RL-VNK/11.00/1A

RAJYA SABHA

Monday, the 16th December, 2024 / Agrahayana 25, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Hon. Members, a very pleasant occasion; Oath or affirmation.

MEMBERS SWORN

Shri Sana Sathish Babu (Andhra Pradesh)
Shri Masthan Rao Yadav Beedha (Andhra Pradesh)

SHRI V. VIJAYASAI REDDY: Sir,*

MR. CHAIRMAN: This will not go on record. *...(Interruptions)...* Hon. Members, only the text of the oath spoken will go on record.

(Contd. by NBR/1B)

NBR-DS/1B/11.05

Shri Ryaga Krishnaiah (Andhra Pradesh)
Shrimati Rekha Sharma (Haryana)
Shri Sujeet Kumar (Odisha)
Shri Ritabrata Banerjee (West Bengal).

(Ends)

(Followed by DC/1C)

————————

***Not recorded**

DC-MZ/1C/11.10

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of former Members of this august House - Shri Shreegopal Vyas and Dr. K. Malaisamy.

Shri Shreegopal Vyas passed away on the 7th of November, 2024. He served as a Member of this House representing the State of Chhattisgarh, from 2006 to 2012. Born on 15th February, 1932, in Nagaur District of Rajasthan, Shri Shreegopal Vyas was an Electrical Engineer by profession and played a key role in the expansion of Bhilai Steel Plant, Chhattisgarh. He also practiced as an Advocate for a brief time at Raipur.

Shri Vyas is also remembered for his contributions to the scholarly world through his numerous articles as well as the well-received book *'Sansad Ke Jharokhe Se'*, published in 2010.

In the passing away of Shri Shreegopal Vyas, the country has lost a passionate engineer, a prolific writer and an able parliamentarian.

Dr. K. Malaisamy passed away on the 6th of November, 2024. He served as a Member of this House representing the State of Tamil Nadu from 2004 to 2010.

Born on 1st June, 1937, in Sivaganga District of Tamil Nadu, Shri Malaisamy served in the prestigious Indian Administrative Service for over three decades and held several important offices including that of Home Secretary, Government of Tamil Nadu and State Election Commissioner of Tamil Nadu. Shri Malaisamy also served as a Member of the Thirteenth Lok Sabha (1999-2004). Known for his oratorical skills, Shri Malaisamy's speeches were well received and highly praised so is his contribution to Tamil literature. He has also authored a few books.

In the passing away of Dr. K. Malaisamy, the country has lost an able administrator, an excellent orator and an able parliamentarian.

We deeply mourn the passing away of Shri Shreegopal Vyas and Dr. K. Malaisamy. I request hon. Members to rise in their places and observe silence as a mark of respect to the departed souls.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

(Ends)

MR. CHAIRMAN: Papers to be laid on the Table. Shri Kinjarapu Rammohan Naidu. Soothing name!

SHRI KINJARAPU RAMMOHAN NAIDU: Thank you, Sir. In fact, the other day, I was just mentioning about Kinjarapu only. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Kinjarapu Rammohan Naidu, right!

SHRI KINJARAPU RAMMOHAN NAIDU: Yes, Sir. Perfect. Thank you.

(Followed by DPS/D)

DPS-DN/1D/11.15

PAPERS LAID ON TABLE

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I lay on the Table, a copy (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (2) of Section 29 of the Airports Authority of India Act, 1994:-

(a) Annual Report and Accounts of the Airports Authority ofIndia (AAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

श्री राज भूषण चौधरी : महोदय, मैं श्री श्रीपाद यसो नाईक की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003: -

(1) No. JERC — 32/2024., dated the 20th November, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Generation, Transmission and Distribution Multi Year Tariff) Regulations, 2024.

(2) No. JERC—33/2024., dated the 20th November, 2024, publishing the Joint Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024.

SHRI KIREN RIJIJU: Sir, on behalf of my colleague, Sushri Shobha Karandlaje, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Mahatma Gandhi Institute for Rural Industrialization (MGIRI), Wardha, Maharashtra, for the year 2023-24.

(b) Statement by Government accepting the above Report.

(ii) (a) Annual Report and Accounts of the MSME- Technology Centre, Imphal, Manipur, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(iii) (a) Annual Report and Accounts of the MSME- Technology Centre, Baddi, Solan, Himachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(iv) (a) Annual Report and Accounts of the MSME- Technology Centre, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(v) (a) Thirty-second Annual Report and Accounts of the Central Tool Room and Training Centre(CTTC), Bhubaneswar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(vi) (a) Annual Report and Accounts of the Indo Danish Tool Room (IDTR), Jamshedpur, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(vii) (a) Annual Report and Accounts of the Central Tool Room & Training Centre (CTTC), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(viii) (a) Annual Report and Accounts of the Tool Room and Training Centre (TRTC), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(ix) (a) Annual Report and Accounts of the Indo German Tool Room (IGTR),Aurangabad,Maharashtra,fortheyear2023-24,together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(x) (a) Thirty-second Annual Report and Accounts of the Indo

German Tool Room(IGTR), Indore, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xi) (a) Thirty-second Annual Report and Accounts of the Indo German Tool Room (IGTR), Ahmedabad, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xii) (a) Annual Report and Accounts of the Central Tool Room (CTR), Ludhiana, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xiii) (a) Annual Report and Accounts of the Central Institute of Hand Tools (CIHT), Jalandhar, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xiv) (a) Fifty-fourth Annual Report and Accounts of the Central Institute of Tool Design (CITD), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xv) (a) Annual Report and Accounts of the Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xvi) (a) Annual Report and Accounts of the Electronics Service & Training Centre (ESTC), Ramnagar, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xvii) (a) Annual Report and Accounts of the Process and Product Development Centre (PPDC), Agra, Uttar Pradesh, for the year 2023-24,together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xviii) (a) Annual Report and Accounts of the Process cum Product Development Centre (PPDC), Meerut, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xix) (a) Annual Report and Accounts of the Centre for the Development of Glass Industry (CDGI), Firozabad, Uttar Pradesh, for the year 2023- 24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xx) (a) Annual Report and Accounts of the Fragrance and Flavour Development Centre (FFDC), Kannauj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxi) (a) Annual Report and Accounts of the Central Footwear Training Institute (CFTI), Agra, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxii) (a) Annual Report and Accounts of the Central Footwear Training Institute (CFTI), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxiii) (a) Annual Report and Accounts of the MSME- Technology Centre, Bhiwadi, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxiv) (a) Annual Report and Accounts of the MSME- Technology Centre, Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxv) (a) Annual Report and Accounts of the MSME- Technology Centre, Pudi, Visakhapatnam, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxvi) (a) Annual Report and Accounts of the MSME- Technology Centre, Puducherry, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxvii) (a) Annual Report and Accounts of the MSME- Technology Centre, Rohtak, Haryana, for the year 2023-24, together with

the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxviii) (a) Annual Report and Accounts of the MSME- Technology Centre, Sitarganj, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(xxix) (a) Twenty-fourth Annual Report and Accounts of the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

श्री सतीश चंद्र दूबे : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957: -

(1) S.O. 5066(E)., dated the 26th November, 2024, notifying M/s APC Drilling & Construction Private Limited and M/s Vardan Environet LLP under "Category 'A' Exploration Agencies".

(2) S.O. 5069(E)., dated the 26th November, 2024, notifying the Synergy Geotech Private Limited under "Category 'A' Exploration Agencies".

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Fifty-first Annual Report and Accounts of the Mineral Exploration and Consultancy Limited (MECL), Nagpur,

Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Fifty-second Annual Report and Accounts of the Mineral Exploration and Consultancy Limited (MECL), Nagpur, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(iii) (a) Fifty-second Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Kolar, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) above.

III. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

IV. A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Coal Mines Provident Fund Organization (CMPFO), Dhanbad, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

SHRI SANJAY SETH: Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Defence, framed under Article 309 of the Constitution of India:-

(1) S.R.O. 72., dated the May 28 – June 3, 2023 (Weekly Gazette), publishing the Defence Research and Development Service Rules, 2023, along with delay statement.

(2) S.R.O. 75., dated the June 4 – June 10, 2023 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation, Civil Works Officer Cadre (Group 'A' and 'B' Posts) Recruitment Rules, 2023, along with delay statement.

(3) S.R.O. 78., dated the June 18 – June 24, 2023 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation, Store Assistant 'B' and Store Assistant 'A' (Group 'C' Posts) Recruitment

(Amendment) Rules, 2023, along with delay statement.

(4) S.R.O. 85., dated the August 20 — August 26, 2023 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation, Senior Store Officer Grade II, Store Officer and Senior Store Assistant (Group 'A' and 'B' Posts) Recruitment Rules, 2023, along with delay statement.

(5) S.R.O. 86., dated the September 24 — September 30, 2023 (Weekly Gazette), publishing the Defence Research and Development Organisation, Ministry of Defence, Group 'C' posts Recruitment (Amendment) Rules, 2023, along with delay statement.

(6) S.R.O. 90., dated the December 24 — December 30, 2023 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation, Deputy Director (Official Language), Group 'A' Post, Recruitment Rules, 2023, along with delay statement.

(7) S.R.O. 9., dated the February 4 — February 10, 2024 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation and Directorate General of Aeronautical Quality Assurance, Accounts Cadre, Accountant (Group 'B' Post) Recruitment Rules, 2024, along with delay statement.

(8) S.R.O. 10., dated the February 4 — February 10, 2024 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation and Directorate General of Aeronautical Quality Assurance, Accounts Cadre, Senior Accounts Officer Grade-I (Group 'A'

Post) Recruitment Rules, 2024, along with delay statement.

(9) S.R.O. 24., dated the 1st June, 2024, publishing the Ministry of Defence, Defence Research and Development Organisation, Senior Administrative Officer Grade-II (Group 'A' Post) Recruitment Rules, 2024, along with delay statement.

(10) S.R.O. 25., dated the 1st June, 2024, publishing the Ministry of Defence, Defence Research and Development Organisation, Principal Private Secretary Recruitment (Amendment) Rules, 2024, along with delay statement.

(11) S.R.O. 52., dated the September 15 — September 21, 2024 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation Technical Cadre Recruitment Rules, 2024.

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Sixtieth Annual Report and Accounts of the Bharat Earth Movers Limited (BEML), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

(ii) (a) Sixty-first Annual Report and Accounts of the Hindustan Aeronautics Limited (HAL), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(iii) (a) Third Annual Report and Accounts of the BEML Land Assets Limited, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(iv) (a) Second Annual Report and Accounts of the BEML Land Assets Limited, Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (iv) above.

III. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Administration Reports of the Cantonment Boards, New Delhi, for the year 2023-24.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2023-24,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(iii) (a) Annual Report and Accounts of National Maritime Foundation (NMF), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

IV. A copy each (in English and Hindi) of the following papers:-

(a) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the BEML Limited, Bengaluru, for the year 2024-25.

(b) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Hindustan Aeronautics Limited (HAL), Bengaluru, for the year 2024-25.

श्री तोखन साहू : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978: -

(1) S.O. 3587., dated the 23rd August, 2024, notifying the alignment of Bhopal Metro Rail Project.

(2) S.O. 3588 (E)., dated the 23rd August, 2024, notifying the alignment of Indore Metro Rail Project.

(3) S.O 4018(E)., dated the 19th September, 2024, renaming of some of the metro stations of Mumbai Metro Line-3 project.

II. A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs Notification No. G.S.R. 738(E)., dated the 29th November, 2024, publishing the Delhi Development Authority, Multi-Tasking Staff (Group 'C' Post) Recruitment Rules, 2024, under Section 58 of the Delhi Development Act, 1957.

III. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Fifty-fourth Annual Report and Accounts of the Housing and Urban Development Corporation Limited (HUDCO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(ii) (a) Thirteenth Annual Report and Accounts of the Kochi Metro Rail Limited (KMRL), Kochi, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

श्री राज भूषण चौधरी : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 45 of the Dam Safety Act, 2021: -

(a) Annual Report of the National Dam Safety Authority (NDSA), New Delhi, for the year 2023-24.

(b) Review by Government on the working of the above Authority.

II. A copy each (in English and Hindi) of the following papers, under Section 21 of the Brahmaputra Board Act, 1980: -

(a) Annual Report and Accounts of the Brahmaputra Board, Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

III. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the National Water Development Agency, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(ii) (a) Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Mission.

(iii) (a) Annual Report and Accounts of the North Eastern Regional Institute of Water and Land Management (NERIWALM), Tezpur, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

श्री मुरलीधर मोहोल : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. (1)A copy each (in English and Hindi) of the following papers, under

sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Fifth Annual Report and Accounts of the AI Assets Holding Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 35 and sub-section (3) of Section 36 of the Airports Economic Regulatory Authority Act, 2008:-

(a) Annual Report and Accounts of the Airports Economic Regulatory Authority of India (AERA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(Ends)

श्री सतीश चंद्र दूबे : महोदय, मैं श्री पंकज चौधरी की ओर से नियंत्रक और महालेखापरीक्षक (कर्त्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन मार्च, 2022 को समाप्त अवधि के लिए – संघ सरकार (वाणिज्यिक) 2024 का संख्यांक 12 (अनुपालन लेखापरीक्षा टिप्पणियां) के संबंध में भारत के नियंत्रक और महालेखापरीक्षक के प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं।

(समाप्त)

REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

SHRI AKHILESH PRASAD SINGH (BIHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the Reports of the Department-related Parliamentary Standing Committee on Chemicals (2024-25):-

(i) First Report on Action Taken by the Government on the `observations/recommendations contained in its Forty-sixth Report (Seventeenth Lok Sabha) on 'Insecticides & Pesticides – promotion and development including safe usage- licensing regime for insecticides pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers;

(ii) Second Report on Action Taken by the Government on the observations/recommendations contained in its Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' pertaining to the Department of Pharmaceutical, Ministry of Chemicals and Fertilizers;

(iii) Third Report on 'Demands for Grants (2024-25)' pertaining to the Department of Fertilizers;

(iv) Fourth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Chemicals and Petrochemicals; and

(v) Fifth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Pharmaceuticals.

(Ends)

STATEMENTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

SHRI AKHILESH PRASAD SINGH (BIHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing Final Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2024-25):-

(i) Action Taken Statement on Forty-seventh Report on Action Taken by the Government on the observations/ recommendations of the Committee contained in their Thirty-ninth Report (Seventeenth Lok Sabha) on 'NANO fertilizers for sustainable crop production and maintaining soil health' of the Department of Fertilizers;

(ii) Action Taken Statement on Forty-eighth Report on action taken by the Government on the observations/ recommendations of the Committee contained in their Fortieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Fertilizers;

(iii) Action Taken Statement on Fifty-first Report on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Chemicals and Petrochemicals;

(iv) Action Taken Statement on Forty-fifth Report on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-

24)' of the Department of Pharmaceuticals;

(v) Action Taken Statement on Fifty-second Report on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-third Report (Seventeenth Lok Sabha) on 'Planning for fertilizers production and import policy on fertilizers including GST and import duty thereon' of the Department of Fertilizers; and

(vi) Action Taken Statement on Forty-ninth Report on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-fourth Report (Seventeenth Lok Sabha) on 'Fertilizers Subsidy Policy and Pricing Matters including need to continue Urea Subsidy Scheme' of the Department of Fertilizers.

(Ends)

STATEMENTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

SHRI DEEPAK PRAKASH (JHARKHAND): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing Final Action Taken on the following Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel:-

(i) Thirty-second Report (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in Twenty-eighth Report (Seventeenth Lok Sabha) on "Demands for Grants (2022-23)" pertaining to the Ministry of Steel;

(ii) Thirty-third Report (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in Twenty-ninth Report (Seventeenth Lok Sabha) on "Demands for Grants (2022-23)" pertaining to the Ministry of Mines;

(iii) Thirty-fourth Report (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in Thirtieth Report (Seventeenth Lok Sabha) on "Demands for Grants (2022-23)" pertaining to the Ministry of Coal;

(iv) Thirty-fifth Report (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in Thirty-first Report (Seventeenth Lok Sabha) on the subject "Development of Aluminium and Copper Industries in the Country" pertaining to the Ministry of Mines;

(v) Forty-first Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-sixth Report (Seventeenth Lok Sabha) on the subject "Skill Development in Steel Sector" pertaining to the Ministry of Steel;

(vi) Forty-second Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-seventh Report (Seventeenth Lok Sabha) on the subject "Import of Coal – Trends and Issue of Self Reliance" pertaining to the Ministry of Coal;

(vii) Forty-third Report (Seventeenth Lok Sabha) on Action Taken

by the Government on the Observations/Recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) on "Demands for Grants (2023-24)"pertaining to the Ministry of Coal;

(viii) Forty-fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-ninth Report (Seventeenth Lok Sabha) on "Demands for Grants (2023-24)"pertaining to the Ministry of Mines; and

(ix) Forty-fifth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) on "Demands for Grants (2023-24)" pertaining to the Ministry of Steel. (Ends)

REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

श्रीमती रंजीत रंजन (छत्तीसगढ़) : महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूं :-

(i) Fifth Report of on 'Demands for Grants (2024-25)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and

(ii) Sixth Report on 'Demands for Grants (2024-25)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution). (Ends)

REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

श्री नरेश बंसल (उत्तराखंड) : महोदय, मैं विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं :-

(i) First Report on 'Demands for Grants (2024-25)' of the Ministry of Labour & Employment;

(ii) Second Report on 'Demands for Grants (2024-25)' of the Ministry of Textiles; and

(iii) Third Report on 'Demands for Grants (2024-25)' of the Ministry of Skill Development & Entrepreneurship.

(Ends)

(Followed by USY/1E)

USY-LP/1E/11.20

LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, I have to inform that a communication has been received from hon. Member, Shri Shibu Soren, stating that he is unable to attend the sittings of the current (266th) Session of the Rajya Sabha from 25th November to 20th December 2024 on medical grounds.

Does he have the permission of the House for remaining absent from 25th November to 20th December 2024 during the current (266th) Session of the Rajya Sabha?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

We wish him a speedy recovery.

(Ends)

MR. CHAIRMAN: Hon. Members, I have received two notices under Rule 267. As the House has already decided that these two days will be devoted for discussion on the Constitution, I appeal to the hon. Members not to press them.

DR. JOHN BRITTAS : I withdraw my notice, Sir.

MR. CHAIRMAN: Thank you! Hon. Members, today we commence a two-day commemoration of a defining moment in our nation's history, the 75th anniversary of our Constitution's adoption on 26 November 1949. This milestone invites us not to just celebrate, but to deeply reflect on our journey and chart our path forward. This Constitution has been the bedrock of the world's largest democracy, a testament to the profound wisdom of its architects and the resilience of our democratic spirit. Let our deliberations in this House, over the next two days, reflect the gravity

of this occasion. May our discussions strengthen the bond between our Parliament and the institutions that seek to serve 1.4 billion people, rectifying their expectations and aspirations! As we look ahead to 2047, when India marks the Centenary of its Independence, let our debates illuminate the path forward towards our vision of *Viksit Bharat*.

Hon. Members, time will not be a constraint. In the Lok Sabha, the debate was fructifying in terms of time as well. I will accommodate as many speakers as may be keen to contribute. And, towards that, we will be increasing the time. I will report that at 2 PM today.

Now, Srimati Nirmala Sitharaman to raise the discussion on the Glorious Journey of 75 Years of the Constitution of India.

DISCUSSION ON GLORIOUS JOURNEY OF 75 YEARS OF CONSTITUTION OF INDIA

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Mr. Chairman , Sir, let me first start by thanking the hon. Prime Minister, the Leader of the House, Shri Jagat Prakash Nadda, my party, and yourself, the hon. Chairman, for giving me this opportunity to take part in this discussion, marking the historic occasion of 75 years of our Constitution. I feel very honoured and equally I feel humbled that this opportunity has been given to me. I thank the entire House and seek

your indulgence if I come up with some thoughts, that I would like to share here, on which any Member could have a difference of opinion. But I will start again by paying homage to all the 389 Members of the Constituent Assembly, in particular, the 15 women Members who, in less than three years, together took up the arduous challenge and prepared, in a very challenging environment, the Constitution for India, which has stood the test of time. And, till today, we are extremely proud of the way India's democracy is growing.

(Contd. by PK/1F)

PK-RK/1F/11.25

SHRIMATI NIRMALA SITHARAMAN (**CONTD.**): As we mark the 75th year of our Constitution, it is time, I would think, to reaffirm our commitment to build India, that is *Bharat*, that shall uphold the spirit enshrined in this sacred document. So with those words, I get into telling about the journey, that these 75 years have seen, of our Indian Constitution, and also to say why India's Constitution and India today stands out in a very separate league of its own. Sir, let me just remind, and I am sure very many Members of this House will know, that post-Second World War, nearly 50 countries, in fact, over 50 countries, had

become independent and they had their Constitutions written, but many have changed their Constitutions, not just amended them but literally changed the entire feature of their Constitutions. But our Constitution has stood the test of time, of course, yielded itself to very many amendments and here, therefore, I would like to have a few words of what Constitution India Expert, Dr. Subash Kashyap, had to say. "While many Constitutions of nations framed after the Second World War have floundered and gone into oblivion, our Constitution has successfully faced many crises and survived.

(MR. DEPUTY CHAIRMAN in the Chair.)

This itself is evidence of its resilience, dynamism and growth potential." Now India's experience has shown that our Constitution remains robust, yielding to several amendments, as I said, which were the need of the hour. And Dr. B.R. Ambedkar, the Chairman of the Drafting Committee, had said, and I quote: "I feel, however good a Constitution may be, it is sure to turn out bad if those who are called to work it happen to be a bad lot. And, however bad a Constitution may be, it may turn out to be good if those who are called to work it happen to be a good lot." These are words of Dr. B. R. Ambedkar, Sir. And in this background, therefore, with those words right afresh in our mind, I would like to discuss about

how in the last seven decades, the living document, that our Constitution is, has faced very many amendments. And, while looking at those amendments, I would like to have a touchstone of four different elements. One, that the social intent behind any amendment has been genuine, and, therefore, the outcome has been genuine! That is one test. I would like to place any amendment on the testing board. Second, I would like to see if the economic intent and the economic outcome of any constitutional amendment has, actually, been *bona fide* and the outcome has helped the society at large. Third, I would like to test it on the ground of process adopted for it, for the amendment itself. And fourth, the constitutional spirit behind such an amendment. Now, if an amendment can go through these kinds of tests, we will be able to see how India's Constitution is, going by the words of Dr. Ambedkar, where he said, "If you had good people who are called to work on it, it gives good outcomes; if you have bad people who are brought to work on it, it happens to give such outcomes which are disgust. So, if I move to talking about those amendments which have gone through these four tests, we will be able to see how the intent and the outcomes are justifiable and people in the history books do write about them.

(Contd. by PB/1G)

PB-PRB/1G/11.30

SHRIMATI NIRMALA SITHARAMAN (Contd.): Sequentially, because it is the first-ever Amendment, I would like to take about the Constitution (First Amendment) Act of 1951. Sir, it has been said, and the hon. Prime Minister, while talking in the Lok Sabha also referred to the fact that there was an Interim Government in place between August 15th, 1947 -- the Interim Government was there before that as well -- and it lasted till 17th April, 1952, post which an elected Government took over the charge. But during 1951, when the Constitution (First Amendment) Act was passed, it was an interim Government and not an elected Government of Government of India post 1947. Now, this was enacted, therefore, within a year of the commencement of the Constitution. It is worth remembering. In fact, on the issues related to the Amendment or which triggered the Amendment itself is the 'freedom of speech and expression.' The Amendment added three more heads to Article 19(2), saying public order could be a cause to restrict freedom of speech; friendly relations with foreign States could be a cause to restrict freedom of speech; or, incitement to an offence could also be a cause. These were the Amendments brought in the first constitutional amendment. Sir, the Supreme Court of India, even in 1950, one year before this

Amendment, had passed two landmark judgements that paved the way for freedom of Press under Article 19(1)(a). The Supreme Court had ruled in favour of the Communist magazine 'Crossroads' and the RSS's organisational magazine 'Organiser.' The Supreme Court had ruled in favour of them in 1950. Many High Courts also upheld the freedom of expression of our citizens and ruled in their favour. But, in response, the Interim Government thought that there was a need for a first constitutional amendment, and that was brought in by the INC, and it was essentially to curb the freedom. So India, a democratic country, which prides itself even today about freedom of expression, saw the first Interim Government coming up with a constitutional amendment, which was to curb the freedom of speech of Indians, and that was within one year of adoption of the Constitution. So, let me say, Sir, that it is because the first Prime Minister of this country deplored Press scrutiny of his Government even as he publicly praised freedom of the Press. There was no doubt about it; and he had scrutinized the Amending Bill himself before approving its introduction in the Parliament. In the Parliament, it didn't go through smoothly at all. The voices which spoke about it, I will also refer to some of the observations made by eminent Members who opposed it vehemently. Shri Syama Prasad Mookerjee said, and I am

quoting, Sir, "You can pass a law and say that the entire task of framing, interpreting and working the Constitution will be left in the hands of Pt. Jawaharlal Nehru assisted by such people whom he may desire to consult." I would think it was a snide remark saying, "Oh, you do it all yourself with the people who you choose to have and not with the approval of the Parliament." That was the extent to which Dr. Syama Prasad Mookerjee was upset about this Amendment. Sir, Dr. Syama Prasad Mookerjee also said, "You are treating this Constitution as a scrap of paper. You have declared Preamble of your Constitution that you have done something unheard of in history, that within so short a period of attainment of freedom, -- you had trusted the people of this country to draft a Constitution, you had given a charter of rights to them -- now you come forward and stab them in the back. You are not working for the benefit of the present generation, but for party ends."

(Contd. by SKC/1H)

SKC-AKG/1H/11.35

SHRIMATI NIRMALA SITHARAMAN (contd.): Sir, Shri Kameshwar Singh, a Member of the Constituent Assembly, also had a lot of comments to make and he said, "This Parliament, again, is a provisional one and it cannot be said to be reflecting the will of the people in the way

Constitution wants Parliament to reflect it. For a Government or a Parliament of this kind, it is highly improper to make such fundamental changes in the Constitution without making any reference to public opinion and, that too, at the fag end of the strenuous parliamentary session and almost on the eve of a General Election." So, scathing remarks were made and, despite these remarks, Prime Minister Nehru went ahead with the Amendment. Shri Kameshwar Singh, again, goes about to say, "Do they not show utter disregard to the Constitution when they attempt to amend it simply because some of the laws are being criticized and found invalid by the Judiciary?" Today we hear comments from the Indian National Congress about how the current Government is questioning the Judiciary. This comment, coming from a Member of the Constituent Assembly itself, was made prior to the first Amendment to the Constitution, which curtailed freedom of expression. Shri Kameshwar Singh further said, "The Prime Minister, I am constrained to say, is creating a bad precedent by sowing the seed of executive despotism and playing with the supremacy of the Constitution for party advantages." So, there was no doubt that this Amendment was more raised for the sake of the party or the Prime Minister and the Government's image rather than assuring what the Constituent Assembly

had suggested as the Constitution, which was going to be adopted. An Amendment Bill, that is, The Press (Objectionable Matter) Act, was passed on 23rd October, 1951. We know, therefore, the four tests for an Amendment that I was talking about, namely, social impact and intent, economic impact and intent, constitutional spirit and process adopted for the Amendment, all were questionable. Nevertheless, that Amendment was undertaken and we heard how that Amendment, till today, affects the freedom of speech of this country. Now, it is not as if this 1951 Amendment happened all of a sudden. Prior to the Amendment and post the Amendment, we have had recorded action taken by that particular Government in curtailing the Freedom of Speech. The Act was just waiting to happen because even before that, they started it and even, after that, they were continuing. What are the examples, Sir? Majrooh Sultanpuri and Balraj Sahni were both jailed in 1949 itself. For what mistake? During one of the meetings organized for the mill workers in 1949, Majrooh Sultanpuri recited a poem that was written against Jawaharlal Nehru and, therefore, he had to go to the jail. Sir, he refused to render an apology for the same and was jailed, therefore, in 1949 along with Balraj Sahni, an eminent actor of those days. So, that is the level of tolerance! Today, we go about holding the Constitution in our hand, talk

about freedom of speech and say, 'there is a sense of fear in the country'! Did Majrooh Sultanpuri not feel it? Did Balraj Sahni not feel it? But history repeats when it comes to the Congress Party. Sir, Congress's record of curtailing freedom of speech didn't confine itself to these two people. 'Nehru - A Political Biography', which was written by Michael Edwards in 1975, was banned. They also banned a film called *Kissa Kursi Ka* in 1975, which was directed by Amritlal Nahata, just because it questioned Prime Minister Indira Gandhi and her son, also the Information and Broadcasting Minister then.

(contd. by HK/1J)

HK-PSV/1J/11.40

SHRIMATI NIRMALA SITHARAMAN (**Contd.**): They banned also John Dalvi's book, "Himalayan Blunder", because it spoke about some huge crushing military disaster which happened in 1962 in the China war. The details shouldn't come out and, therefore, they banned that book as well. And a bit later, in 1988, Salman Rushdie's book, "Satanic Verses", was also banned. So, the spree of curtailing the freedom of expression, the spree of containing freedom of Press, has happened before 1949, and during 1949 and 1950 — in 1951, the Act comes up — and, subsequently also, it continued. So, it is nothing new. The second issue that I would

like to draw your attention is this. I said, I am putting it through four tests. The Ninth Schedule was brought in through the Constitution (First) Amendment Act. The Ninth Schedule is an interesting innovation brought for bypassing judicial review. Why was it brought in? I am questioning the intent. The constitutional spirit, which was not respected, and the process which was adopted are part of the tests I want every amendment to be put, so that you know whether it is done with the national interest or it is done with some economic, public good, or if it is brought in because there is a social large good which is required to be obtained. No; the Ninth Schedule was brought in only because they wanted to bypass judicial scrutiny. Any Act incorporated in the Ninth Schedule became fully protected against any challenge in any court of law under any Fundamental Right. Today, about everything retrospective we talk, you say, "No; nothing can happen in retrospect; it has to be futuristic." So, it has to be prospective whether it is taxation, whether it is benefits or whether it is any clarificatory note. But here we go! The Act declared invalid by the court becomes valid retrospectively after being incorporated into the Ninth Schedule! That is the extent to which they went so that they can bypass judicial scrutiny. And the Congress speaks about

protecting rights and judicial independence! It is shocking. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...(Interruptions)... अच्छी डिबेट चल रही है। आप सुनिए। जब आपका समय आएगा, तब बोलिएगा। ...(**व्यवधान**)... प्लीज़। अच्छी डिबेट चल रही है। आप सुनिए। ...(**व्यवधान**)...

SHRIMATI NIRMALA SITHARAMAN: SC, ST, OBC, come on! ...(*Interruptions*)... People who sat over Kalelkar... ...(*Interruptions*)... The next instance which I would like to put it through is Amendment being enacted and the judiciary held in contempt. There had to be committed judiciary; or else, they were not respected at all. Another example, constitutional amendment was brought in to nullify a judgement that arose in the case of Mrs. Indira Gandhi versus Raj Narain, wherein the order of the Allahabad High Court setting aside the election of Indira Gandhi was challenged. So, during the pendency of this case in the Supreme Court, the Congress Party enacted the 39th Constitution Amendment Act in 1975. Earlier, Supreme Court and many other High Courts have given clearance, but even then they curbed freedom of speech in 1951 through the First Amendment. Here, Mrs. Indira Gandhi's case is being heard in the Allahabad High Court. "But no, we are in a hurry. What if the Court comes against me? So, I come up with the 39th

Constitution Amendment Act, 1975." Again, valid retrospectively, which added Article 392A to the Constitution. What did it say? It said, "Elections to the President, Vice President, Prime Minister and Lok Sabha Speaker cannot be challenged in any court in the country and it can be done only before a parliamentary committee." Imagine the extent to which they went for a person to save her chair, इसीलिए "किस्सा कुर्सी का" was banned.

(Contd. By KSK/1K)

KSK-VNK/1K/11.45

श्रीमती निर्मला सीतारमण (क्रमागत) : कुर्सी बचाने के लिए कोर्ट का verdict आने से पहले ही पार्लियामेंट में कानून में अमेंडमेंट किया गया। इस तरह से कानून का दुरुपयोग करना, constitutional amendment करवाना देश के हित में नहीं होता है। इसमें प्रोसेस सही नहीं होता है। इससे कुछ भी आर्थिक या सामाजिक सुधार नहीं होने वाला है। व्यक्तिगत और परिवारवाद के लिए ही यह अमेंडमेंट हुआ।

सर, मैं एक दूसरा उदाहरण देना चाहती हूँ, वह यह है कि अगर सामाजिक सुधार के लिए कोर्ट से एक ऑर्डर आता है, तो उसके खिलाफ हाउस में कानून में अमेंडमेंट किया जाता है, क्योंकि वह उनकी राजनीति के लिए उचित नहीं था। सामाजिक न्याय दिलाने वाले कोर्ट के आदेश के खिलाफ हाउस में कानून में अमेंडमेंट किया जाता है। इसका सबसे बढ़िया उदाहरण शाहबानो केस है। सुप्रीम कोर्ट द्वारा उस महिला को न्याय दिलाने के लिए, alimony दिलाने के लिए,

divorce के बाद जो पैसा मिलना चाहिए, वह दिलाने के लिए कोर्ट से आदेश आया, but the Congress Party passed the Muslim Women (Protection of Rights on Divorce) Act, 1986, which denied -- it is very important -- the Muslim women their right to alimony, महिला को सामाजिक न्याय नहीं मिलना चाहिए, चाहे उसके लिए कोर्ट से आदेश आए या कहीं से भी आदेश आए, उसको कानून में अमेंडमेंट के माध्यम से नकार दिया जाता है। हमारी पार्टी ने महिला सम्मान के लिए 'नारी शक्ति वंदन अधिनियम' लाया। इस सदन में जो पहला कानून पास हुआ, that was regarding reservation for women, whereas the small benefit, that a divorced Muslim woman would have got, was also defeated by this Act - the constitutional Amendment which the Congress Party brought in 1986. So, looking at my test again, I would say it was neither सामाजिक न्याय, nor आर्थिक सामाजिक, nor the process, nor the constitutional spirit. Nothing of these was respected, and each time, the Congress brazenly, only to help the family, the dynasty, kept amending the Constitution and this is how far they went, even if it affected any particular woman who desperately needed the benefit.

Sir, I will again come to one more important event, the Emergency, where that one important touchstone, the process, was completely violated. On 18th December, 1976, the then President gave his assent to the Constitution 42nd Amendment Act. During the Emergency, when the

term of the Lok Sabha was extended without proper justification, they invoked the law to say that the Parliament had to be in session for five years, but they needed to have one extra year. So, the Lok Sabha term was extended. And, in that extended term, the entire Opposition was put to jail. There was nobody there and entire Opposition was in jail. At that time came the constitutional amendment. The touchstone, that we need to have, that is whether the process is valid, was not followed. That was a total invalidated process and, therefore, I would think that that was a blatant abuse, on which the country majorly agreed on. Only five Members opposed the Bill in the Lok Sabha. There was none in the Opposition in the Rajya Sabha to oppose it. Imagine constitutional amendment being passed and the entire Opposition was in the jail. In the Lok Sabha, only five people were there to oppose it, even some coming from their own party, and in the Rajya Sabha, there was no opposition, and the constitutional amendment, changing the Preamble itself, happened. The alteration of the Preamble to include 'socialist and secular' highlights the disrespect and disregard the Congress has for the constitutional processes, principles and institutions.

(Contd. By 1L – GSP)

GSP-DS/1L/11.50

SHRIMATI NIRMALA SITHARAMAN (contd.): Sir, the amendments were not about strengthening democracy, but protecting those in power. Again, the process is used for strengthening the family.

Sir, while talking about whether the word, 'socialism' should be included in the Constitution, Baba Saheb Ambedkar argued, and, I quote, "I do not see, therefore, why the Constitution should tie down the people to live in a particular form and not leave it to the people themselves to decide it for themselves". And, therefore, in the original Constitution, the word, 'socialism' was not there as much as the word 'secularism'. Sir, 21 MPs, all belonging to Opposition Parties, were put in jail. Respected Advani ji, respected Atal ji were in jail under the preventive detention law, the Maintenance of Internal Security Act, 1971, the infamous 'MISA', and, I know political leaders who chose to have their children named after MISA to remember those black days, and, now, they won't mind even having an alliance with them!

Sir, all these put together turn the Constitution into a qualitatively different text from what it was originally adopted on November 26. I would just like to make here one observation. Opposition Member, Respected Jairam Ramesh ji, refers to the work of Granville Austin, with a

left-handed compliment saying that they read it, but whether anyone else in the ruling party read it! He says, Masterly book -- yes, the Masterly book -- and, he tells the full story of the amendments carried out till 1980. Sir, I am starting from 1951 and, in the journey, I am going to talk about amendments, their purpose, their intent and their process. Now, since Mr. Jairam Ramesh has mentioned it, there is some Granville Austin's line, which I would also like to quote back to him. It is about a lot of things, namely, the Emergency, the 42nd Amendment Act, the landmark case, Kesavananda Bharati Case of 1973 and the Doctrine of Basic Structure. In the words of Granville Austin, "The important constitutional development of the Emergency, other than its very imposition, was the enactment of the 42nd Amendment." Austin further says, "Coming in November, 1976, the Amendment demonstrates the progression of the Prime Minister (referring to Mrs. Indira Gandhi) and her Government from having near absolute power without a coherent programme, other than the protection of her prime ministry to power expressed through fundamental constitutional change." So, it is exactly the point, I am putting forth about Emergency -- the way in which 42nd Amendment was passed, how the Opposition leaders were put in jail, not even one Member opposing it in Rajya Sabha, and, that there were just five

persons in the Lok Sabha, who spoke against it. Granville Austin has said this, and, Mr. Jairam Ramesh, who did not mind quoting something else from Austin, ignored this. Point proves. So, selective... ...(Interruptions)...

श्री उपसभापति : माननीय जयराम रमेश जी। ...(**व्यवधान**)... माननीय शक्तिसिंह जी, आप बैठ जाइए। ...(**व्यवधान**)... माननीय जयराम रमेश जी।

SHRI JAIRAM RAMESH: Sir, this is a discussion on constitutional history, but I have,... ...(Interruptions)... Mike, please. ...(Interruptions)... Sir, I have Granville Austin in my hands right now, and, the same Granville Austin writes that the 44th Amendment was passed by the Lok Sabha and the Rajya Sabha to override large parts of the 42nd Amendment.

(Contd. by SK/1M)

SK-MZ/1M/11.55

SHRI JAIRAM RAMESH (contd.): And who voted on the 7th of December, 1978 to repeal parts of the 42nd Amendment? It was Indira Gandhi herself. So, Indira Gandhi, in 1978, voted to repeal the parts of the 42nd Amendment, which she realized had resulted in her electoral loss. So, don't read selectively.

MR. DEPUTY CHAIRMAN: Thank you, Jairam Rameshji. Now hon. Minister, please. ...*(Interruptions)*...

श्री इमरान प्रतापगढ़ी : सर, जयराम जी को बोलने दीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: He has responded. ...*(Interruptions)*... प्लीज़ आप बैठ जाइए। माननीय शक्तिसिंह गोहिल जी, आप अपनी जगह लें। ...(**व्यवधान**)... माननीय जयराम रमेश जी, please be brief. ...*(Interruptions)*...

सभा के नेता (श्री जगत प्रकाश नड्डा) : सर, मैं आदरणीय जयराम रमेश जी का ज्ञानवर्धन करना चाहता हूं कि 1978 में Morarji Desai was the Prime Minister. उस समय जनता पार्टी की सरकार थी और जनता पार्टी की सरकार ने 42nd अमेंडमेंट को 44th अमेंडमेंट से हटाने का काम किया। आपको जनता ने हरा दिया था। Shrimati Indira Gandhi was no more the Prime Minister, and when she was the Prime Minister, तब उन्होंने हर तरीके से प्रजातंत्र को रोकने का, गला घोंटने का काम किया था।

श्री उपसभापति : माननीय जयराम रमेश जी।

श्री जयराम रमेश : सर, उन्होंने मुझे ठीक तरीके से नहीं सुना। मैंने कहा था कि 44th अमेंडमेंट 1978 में आया, उस समय मोरारजी देसाई प्रधान मंत्री थे। 6 दिसम्बर, 1978 को लोक सभा में इंदिरा गांधी जी ने 44th अमेंडमेंट के लिए वोट किया। ...(**व्यवधान**)... मैंने यही कहा था। ...(**व्यवधान**)... यही तो मैंने कहा था।

श्री उपसभापति : माननीय मंत्री जी। ...(**व्यवधान**)... सिर्फ माननीय मंत्री जी की बात ही रिकॉर्ड पर जाएगी।

SHRIMATI NIRMALA SITHARAMAN: Thank you very much, Sir. I fully accept Jairam Ramesh's observation. Obviously, the Leader of the House was right in saying that Morarji Desai was the Prime Minister, and during the voting, Shrimati Indira Gandhi had said that, and she supported the changes to the 42nd Amendment. Very well! But the idea that I have, right from the beginning, said is, 'देर आए, दुरुस्त आए' is what the Hindi language gives me. But the fact remains, and I am glad that she changed her mind.

(MR. CHAIRMAN *in the Chair*.)

It was such an improper thing to do during an extended tenure of the Parliament, and an improper thing even worse to do, putting the opposition in jail and then seeking a constitutional amendment. So, at least, in 1978, after a massive defeat, which, of course, later, she overturned and won the election and came. That is a process. That is the electoral process, and the electoral process does teach lessons, and Shrimati Indira Gandhi learnt that lesson. I want to say this to the Congress party today. Shrimati Indira Gandhi learnt the lesson, and I am happy Jairam Ramesh says that she stood up to support the Amendment

Morarji Desai and his Government was bringing. But today's Congress, Sir, ...*(Interruptions)*... I will come to that. Sir, today's Congress is the matter that we need to talk about. But before that, the eminent person who became Speaker later on, Shri Mavlankar, also said some things. These are the words which we need to have a recall because it is important for all of us sitting in this august House to know what the opinions were and then take the next 75 years, next 200 years, next 500 years forward of this Constitution. Mavlankar ji says, and I quote, "This particular Bill brings an almost qualitative change in our constitution structure. The tragedy of the situation is that by this Amendment Bill, the citizens, the courts of law, the States, the President, and indeed even this House of Parliament are all sought to be denigrated and only the Union Executive is sought to be made to thrive, grab, and aggrandize." So, if that one Amendment has brought in such thinking individual to say such harsh words, it needs retrospection. We should never repeat such great follies in which we took the Constitution for granted.

(Contd. by YSR/1N)

YSR-DN/12.00/1N

SHRIMATI NIRMALA SITHARAMAN (Contd.): People rejected such people. Lessons have to be learned. When I want to speak about the attitude of Congress today, I would like to come to one line of an eminent person which was said during the 42nd Amendment debate. He was no less than a Chief Minister later on or prior to that also, and a Minister. But as a Congress M.P., Shri C.M. Stephen, an eminent Congressman...*(Interruptions)*... Yes. It might be useful to remember that also. I will read the quote. It might be useful further. Shri C.M. Stephen, as a Congress M.P. at that time, says this during the debate on 42nd Amendment, which had so many implications. It brings me shivers to read these lines. I am reading it because we should know how we speak. I quote this. "Now, the power of this Parliament, through the 42nd Amendment, is declared to be out of bounds for any court." He says this. "Now, the power of this Parliament is declared to be out of bounds for any court. It is left to the courts whether they should defy it." He continues saying, "I do not know whether they will have the temerity to do that. But if they do, that will be a bad day for the judiciary. The Committee of the House is sitting with regard to the enquiry into the conduct of judges. We have got our methods, our machinery."

Sir, imagine if today one of our MPs would say anywhere, "the temerity of the judges, the courts"! No. And, what we hear from Congress today, "You are undermining institutions. You have no respect for the Constitution." Look at this one statement. During Emergency, passing the 42nd amendment, it was the attitude of घमंड, and of the घमंडिया गठबंधन, even today. But they spoke that while passing the 42nd Amendment. The people of India did not forgive this. And that is why they lost miserably. ...*(Interruptions)*... This was when she conceded to change the Amendment. ...*(Interruptions)*... All right! Don't beg for concessions like that. What is today's INC? उनका घमंड कम नहीं हुआ, मैं उसको साबित करना चाहती हूं। This was in the Budget Session of 2022. I am not taking the name of Congress leader who is not in this House. But I am sure this statement will obviously ring a bell to everybody. I quote the leader. "The judiciary, the Election Commission, Pegasus, these are all instruments of destroying the voice of the Union of States." You heard Shri C.M. Stephen then. And you just see the statements which are coming. Committed judiciary is what they wanted. The contempt for the judiciary and the constitutional bodies is not new now. That term was used by one eminent Congressman. I will take the name of that eminent Congressman because I have to quote him. It was Shri Mohan

Kumarmangalam. He had said, "The Government will appoint Chief Justices based on the Government's assessment of their philosophy and outlook." He was telling the Parliament in 1973, "Certainly, we as a Government have a duty to take (into consideration) the philosophy and outlook of the judge in coming to the conclusion whether he should or should not lead the Supreme Court at this time." I repeat this quote. "Certainly, we as a Government have a duty to take the philosophy and the outlook of the judge in coming to the conclusion whether he should or should not lead the Supreme Court at this time."

(Contd. by VKK/1O)

VKK-LP/1O/12.05

SHRIMATI NIRMALA SITHARAMAN (CONTD.): Sir, you are an eminent advocate, who became a senior advocate at a very young age, and I stand before you, talking small things about judiciary. Pardon me if I have any oversight which is not worked well. A day after the historic judgment on April 25, 1973 in the Kesavananda Bharati case, in which the majority declared that the Parliament cannot alter or abridge the basic structure of the Constitution, Shrimati Indira Gandhi was furious with the judgment because it constricted the party's plan to bring in major amendments. So, the three Judges — this is what I want to highlight about 'committed

judiciary' - if they are not there, we will do what we want – were accorded swift punishment *via* supersession on April 26 and Justice A. N. Ray, who did not subscribe to the majority decision, was elevated. After Justice Ray retired in 1977, again Shrimati Indira Gandhi Government gave supersession, superseding the senior-most Judge, Justice Hans Raj Khanna, to appoint Justice Mirza Hameedullah Beg as the Chief Justice! So, it is really sad that the test that I am putting each one of these amendments to, – whether they were in line with the constitutional spirit or whether the process was followed or whether the large economic or social good was considered as an objective – none of them meet that.

Sir, the OBC Commission is something which I want to mention in contrast. Our intent was clear; Prime Minister Modi was clear that the OBC Commission will have to be set up and that constitutional amendments have to empower communities and not put them at a disadvantage. Therefore, the 102nd Constitution Amendment Act was brought forward in 2018 to insert Article 338B. But, what is the contrast with the Congress? In 1950, Kaka Kalelkar Commission was formed but Congress prevented its report from being published. Dr. Ambedkar was of the view that Pandit Nehru was not concerned about the welfare, was not concerned enough about the welfare of the SCs. I quote Babasaheb

Ambedkar. He said, "From the very first election, we have been fighting against the Congress because it is unnecessarily interfering with our rights. Just see the leader of the Congress Party, Pandit Nehru; he has delivered 2,000 speeches during the last 20 years but he has never spoken about the welfare of Scheduled Castes even once." These are Babasaheb Ambedkar's words. He further says, "From this, you can judge what sympathy the Congress Party can have for our people when its leader is so much adamant." Sir, this is said several times but it is worth saying now. Congress did not even allow Babasaheb's photo to be installed in the Central Hall of the old Parliament House for decades. He was, of course, denied Bharat Ratna. Similarly, the Mandal Commission was constituted to provide reservation for Backward Classes but Shrimati Indira Gandhi or even Shri Rajiv Gandhi opposed it, delaying 27 per cent reservation for OBCs in Central and State institutions. ...(*Interruptions*)... So, we are the ones who brought it in, not the Congress. ...(*Interruptions*)... One more instance is of how GST, which was again a constitutional amendment, was brought in. ...(*Interruptions*)... GST-related constitutional provisions were never

encouraged prior to its bringing forward by Prime Minister Modi in 2017. They started very quickly to trace the timeline. (Contd. by BHS/1P)

BHS-RKK/1P/12.10

SHRIMATI NIRMALA SITHARAMAN (Contd.): Shri Atal Bihari Vajpayee was the first to suggest, during the NDA rule in 2000, to get going with the GST. However, the sincere efforts that he made could not realize or could not see the light of the day and the ten years, after his tenure, led by the UPA, did not do much to get it on board. Within two years, after the introduction of the GST in the Parliament, the GST-related 101st Constitution Amendment Act was passed and ratified by more than 15 States with effect from 8th September, 2016. Just the data will tell you where the Congress Party was. Despite being a coalition comprising of 26 parties, the UPA could not manage to get this GST. Even Congress-ruled States were opposed for the GST to be brought in. *...(Interruptions)...*

SHRI JAIRAM RAMESH: That is a *. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: In 2012...*(Interruptions)...*

SHRI JAIRAM RAMESH: It was the Chief Minister of Gujarat who opposed it.

***Expunged as ordered by the Chair.**

SHRIMATI NIRMALA SITHARAMAN: I will say that as well. ...*(Interruptions)*... That will also be said. ...*(Interruptions)*... Three BJP-ruled States.....*(Interruptions)*...

SHRI JAIRAM RAMESH: It was the Chief Minister of Gujarat who opposed.....*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Three BJP-ruled States also opposed. ...*(Interruptions)*... I don't hide facts. ...*(Interruptions)*... Three BJP-ruled States also opposed including... ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Gujarat opposed it. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: 'Gujarat', I am saying that. ...*(Interruptions)*... I am saying it myself that Gujarat opposed it. ...*(Interruptions)*... I am saying it myself. ...*(Interruptions)*... आप नंबूदरीपाद गवर्नमेंट को कॉंग्रेस से सेव नहीं कर पाए, आप क्यों खड़े हो रहे हैं? ...(**व्यवधान**)... आप कम्युनिस्ट हैं। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)...Three non-BJP-ruled States.....*(Interruptions)*... I don't.....*(Interruptions)*... Three non-BJP-ruled States -- I have said about Gujarat, now I am saying 'non-BJP-ruled States' – including Congress-ruled Maharashtra opposed provisions of the UPA's GST. So, if they want to first shout about Gujarat, I am saying it myself. But please do shout about Maharashtra as well. No! They want to pretend they

were all ready. ...*(Interruptions)*... They were not ready. ...*(Interruptions)*... Alright, the Congress-led ruling UDF Government in Kerala voiced severe concerns. Okay, Sir! ...*(Interruptions)*... Left front opposes, UDF opposes, Congress is part of the UDF; but no, they will never say that. ...*(Interruptions)*... One Gujarat is what they want to say and I will tell you why Gujarat had to oppose also. ...*(Interruptions)*... So, they could not bring the GST amendment. When we bring it, this is how they would like to shout about it, but I am sorry.....*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the Finance Minister is *. ...***(Interruptions)***...

SHRIMATI NIRMALA SITHARAMAN: I am not *, I am sorry. ...*(Interruptions)*... I will have to demand a written apology from Shri Jairam Ramesh for accusing me of *, which I never do. ...*(Interruptions)*... And whether it is parliamentary or unparliamentary, first of all, the Chair, I trust you will take care of that. ...*(Interruptions)*...

MR. CHAIRMAN: I will take care of that. I will take care of both sides. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: But accusing me of *, it is now very clear, runs in the Congress blood. Somebody had to go to the Court to say 'sorry'. ...*(Interruptions)*... When I was the Defence

---

***Expunged as ordered by the Chair.**

Minister, not only did they call Prime Minister Shri Modi as a * but they kept calling me that I am * ...*(Interruptions)*... And who had to go and apologize in the court? ...*(Interruptions)*... And now, I won't mind seeing another Member going and apologizing in the court, although the word said in the Parliament is never taken to the court. ...*(Interruptions)*... When the GST was brought in – this is also something which the Congress will have to gulp if they can -- all MPs present in the House, including those of the Congress, had voted for the GST constitutional amendment which was brought in by Prime Minister Shri Modi. ...*(Interruptions)*... In fact, I would not mind if Shri Jairam Ramesh once again calls me saying, I am * but records of the Parliament would say it. Shri Jairam Ramesh wanted to move some amendments but Dr. Manmohan Singh personally asked him not to do so because of the fine consensus that had been arrived in the GST Council. ...*(Interruptions)*... Sir, I don't * records don't * ...*(Interruptions)*... Don't jump in a hurry to accuse me that I am * ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, please ask her to authenticate.....*(Interruptions)*...

---

*__Expunged as ordered by the Chair__.

SHRIMATI NIRMALA SITHARAMAN: Oh! *...(Interruptions)...* I will authenticate it, but you have to authenticate that I am * please. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Minister.....*(Interruptions)...*

SHRI JAIRAM RAMESH: Please authenticate it. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Yes, yes. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Minister, it is a fair comment by Shri Jairam Ramesh. (Contd. by RL/1Q)

RL-PRB/12.15/1Q

MR. CHAIRMAN (CONTD.): You need to authenticate it. *...(Interruptions)...* During the course of the day, when I watched the Lok Sabha debates, I frequently came across, 'please authenticate'. It was started in this House. Now, hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir, I will authenticate. And, despite the support given by the Congress in passing the GST constitutional amendment, you have the Congress leader, again not taking name, goes about calling the GST 'गब्बर सिंह टैक्स'. And, Sir, therefore, about amendments, I have said some words. Now I just want to...

***Expunged as ordered by the Chair.**

MR. CHAIRMAN: Hon. Minister, but, if some 'गब्बर सिंह' comes and files a suit then! ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir,... ...*(Interruptions)*...

MR. CHAIRMAN: If some 'गब्बर सिंह' in the country comes forward and says, I have been defamed there. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: And, the problem, Sir, is when GST matters come, I will sometime again speak as much as I have done it earlier. ...*(Interruptions)*... Congress Ministers are sitting and arguing about rates that they will not know. In the GST Council --Congress State Finance Ministers are also sitting and talking about it. ...*(Interruptions)*... Sir, we are marking 75 years of the Constitution. I want to just remind again something very quickly. When 75 years of India's Independence was marked in 2022, Prime Minister Modi had celebrated it in the name of आज़ादी का अमृत महोत्सव. Throughout the country, every State Government participated, every State Government also picked up all the freedom fighters known, unknown, all of them were celebrated and there was a lot of discussion all over the country. ...*(Interruptions)*... And, recently, Sir, the Prime Minister also spoke about the 11 oaths that we need to take in the Lok Sabha. And, in 2022, from the Red Fort, he had announced how through पंच प्रण, we need to get out of गुलामी की

मानसिकता, look forward to building this country and taking it forward and so on. ...*(Interruptions)*... But, on 75 years of India's independence, आज़ादी का अमृत महोत्सव, 75 years of the Constitution, we are having these wonderful debates in both the Houses. Every 25 or 50 years are celebrated. I would like to remind as to what was the celebration during 25 years of India's Independence? What did we do? I am contrasting this. What did we do on completion of 25 years in 1973? ...*(Interruptions)*... Sir, how was 25 years of Independence celebrated in 1973? There was a time capsule, a time capsule, a kalpaatra, was interned in the Red Fort. And, at that time, the people were toldm this time capsule will be seen only after 5000 years. And, in the time capsule, the journey of free India was all being written and, actually, it was kept as a top secret. Nobody knew anything as to what was inside the time capsule. A Professor of History was employed to write 'India Since 1947', marking the 25th anniversary, but it was kept as a secret! Questions were asked in the Parliament as to what exactly is in the time capsule, marking 25 years of India's Independence? What actually went into that intern? It was a steel and copper-made, vacuum-filled case into which the document was interned, and then it was put into the Red Fort! That one, Sir, was kept a secret. When asked in the Parliament, the then Education

Minister apparently said, and I am reading it from the book published by an eminent parliamentarian, Era Sezhiyan. He puts it in his book as to what was the reply given by the then Education Minister and I would like to quote.

(CONTD. BY DC/1R)

DC-AKG/1R/12.20

SHRIMATI NIRMALA SITHARAMAN (CONTD.): Before that, the Education Minister expressed his inability to disclose the said document. What is the document which is in it? "No, I cannot disclose." And what did he say? I quote, "Within the limitation of its compass, it was designed to preserve an authentic record of our time for posterity. Having regard to this concept, the question of contemporaneous publications, or laying the text of the document on the Table of the House, does not arise." The Education Minister, while he put the time capsule to be preserved for 5,000 years, does not allow the Parliament to know what was inside it. That is 1973, two years before the Emergency was brought. This kind of an operation in stealth happened, marking 25 years of India's Independence and the Parliament should not be informed. That was the line the Education Minister gives. Even worse, Sir, I just want to highlight what was said about Shri Atal Bihari Vajpayee in that capsule content. I

would like to say and I quote from the book. The BJP of Atal Bihari Vajpayee is described as, says the author, and I quote, "Jan Sangh (People's Party) is a militant orthodox Hindu party opposing the concept of secular State." This is what is being said about Atal Bihari Vajpayee in the capsule, about which they don't say in the House. ...*(Interruptions)*...They didn't say it in the House. Even worse, Sir, if that is the record for first 25 years of independent India, which has to be preserved for 5,000 years, look at what has been said. ...*(Interruptions)*...About C. Rajagopalachari, there was no reference. ...*(Interruptions)*... There was no reference to Shri C. Rajagopalachari, the first Governor-General of this country, and the President of India, Dr. Rajendra Prasad, had no mention in that content,...*(Interruptions)*... Dr. Radhakrishnan, Zakir Hussain and the Prime Minister, Lal Bahadur Shastri, who, though short in physical stature, was tall in political stature, went all the way to Tashkent as a pilgrim of peace to establish harmony in this part of the world. This author, who is a parliamentarian, asks, "Don't you think that such names deserve to be inscribed in the historical document of our country during the period of the first quarter century of Indian Independence?" So, that is the level of secrecy even about Members of Parliament, about eminent leaders of different political

parties, and sly comments, were all packed up in that. Later, it was all removed. That is the nature of Congress Party; I want to highlight that fact. ...*(Interruptions)*... Sir, the names missed out is something which shocks the country, but that was the level to which the party went in the arrogance with which they were trying to rule. ...*(Interruptions)*... Sir, the Constitution and the misuse is what I am talking about here. ...*(Interruptions)*... One more thing, again, on the economic impact of such amendments which they bring in. It is a test for every one of us, whether it is one amendment today or another amendment tomorrow, does it have an economic intent for the larger economic good, social intent, process, constitutional sprit? Let us see, let us test each one of our acts, the amendments, that we bring in and then decide as to whether what we are doing is right. Sir, the Soviet model, which the Congress Party copied under Prime Minister, Nehru, continued with Indira Gandhi, was a model which did not do any good to this country. ...*(Interruptions)*... The socialism, that socialism was refashioned as Mahalanobis model, the central command and control structure, the license quota raj were all part of this and, in that, C. Rajagopalachari writes to the Prime Minister. He says in an open letter, "Nehru came to Madras on Tuesday with all the paraphernalia of Prime Minister of India

and attempted to, in his speech, talk about Rajagopalachari and his principles."

(Contd. by DPS/1S)

DPS-PSV/1S/12.25

SHRIMATI NIRMALA SITHARAMAN (CONTD.): But, here in Swarajya Magazine, he publishes it in 17th February, 1962, and I quote from that article. He says, "I want an India clear of the atmosphere of fear in which it is now enveloped where honest men engaged in difficult tasks of production or trade can carry on their occupation without fear of ruin at the hands of officials, Ministers and party bosses." He further says, "I want an India where talent and energy can find scope for play without having to cringe and obtain special individual permission from officials and ministers and where their efforts will be judged by the open market of India". He goes on to say, "I want the corruption of this Permit License Raj to go." He says that. So a Member, who was part of the Congress Party himself, writes to Pandit Nehru saying, 'This cannot go on. Your socialism is ruining this country. The License Permit Raj could not continue because it is leading to corruption'. Periodically, Congress questions, "The BJP, RSS, Jan Sangh, what was their role during the freedom movement? We all know it and we have said it. But, I want to

ask the Congress, 'What is your role in the India's economic freedom?' What is India's economic growth? What is your effort in building economic strength of India? Sir, why from 1980 onwards, the Congress Party itself wants to dump License Quota Raj? In 1991, they want to reform and then take the claim for it saying, 'we are the ones we reform'. You didn't have to reform if it was so good. It was damaging the Indian economy and socialism was, therefore, brought into the Constitution's Preamble through the 42nd Amendment Act only to prove that they are doing right thing although that was not needed at all because the Directive Principle of State Policy has enough and more. And, that is where I want to bring this one particular important observation. The 'Nehru Development Model', Arvind Panagariya's latest book will tell you, Sir, from an academic perspective also, how the socialism, the Control Raj, the License Quota Raj of the Congress's 50 years of rule ruined our economy. Though the country did come to terms with its mistake and changed course in 1991, by then it had lost four precious decades. Moreover, the history built over these decades continued to haunt its development efforts even after the change of course. One thing was, the base income remained low. And, in spite of an opportunity to grow rapidly, it was missed in early decades. Therefore, even an acceleration

in growth to 7 to 8 per cent range on a sustained basis could not deliver genuine prosperity for another few decades. Moreover, four decades of patronage of socialist ideas and policies came to hardwire Indian politicians, bureaucrats, intellectuals and even business people in ways that made a swift march to a market economy politically challenging. That is the reality of the policy of the Congress party which claims, 'we have reformed the country'. They baggaged the country for 50 years and later they wanted to claim that they are reforming and bringing prosperity to this country, which is not true. First of all, Sir, with socialism, 42nd Amendment changing the Preamble, the much-promised *Garibi Hatao* has not been delivered by them. If it has not been delivered by them, what did that socialism do to us? So, when Prime Minister Modi says, *Viksit Bharat*, 2047, we all should work together to make sure that it is done with all of our responsibilities intact. Such changes to the Constitution they brought, have only decayed the Indian economy. I will not get into the details.

(Ends)

(Contd. by USY/1T)

USY-VNK/1T/12.30

SHRIMATI NIRMALA SITHARAMAN (**Contd.**): I will not get into the details. There is another paper of 2009 from Cato Institute Centre for Global Liberty and Prosperity. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: What are we discussing?

SHRIMATI NIRMALA SITHARAMAN: We are discussing the Constitution, and the mistakes done by the Congress Party, as a result of which the Indian economy is suffering. Socialism kills the human cost of delayed economic reforms in India. I will authenticate this and give it to you to show how Congress Party's attempts have only weakened the Indian economy. ...*(Interruptions)*... We changed that by clearly saying that the Budget will now very clearly focus on the Indian economy and, as a result of which, we will see a lot of economic growth. I am not getting into the details of the Budget Speech 2021. Those interested can see paragraph 86.

I will come to the points about the Constituent Assembly, financial inclusion, and economic justice. That is why, I argued first saying this declaration in the Preamble, bringing socialism, was not warranted at all. There is enough and more said in the Directive Principles of State Policy. The Directive Principles of State Policy are adequate for us to do all the

socio-economic justice related activities. But, the Congress party was doing it for their political agenda, rather than for the larger good. ...*(Interruptions)*... Sir, I would like to quote here Dr. Ambedkar. He says, on 19th November 1948, "Our objective in framing the Constitution is really two-fold: To lay down the form of political democracy; to lay down that our ideal is economic democracy and also to prescribe that every Government, whichever is in power, shall strive to bring about economic democracy". Dr. Ambedkar says this. The Directive Principles of State Policy have a great value for they lay down that our ideal is economic democracy. And, this is exactly what the hon. Prime Minister Modi*ji* is doing. Fifty-four crore citizens, who once had no means, are now being given extraordinary connection to banking through the Jan Dhan Yojana -- principles guiding our democracy, equity, justice and opportunity. Fifty crore *Mudra* Loan accounts have created the pathway for micro-entrepreneurs, street vendors, and so on. ...*(Interruptions)*... Sir, Article 38 of the Directive Principles of State Policy says, "The State shall strive to promote the welfare of the people by securing and protecting social order, by ensuring socio-economic political justice, and by minimizing inequalities in income status, facilities and opportunities". Article 39 also says very similar about adequate means of livelihood and

ownership control. Article 46 speaks about the Scheduled Castes and the Scheduled Tribes. So, I just want to highlight how, because of the specific actions taken by our Government, you find… ...*(Interruptions)*... For a minute, Sir, I go back to 1969. Mrs. Indira Gandhi, on the banks' nationalization, said that the political situation in our country demands, "That banking facilities should be extended in an increasing measure to backward areas, to agriculture, to small-scale industry and so on. And perhaps banking operation should be informed by a larger social purpose". But, in spite of introducing 'Socialism' into the Preamble, they did not achieve any of the objectives which Mrs. Indira Gandhi justified for bringing nationalisation of the banks. They paid only lip service. By 2011, the census data reveals, less than 60 per cent of Indian households had access to banking service. Zero balance bank accounts were only 10.3 crores. In contrast, 54 crore Jan Dhan accounts have been opened since 2014. Fifty-six per cent of the accounts belong to women; similarly, pensions, insurance and so on. Under the PM MUDRA, out of 50 crore sanctioned accounts, 68 per cent belong to women. Under Stand Up India, there are one crore SC/ST women borrowers and Rs. 30,000 crores have been distributed to 2.5 lakh people, of whom 76 per cent are women beneficiaries.

(Contd. by PK/1U)

PK-DS/1U/12.35

SHRIMATI NIRMALA SITHARAMAN (**CONTD.**): Under PM SVANidhi, loan of Rs.50,000/- has been given to 67,00,000 street vendors, of whom 45 per cent are women, 42 per cent are OBCs and so on. We repeatedly, in Lok Sabha and here, spoke about how former Prime Minister said, "If I send one rupee down, only 15 *paise* reaches." By bringing in technology and using DBT, Prime Minister Modi made sure that the beneficiaries will receive their money directly into their accounts. One rupee means one rupee will reach them and this has helped save Rs. 3.48 lakh crores of tax payers' money. These are very important to say that the Directive Principles of State Policy which has even more things for all of us to do can bring in poverty alleviation, but not the *naara 'Garibi Hatao',* which delivered nothing on poverty.

Sir, lastly, I will pay my respects to the women who were part of the Constitution-making. As I have said, 15 out of 385 Members were women. I would think, you will indulge me, when I read the names of these 15 women -- Ammu Swaminathan, Annie Mascarenhas, Dakshayani Velayudhan, Begum Aizaz Rasul, Durgabai Deshmukh, Hansa Jivraj Mehta, Kamla Chaudhary, Leela Roy, Malati Choudhury, Purnima Banerjee, Rajkumari Amrit Kaur, Renuka Ray, Sarojini Naidu,

Sucheta Kripalani and Vijaya Lakshmi Pandit were the prominent women who were part of the Constituent Assembly. The contribution of these women in the Constitution-making is immense. I know, after that, Vijaya Lakshmi Pandit scaled heights in diplomacy. Rajkumari Amrit Kaur became the first woman to be a Union Cabinet Minister. Durgabai Deshmukh was the founding member of the Planning Commission. Annie Mascarenhas and Renuka Ray served as Ministers in their respective State Governments. Sarojini Naidu and Sucheta Kripalani went on to become first female Governor and Chief Minister respectively. Sir, I also appreciate the immense role played by the All India Women's Conference which has done extremely good work. These women were all celebrated during *Azadi ka Amrit Mahotsav*, which we celebrated from 2022. The last observation I would like to make is this. It is very interesting that in this House the first Act that we passed is the Reservation for Women, which was the new Act passed in the new Parliament. I would like to reiterate that Bhartiya Janata Party, my party has always been committed for women and women's participation in politics. Even as early as 1994, in Vadodra National Convention, the BJP very clearly passed that seats must be reserved for women in both, Parliament and State Assemblies. Then, in 1998, BJP reiterated its

commitment for women reservation by introducing it in the Lok Sabha. ..*(Interruptions)*... In July, 2003, BJP in its National Executive in Raipur, also passed a resolution to give reservation. In 2007, BJP National Executive approved 33 per cent reservation for women. In 2008, again, BJP amended its Constitution, so that its own office bearers will have 33 per cent reservation for women. And, I am glad to say that I am one of the beneficiaries of that reservation. And, BJP has consistently supported women's reservation in Rajya Sabha in 2010. I remember, late Shri Arun Jaitley supported passionately to pass it and, in Rajya Sabha, it was passed. But, curiously, why that did not go to Lok Sabha, no one knows. And, in the Lok Sabha, I think it was for reasons better known, but what was said in the public was some of the alliance partners were not favouring, and, therefore the Indian National Congress did not have the courage to take it into the Lok Sabha at that time. BJP's *Sankalp Patra* of 2014 supported women's reservation, and, again, *Sankalp Patra* before the 2019 election also very clearly supported it. But I want to highlight the fact, Sir, that in 1984-89, Shri Rajiv Gandhi had 426 Members in the Lok Sabha and 159 Members in the Rajya Sabha.

(Contd. by PB/1W)

PB-MZ/1W/12.40

SHRIMATI NIRMALA SITHARAMAN (**Contd.**): But they did not have the conviction to pass the Women's Reservation Bill at that time. ...(Interruptions)... Very clearly, they have been anti-women always. The Shah Bano case is a very clear example. ...(Interruptions)... Sir, I would highlight the fact that although the credit is being taken for the Panchayat Reservation Act by Shri Rahul Gandhi and the dynasty, it was not him. ...(Interruptions)... It was Shri P.V. Narasimha Rao who brought it and passed it on. ...(Interruptions)... But even then it was only a lip-service because no financial powers were given. Now, hon. H.D. Devegowdaji, who is the former Prime Minister, is not here, but in 1996 during his time, the Reservation Bill was brought in. ...(Interruptions)... Nothing was supported by Congress at that time. Atal Bihari Vajpayeeji in 1998, in 1999, in 2002 and in 2003 brought it. ...(Interruptions)... No, the Congress wouldn't support. But the Congress's memory is very weak that they didn't support any of the Bills all the time, whether it was of Devegowdaji or whether it was of Atal Bihari Vajpayeeji. ...(Interruptions)... And then in 2008, even Dr. Manmohan Singh faltered. They managed to pass it in Rajya Sabha, which I said a minute ago, but did not go to the Lok Sabha for fear of their alliance

partners threatening to walk out of the alliance. They didn't want to lose power, but they wanted to save their *kursi* only and therefore did not do justice to the women, whereas, the Prime Minister Modi and BJP, from the beginning, stood by women, made the first change in the party and brought the Reservation Bill here. ...(Interruptions)... Therefore, if anybody is committed to the Constitution, it is the BJP, Prime Minister Modi and this Government. Therefore, the people who are walking with a book in their hand, 'Constitution', sometimes not knowing that inside there are *kora kagaz*; nothing printed. ...(Interruptions).. They are not even opening it to see whether it is there, but they are walking around with this book. They should know that they are the ones who repeatedly have failed the cause of the Constitution of India. Thank you very much, Sir. (Ends)

MR. CHAIRMAN: Hon. Members, to accommodate Members willing to participate in the discussion and ensure sufficient time, if the House agrees, the lunch hour may be skipped today and tomorrow.

SOME HON. MEMEBRS: Yes, Sir.

MR. CHAIRMAN: And, if required, I will take a call to increase the time further. Now, hon. Leader of the Opposition, Shri Mallikarjun Kharge.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूं।

सर, आज 16 दिसम्बर है, यह बंगलादेश का लिब्रेशन डे है। हमारी बहादुर नेता श्रीमती इंदिरा गांधी जी ने पाकिस्तान के दो टुकड़े करके, बंगलादेश को लिब्रेट करके और एक लाख पाकिस्तानी सैनिकों को बंदी बनाकर इस देश को बचाया, जिससे इस देश की शान पूरी दुनिया में बढ़ गई। एक लाख लोगों को बंदी बनाना बहुत मुश्किल काम है, लेकिन जिनको 'आयरन लेडी' कहते हैं, उन्होंने यह बता दिया कि अगर हमारे नज़दीक कोई आया, तो उसकी खैर नहीं। आज बंगलादेश लिब्रेशन डे है। वहां जो गड़बड़ी चल रही है, तो कम से कम ये लोग अपनी आंख खोलकर वहां की minority को बचाने की कोशिश करें।

(1X/DN पर जारी)

DN-SKC/1X/12.45

श्री मल्लिकार्जुन खरगे (क्रमागत) : सर, मैं आपको एक चीज़ बताना चाहता हूं और यहां से शुरू करता हूं कि हमने कांस्टीट्यूशन पढ़ा। नहीं पढ़ा, तो मैं उनको बताना चाहता हूं कि हमें भी थोड़ा-थोड़ा पढ़ना आता है। ...(**व्यवधान**)... सर, हम म्युनिसिपैलिटी स्कूल में पढ़े हैं, वे जवाहरलाल नेहरू यूनिवर्सिटी में पढ़े हैं, तो निश्चित है कि उनकी अंग्रेजी भी अच्छी होगी, हिंदी भी अच्छी होगी और बाकी सभी कुछ भी अच्छा होगा, लेकिन उनकी करतूत अच्छी नहीं है।...(व्यवधान)... सर, मैं आपको अहमद फराज़ की 'मत क़त्ल करो, आवाज़ों को', एक शायरी सुनाना चाहता हूं-

"तुम अपने अक़ीदों के नेज़े, हर दिल में उतारे जाते हो
हम लोग मोहब्बत वाले हैं, तुम ख़ंजर क्यूँ लहराते हो।
इस शहर में नगमे बहने दो, बस्ती में हमें भी रहने दो
हम पालनहार हैं फूलों के, हम ख़ुशबू के रखवाले हैं
तुम किस का लहू पीने आए, हम प्यार सिखाने वाले हैं।
इस शहर में फिर क्या देखोगे, जब हर्फ़ यहाँ मर जाएगा
जब तेग़ पे लय कट जाएगी, जब शेर सफ़र कर जाएगा।
जब क़त्ल हुआ सुर साज़ों का, जब काल पड़ा आवाज़ों का
जब शहर खंडहर बन जाएगा, फिर किस पर संग उठाओगे
अपने चेहरे आईनों में, जब देखोगे डर जाओगे।"

महोदय, मैं यह इसलिए कह रहा हूं, क्योंकि आज की स्थिति, आज की परिस्थिति जो है, तो हमें बताना पड़ता है कि कैसे इस संविधान के तहत हुकूमत चलाने वाले लोग क्वोट-क्वोट करके -आगे का, पीछे का, बीच का सब बोलते रहते हैं। उन्होंने सोशलिज्म पर बहुत आपत्ति उठाई। मैं यहां से शुरू करूंगा कि संविधान में प्रिएम्बल में जो लिखा है, जिन लोगों ने कांस्टिट्युएंट असेम्बली में लिखा है और इसको सर्वसम्मति से पास किया है, उस पर भी आपत्ति जता रहे हैं, तो आप ही सोचिए कि ये कांस्टिट्यूशन के फेवर में हैं या अगेंस्ट में हैं।

"We, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens: JUSTICE, social, economic and political, LIBERTY of thought, expression, belief, faith and worship, EQUALITY of status and of opportunity, and to promote among them all

FRATERNITY assuring the dignity of the individual and the unity and integrity of the nation." सर, हमने इसको संविधान में 26 नवम्बर, 1949 को स्वीकार किया। जब हमने यह स्वीकार किया है, तो इसके तहत हमें चलना चाहिए, हमें implement करना चाहिए। सिर्फ एक-दूसरे की कमियां निकालकर अगर आप बोलते जाएंगे, तो पांच हजार सालों में कैसी तकलीफ हम लोगों को दी है, मुझे भी यह बोलना पड़ेगा।

(1Y/LP पर जारी)

LP-HK/12.50/1y

श्री मल्लिकार्जुन खरगे (क्रमागत) : मैं लाया हूं। आपकी मंशा क्या थी? जो संविधान बने, वह 'मनुस्मृति' के तहत बने। 'मनुस्मृति' के जो कानून बनाए गए हैं, उसके तहत कार्य करना चाहिए था – ऐसी जनसंघ की मंशा थी, ऐसी आरएसएस की मंशा थी, ऐसी आपकी मंशा थी, और आप सोशलिज्म की बात करते हैं! ...(**व्यवधान**)... आपका इनइक्वैलिटी में फेथ है। यह पढ़िए, यह आपकी है। मैंने तो इसको पढ़ा है, इसमें लिखा है और मैं पढ़कर बोलता हूं। मैंने नहीं पढ़ा - आप ऐसा मत समझिएगा। मैंने इस किताब में जो-जो पत्ते लगाए हैं, वे पढ़कर लगाए हैं। अगर आप ये पेज़ पढ़ेंगे, तो आपके रोंगटे खड़े हो जाएंगे। ...(**व्यवधान**)...

SOME HON. MEMBERS: Kindly address the Chair. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे : आप एड्रेस छोड़िए उनको, आपको यहाँ देखना भी अच्छा नहीं लगता आप, छोड़िए। ...(**व्यवधान**)... सर, इसमें क्या लिखा है, वह मैं आपके सामने प्रेजेंट करता हूं। जो लोग झंडे से नफरत करते हैं, जो लोग हमारे अशोक चक्र

से नफरत करते हैं, जो लोग संविधान से नफरत करते हैं - वे लोग आज हमें पाठ पढ़ा रहे हैं! यह क्या है? जब यह संविधान बना, उस वक्त संविधान को जलाने वाले लोग ...(व्यवधान)... जिस दिन यह इम्प्लिमेंट किया गया, उस दिन रामलीला मैदान में बाबा साहेब अम्बेडकर, जवाहरलाल नेहरू जी और महात्मा गाँधी जी का पुतला वहाँ पर रखकर जलाया गया। ...(व्यवधान) ...इन लोगों ने जलाया। संविधान कैसे बचाया, क्या किया? इन्होंने नेहरू जी को गालियाँ दीं, इंदिरा जी को गालियाँ दीं, यहाँ तक कि पूरी गाँधी फैमिली को गालियाँ दीं। आपको शर्म आनी चाहिए। आप लोग पढ़िए। आप इतिहास पढ़िए। कॉंस्टीटूएंट असेम्बली की डिबेट पढ़ने के बाद, संविधान बनने के बाद आप लोगों ने संविधान के बारे में कैसी, कैसी बातें बोली हैं, कही हैं, आप उसको देख लीजिएगा। ...(**व्यवधान**)... लेकिन ये लोग ढिंढ़ोरा पीटा करते हैं! सर, मैं आपसे कहना चाहता हूं ...(**व्यवधान**)... I am not yielding. ...(*Interruptions*)...

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): It should be authenticated.

MR. CHAIRMAN: Hon. Members, only when the speaker will yield, I can give an opportunity. If there are issues, you can have notice, and I am sure the House will bear with me on this. I have a mind to enrich myself कि जो किताब आपने दिखाई है, मैं उसे बाद में पढ़ूँगा।

श्री मल्लिकार्जुन खरगे : मैं आपको अभी देता हूं। यह मनुस्मृति की किताब है। इसके तीन-चार चैप्टर हैं, आप उतना पढ़ लीजिएगा और मुझे वापस कर दीजिएगा, क्योंकि यह आजकल मिलती नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, can I return a document put on the Table? I can't. It has to be put on the Table.

श्री मल्लिकार्जुन खरगे : मैं आपको एक और खरीदकर दे देता हूं।

MR. CHAIRMAN: Please continue.

श्री मल्लिकार्जुन खरगे : सर, मैं आपको 7 दिसंबर, 2022 का दिन याद दिलाना चाहता हूं।

(RK/1Z पर जारी)

RK-KSK/12.55/1Z

श्री मल्लिकार्जुन खरगे (**क्रमागत**) : जब आप पहली बार सभापति के रूप में इस सदन में पधारे थे, तब मैंने आपके स्वागत में कहा था कि "आपको नियमों, मेम्बर्स के अधिकारों और भावनाओं की जानकारी बहुत है। जैसे, संसद दो सदनों से मिलकर चलती है, उसी तरह लोकतंत्र सत्ता पक्ष और विपक्ष के दो पहियों पर चलता है। सत्ता दल का अपना सरकारी एजेंडा होता है और हम यहाँ लोगों के मुद्दों और उनके सवालों की चर्चा चाहते हैं।" मैंने पूछा था - "हमारे संविधान निर्माताओं ने जिस मकसद से राज्य सभा का गठन किया, उसी भावना से यह सदन काम कर पा रहा है या नहीं। इस पर आप गौर कीजिए, इस पर आप बोलिए।" अब टीका करने से आपके

पाप धुल जाने वाले नहीं हैं। कोविड में मरे, शेड्यूल्ड कास्ट्स के साथ, शेड्यूल्ड ट्राइब्स के साथ, महिलाओं के साथ आज हर जगह एट्रोसिटीज़ हो रही हैं। सर, आपने यहाँ तक सुना होगा कि मध्य प्रदेश में एक शेड्यूल्ड ट्राइब के बच्चे के मुंह में मूत्र किया गया। पहले इन समस्याओं को सुलझाइए। हमें बुद्धि दे रहे हैं, तो पहले अपनी गवर्नेंस को सुधारिए। इसे छोड़कर आप अपनी मनमानी कर रहे हैं।

सर, हम आपका शुक्रिया भी अदा करते हैं, क्योंकि संविधान स्वीकार किए जाने के बाद 75 साल में आपने चर्चा के लिए दो दिन का टाइम दिया है और हमें भी टाइम अलॉट किया है। अगर एकाध घंटा ज्यादा भी हो जाता है, तो भी हमारे लोगों को बोलने दीजिए। आपने यह पहले ही बोला है, इसलिए मैं आपका धन्यवाद करता हूँ। अगर मैं ज्यादा टाइम ले लेता हूँ, तो बाकी लोगों को टाइम नहीं मिलता है, इसलिए मैं आपसे यह निवेदन करता हूँ।

दूसरी बात यह है कि मैं सबसे पहले उन महान नायकों को श्रद्धांजलि देता हूँ, जिन्होंने एक समतावादी भारत का सपना देखा था। सभापति जी, स्वाधीनता संग्राम के दौरान ही संविधान निर्माण की सोच उपजी थी। यह काँग्रेस के इतिहास से गहराई से जुड़ा है। 1931 में सरदार पटेल की अध्यक्षता में कराची काँग्रेस अधिवेशन में जवाहरलाल नेहरू जी ने मूल अधिकारों और आर्थिक नीति पर प्रस्ताव रखा था, जो पारित हुआ था। यह काँस्टीट्यूशन ऐसे ही नहीं बन गया है, यह मूवमेंट से बना है, यह आजादी की लड़ाई से बना है और उसी वक्त, 1931 में ही यह सोच थी। यह आज की बात नहीं है। नेहरू जी ने संविधान सभा की माँग को 1937 के चुनाव का केंद्रीय मुद्दा बना दिया था। महात्मा गाँधी जी ने 25 नवंबर, 1939 को स्टेटमेंट दी थी। उन्होंने

क्या स्टेटमेंट दी थी? "पंडित जवाहरलाल नेहरू ने मुझे अन्य बातों के अलावा, संविधान सभा के गठबंधन से उत्पन्न प्रभावों का अध्ययन करने के लिए विवश किया है।" मैं एक और बार पढ़ता हूँ। "पंडित जवाहरलाल नेहरू ने मुझे अन्य बातों के अलावा, संविधान सभा के गठन से उत्पन्न प्रभावों का अध्ययन करने के लिए विवश किया है।" यह गाँधी जी ने कहा था। सर, इस संकल्प को पहली बार पेश किया गया था। "मैंने इस विश्वास के साथ अपनी संतुष्टि कर ली कि उन्हें लोकतंत्र की तकनीकी बारीकियों के बारे में बेहतर जानकारी है।"

(2ए/पीआरबी पर जारी)

PRB-GSP/2A/1.00

श्री मल्लिकार्जुन खरगे (क्रमागत) : परंतु मैं पूर्णतया संशयमुक्त नहीं था, तथापि वास्तविक तथ्यों ने मेरे सभी संशयों को दूर कर दिया गया। यह महात्मा गांधी जी ने पंडित जवाहरलाल नेहरू जी के बारे में कहा था। उस वक्त किस ढंग से संविधान बनाना है और उस पर किस तरीके से काम होगा, यह महात्मा गांधी जी ने स्वीकार किया। लोग पंडित जवाहरलाल नेहरू जी को सुबह शाम क्रिटिसाइज करते रहते हैं। इसके लिए पीछे कितना काम हुआ, कितने लोग लड़े, कितनी सलाह दी गईं, यह सब छोड़ो, लेकिन अगर महात्मा गांधी जी के बारे में बोलें, तो वह भी नहीं सुनेंगे, नेहरू जी के बारे में बोलें, तो वह भी नहीं सुनेंगे, बाबा साहेब डा. अंबेडकर के बारे में बोलें, तो वह भी नहीं सुनेंगे, मौलाना आजाद के बारे में बोलें, तो वह भी नहीं सुनेंगे, तो आप क्या सुनने वाले हैं? आप तोड़-मरोड़ कर यहां लोगों को समझाने के लिए आए हो या संविधान के ऊपर चर्चा करने के लिए आए हो।

सर, संविधान की प्रस्तावना को मैंने अभी पढ़ा है और उसे फिर से पढ़ने की जरूरत नहीं है। इक्वेलिटी, लिबर्टी, फ्रेटरनिटी - यह सब मैंने अभी पढ़ा। हमें इन चीज़ों की ही जरूरत है। हमारे लिए समानता होनी चाहिए, स्वतंत्रता होनी चाहिए, बंधुत्व प्रेम होना चाहिए और न्याय होना चाहिए। ये जो चंद शब्द हमारे संविधान में हैं और जिनको हम सभी ने स्वीकार किया है, लेकिन इस पर भी आपत्ति हो रही है कि सोशलिज्म क्या है, फलां क्या है? जबकि यह बात हो रही है कि इकोनॉमिक्स पर बात करें। नेचुरली वे इकोनॉमिक्स में एक्सपर्ट हैं। वे जवाहरलाल नेहरू यूनिवर्सिटी की स्टूडेंट रही हैं, तो नेचुरली ...(**व्यवधान**)...वे जवाहरलाल नेहरू जी की

यूनिवर्सिटी से हैं और इकोनॉमिक्स में उनकी पढ़ाई हुई है। उन्होंने वहां क्या पढ़ा यह मुझे मालूम नहीं है, क्योंकि जवाहरलाल नेहरू यूनिवर्सिटी में जितने भी स्टूडेंट्स हैं, वे इतने प्रोग्रेसिव हैं और देश बनाने में उनका बहुत बड़ा हाथ है, चाहे इकोनॉमिक्स में हो, चाहे पॉलिटिकल साइंस में हो, चाहे हिस्ट्री में हो, चाहे एंथ्रोपोलॉजी में हो, चाहे किसी भी सब्जेक्ट में हो। उनको दुनिया में बहुत मान-सम्मान मिलता है। बहुत से लोग जो जवाहरलाल नेहरू यूनिवर्सिटी से पढ़े हैं, उन्होंने दुनिया में अपना नाम किया है और वे डेमोक्रेसी पर बहुत बड़ा विश्वास रखते हैं, लेकिन यहां जो डेमोक्रेटिक थिंग्स हैं, उनको खत्म करने की बात यहां पर हो रही है, यह कैसी बात है? आप एक बार जिस आइडियोलॉजी को स्वीकार करते हो, वह बार-बार कैसे बदल जाती है! ...(व्यवधान)... आप बार-बार कैसे बदल देते हो। मैं एक ही पार्टी में हूं और 1969 से आज तक कोई दूसरी पार्टी नहीं, मेरी एक ही पार्टी है और एक ही सिंबल है। ...(**व्यवधान**)... पहले गाय और बछड़ा, अब क्या है – हाथ। मैं कहीं और नहीं गया। ...(**व्यवधान**)... सर, इनको चुप रहने के लिए भी बोलिए, क्योंकि जब निर्मला सीतारमण जी बात कर रही थीं, तो मैं चुपचाप बैठा था। सर, पता नहीं इनका हृदय परिवर्तन कब हुआ! 2024 के चुनाव के बाद हुआ या उससे पहले हुआ, यह मुझे नहीं मालूम है। आज जब ये कांस्टिट्यूशन की बात कर रहे हैं, तो यह अभी हुआ या कब हुआ, यह मुझे मालूम नहीं है, लेकिन कम से कम उनका हृदय परिवर्तन करने का काम इस देश की जनता ने 2024 के इलेक्शन में किया है।

(2B/AKG पर जारी)

AKG-SK/2B/1.05

श्री मल्लिकार्जुन खरगे (क्रमागत) : सर, मैं एक और बात कहना चाहता हूं। पूरा देश जानता है कि 1949 में आरएसएस के नेताओं ने भारत के संविधान का विरोध किया था, क्योंकि यह मनुस्मृति पर आधारित संविधान नहीं था। इसके बारे में आरएसएस के मुखपत्र, 'ऑर्गनाइजर' ने 30 नवंबर, 1949 के अंक में विरोध करते हुए editorial में यह लिखा था। आप लोगों के मन में आज भी मनुस्मृति कायम है। मैं बार-बार बोलता रहा, लेकिन आप लोग उल्टा हमारे ऊपर ही इल्जाम लगाते रहे। सभापति जी, न तो इन्होंने संविधान को स्वीकार किया, न तिरंगे झंडे को माना। इसीलिए पहली बार 26 जनवरी, 2002 को कोर्ट के आदेश पर आरएसएस हेडक्वार्टर पर मजबूरी में तिरंगा फहराना पड़ा। सर, इन्होंने तिरंगे झंडे को माना, इसीलिए पहली बार 26 जनवरी, 2002 को आरएसएस हेडक्वार्टर पर मजबूरी में तिरंगा फहराना पड़ा, क्योंकि कोर्ट का आदेश था। चलिए, कम से कम संविधान की वर्किंग पर चर्चा के लिए तो आपने मान लिया कि अब हम सभी लोग तिरंगे के नीचे ही काम करेंगे।

सभापति जी, हमारा संविधान भारत के हर व्यक्ति को शक्तिशाली बनाता है। यह गरीब और कमजोरों की आवाज है; सत्ता का नैतिक मार्गदर्शक है; इसमें जाति, पंथ, लिंग या आर्थिक आधार पर भेदभाव करने की गुंजाइश नहीं है, लेकिन संविधान पर खतरा बना हुआ है। आने वाली पीढ़ियों के लिए इसे सहेज कर रखने के लिए हमें लगातार चौकन्ना रहना पड़ेगा, सतर्क रहना पड़ेगा, क्योंकि इनकी मंशा कब बदलती है, क्या होती है, मालूम नहीं है। 70 साल पहले जिन लोगों ने अपनी पार्टी की स्थापना की थी और इनका जो main supporter है, आरएसएस, ये सब

लोग इसके खिलाफ बोलते गए, लेकिन कम से कम उनको अब देश को सुरक्षित रखने की, एक रखने की बुद्धि देश के लोगों ने दी है। इसलिए मैं आपकी ओर से उनकी बदलती हुई नीतियों के लिए और वे जो सम्मान कॉन्स्टिट्यूशन को दे रहे हैं, जो सम्मान झंडे को दे रहे हैं, जो सम्मान देश के लोगों को दे रहे हैं, उसके लिए उनको भी धन्यवाद देता हूं। कॉन्स्टिट्यूएंट असेंबली ने जो ये सारी चीजें बनाई हैं, उनकी भी याद आपको अब आ रही है। इससे पहले उनको याद ही नहीं था, वे सब डूब गए थे।

सर, जब बहुत से शक्तिशाली देशों में universal adult franchise नहीं था, महिलाओं को वोट का हक नहीं था, तब भारत में महिलाओं समेत सभी को universal adult franchise का अधिकार अगर किसी ने दिया, तो वह कांग्रेस ने दिया, संविधान ने दिया। सर, आपको तो मालूम है, आपने भी कितने देशों के कॉन्स्टिट्यूशंस पढ़े होंगे, चाहे ऑस्ट्रेलिया हो, अमेरिका हो, यूनाइटेड किंगडम हो, फ्रांस हो, वहां पर वे democracy की बहुत बातें करते थे, लेकिन democracy के साथ, संविधान के साथ महिलाओं को वोटिंग की पावर नहीं मिली थी। यह एक ही देश ऐसा है, जहां जिस दिन हमें आजादी मिली, संविधान का implementation हुआ, उस दिन से adult franchise सबको मिला। गरीब, अमीर, काम करने वाले लोग, मजदूर, किसान, यह सबको मिला। सर, यह किसकी देन है? क्या यह नेहरू जी की देन नहीं है, क्या यह अंबेडकर जी की देन नहीं है, क्या यह कॉन्स्टिट्यूएंट असेंबली की देन नहीं है? कॉन्स्टिट्यूएंट असेंबली में इनके जो मेम्बर्स थे, वे सब चिल्लाते रहते थे। मैंने वह पूरी documentary देखी है, आप भी

देखिए। वह कॉन्स्टिट्यूएंट असेंबली की 10 घंटे की documentary है। अगर आप देखेंगे, तो आपको पता चलेगा कि उस वक्त कौन-कौन, क्या-क्या बोले हैं।

(2सी/पीएसवी पर जारी)

PSV-YSR/2C/1.10

श्री मल्लिकार्जुन खरगे (**क्रमागत**): किस क्लॉज़ पर किसने क्या बात रखी है, किस आर्टिकल पर कितनी बहस हुई है। अगर जरा उसे देखें, तो मालूम होता है कि कामथ जी ने क्या बोला, फलां साहब ने क्या बोला और जनसंघ के हमारे नेता क्या बोले। यह सब उससे मालूम होता है। इसलिए आप जरा वह देख लीजिए, वह उनको दिखाइए, तो बहुत अच्छा होगा। वह भी तो राज्य सभा की देन है, क्योंकि वह डॉक्यूमेंट उसने ही बनाया है। उसके बाद वह भी देखिए, जो पंडित जवाहरलाल नेहरू जी का डिस्कवरी ऑफ इंडिया है। वह 40 घंटे का है। अगर आप एक बार वह भी देखेंगे तो आपको मालूम होगा कि दुनिया पहले कैसी थी, हिंदुस्तान कैसा था, क्या सामाजिक समानता थी और बाद में हम किस ढंग से इतने सिविलाइज्ड होकर काम कर रहे हैं। ये सारी चीजें आप उसमें देखेंगे।

आर्गनाइज़र में 1951-52 के चुनावों के दौरान यूनिवर्सल अडल्ट फ्रेंचाइज के खिलाफ लिखा गया। यह तो सही है! इसमें पंडित नेहरू जी के बारे में बोला गया है। उन्होंने अडल्ट फ्रेंचाइज के बारे में 1951-52 में कहा कि "Pandit Nehru would live to confess the failure of universal adult franchise in India." ...*(Interruptions)*... Shall I read it again? "Pandit Nehru would live to confess the failure of universal adult franchise in India."

यूनिवर्सल एडल्ट फ्रेंचाइज के तहत महिलाओं को जो वोटिंग का राइट मिलता था, जो शूद्रों को वोटिंग का राइट मिलता था, जो गरीब लोगों को वोटिंग का राइट मिलता था, इसके बारे में अगर किसी ने अपोज़ किया, तो आरएसएस के लोगों ने किया, जनसंघ के इन लोगों ने किया और आज ये हमको पाठ पढ़ाते हैं! उन्होंने आगे कहा कि इसका सत्यानाश होना खुद पंडित जवाहरलाल नेहरू जी देखेंगे। आप सब यूनिवर्सल एडल्ट फ्रेंचाइज में वोट देकर आये हैं। आपने दिया है या नहीं? आप उसी की वजह से वोट भी ले रहे हैं। तो मुझे यह कहना है कि जो बातें, जो अच्छी बातें पंडित जवाहरलाल नेहरू की थीं, गांधी जी की थीं और दूसरे नेताओं की थीं, उन सबको छिपा-छिपा के कट एंड पेस्ट किया, जो अच्छी लगती हैं, उनको पढ़ा। हमारे प्रधान मंत्री जी ने लोक सभा में जो कहा था, मैंने उनकी भी पूरी स्पीच देखी है, लेकिन मैं उस पर यहाँ टिप्पणी नहीं करना चाहता। मैंने राजनाथ सिंह जी की भी स्पीच देखी। उनको देखने के बाद मुझे ऐसा महसूस हुआ कि वे वहाँ जो कुछ भी क्वोट कर रहे थे, वे सब क्वोट्स, जो कांस्टीचुएंट असेंबली में बाबा साहेब डा. भीमराव अंबेडकर ने बोला था, उसमें से थे। दूसरे नेताओं ने भी वही क्वोट किया। इनकी दिल की बात बाहर नहीं आई कि वे खुद इस संविधान को चाहते हैं या नहीं चाहते हैं। हमको क्रिटिसाइज करने के लिए, टीका करने के लिए, कौन से paras, कौन से शब्द प्रयोग करना है, उतना उठाकर वे बोलते गए, लेकिन आपने क्या किया, वह बोला ही नहीं, आपने देश के लिए क्या किया, वह बोला ही नहीं, आप कितनी बार जेल गए, वह बोला ही नहीं, आपने देश के लिए कितनी पीड़ा को सहन किया, यह नहीं कहा। जो लोग देश के लिए लड़े नहीं, उनको आजादी का महत्व

क्या मालूम होगा और संविधान का महत्व क्या मालूम होगा? जिन्होंने पसीना बहाया, जो घर छोड़कर चले गए, विद्या अर्जित करते रहे, ऐसे लोग, आज उनके बारे में – उनके स्वर्गवासी होने के बाद आप उनकी बात करते हैं! …(**व्यवधान**)… आप चुप बैठिए। आप अभी अपने डिफेंस मिनिस्टर के पास जाकर सीख कर आइए।

(2डी/वीएनके पर जारी)

VNK-VKK/2D/1.15

श्री मल्लिकार्जुन खरगे (क्रमागत) : सर, आज हमें इंट्रोस्पेक्शन करना चाहिए कि हमने क्या किया, क्या करना है और हमने जो वादे किए थे, उनका क्या हुआ, लेकिन वे हमें बोले। मैंने प्राइम मिनिस्टर साहब का स्पीच पढ़ा। वे हमें सिखा रहे थे कि ये जुमले वाले हैं और ये असत्य बोलते हैं। उन्होंने ऐसा बोला, जबकि असत्य बोलने में नंबर वन तो वे ही हैं। उन्होंने 15 लाख रुपए देने के बात की थी और लोग अभी भी उसका इंतजार कर रहे हैं, लेकिन यह नहीं मिल रहा है। लोगों को 2 करोड़ रोजगार देने की बात की। क्या यह असत्य है या सच है? उन्होंने किसानों की एमएसपी डबल करने की बात की। क्या ये सब मिला?

श्री सभापति : आपका मतलब असत्य है, क्योंकि * अनपार्लियामेंटरी है।

श्री मल्लिकार्जुन खरगे : सर, यह असत्य है, घोर असत्य है।

श्री सभापति : पर * नहीं है।

श्री मल्लिकार्जुन खरगे : सर, मैं अपनी गलती को स्वीकार करता हूँ। * शब्द का यूज़ नहीं करना है, क्योंकि यह अनपार्लियामेंटरी है, जैसा कि आपने बताया और यह है भी, तो मैंने उसको छोड़ दिया। ये लोग बार-बार बोले। आपने श्रीमती

---

*Expunged as ordered by the Chair.

सीतारमण जी का भाषण गौर से सुना। उन्होंने यह कहा कि it is a * . * is unparliamentary. अनट्रूथ और ट्रूथ - ये शब्द यूज़ करना है, लेकिन आपने उनको अलाउ कर दिया और मुझे टोक दिया।

सर, वे ऐसी बात बोले, लेकिन उन्होंने खुद ऐसे स्लोगन्स दिए, जो जुमले हैं और वे हमारे ऊपर जुमलों का इल्जाम लगा रहे हैं। ये जुमले वाले लोग देश को भ्रमित कर रहे हैं और असत्य बातें बोलकर लोगों को * दे रहे हैं और फिर यहां पर आकर ऐसे बोल देते हैं, जैसे कि कन्नड़ में एक बोल है कि अगर किसी असत्य बात को सौ बार बोला जाए, तो वह सत्य के रूप में माना जा सकता है। गोएबल्स जो असत्य बातें करते थे, उससे भी सौ गुना ये लोग करते हैं और फिर हमें कहते हैं कि आप लोगों ने क्या किया, इमरजेंसी में क्या किया, फलां में क्या किया, नेहरू जी ने कितनी बार ऐसा किया। मैं बताता हूँ कि नेहरू जी ने क्या किया, कैसे किया और पहला अमेंडमेंट क्यों करना पड़ा। यह किस वजह से हुआ। वह मैं बताऊंगा।

सर, मोदी साहब का भाषण एक घंटा 50 मिनट का हुआ, हमारे फाइनेंस मिनिस्टर का भाषण एक घंटा 10 मिनट का हुआ। उनको घंटों बात करने की पहले से प्रैक्टिस है, क्योंकि जब वे बजट पेश करती हैं, तो उस वक्त भी वे बोलती हैं।...(**व्यवधान**)...

सर, पीएम साहब या तो अतीत में रहते हैं या कल्पना लोक में। ऐसा लगता है कि वर्तमान उनकी डिक्शनरी में नहीं है। बेहतर होता कि वे यह बता देते कि उन्होंने 11 साल में ऐसा कौन सा काम किया है, जिससे हमारा लोकतंत्र और संविधान मजबूत हुआ। डिमोनेटाइजेशन हो या दूसरा कुछ हो, उन्होंने सब खत्म

***Expunged as ordered by the Chair.**

करने की ही बात की। उन्होंने गरीबों को आर्थिक दृष्टि से कुचला। ऐसे लोग हमें पाठ पढ़ा रहे हैं कि आर्थिक मजबूती हमने की। अगर हम सोशियोलिज़्म की बात करें, तो आपने उस पर भी टीका किया है।

(2ई/डीएस पर जारी)

DS-BHS/1.20/2E

श्री मल्लिकार्जुन खरगे (क्रमागत) : सभापति जी, अगर लैंड रिफॉर्म्स नहीं आता, बैंकों का नेशनलाइजेशन नहीं होता, फूड सिक्योरिटी एक्ट नहीं आता, नरेगा नहीं आता, तो आज गरीब मरते रहते। कोविड में आपको जो आश्रय मिला, वह नरेगा से मिला, वह फूड सिक्योरिटी से मिला और कम्पलसरी एजुकेशन एक्ट के तहत बच्चों की आज जो पढ़ाई हो रही है, यह काम है। यह नहीं कि बात-बात में किसी भी बात पर टोको। वे भाषण देते हैं, लेकिन उसका परिणाम क्या है, कुछ नहीं और यह बात वे हमेशा कहते हैं कि इससे हमारा लोकतंत्र और संविधान मजबूत हुआ है। प्रधान मंत्री जी ने एक बार फिर सदन और देश को गुमराह करने की कोशिश की। सर, यह ज़रा सुनिए। उन्होंने कहा कि 1947 से 1952 के बीच में कोई इलेक्टेड सरकार नहीं थी और वे गैर-कानूनी संशोधन ला रहे थे। यह मोदी साहब का कहना है। मैं मोदी साहब की याददाश्त के लिए रिपीट कर रहा हूँ, क्योंकि देश की आजादी में न उन्होंने हिस्सा लिया और न मैंने हिस्सा लिया। उसमें नेहरू जी, महात्मा गांधी जी और सरदार पटेल जी ने हिस्सा लिया था और उन लोगों ने जो काम किया, उस पर टिप्पणी करने का हमको कोई अधिकार नहीं है। दूसरा, उन्होंने नेहरू जी, पटेल जी, बाबा साहेब और खुद अपने श्यामा प्रसाद मुखर्जी जी की क्रेडिबिलिटी पर

हमला बोला, क्योंकि वे ऐसे लोगों की बात कर रहे थे, जिनको उन्होंने कभी सुना नहीं, कभी देखा नहीं, उनके साथ कभी लड़े नहीं। आप नेहरू जी के खिलाफ नफरत में इतना बह गए कि आपने संविधान सभा, अंतरिम सरकार और अंतरिम संसद, इन सब पर सवाल खड़ा कर दिया और इन सभी में श्यामा प्रसाद मुखर्जी जी भी थे। इसीलिए, आपको बोलते वक्त जरा यह तो सोचना चाहिए कि क्या मैं अपने नेता के खिलाफ बोल रहा हूँ, क्या नेहरू जी के खिलाफ बोल रहा हूँ या किसी और के खिलाफ बोल रहा हूँ! अगर वे इतना सोचकर बोलते तो अच्छा होता, लेकिन मैं समझता हूँ कि नैचुरली उन्होंने रात में जो भी पढ़ा, वह सुबह बोला होगा। वे भूल गए होंगे या उनके जो भी एडवाइजर हैं, उन्होंने जो लिखकर दिया होगा, उसे उन्होंने बोला होगा। हमें अपनी गलतियाँ दुरुस्त कर लेनी चाहिए, चाहे वे मोदी जी हों, चाहे नड्डा जी हों या चाहे मैं हूँ। जब तक हम अपनी गलती को स्वीकार नहीं करेंगे, तब तक आपकी बातों में कोई वजन नहीं रहेगा।

दूसरी चीज़, प्रधान मंत्री ने यह भी कहा कि 1951 में जब चुनी हुई सरकार नहीं थी, तब नेहरू जी ने अध्यादेश लाकर संविधान को बदला। सर, आप यह सुनिए। ये उनके ही words हैं, जो मुझे प्रेस में मिला और उसकी कच्ची कॉपी मिली। मैं उनसे पूछना चाहता हूँ कि वह क्यों लाया गया? प्रधान मंत्री जी शायद भूल गए कि संविधान का पहला संशोधन प्रोविजनल पार्लियामेंट ने किया था, जिसके सदस्य संविधान सभा के ही सदस्य including श्यामा प्रसाद मुखर्जी जी थे। यह संशोधन इसलिए हुआ था, ताकि पिछड़ी जातियों को आरक्षण दिया जाए और जमींदारी का अबोलिशन हो सके। मैं सदन को बताना चाहता हूँ कि उस दौरान State of

Madras v. Champakam Dorairajan के मामले में मद्रास स्टेट के रिजर्वेशन के फैसले को सुप्रीम कोर्ट ने खारिज कर दिया था। आप बोल रहे हैं, ये एससी-एसटी का रिजर्वेशन ...(**व्यवधान**)... उन्होंने किया, लेकिन सुप्रीम कोर्ट ने उस रिजर्वेशन को खत्म करने का फैसला दिया।

(2एफ/एमजैड पर जारी)

MZ-RL/1.25/2F

श्री मल्लिकार्जुन खरगे (**क्रमागत**) **:** उस वक्त आर्टिकल 15(4) आ गया। आप नेहरू जी के ऊपर ब्लेम करते हैं कि नेहरू जी ने ऐसा किया। सर, यह तो बाबा साहेब डा. अम्बेडकर जी का सजेशन था, सरदार वल्लभभाई पटेल जी का सजेशन था। उन्होंने कहा कि यह जो land reforms का है और बाद में 9th शेड्यूल को इसमें जोड़ा गया। इसके पीछे यह मंशा थी कि एससी, एसटी और ओबीसी को एजुकेशन और इम्प्लॉयमेंट में आरक्षण मिल सके। इस संशोधन का तीसरा पक्ष सांप्रदायिक दुष्प्रचार को रोकना भी था। सरदार पटेल जी ने 3 जुलाई, 1950 को इस बारे में पंडित जवाहरलाल नेहरू जी को विस्तार से पत्र लिख कर संविधान संशोधन को ही समस्या का हल बताया। सर, मैं एक बार और बोल दूं, क्योंकि यह आवाज़ प्राइम मिनिस्टर साहब तक जानी चाहिए।

महोदय, सरदार वल्लभभाई पटेल ने 3 जुलाई, 1950 को इस बारे में पंडित जवाहरलाल नेहरू जी को विस्तार से पत्र लिख कर संविधान संशोधन को ही समस्या का हल बताया। 'Amendment is the only remedy.' This is suggested by Sardar Patel. आप उनका भी अपमान करते हैं। सरदार वल्लभभाई पटेल जी ने

अपने पत्र में कहा था, "As you say, we have involved ourselves in so many legal and constitutional difficulties that we do not know how to overcome them. My own feeling is that very soon we shall have to sit down and consider constitutional amendments." यह किसने कहा! यह सरदार वल्लभभाई पटेल जी ने कहा था। आप उनकी भी insult कर रहे हैं। पंडित जवाहरलाल नेहरू जी के नाम पर सभी की insult कर रहे हैं। वे जोश में आकर बोलते हैं कि नेहरू जी ने ये किया, नेहरू जी ने वह किया। नेहरू जी जो करना चाहते थे, उसमें सरदार पटेल जी उनके साथ थे, अम्बेडकर जी भी उनके साथ थे। एससी, एसटी, बैकवर्ड को एजुकेशन और इम्प्लॉयमेंट के लिए, जो उनको यहां मार पड़ी थी, उसको ठीक करने के लिए वे अमेंडमेंट लाए। वह पहला अमेंडमेंट था। अगर यह पहला अमेंडमेंट देश के लिए नहीं था, शोषितों के लिए नहीं था, तभी आप कह सकते हैं। वे कहते हैं कि अपने लिए लाए – आप बताइए इसमें कहां है? ये शब्द मेरे नहीं हैं, ये सरदार पटेल जी के शब्द हैं। सभापति महोदय, इसलिए मुख्य मंत्रियों को नेहरू जी ने पत्र लिखा था, जिसका ज़िक्र मोदी जी ने अपने भाषण में नेहरू जी को बदनाम करने के लिए तथ्यों को तोड़-मरोड़ कर किया। इसके लिए उनको देश से माफी मांगनी चाहिए। यह मेरी डिमांड है। अगर देश के सामने सत्य को तोड़-मरोड़ कर रखते हैं और बदनाम करने की कोशिश करते हैं, तो इसके लिए उन्हें इस सदन में और उस सदन में भी माफी मांगनी चाहिए, देश की जनता से माफी मांगनी चाहिए। आप पढ़ें तो ये चीज़ें मिलती हैं, डिबेट में मिलती हैं, लेकिन फिर भी आप लोगों को गुमराह करते हैं। इस संशोधन को खुद बाबा साहेब डा. अम्बेडकर ने दो

घंटे सदन में डिफेंड किया था। सर, मैं एक बार और पढ़ दूं। इस संशोधन को खुद बाबा साहेब डा. अम्बेडकर ने सदन में दो घंटे डिफेंड किया था। मैं पूछना चाहता हूं कि मोदी जी को किस पर एतराज़ है, क्या एससी/एसटी पर है, क्या ओबीसी पर है, क्या आरक्षण पर है, उन्हें किनके ऊपर एतराज़ है?

(2G/DN पर जारी)

DC-DN/2G/1.30

श्री मल्लिकार्जुन खरगे (क्रमागत) : उनके आरक्षण को सुरक्षित रखने के लिए, उनके rights दिलाने के लिए अगर पंडित जवाहरलाल नेहरू जी amendment कराते हैं, तो क्या वे दलितों के खिलाफ हो गए, SCs, STs के खिलाफ हो गए, आदिवासियों के खिलाफ हो गए? मैं पूछना चाहता हूं कि क्यों ऐसी बातें करके लोगों के मन में असत्य बातें बैठा रहे हो। आप Prime Minister हैं और हम लोग आपकी इज्जत करते हैं, लेकिन ऐसी असत्य बातें जनता के बीच लेकर गए, तो इससे देश को बहुत नुकसान होगा। सर, मैं land reforms के बारे में कुछ कहना चाहता हूं। आप बड़े किसान हैं या छोटे किसान हैं, यह मुझे नहीं पता है, इसके लिए मैं आपसे क्षमा चाहता हूं।

श्री सभापति : खरगे जी, मैं कृषक पुत्र हूं।

श्री मल्लिकार्जुन खरगे: आप कृषक नहीं हैं। मोदी जी को किस पर एतराज है? क्या गरीब किसानों को जमीन का मालिकाना हक मिलने पर उनको एतराज है, क्या land reforms आना, जिसके लिए वे गरीबों की तरफ से लड़ रहे थे, तो क्या उससे

एतराज है, सरदार पटेल जी से नाराजगी है क्या? हम कहते हैं कि बीजेपी आरक्षण की विरोधी है, इसलिए वह caste census के खिलाफ है।

महोदय, देश के स्वाधीनता आंदोलन के बारे में मोदी जी को ज्यादा पता नहीं है, इसलिए वे इस विषय पर जाना नहीं चाहते हैं, क्योंकि वे उस सफर में शामिल ही नहीं हुए थे। ...(**व्यवधान**)... 1946 के Cabinet Mission Plan के तहत Congress ने Executive Council में नेहरू जी को Vice-President बनाया था। इसलिए उन्होंने 1947 में अंतरिम सरकार का नेतृत्व किया। देश का पहला आम चुनाव 1951-52 में हुआ, जिसमें नेहरू जी प्रधान मंत्री बने। तब उस वक्त सरदार पटेल जी इस दुनिया में नहीं थे। इसके बाद 1964 तक लगातार नेहरू जी प्रधान मंत्री बने रहे। मोदी जी जैसे लोगों के लिए ही सरदार पटेल द्वारा 14 नवंबर, 1950 में नेहरू जी के जन्मदिन पर लिखे गए बधाई पत्र मैं आपके सामने पढ़कर सुनाता हूं। यदि आपकी इजाज़त हो।

> "कुछ स्वार्थप्रेरित लोगों ने हमारे विषय में भ्रांतियां फैलाने की कोशिश की है और कुछ भोले व्यक्ति उन पर विश्वास भी करते हैं।"

यह खुद सरदार वल्लभ भाई पटेल जी ने लिखा है।

> "लेकिन वास्तव में हम लोग आजीवन सहकर्मियों और बंधुओं की भांति साथ काम करते हैं। अवसर की मांग के अनुसार हमने परस्पर एक-दूसरे के दृष्टिकोण के अनुसार अपने को बदला है और एक-दूसरे के मतभेदों का भी सम्मान किया है, जैसा कि गहरा विश्वास होने पर ही किया जाता है।"

यह सरदार वल्लभ भाई पटेल जी द्वारा नेहरू जी के जन्मदिन पर लिखा हुआ पत्र है, लेकिन ये आज उनमें झगड़ा लगाने की कोशिश करते हैं। आज कहते हैं कि वल्लभ भाई पटेल नहीं चाहते थे, नेहरू जी वैसे थे। आप उनके खुद के भाषण पढ़िए। उन्होंने क्या letters लिखे हैं, वे पढ़िए, गांधी जी ने क्या बोला, वह पढ़िए, लेकिन उनको पढ़ने के बजाय RSS training में जो होता है, उसको यहां पर बोलने से फायदा नहीं है।

(2H/LP पर जारी)

DPS-LP/2H/1.35

श्री मल्लिकार्जुन खरगे (क्रमागत) : आप यहाँ संविधान की बात कीजिए। आप जिन पर टीका-टिप्पणी करते हैं, उन नेहरू जी का पत्र देखिए, वल्लभभाई पटेल जी का पत्र देखिए, महात्मा गाँधी जी का पत्र देखिए कि उन्होंने संविधान बनाने के लिए आखिर में कैसा फैसला लिया था। अगर आप यह सब देखने के बाद कुछ कहते, तो मैं समझता कि आप हमें बहुत ज्ञान दे रहे हैं। हम छोटे-मोटे स्कूलों से पढ़कर आए हैं, हमें यहाँ पर बहुत बड़ा ज्ञान मिल रहा है – हम ऐसा सोचते, लेकिन आप वह सब छोड़कर टीका-टिप्पणी कर रहे हैं, जबकि मैं आपके सामने सही और पूरे डॉक्यूमेंट्स पेश कर रहा हूं।

सभापति जी, रक्षा मंत्री जी ने लोक सभा में बोलते हुए संविधान बनाने के श्रेय को लेकर कांग्रेस पर कटाक्ष किया कि इनका क्या श्रेय बनता है? बाबा साहेब ने खुद कहा था और मैं इसको क्वोट करूंगा, "The task of the Drafting Committee would have been a very difficult one if this Constituent Assembly has been

merely a motley crowd. There would have been nothing but chaos. This possibility of chaos was reduced to nil by the existence of Congress party inside the Assembly which brought into its proceedings a sense of order and discipline." यह बाबा साहेब ने कहा था। ...(**व्यवधान**)... यह बाबा साहेब अम्बेडकर ने कहा था, लोगों ने सुना था और यह Constituent Assembly की डिबेट में नमूद हुआ है। ...(**व्यवधान**)... उन्होंने यह ओपनली कहा था, लेकिन आप उस पर भी टीका-टिप्पणी करते हैं कि बाबा साहेब का सम्मान नहीं किया, लेकिन आप तो बिगनिंग से ही उनका सम्मान नहीं कर रहे हैं। उन्होंने खुद यह Constituent Assembly में कहा था। ...(**व्यवधान**)... आप तो उनके खिलाफ थे। सर, मुझे बीच में एक बात याद आई है, क्या मैं वह बात बोल सकता हूं? जब यहाँ पर संविधान में तिरंगा झंडा स्वीकृत हो गया, कांस्टीट्यूशन स्वीकृत हो गया, तब बीजेपी वालों, हिंदू महासभा वालों और आरएसएस वालों ने मुंबई रेलवे स्टेशन पर जाकर सैफरन झंडा दिखाया। उस वक्त बाबा साहेब अम्बेडकर ने कहा था। ...(**व्यवधान**)... जनसंघ, तुम्हारा पहला अवतार। हमारे धर्म में जिस प्रकार से दस अवतार होते हैं, उसी प्रकार से वह तुम्हारा पहला और दूसरा अवतार है। ...(**व्यवधान**)... आप उसको छोड़ दीजिए। सर, जब उनको झंडा दिया, तब बाबा साहेब अम्बेडकर ने कहा, 'क्या मैं यह सैफरन झंडे को देखने के लिए आया हूं? मेरा झंडा अलग है – तिरंगा झंडा और यह देश का झंडा रहेगा। यह काम नहीं चलेगा, प्लीज़ हटिए।' वे उन्हें हटाकर आगे चले गए। महोदय, यह घटना मुंबई रेलवे स्टेशन पर घटी थी, लेकिन आज ये बोलते हैं कि अम्बेडकर नेहरू जी के खिलाफ थे और संविधान बनाते वक्त उन्हें

सम्मान नहीं दिया था। बाबा साहेब अम्बेडकर ने खुद कहा था कि यह जो मुझे सम्मान मिला है, वह कांग्रेस की वजह से है। मैं कांग्रेस की वजह से यह मसौदा बना सका और वह भी स्मूदली बना सका। उस वक्त किसी ने भी इसे डिस्टर्ब नहीं किया।

सभापति जी, मैं आपसे एक और विनती करूंगा। आगे चलकर उन्होंने यह भी कहा, "The Congress Party is, therefore, entitled to all the credit for the smooth sailing of the draft Constitution in the Assembly." यह उनका कहना था। सभापति जी, अगर वे दुखी होते, तो क्या बोलते नहीं? ये लोग कहीं की बात कहीं करते हैं। जब बाबा साहेब अम्बेडकर अपोजिशन पार्टी में थे, तब वे Scheduled Castes Federation के प्रेसिडेंट थे।

(RK/2J पर जारी)

RK-USY/1.40/2J

श्री मल्लिकार्जुन खरगे (**क्रमागत**): हमारे बेंगलुरु के बैरिस्टर जोगेंद्र नाथ मंडल सेक्रेटरी थे, तो नेचुरली उनकी पार्टी अलग थी। जब उन्हें वहाँ से हार मिल गई, तब जोगेंद्र नाथ मंडल जी ने सेक्रेटरी, वेस्ट बंगाल से रेजिग्नेशन दे दिया। राजीनामा देने के बाद उनकी सीट से बाबा साहेब अम्बेडकर चुनकर आए, आपकी मेहरबानी से नहीं आए। आप लोग बढ़ा-चढ़ा कर बोल रहे हैं। आप तो उनके खिलाफ थे। जो आपके जनसंघ के नेता थे - श्यामाप्रसाद मुखर्जी जी, वे भी वहीं से चुनकर आए थे। श्यामाप्रसाद मुखर्जी जी का नाम जल्दी याद नहीं आता है, क्योंकि उनका ज्यादा नाम लिया नहीं है। उन्हें याद रहता होगा। ...(**व्यवधान**)... लेने के टाइम पर लेंगे ही, जैसे अब ले रहा हूँ। चेयरमैन साहब, मैं इस सदन के माध्यम से इस देश को बताना

चाहता हूँ कि संविधान सभा में काँग्रेस के पास प्रचंड बहुमत था। बाबा साहेब अम्बेडकर को ड्राफ्टिंग कमिटी का चेयरमैन चुना गया। बाबा साहेब ने अपने 25 नवंबर, 1950 के भाषण में खुद कहा था कि "मुझे बहुत आश्चर्य हुआ।" सर, आप उधर देख रहे हैं, इसलिए मेरी बात आप तक कैसे पहुंचेगी?

श्री सभापति : मैं 99 परसेंट आप ही को देख रहा हूँ।

श्री मल्लिकार्जुन खरगे : लेकिन एक परसेंट ही बहुत इम्पॉर्टेंट है। सौ बनाने के लिए एक परसेंट जरूरी होता है। तेंदुलकर जी ने दस बार 99 रन मारे, लेकिन सेंचुरी नहीं हो सकी, इसीलिए मैं आपसे विनती करता हूँ। यह बहुत महत्वपूर्ण मुद्दा है। "मुझे बहुत आश्चर्य हुआ था, जब ड्राफ्टिंग कमिटी ने मुझे अपना अध्यक्ष चुना। समिति में मुझसे बड़े, मुझसे बेहतर, मुझसे सक्षम कई लोग थे।" सबको पता है कि जब आजादी मिली, तब देश में सूई भी नहीं बनती थी, खाने के लिए कोई अनाज नहीं था, केवल 35 साल की औसत उम्र थी, लेकिन पिछले 60-70 सालों में देश ने बहुत तरक्की की है। आप बोलते हैं कि 55 सालों में आपने क्या किया, 70 साल में क्या किया! अगर हम नहीं करते, तो आप लोग यहाँ इंजीनियर बनकर नहीं बैठते, डॉक्टर बनकर नहीं बैठते, मोदी जी इस देश के प्रधान मंत्री भी नहीं बनते और मैं एक मजदूर का बेटा अपोजिशन लीडर भी नहीं बनता। आप यह सोच कर रखिए। आप अपने आप को तीस मार खां मत समझिए। यह सब पंडित जवाहरलाल नेहरू जी, महात्मा गाँधी जी, डॉक्टर अम्बेडकर जी, वल्लभभाई पटेल जी की देन है। इसमें आपका कोई कंट्रीब्यूशन नहीं है। ...(**व्यवधान**)... नेहरू जी ने आधुनिक भारत की नींव रखी। ...(**व्यवधान**)... आप हमारी पार्टी में आएंगे, तो देखेंगे। ...(**व्यवधान**)...

सर, नेहरू जी ने आधुनिक भारत की नींव रखी। शास्त्री जी ने हरित क्रांति की बुनियाद रखी। इंदिरा जी ने देश को परमाणु शक्ति से संपन्न बनाया, सामाजिक न्याय के लिए 20 सूत्री कार्यक्रम दिया और बैंकों का राष्ट्रीयकरण किया। राजीव जी संचार क्रांति लेकर आए और पंचायती राज एवं लोकल बॉडीज़ का आधार बनाया, जिसको नरसिम्हा राव जी ने 73वें और 74वें संविधान संशोधन... ...(**व्यवधान**)...

श्री सभापति : आपको बधाई दे रहे हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : वे कॉंग्रेस के प्रधान मंत्री थे। ...(**व्यवधान**)... मेरी और उनकी पहचान हैदराबाद से थी। ...(**व्यवधान**)...

श्री सभापति : आपको बधाई दे रहे हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : मैं यह कह रहा हूँ कि 73वाँ और 74वाँ अमेंडमेंट, जो राजीव गाँधी जी का सपना था, जिसे उन्होंने तैयार किया था, उसे आगे लाया गया।

(2के/पीआरबी पर जारी)

PK-PRB/2K/1.45

श्री मल्लिकार्जुन खरगे (**क्रमागत**) **:** आज महिलाओं को जो रिजर्वेशन मिल रहा है, चाहे वह मेयर के लिए हो, पंचायत में हो, जिला पंचायत अध्यक्ष के लिए हो - यह सब जो मिल रहा है, यह कांग्रेस की वजह से मिल रहा है। कांग्रेस ही इस संबंध में एक्ट लाई थी। कहा गया कि महिलाओं के लिए क्या किया गया। महिलाओं के लिए यह किया गया - उनको अध्यक्ष बनाया गया, मेयर बनाया गया, पंचायत मेंबर्स बनाया गया, तालुका पंचायत मेंबर्स बनाया गया। अगर हमारी सत्ता आएगी, तो हम आपसे भी तेजी से महिलाओं के आरक्षण बिल को इम्प्लिमेंट करेंगे।

...(**व्यवधान**)... हर चीज़ एक ही दिन में नहीं होती है। तुम लोगों ने उस समय अपोज किया था। ...(**व्यवधान**)... मनमोहन सिंह जी ने हरित सुधारों का काम किया। प्रधान मंत्री की आधारहीन बातों से इतिहास बदल नहीं सकता है, जो सत्य है, वह सत्य है और जो असत्य है, वह असत्य है। इसीलिए वह कम से कम अपना ध्यान इधर रखें। हम फर्जी आंकड़ों की नीति नहीं करते हैं। अगर मैं कांग्रेस सरकार की असली उपलब्धियां बताने लगूंगा, तो इसके लिए आपके पास समय नहीं है। मुझे भी बहुत कुछ बोलना है, मैं उसमें से थोड़ा तो जरूर बोलूंगा, क्योंकि वहां से लोगों ने दुनिया को असत्य बातों को सही बताने की कोशिश की, लेकिन हम उनसे डरने वाले नहीं हैं। हम उत्तर का प्रत्युत्तर देंगे और सत्यता पर आधारित उत्तर देंगे।

सर, संविधान के अनुच्छेद 15 के तहत धर्म, नस्ल, जाति, लिंग या जन्म स्थान के आधार पर भेदभाव को रोका गया है, लेकिन आज क्या कुछ घट रहा है, यह सबको पता है। प्रधान मंत्री इंदिरा गांधी जी ने चैलेंज को चैलेंज समझा, क्योंकि वे 42nd अमेंडमेंट लेकर आईं, जिसके तहत सोशलिज्म और सैक्युलरिज्म को प्रीएम्बल में जोड़ा गया और आर्टिकल 51A, यानी तुम्हारी फंडामेंटल ड्यूटीज़ क्या हैं, यह बताया। क्या वह गलत है? फंडामेंटल ड्यूटीज़ क्या हैं - अगर आप यह देख लेंगे, तो आपको मालूम हो जाएगा। मैं यह नहीं बताना चाहता हूं, क्योंकि आप उस बात को छुपाना चाहते हैं और मैं आपको याद दिलाना चाहता हूं। यह कर्तव्य है - मोदी साहब ने जो नाम रखा है, कर्तव्यपथ - लेकिन कर्तव्य को ही भूल गए। 51A का जो आर्टिकल है, उसी को भूल गए हो! सैक्युलर, सोशलिज्म, ये सब फालतू के वर्ड हैं, इनको निकाल दो! यह कर्तव्यपथ में गड़बड़ी हो गई है। इसलिए मैं आपसे

निवेदन करूंगा कि कम से कम जब कभी वे आपके पास आएं - वे ज्यादा तो इधर नहीं आते हैं, अगर आपको कहीं मिलेंगे - तो आप कह सकते हैं कि जरा संविधान के तहत चलो, लोग राज्य सभा में बोल रहे हैं और उनके उत्तर देने में मुझे बहुत दिक्कत होती है, इसलिए आप यह कीजिए।

सर, मैं एक और एक बात बोलना चाहता हूं। सुप्रीम कोर्ट ने सोशलिज्म और सैक्युलरिज्म को संविधान के बेसिक स्ट्रक्चर का हिस्सा माना है और जजमेंट आफ्टर जजमेंट में इसे सही ठहराया गया है, लेकिन आप उसको तो मानते! हम बोल रहे हैं, तो ठीक है, लेकिन चीफ जस्टिस बोल रहे हैं, जजेज बोल रहे हैं कि यह सही है। दुनिया सही कह सकती है, लेकिन मोदी साहब इसको कभी मानेंगे नहीं, वह अपनी ही बात करेंगे। वे जो बोलते हैं, वही सही है। आज आप भले ही राजनीति करने के लिए प्रधान मंत्री को कोसने का मौका नहीं छोड़ते, खासकर कि जो इस देश के लिए शहीद हुए हैं, उनको नाम लेकर बात करते हैं।

(2L/AKG पर जारी)

AKG-PB/2L/1.50

श्री मल्लिकार्जुन खरगे (**क्रमागत**) : इमरजेंसी की बात तो बहुत बार हो गई। इलेक्शन से पहले भी इमरजेंसी की बात, इलेक्शन आने के बाद भी वही, फिर उसके बाद एक इलेक्शन में भी वही, दूसरे इलेक्शन में भी वही, तीसरे इलेक्शन में भी वही, सदन में भी वही, ये वही बात करते रहते हैं। उसका तो उन्होंने उत्तर दिया कि जो गलती हो गई, वह गलती हुई है, लेकिन हमको इसे सुधारना है, तो इन्होंने कितनी टीका की। उन्होंने सहन किया, आपने उनको सदन से बाहर निकाला, लेकिन

इंदिरा गांधी जी 1980 में thumping majority से चुन कर आईं। Thumping majority से, सिर्फ दो साल में! कहां गई आपकी बातें! इस टीका-टिप्पणी का उत्तर लोग ही देते हैं न! यह चुनाव करके ही होता है। चुनाव आया और जनता का निर्णय हुआ। इस अदालत में तो आपने उनको निकाल दिया, ठीक है, वे भी मान गईं, लेकिन उसके दो साल बाद वे फिर से thumping majority से आईं। ...(**व्यवधान**)... उन्होंने इसको गलत बताया और उनको सत्ता से बाहर भी रहना पड़ा, लेकिन आज इंदिरा जी को सभी लोग याद करते हैं और उनको सभी लोग मानते हैं। इनमें से बहुत से लोग वोटिंग के लिए गए होंगे। अब हमारे लोग भी उधर गए हैं, बाहर के भी गए हैं। सर, यह संगम है। ...(**व्यवधान**)... सामने वाले जो बैठे हैं, वे ठीक हैं, लेकिन वहां second, third, fourth row पर जो बैठे हैं, वे सब या तो इधर से उधर गए या उधर से इधर आ गए। हर पार्टी से वहां गए, क्योंकि ईडी मशीन, सीबीआई ...(**व्यवधान**)...

श्री सभापति : जयराम जी आपको कुछ कह रहे हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : इन्होंने एक बड़ी वाशिंग मशीन खरीदी है। कौन, हमारे शाह साहब! इतनी बड़ी वाशिंग मशीन है कि आदमी ही अंदर जा सकता है और clean होकर बाहर आता है। वह अंदर जाकर clean होकर बाहर आता है और वह वहां जाकर इतने जोर से चिल्लाता है। जिन्होंने यहां खाया, पिया, रहा, राज किया, सब कुछ बने, वे ही यहां पर हमको बुद्धि पढ़ाते हैं और उल्टा बयान देते हैं। ऐसे लोग इस देश में हैं। ...(**व्यवधान**)... ऐसे लोग ...(**व्यवधान**)...

सर, संवैधानिक प्रावधान के तहत कांग्रेस पार्टी ने देश में caste census की मांग की। हम caste census की मांग इसलिए कर रहे हैं, ताकि कमजोर तबके के लोगों की बेहतरी के लिए एक रणनीति बनाई जाए। इसीलिए यह जो हमारी demand है, यह किसी को खुश करने के लिए नहीं है। पॉलिटिक्स में ऐसा होता है, आज मेरे साथ वोट देते हैं, कल दूसरों को देते हैं। हमने 7 साल में देखा है, कैसा हुआ, क्या हुआ, लोग बदलते कैसे रहते हैं। इसलिए आप वोटरों के ऊपर गुस्सा मत निकालिए, आप एरिया के ऊपर गुस्सा मत निकालिए। कोई एरिया, कोई स्टेट अगर आपको वोट नहीं देता है, तो आप क्या करते हैं कि आप उस उस स्टेट को पैसा देना बंद करते हैं, जीएसटी वक्त पर नहीं देते हैं। यह आपका काम चल रहा है। आप इरिगेशन प्रोजेक्ट के लिए पैसा नहीं देते हैं, रेलवे के प्रोजेक्ट को पैसा नहीं देते हैं।

सर, मैं एक-दो मिनट और लूंगा और अपनी बात खत्म करूंगा। डा. बाबा साहेब अंबेडकर ने आने वाली चुनौतियों से आगाह करते हुए संविधान सभा में कहा था ...

(2एम/पीएसवी पर जारी)

SKC-PSV/2M/1.55

श्री मल्लिकार्जुन खरगे (क्रमागत): "In politics, we will have equality and, in social and economic life, we will have inequality. How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in

peril." सर, गरीब और गरीब बनता जा रहा है, अमीर और अमीर बनता जा रहा है। इस देश के 5 परसेंट लोगों के पास 62परसेंट संपत्ति है। 1 परसेंट लोगों के पास आज 3 परसेंट संपत्ति है। सॉरी, 50 परसेंट लोगों के पास – तो ये सारी चीजें हैं। आपकी इकोनॉमी किधर गई, आप लोग इस चीज को कम करने की दिशा में काम क्यों नहीं कर रहे हैं, यह मैं आपसे पूछना चाहता हूँ? आप सभी चीजें कांस्टिट्यूशन के तहत करते हैं, तो इसको क्यों नहीं किया, यह मेरा सवाल है?

सर, मेरा एक और दूसरा सवाल है। मणिपुर में लगातार हिंसा और अशांति जारी है। ...(**व्यवधान**)... वहाँ हिंसा और अशांति जारी है, लेकिन डेढ़ साल में मोदी जी को मणिपुर की हालात का जायजा लेने का समय नहीं मिला। वे पूरी दुनिया में घूमते फिर रहे हैं, देश में घूमते फिर रहे हैं, इलेक्शन के लिए हर जगह जाते हैं। परसों मैं जब उनसे मिला था, तो उस वक्त उन्होंने मुझसे पूछा कि कैसे हो, तो मैंने बोला कि ठीक हूँ। शायद वहाँ पर नड्डा साहब भी थे। उन्होंने बोला कि ठीक है। फिर वे मुझे बोले कि आप बहुत घूम रहे हैं। तो मैंने बोला कि साहब, इलेक्शन में घूमना ही पड़ता है। आप जब गली-गली घूम रहे हैं, तो मुझे कम से कम दिल्ली में तो घूमना पड़ेगा। यानी उनको सब जगह जाने का मौका मिलता है, लेकिन वे मणिपुर जाने के लिए तैयार नहीं हैं। वहाँ राहुल गांधी खुद गए, वहां से पदयात्रा निकाली और ऑल पार्टीज़ के लोगों ने उनको सपोर्ट किया। जब वे वहाँ निकल सकते हैं, तब आपको तो इतना संरक्षण है, आप वहाँ क्यों नहीं जा रहे हैं, आप इस समस्या को क्यों नहीं सुलझा रहे हैं? मैं यह पूछना चाह रहा था कि यह अशांति और कितने दिन चलेगी, ऐसा कैसा चलेगा? यह आपको मुझे बताना चाहिए।

सर, हमने इस देश को एक रखा है। वल्लभ भाई पटेल जी ने 500 से अधिक रियासतों में बँटे इस देश को एक किया, लेकिन आप क्या कहते हैं - एक हैं, तो सेफ हैं! एक हैं, तो सेफ हैं, तो यह देश सेफ है, इसमें अगर कोई अंगार डालेगा, तो ऐसे लोग इसको फोड़ने का काम कर रहे हैं।

सर, मैं आपका ज्यादा वक्त नहीं लेना चाहता। मैं लास्ट में एक और क्वोट पढ़ देता हूँ। "*Bhakti* in religion may be a road to salvation of the soul but in politics, *bhakti* or hero worship is a sure road to degradation and to eventual dictatorship." यह dictatorship की बात है। आप आज जो बजा रहे हैं, ढोल बजा-बजा कर उनकी भक्ति की नाद कर रहे हैं, तो ये लोग उनको डिक्टेटरशिप की तरफ ले जाना चाहते हैं और वे डिक्टेटर बनने को तैयार हैं। इसीलिए, मैं आपसे विनती करूँगा कि यह डेमोक्रेसी डिक्टेटरशिप के तहत नहीं चलनी चाहिए। हम सभी लोग जो आज संविधान को मानते हैं, हमें उसी पर चलना चाहिए।

सर, आज इस देश के लिए एक बात कहनी जरूरी है। जब देश को आजादी मिली, तो आपको मालूम है कि तब वहाँ के प्रधानमंत्री एटली थे, जो लेबर पार्टी के थे।

(2डी/वीएनके पर जारी)

HK-VNK/2N/2.00

श्री मल्लिकार्जुन खरगे (क्रमागत) : उस वक्त चर्चिल ने क्या कहा था? भारत को स्वाधीनता देने वाले लॉर्ड एटली सरकार के प्रस्ताव पर चर्चा के दौरान ब्रिटिश संसद में पूर्व प्रधान मंत्री और तत्कालीन विपक्षी नेता विन्सटन चर्चिल ने कहा था कि आजाद होते ही भारत बिखर जाएगा और वह दुष्टों, बदमाशों और लुटेरों के हाथ चला जाएगा। चर्चिल का यह मानना था कि हम भारत को नहीं चला सकेंगे, हम संविधान नहीं बना सकेंगे, इसीलिए उन्होंने इस तरह की बात की, लेकिन पंडित जवाहरलाल नेहरू, सरदार वल्लवभाई पटेल, मौलाना आजाद, डा. अम्बेडकर ने इस देश में डेमोक्रसी लाकर सबको बचा लिया। मैं और कुछ नहीं बोलना चाहता हूँ। अंत में, मैं डा. राहत इंदौरी के अल्फाज़ के साथ अपनी बात समाप्त करूँगा -

'जहाँ से गुज़रो, धुआँ बिछा दो, जहाँ भी पहुँचो, धमाल कर दो।
तुम्हें सियासत ने हक दिया है, हरी ज़मीनों को लाल कर दो।
अपील भी तुम, दलील भी तुम, गवाह भी तुम, वकील भी तुम।
जिसे भी चाहो हराम लिख लो, जिसे भी चाहो हलाल कर दो'

मैं इन्हीं शब्दों के साथ अपनी बात समाप्त करता हूँ। आपने मुझे जो समय दिया, उसके लिए मैं आपका धन्यवाद करता हूँ और आपसे यह विनती करता हूँ कि मैंने जो समय लिया है, उसको मेरी पार्टी के समय से नहीं काटा जाए।

(समाप्त)

श्री सभापति : मान्यवर, आपने एक न्यायालय की झंडा संबंधित आदेश की चर्चा की थी, उसकी प्रतिलिपि सदन के पटल पर रख दें। देखिए, क्या परफेक्ट टाइमिंग है - निर्मला जी ने 79 मिनट्स लिए और आपने भी 79 मिनट्स लिए। It is a perfect timing! श्री साकेत गोखले।

SHRI SAKET GOKHALE (West Bengal): Sir, on Saturday, Prime Minister Modi presented 11 resolutions during his speech on the Constitution in the Lok Sabha. I call them 11 *jumlas*.

(MR. DEPUTY CHAIRMAN *in the Chair*.)

But the problem is that Prime Minister Modi needs to be reminded of the basics. Today and tomorrow, my Party, All India Trinamool Congress, will remind Prime Minister Modi of the nine key terms in the Preamble of the Constitution of India, which his Government has completely destroyed. These are: We the People of India, Sovereign, Socialist, Secular, Democratic, Republic, Justice, Liberty and Equality. I will speak today on Justice for just three minutes because injustice has been the hallmark of the Modi Government. I want to ask: How will Prime Minister Modi defend his record on justice to the following people?

The 21 lakh MGNREGA workers of Bengal have worked but haven't been paid for three years by Modi's Government. He has withheld Bengal's

dues. Why? Because, his Party lost the elections. Bilkis Bano, whose rapists were forgiven and released by this Government. Omar Khalid, Khalid Saifi and numerous others have spent years in jail only because they dared to criticise Mr. Modi and Mr. Shah. Sir, 750 farmers died outside the borders of Delhi, protesting for their rights against the laws which were later taken back by the Prime Minister. The people of Manipur, who today, as we speak, as I speak here, are seeing their homes being burnt and their families die every day. I have had the personal privilege of experiencing justice under this Government. I was locked up in a jail in Gujarat for 155 days in a case related to a tweet and Rs.500 money laundering case. But then, I found out what real justice means when my leader, Ms. Mamata Banerjee, sent me to this august House of Parliament, where my oppressors have to see my face every day. Madam Mamata Banerjee understands justice and is committed to it. For social justice, as the Preamble says, Ms. Mamata Banerjee brought schemes like Lakshmir Bhandar and Kanyashree. That Lakshmir Bhandar was brought a long time ago -- अब ये उसकी कॉपी कर रहे हैं 'लाडकी बहना' -- when it was started by Ms. Mamata Banerjee.

(Contd. by KSK/2O)

KSK/DS/2.05/2O

SHRI SAKET GOKHALE (contd.): Social justice can be brought through measures like Aparajita Bill to give justice to women who face violence, but that has not yet been passed. I do not know why the Finance Minister was so embarrassed even after our prompting, when she said, Women's Reservation Bill हमारी सरकार 1998 में लाई। What she did not mention is that it was hon. Ms. Mamata Banerjee who had brought the Bill in 1998.

Sir, our Constitution guarantees social, economic and political justice to the people. Where is social justice when minorities are subjected to atrocities every day and when the Prime Minister ran a poisonous communal campaign during the Lok Sabha elections? Where is economic justice when our youth have no jobs and families have no money left, thanks to rising prices and inflation? The hon. Finance Minister can, at least, do the least and reduce taxes on the middle class. Where is political justice when opposition leaders are threatened using CBI and ED and when the corrupt ones, who go through the BJP washing machine, become squeaky clean?

The Prime Minister loves to talk about previous Governments and their record of 70 साल. I have to admit that our Prime Minister has been very successful on one front. हमारे यशस्वी प्रधान मंत्री मोदी जी, the way he has

destroyed the Constitution in 10 years, previous Governments could not do for 70 years. PM Modi does not care about justice, but the people of India do, which is why it was poetic justice when his party BJP was recently reduced to 240 seats in the Lok Sabha. People destroyed his arrogance and his party. And, from here, with my hand on the Constitution, I want to promise the Prime Minister that he will again be reminded of the meaning of justice which is in our Preamble, when his party BJP, which has deprived and defamed the people of Bengal, will be routed again in 2026 under the Chief Minister, Ms. Mamata Banerjee. Thank you, Sir.

(Ends)

SHRI TIRUCHI SIVA (Tamil Nadu): Mr Deputy Chairman, Sir, I am indeed privileged to participate in this discussion on the glorious journey of 75 years of our Constitution on behalf of the DMK Party. Our Constitution is a unique and enduring document which has withstood many crises and the test of time. The Indian Constitution has not come out of a revolution, as has been in many other countries, but it has come out of a series of experiences, developments rooted in constitutional methodologies and principles. I have got a lot to say about it. Before that, I would like to recall Thomas Jefferson, the architect of the Declaration of Independence and the third

President of the United States of America. He once wrote that no Constitution in the world will survive for more than 19 years. Later, the same theory was re-affirmed by three researchers on an empirical study which has come out in 'The Endurance of National Constitutions' and it also said that every Constitution expires within 17 years. They stated some reasons for that, inclusivity and adaptability of the Constitution being the main reasons.

As far as we are concerned, we want to appreciate first the framers of the Constitution. Regarding the statement of Thomas Jefferson, or as it has been re-affirmed by three researchers, I would like to say that our Constitution has survived for more than 17 years and still it is robust and dynamic. What are the reasons for this? The other Constitutions have not been debated upon as much as us ours. The American Constitution was debated and drafted within four months and the South African Constitution was drafted within nine months, whereas we had the Constituent Assembly of India to draft the Constitution. First, the Members were elected indirectly across the State from the Provincial States, from the Princely States and the Provincial Commissioners. It came to about 389, and later, after the partition, it came down to 299, and, with that, the Constituent Assembly

started functioning. These are all very important facts. We have to mention each of them to see the reason for the robust nature of our Constitution.

(Contd. By 2P – GSP)

GSP-MZ/2.10/2P

SHRI TIRUCHI SIVA: It held 11 Sessions which ran up to 165 days, out of which 114 days were focused totally on the Draft Constitution. Sir, 7,635 amendments were tabled and 2,473 amendments were moved; whereas, in the constitutions of other countries, amendments were not moved. Subsequently, our Constitution has a glorious position. Our Constitution is credited for establishing the rule of law and also fostering a responsible Government to our country. Our Constitution played a pivotal role in shaping India's democratic character and safeguarding individuals' liberties, balancing the delicate relationship between the sovereign State and federalism, and, above all, it formed the backbone of India's governance.

Sir, before I come to the subject, I have something to say with regard to what the Finance Minister said in her opening speech. It is about the first amendment made to the Constitution in 1951, which you are very well aware of. She spoke about Article 19(4) of the Constitution. I would like to speak about the same amendment. It is with regard to Article 15(4), 15(5) and

15(6). Sir, the first amendment to the Constitution was subsequent to a case of Champakam Dorairajan, which the hon. Leader of the Opposition also mentioned. Everyone should know about the history. It happened first in Tamil Nadu, the then Madras Presidency. In 1921, when the Justice Party, our parent body, was ruling Tamil Nadu, a communal G.O. was issued, through which everyone was given the benefit of reservation. Till then, only the upper caste was enjoying all the educational and employment opportunities. And, they came up with more reservation in 1927. Later, Champakam Dorairajan filed a case in the court alleging that the communal reservation deprived her of a genuine seat in medical college. The court upheld her petition and struck down the communal reservation order. Further, more facts came up and the strange part was that Champakam Dorairajan, who had filed the case, was not herself an applicant. So, it was struck down. During those days, the reservation benefits were enjoyed by the people of SC, OBC and other communities. At that time, Thanthai Periyar, our mentor and our founder leader, Anna, launched a very big agitation in Tamil Nadu, demanding for reservation, which became a people's movement. Because of that, the 1951 amendment was brought. The first Amendment says that, "Nothing in this article or in clause (2) of

article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes." So, Sir, everyone should realize that without this, the benefit would not have been extended to the suppressed and oppressed classes all those years. It happened due to the Dravidian movement. What we call now Dravidian model is only this. Only because of that, the reservation was restored. And later, when the *Mandal* Commission's recommendations came for reservation to the OBC in education and employment, I would like to recall who all opposed, and who pulled down the Government of Mr. V.P. Singh, the then Prime Minister. But then it was implemented. May I remind the learned Members in the Treasury Benches that it was done only by an O.M., that is, Office Memorandum. If you are really interested in the welfare of OBCs, bring a constitutional amendment, as you did for the EWS. You did it for EWS, but you are still not bothered about the OBCs and you very proudly say everywhere that you are with the OBC community!

(Contd. by SK/2Q)

SK-DN/2.15/2Q

SHRI TIRUCHI SIVA (contd.): And this is the right time. Dr. Ambedkar, who later became the Chairman of the Drafting Committee, was earlier only a Member in a Sub-Committee on Fundamental Rights. Nine months before, he was assigned the responsibility of chairing the Drafting Committee. On 27th of February, 1947, the Sub-Committee asked its Members to submit their ideas in writing. Dr. Ambedkar, along with Mr. Munshi, Alladi Krishnaswamy Iyer and Harnam Singh, also submitted one. It is interesting to know that the title of the Draft Report, which Ambedkar submitted, was 'United States of India'. His language was reminiscent of America's Declaration of Independence. He very clearly said that the federalism must be upheld and more rights are to be given to the States. But on the day of adoption, Munshi's Draft was adopted by the Committee. Dr. Ambedkar was not there. Later, he tried his best to implement what all was in his mind in the United States of India. Ultimately, Dr. Baba Saheb Ambedkar's intention was to strengthen the States. There is no explicit term 'federalism' in our Constitution. For the very first time, it says in the Preamble, 'India, that is, Bharat, shall be a Union of States. That itself is very emphatic. Later, he became the Chairman of the Drafting Committee.

It is very appreciable that the Constitution which was drafted and adopted later established the foundation for a country that would respect diversity in religion and culture while upholding the values of equality and fairness. This ought to be kept by the ruling party today. The nation's dedication to diversity and tolerance is demonstrated by the Indian Constitution which protects the rights of linguistic and religious minorities. Additionally, the Constitution preserved unity among many religious communities by guaranteeing that the State would not favour any one religion. The Constitution guarantees that the State would not favour any one religion over another by supporting the secularism ideal. It is very clear, Sir. But, what is happening today? I don't want to bring down the level of the debate because this discussion is on the Glorious Journey of 75 years of the Constitution. So, we have to applaud. So many scholars, intellects were in the Constituent Assembly whom we fondly remember and it is our bounden duty to pay respect to all those people. They are now called 'the Framers of the Constitution' -- Dr. Ambedkar, Mr. Jawaharlal Nehru, Sardar Vallabhbhai Patel, Maulana Abul Kalam Azad, Rajendra Prasad, K.M. Munshi, Alladi Krishnaswamy Iyer, B.N. Rao, Syama Prasad Mukherjee, J.B. Kripalani, Rafi Ahmed Kidwai, Mr. Santhanam, K.T. Shah, H.V.

Kamath, T.T. Krishnamachari, and above all, Quaid-e-Millat *saheb*. When the partition happened, when Jinnah wanted to have a separate nation for Muslims and, as I said, when 389 Members in the Constituent Assembly came down to 299, he declared saying, 'whoever are the Muslims, come with me to the Muslim nation'. But, including Quaid-e-Millat *saheb*, the Muslims who are now in this country said, 'we are Islamic people, but India is our country.' But how are they being treated now? I would again urge the Government that not an iota of apprehension should come in the minds of the linguistic and religious minority in this country. But it often happens. We have to see to that, Sir. Dr. Ambedkar, very, very responsibly told that. He was, of course, lauded by everyone. Pattabhi Sitaramayya, while speaking about Dr. Ambedkar, said, 'what a stream roller intellect he has brought into this Constituent Assembly, which is irresistible, indelible, and unconquerable'.

(Contd. By YSR/2R)

YSR-LP/2.20/2R

SHRI TIRUCHI SIVA (Contd.): Dr. Rajendra Prasad, the Chairman of the Constituent Assembly, very clearly said that the best thing that the Constituent Assembly has done is that it has made Dr. Ambedkar the

Chairman of the Drafting Committee. Dr. Ambedkar was very responsive. He appreciated each and everyone. The Leader of the Opposition quoted some. Dr. Ambedkar very clearly says, "I came with no greater aspiration than to safeguard the rights and the interests of the Scheduled Castes people. I had not the remotest idea that I would be entrusted with such a big responsibility. There are people bigger, better and more competitive than me in this Assembly. But they have made me its Chairman. They have entrusted the responsibility to me. They have chosen me as the Chairman of the Drafting Committee." He says a lot about Shri Surendra Nath Mukherjee. West Bengal people should feel happy about it. He said, "The task of the Drafting Committee would have been a very difficult one if this Constituent Assembly has been merely a motley crowd, a tessellated pavement without cement, a black stone here and white stone there with each member or each group was a law unto itself." In that respect only, he is appreciating the Congress Party. "It is because of the discipline of the Congress party that the Drafting Committee was able to pilot the Constitution in the Assembly with the sure knowledge as to the fate of each article and each amendment." My job is not to be its spokesperson. But I call a spade a spade. We have got many things. But we call a spade a

spade. Dr. Ambedkar shared the credit with each and every one. He said that party discipline in all its rigidity would have converted this Assembly into a gathering of 'yes men'. Fortunately, there were rebels. They were: Mr. Kamath, Mr. Deshmukh, Mr. Sidhva, Prof. K. T. Shah and Pandit Hirday Nath Kunzru. He appreciated those who supported. At the same time, he mentioned those who were rebels, who spoke against. That is dissent. That is democracy. That emerged in those days. Our Constitution has very great qualities. I do not want to go into that. I have got something else.

I want to remind the House of our great leader. He was a great thinker. He is incomparable. He is the best scholar. He is our Anna. He was the founder leader of our DMK Party. He used to write letters in the party official organ addressing the party cadre, enlightening them of what is going on in the country, enriching them with the history of the world and the revolutions that happened here and there, for what reason, and how people have come out of slavery. He was educating the last person in the party. He used to write to them. But the way of addressing them in the letter was 'Dear brother.' This family bonding, this affinity was first brought in by him. Anna wrote a letter, which happened to be the last one, which is also called 'Will of Anna'. At that time, he was the Chief Minister. He wrote that. 'Dear

brother, I have never been mad after power. Nor am I happy to be the Chief Minister of a State which comes under a Constitution which is federal in letter but in practice it is becoming more and more centralised.' He expressed that autonomy has to be given to the States. This was his last wish. It is considered as his will. He realised that the States, which are the constituents of this Union, were weakened slowly, one by one, in stages. What is happening now is much worse.

(Contd. By VKK/2S)

VKK-RK/2S/2.25

SHRI TIRUCHI SIVA (**CONTD.**): All the laws that have been enacted in the recent days by BJP have either usurped the powers of the State or transgressed into the State's powers or it is minimizing or declining everything. I have to mention this. After the demise of Anna, our great leader, the late Dr. Kalaignar took over as the Party President and the Chief Minister of the State. The first thing he said, when he addressed the Press in Delhi after meeting the hon. Prime Minister conventionally, that the first thing he was going to do was to constitute a committee to go into the Centre-State relations because without powers, being a Chief Minister of a State, is of no use. Much worse is what is happening in Delhi now. In Delhi, totally,

the Chief Minister's powers have been taken and given to the LG; the Chief Secretary will master over the Chief Minister, and Secretary will master over the Minister. That is what is happening in Delhi, a Union Territory. But even in the States, the States were not able to fulfil the needs and requirements of the people. So, Dr. Kalaignar constituted a committee under the then former Chief Justice of Madras High Court, Justice Rajamannar along with two other luminaries, Justice Chandra Reddy and Lakshmanaswami, who was an academician. The terms of reference entrusted to the committee were very important. Kindly look into the Terms of Reference! It says, 'what powers from the Union List and the Concurrent List should be transferred to the State List; and what powers should be deleted from the Union List'. When it was given, a very important report came out. It gave a number of suggestions; out of which, one is Inter-State Council, which also was brought into action during 1989 when Mr. V.P. Singh was the Prime Minister, thanks to our intervention. It advocated for more rights to the States. Rajamannar Committee's vision is still a document. Whoever wants to see it can go into it. Later on, the Sarkaria Commission was appointed during Mrs. Indira Gandhi's regime. That also went into the Centre-State relations. Later on, the Punchhi Commission was also appointed for this. All

these committees and commissions converged on one point that India's individuality lies in diversity. They identified this.

Sir, Justice Rajamannar Committee called for greater autonomy to States including financial independence, and re-evaluation of Centrally-Sponsored Schemes. Learned Ministers are here; other Members, who are also learned, are here. A rural scheme suited to Tamil Nadu will not be suitable for Rajasthan or any other State in the North. So, Centrally-Sponsored Schemes have to be re-evaluated. It needs a re-evaluation. The Sarkaria Commission furthered this vision by emphasizing consultation before Union legislation affecting States, and a larger share of tax revenues to be devolved to States. Despite these recommendations, implementation has been partial, having much of the contradiction intact. The Punchhi Commission identified the need for reforms in the Concurrent List and proposed institutionalised mechanisms for reforms for resolving disputes between the Centre and the States. These reports offer a roadmap, but challenges still persist. Practically, the area of fiscal devolution and legislation overlap. This is where the commitment of federalism must be tested by ensuring that States are empowered to contribute effectively to nation-building without being stifled by Central overrule.

Sir, we are much affected. Dr. Ambedkar said that caste and creed discrimination is prevailing in India. But, out of our experience, we feel that regional discrimination is much more predominant now. Step-motherly attitude is shown to the States. For example, even under the Finance Commission, devolution of taxes to Tamil Nadu has been slowly declining.

(Contd. by BHS/2T)

BHS-PRB/2T/2.30

SHRI TIRUCHI SIVA (Contd.): The Twelfth Finance Commission gave 3.069 per cent and the Fifteenth Finance Commission gave only 2.6 per cent. For every one rupee, which we give to tax basket, we get only 29 per cent in return. Actually, the Southern States, especially Tamil Nadu, which contributes more to the GDP of this nation, areaffected very much whereas those States which are of lower fiscal discipline are rewarded much. That is what he said, regional discrimination. I do not want to mention any particular State because our friends here are from various other States but we feel that the Northern States showing lower fiscal discipline are shown more favouritism. Tamil Nadu is performing very well in every area. Take for example, higher education. The enrolment ratio overall in India is 28 per cent whereas ours is 52 per cent. So, in every area, every sphere, Tamil

Nadu is doing very well but we are being victimized by the Union Government. Also, the borrowing restrictions imposed under Article 293 undermine the autonomy of the States, discourage fiscal discipline and stifle regional growth. In this situation, we want to say that these things have to be revived. It is high time. Even very important is language policy, a sensitive issue, which needs recaliberation. Tamil Nadu's consistent opposition to the imposition of Hindi is not about rejecting a language but about preserving its linguistic diversity. The two language formula adopted in Tamil Nadu has fostered inclusivity without compromising on national unity. During the Constituent Assembly debates, though there was no sub-committee as like other things for language but it happened to show that many members proposed for Hindi to continue. Before Independence, the official language of India was only English. But later, after Independence, they debated it in the Constituent Assembly and a section of members supported Hindi and a section of members supported English. When it came to equal, Dr. Rajendra Prasad, who was the Chairman then, cast his vote and, by that, Hindi became the official language. Article 368 also, I must appreciate, is the amending provision. The amending provision is the only special feature, unique feature, in the Indian Constitution which many

others do not have. Because of that, so many amendments have been done and those amendments are being done to meet the need of the day. When the Constitution was drafted, it very clearly said about the official language that the Hindi shall be the official language in Devanagari script. It further said that notwithstanding anything in this article, Parliament may by law provide for the use, after the said period of fifteen years, of (a) the English language, or (b) the Devanagari form of numerals. So, it said that after fifteen years of the enactment of the Constitution, English would go off and then only Hindi would be the official language. Again, our founder leader, Anna -- this House was benefitted by his presence as a Member from 1962 to 1967 — spoke very much about the language policy. The Official Languages Amendment Act, 1963, came and it declared that the English shall also be the official language as long as non-Hindi speaking people accept it. Whereas this Government is totally thrashing all those things which the Constitution has assured, it is not enough that you celebrate Constitution Day in the Central Hall, which you have deserted, and it is not enough if you have a debate in both the Houses of Parliament. It must not only be in letter but it must also be in spirit.

(Contd. by RL/2U)

RL-AKG/2.35/2U

SHRI TIRUCHI SIVA (**Contd.**): When it has been assured, India is a country of complexity. It is multilingual, multicultural, multi-regional and multi-religious whereas you want to bring everything into 'one', 'One-Nation-One-Election', 'One-Nation-One-Ration-Card' and all. Everything one, one, one, one! But, only this Parliament divides the Lok Sabha and the Rajya Sabha. The Central Hall which used to unite the Members of both the Houses is now, totally, deprived of. A new Member who has come to the Lok Sabha will go off after five years without having acquaintance with the Rajya Sabha Members and the Lok Sabha Members! Why? When you are trying to unite each and everything, why are you dividing the Members of Parliament of Lok Sabha and Rajya Sabha? That is what I say. It is not just celebrating the Constitution. All the schemes which are implemented by this Government are either in Hindi or in Sanskrit. Learned Ministers, Puri*ji* is here and my dear brother Yadav*ji* is here. Kindly tell. Bhupender*ji*, you know better. Any Bill or anything should be in English, the Constitution says. But, who authorized you to name the nomenclature of every scheme that you bring, or, every Bill you bring, either in Hindi or in Sanskrit? We

enter into the Parliament. Now that we are accustomed, we are spelling out and pronouncing it, but we do not know the meaning of *Makar Dwar*. What is it? Wherever we go, we see only Sanskrit letters, we see only Hindi letters. See, India is a Union of States; don't forget. Don't forget! In the Eighth Schedule to the Constitution, there are 22 languages, and all those languages should be respected. And, no one language should dominate the other. Tamil is the ancient language in this world. It is a holy language. When you say Sanskrit and Tamil are ancient or they are Classical Languages, Sanskrit is not a spoken language. It is only in books. It is in *Vedas*. Whereas, Tamil has a rich history of literature, grammar and everything. Eight countries have Tamil as the official language. Why are you denying this and showing this partiality? Why are you treating us like that? This step-motherly attitude is also what I say even outside, and not even an iota of apprehension, should creep into the minds of the linguistic minorities and religious minorities. You are in power, but you have to treat the whole of India as one in your outlook, not in names. You are imposing, that is what we say. We are not against one language, not rejecting Hindi or any other language. Don't impose that. In Tamil Nadu, we have bilingual, only Tamil and English. If anybody wants to learn any other language, let them. It is

also interpreted that we have stopped people learning Hindi, and even the hon. Finance Minister has levelled an accusation that we stopped her from learning Hindi. No! The Dakshina Bharat Hindi Prachar Sabha's headquarters is in Tamil Nadu. Every year, lakhs of people are studying there and getting graduated. If we are totally against a particular language, we would not have allowed it. If you are interested, go ahead. But, the way in which the Government is acting today is totally anti-constitutional, anti-federal. Sir, we want to insist upon one thing. If at all you are very sincere and if you are really devoted in celebrating the Constitution Day, you have to uphold secularism and federalism, which is the most important factor, backbone of our Constitution and our country. *(Time-bell rings.)* And, in this situation, Sir, I would like to conclude by saying only one thing. Federalism is not about weakening the Centre. It is about strengthening the Union by empowering the Constitution. So, kindly keep in mind that we are not against the language, we are not against the region, but you don't discriminate us and that is because we are lying at the bottom of India. It is not the last, rather India start from the South only. Our language is rich. Our contribution to this country is rich. Whenever the integrity and the sovereignty of India was affected, it was DMK which stood

first to protect the nation. We had a slogan of "Separate Dravida Nadu". We gave it up only during the Chinese aggression. During the Bangladesh War, it was DMK which contributed more than any other State to save the nation. So, don't underestimate us. We have always been with the country. So, stop this attitude of step-motherly treatment.

(CONTD. BY DC/2W)

DC-PSV/2.40/2W

SHRI TIRUCHI SIVA (CONTD.): I would urge again, respect all languages, respect all religions, and tax devolution is very, very important. With these words, I thank you very much for giving this opportunity.

(Ends)

MR. DEPUTY CHAIRMAN: Now Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Thank you Deputy Chairman, Sir. *...(Interruptions)...* I am sitting quite opposite to you and centre-neutral. *...(Interruptions)...*

श्री उपसभापति : मेरा ध्यान आप पर ही है, आप बोलिए। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: Sir, we are neither that side nor this side. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please address the Chair. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY (**Andhra Pradesh**): Sir, under the towering leadership of Dr. B.R. Ambedkar and contributions made by the eminent Telugu Members like Bhogaraju Pattabhi Sitaramayya, Moturi Satyanarayana , Durgabai Deshmukh and N.G. Ranga, the Constitution has become a beacon of hope for an ordinary citizen. It empowers the individuals to demand accountability, guarantees equality before law and upholds the right of dissent. Sir, the constitutional and legal aspects will be spoken by my colleague, Shri Niranjan Reddy. I would like to focus on the unconstitutional actions that are being undertaken by the NDA partner, Telugu Desam Party. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The subject is not Telugu Desam Party, but Constitution debate. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Unconstitutional actions that are being undertaken by one of the alliance partners of NDA. Sir, this is about the Constitution only. One of the youngest Members, junior Member of the Telugu Desam Party in Lok Sabha has made an allegation against our former Chief Minister, Shri Jagan Mohan Reddy that he has diverted Rs.86,000 crores for personal use. This is the allegation that their alliance partner has made -- I would like to give a clarification -- that Scheduled Caste funds

have been diverted for personal use. Where is the number coming from? What is this number and what is the sanctity that this number has got? First of all, is it factually correct or not? That is to be enquired into, Sir. How did she reach the figure of Rs.86,000 crores? ...*(Interruptions)*... Sir, TDP in Lok Sabha...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, his turn will come and he can speak whenever his turn comes. ...*(Interruptions)*... The TDP in Lok Sabha is talking about...*(Interruptions)*...

श्री उपसभापति : आपका समय जा रहा है, आप बोलिए। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: Sir, the Telugu Desam Party, which is the alliance partner of NDA, is talking about the violation of the Directive Principles of State Policy under Article 46. I would like to know from the Telugu Desam Party Members and also from NDA because they are NDA alliance: Do they know about Directive Principles of State Policy? They are not justiciable, are not implemented and you cannot go to the court for violation. First of all, we have not violated; Jagan Mohan Reddy*ji* has not violated any Directive Principles of State Policy and this allegation is false and incorrect. This is what happens when you govern the State without

reading the Constitution; that is applicable to TDP. ...*(Interruptions)*... Article 46 of the Constitution of India states, the State must promote the educational and economic interests of the weaker sections of the people, especially, Scheduled Castes and Scheduled Tribes.

(Contd. by DPS/2X)

DPS-VNK/2X/2.45

SHRI V. VIJAYASAI REDDY (CONTD.): Sir, the second point is protect these groups from social injustice, from all forms of exploitation. This is what Article 46 says. I really don't understand how the TDP Member in Lok Sabha could say that.

श्री उपसभापति : माननीय वि. विजयसाई रेड्डी जी, आप किसी मेम्बर का नाम ले रहे हैं।

SHRI V. VIJAYASAI REDDY: I am not naming anybody, Sir.

MR. DEPUTY CHAIRMAN: But, those allegations you have to substantiate and give it here. You have to give it by evening today.

SHRI V. VIJAYASAI REDDY: I will give it. I will give that speech. I will authenticate and then give the speech to your good self, Sir. What I am trying to say is that it is totally false. And, why am I highlighting this is, they are the alliance partners of the NDA. That is why I am highlighting this. Sir,

this allegation of diversion of Rs. 6,000 crores is falsely made. In fact, YSR Congress Party, during 2019 and 2024, brought Super 9, particularly, for SCs and STs in Andhra Pradesh. This is nothing but in tune with the Article 46. One such scheme is Vidya Deevana - Vidya Deevana is a welfare scheme wherein 60,000 SC students have been benefited. Then, Vasathi Deevana is a scheme where 1.83 lakhs SC students have been benefited. Kalyanamasthu is a scheme where 17,153 SC brides have been benefited. Sir, the 17.44 lakhs SC households have been covered under free power. Rs.3,000 to Rs.10,000 per month has been given and 12.14 lakh SC pensioners have been benefited under Pension Kanuka. There are 8.07 lakh SC beneficiaries under Amma Vodi. Sir, Asara Scheme, Zero Interest, 16.83 lakh SCs have been benefited. Under Cheyutha, 6.39 lakhs SCs benefitted. Under Jagananna Thodu, 1.01 lakhs SCs benefitted. These are all the benefits that have been conferred on SCs and STs, including BCs. That has been done and then implemented successfully by YS Jagan Mohan Reddy Garu's Government during 2019 to 2024. Why is this allegation? On what basis has this allegation been made?

MR. DEPUTY CHAIRMAN: Now, speak on the subject.

SHRI V. VIJAYASAI REDDY: Yes Sir, it is debate. And then, the second thing.

MR. DEPUTY CHAIRMAN: Please, John Brittas*ji*, जब आपको बोलने का मौका मिलेगा, तब आप बोलिएगा। Please no cross talks.

SHRI V. VIJAYASAI REDDY: Sir, this NDA alliance partner, TDP, which is heading the State, has stopped all the schemes that have been implemented during the last five years by YS Jagan Mohan Reddy*ji*, particularly for poor and downtrodden, SCs, STs and Minorities.

MR. DEPUTY CHAIRMAN: Please speak on this Constitution debate. You know the rules. I am requesting time and again. Please.

SHRI V. VIJAYASAI REDDY: Sir, there is violation of the Constitution. When the arrest has been legally made and the court has sent him to judicial custody, the erstwhile Leader of * making hue and cry. It is not the Government which has done it. The Government has filed the case. And, * says, 'it is unconstitutional'. How is it unconstitutional, Sir? If it is unconstitutional, would court send him to judicial custody? No. Sir, * is saying that he was put behind bars illegally for 53 days. It is not correct. It has been legally...

MR. DEPUTY CHAIRMAN: I am requesting you again under the rules. Otherwise, this will not go on record.

***Expunged as ordered by the Chair.**

SHRI V. VIJAYASAI REDDY: Yes sir. I will tell you, Sir. *

MR. DEPUTY CHAIRMAN: I am again requesting, it will not go on the record.

SHRI V. VIJAYASAI REDDY: Yes sir.

MR. DEPUTY CHAIRMAN: It will not go on the record. Please speak on the subject.

SHRI V. VIJAYASAI REDDY: What is unconstitutional, I will tell you, Sir.

MR. DEPUTY CHAIRMAN: Please speak on the subject. And, this debate is on Constitution, not on TDP and State's functioning. Please.

SHRI V. VIJAYASAI REDDY: Incidentally, it is TDP, Sir.

MR. DEPUTY CHAIRMAN: Please speak on the subject. I am requesting you again.

SHRI V. VIJAYASAI REDDY: Sir, what is constitutional violation? I will tell you, Sir. Not implementing the manifesto is unconstitutional.

(Contd. by USY/2Y)

---

*Not recorded.

USY-DS/2Y/2.50

SHRI V. VIJAYASAI REDDY (**Contd.**): When you are saying something in the manifesto and people have elected you, not implementing the manifesto is definitely unconstitutional. Weakening of right to *bharosa*, which is one of the promises that has been made in there, is also unconstitutional.*...(**Interruptions**)...* They have banned the English medium. What is the necessity for banning the English medium? The English medium is the medium ***...(Interruptions)...***

MR. DEPUTY CHAIRMAN: I am requesting you time and again. Please, Vijayasai Reddy*ji*, speak on the subject.

SHRI V. VIJAYASAI REDDY: What unconstitutional is: ***...(Interruptions)...***

MR. DEPUTY CHAIRMAN: Again I am requesting you, Vijayasai Reddyji, please speak on the subject.

SHRI V. VIJAYASAI REDDY: *

श्री उपसभापति : अगर आप इस विषय पर नहीं बोलते हैं तो आप जानते हैं कि it will not go on record. ***...(Interruptions)...*** It will not go on record. ***...(Interruptions)...*** You are losing your time.

***Not recorded.**

SHRI V. VIJAYASAI REDDY: It doesn't matter, Sir. I would like to expose it.

MR. DEPUTY CHAIRMAN: No, but it is not on the subject. Please speak on the subject only.

SHRI V. VIJAYASAI REDDY: * That is unconstitutional. ...*(Interruptions)*...

श्री उपसभापति : आप जानते हैं कि रूल्स और रेगुलेशंस के तहत there are clear rulings of the Chair. अगर आप किसी व्यक्ति पर आरोप लगा रहे हैं, तो उसको आप बिना substantiate किए और माननीय चेयरमैन की परमिशन के बगैर नहीं लगा सकते। It will not go on record, I am telling you. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, further, what is unconstitutional is, dividing the ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will call the next person now. I have asked you several times to speak on the subject. I am again requesting you to speak on the subject, otherwise I will call the next person. ...*(Interruptions)*...

---

*Not recorded.

SHRI V. VIJAYASAI REDDY: What is it, Sir?

श्री उपसभापति : मैं किसी और का नाम बुलाऊँगा। मैंने आपसे कई बार रिक्वेस्ट की है, आप चेयर की ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: Sir, I have only a few points – two-three points. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: But, please speak on the Constitution. ...*(Interruptions)*... I know and you also know what you are speaking. The House also knows it. Please speak on the subject; otherwise, I will call the name of next speaker now. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, shall I ask you one thing? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no, please speak on the subject. That is my only request. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: That is the subject only, Sir. ...*(Interruptions)*... Is dividing the society on caste and religion basis unconstitutional or not? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You speak on the subject. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, it is definitely unconstitutional. That is what they are doing. My next point is this. *...*(Interruptions)*...*

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir, how is it possible? Is it not unconstitutional? ...*(Interruptions)*...

श्री उपसभापति : विजयसाई रेड्डी जी, सीएम के बारे में डिस्कस करने के बारे में क्लियर रूलिंग है। जब तक आप इसको substantiate नहीं करते हैं और ऑनरेबल चेयरमैन की परमिशन नहीं लेते हैं, you cannot speak.

SHRI V. VIJAYASAI REDDY: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no, you cannot speak. ...*(Interruptions)*... There are rulings on it. ...*(Interruptions)*... No, you cannot speak on those subjects. Please, I will call the name of another person.

SHRI V. VIJAYASAI REDDY: Please, Sir, if you don't allow me ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I can't do anything. ...*(Interruptions)*... You have to follow the rules. You please speak on the subject.

---

*Not recorded.

SHRI V. VIJAYASAI REDDY: Sir, what is unconstitutional is ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, please speak on the subject. ...*(Interruptions)*... Speak on the subject. ...*(Interruptions)*... Vijayasai Reddy*ji*, you please speak on the subject.

SHRI V. VIJAYASAI REDDY: Sir, if it is not on the subject, if your goodself feels that it is not on the subject ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no, there are rulings; there are rules and procedure.

SHRI V. VIJAYASAI REDDY: Thank you very much, Sir. I am sorry, if you feel that it is not the subject ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no, it's not about my feeling. आप जो कर रहे हैं, उसके बारे में हाउस के रूल्स हैं। You are not following them. मैंने आपसे अनेक बार रिक्वेस्ट की ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Discriminating one particular district, as against other districts, is also unconstitutional. Not being able to control the increasing crime against women is also unconstitutional. ...*(Interruptions)*... That is what is happening in the State. I am not referring to anybody particularly. ...*(Interruptions)*... Sir, when the floods

had come in Vijayawada, the statement given by the State Government was that the floods had come all of a sudden and that they had only 24 hours advance notice. However, they thought that evicting so many people in one go in just 24 hours or 48 hours' time was impossible.

(Contd. By 2z – PK)

PK-MZ/2Z/2.55

SHRI V. VIJAYASAI REDDY (CONTD.): Therefore, we have allowed them to stay. And, so many people have died. It is a natural calamity. Is it constitutional? That is not what is constitutional, Sir. And, every effort should be made by the Government. Whether we have 24 hours or 48 hours, to the extent possible, you have Government machinery on your hand; if not all the citizens, every effort should be made to evacuate them. That is what the Constitution speaks about.

MR. DEPUTY CHAIRMAN: Please conclude, Vijayasai Reddy*ji*. Your time is already over.

SHRI V. VIJAYASAI REDDY: Thank you very much, Sir.

(Ends)

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Debashish Samantaray. ...(Interruptions).. आपकी टर्न आएगी, तब आप बोलिएगा। ...(**व्यवधान**)... Please,

no, no. …(Interruptions)… माननीय देबाशीष सामंतराय जी, सिर्फ आपकी बात रिकॉर्ड पर जाएगी। Nothing else is going on record.

SHRI DEBASHISH SAMANTARAY (Odisha): Sir, I thank the Chair for giving me this opportunity to speak on the Constitution of India. At the outset, we all know here that it was based on the diversity and the multiplicity of this country-- from North to South, from East to West, many languages, many habits, many food habits and many forms of art. This journey starts with Pandit Nehru; today, we have hon. Prime Minister, Shri Narendra Modi; and, in between, there have been other Prime Ministers. Many Governments have come and gone. Before this debate on Constitution, I have been hearing the Lok Sabha speeches. The Rajya Sabha is having it today. It is basically a boxing round between the Congress and the BJP, and, here, all the other regional parties have been forgotten. There have been black spots in this journey of our *Samvidhan*. Okay! You spoke about the black spots during the Emergency, that it was unconstitutional. That many agree. In return, the Leader of the Opposition was justifying all this. In this, the federal structure was forgotten; its multiplicity was forgotten; and diversity of this country was forgotten. Today, we are discussing, in this journey, where we have reached; how we are going to take forward this

journey; in 75 years, how this country has progressed towards making us stronger and to making the poor safer. If you see, nowadays, we speak about Emergency. But, today, there is a pseudo Emergency in India. The so-called constitutional watch-dogs have become ***...(Interruptions)...*** Anybody can be behind the bar without any justification.

श्री नीरज शेखर : सर, ये क्या बोल रहे हैं?

श्री देबाशीष सामंतराय : जो बोल रहे हैं, उसे सुन लीजिए।

श्री नीरज शेखर : आप गलत बोल रहे हैं। यह पार्लियामेंट है, यह कोई ...(**व्यवधान**)...

श्री देबाशीष सामंतराय : यह कोई आपका प्रदेश नहीं है ...(**व्यवधान**)...

श्री उपसभापति : आपका बोलने का समय समाप्त हो रहा है।

श्री देबाशीष सामंतराय : सर, सच बात बोलने से इनको ...(**व्यवधान**)...

श्री उपसभापति : आप विषय पर बोलें। आपका बोलने का समय खत्म हो रहा है।

श्री देबाशीष सामंतराय : सर, मैं बोल रहा हूं कि आज कॉन्स्टीट्यूशन की हालत क्या है? ...(**व्यवधान**)... क्या कोई जस्टिफिकेशन था, कई-कई चीफ मिनिस्टर्स को लेकर जेल में डाल दिया, फिर उन्हें बेल नहीं दे रहे हैं, इसके पीछे रीज़न क्या है? सर, ज़रूर यह एक किस्म की इमरजेंसी देश में चल रही है। ...(**व्यवधान**)... मैं और ज़ोर से ठोक कर बोलूंगा। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आप बोलें।

श्री देबाशीष सामंतराय : सर, मैं बोल रहा हूं। Sorry, maybe, I have hurt your sentiments. But it is fine. In this whole journey, the federal structure was not mentioned. Thanks to Shri Tiruchi Siva, he did speak about Tamil Nadu. Here, we have Odisha. Till recently, it had been ruled by regional parties for five terms — Naveen *babu's* BJD ruled the State. Now, we have a different Government. We accept it in this democratic structure.

(Contd. by PB/3A)

PB-DN/3A/3.00

SHRI DEBASHISH SAMANTARAY (Contd.): But you know, there is neglect of States. We are supposed to have an inclusive Centre-State relationship to have this Constitution healthy. It is not only about favoured States where there is a double-engine *sarkar* that they get favoured. And even Odisha is frequently visited by disasters. To mitigate these disasters, we have been always seeking the Centre's help. But you know, each and every time, we have been refused as if we are not a part of this federal structure, as if we are not part of India. But we have implemented our own schemes on our own. They talk about empowering women. Naveen Babu has empowered one crore women under Mission Shakti. He has taken a vow that 'I will empower the women of Odisha because empowered women ... ...(Interruptions)... मत घबराइए, हारेंगे आप भी। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आपस में बात न करें। ...(**व्यवधान**)... Please speak. ...(Interruptions)... सीट पर बैठकर कमेंट न करें, प्लीज़। देबाशीष जी, आप बोलें।

SHRI DEBASHISH SAMANTARAY: When we spoke about empowerment of women, we proved it also. Not only are we empowering them through Mission Shakti, but even in the three-tier Panchayat

system, Naveen Babu brought 50 per cent reservation for women. There is no mention of the empowerment of women. The Parliament has approved 33 per cent reservation for women. But I don't know if it will see the light of the day. I don't know. So these are my observations on this journey of our *Samvidhan* which somewhere has gone out of the track, and none of us are willing to address it. *(Time-bell rings)* Ultimately, cutting across party lines, without going into who has achieved what, who has done what, who has corrected the Constitution, I think, it is our responsibility, responsibility of the Members of both the Houses to keep this Constitution healthy and vibrant, and, for India in its diversity and multiplicity. Thank you, Sir.

(Ends)

MR. DEPUTY CHAIRMAN: Thank you Debashishji. Now, Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Thank you, Mr. Deputy Chairman Sir, for giving me this opportunity to speak on this Constituent Assembly debate. I would like to quote what Dr. B.R. Ambedkar said in the concluding address of the Constituent Assembly, "We are entering into a life of contradiction. In politics, we will have equality, and in social and economic life, we will have inequality. How long shall we continue to live

this life of contradictions?" This is becoming very true, more so, in the last 10 years. The Preamble to the Constitution is the most eloquent chapter of the vision of India. It describes the democratic and progressive values of the Indian Republic, the concept of justice, liberty, equality, and fraternity, which frames the vision of India. Challenging it today, there are many dangerous trends -- the denigration of our democratic institutions, the misuse of investigating agencies, the control on news media, the pressures on the judiciary, and even the legal fraternity and the blatant communalisation of our politics and public lives. All of these represent our Constitutional makers' worst fears.

I would also want to bring to the notice of the House the statement of our hon. Finance Minister regarding the First Amendment. The First Amendment was necessitated on account of the views expressed in the Constituent Assembly regarding land reforms, SC/ST reservations. What has been presented by the hon. Finance Minister was misrepresentation of facts, which was adequately clarified by Khargeji.

Now, I come to the Directive Principles of State Policy. The egalitarian liberalism aims to reduce inequality and not create an absolute equal society. Article 38(2) of the Directive Principles insists that States

shall strive to minimize the inequalities of income and eliminate the inequalities of status, facilities and opportunities.

(Contd. 3b/SKC)

SKC-LP/3B/3.05

SHRI A.D. SINGH (contd.): Further, Article 39(C) emphasises that the economic system ought not to result in concentration of wealth and means of production to common detriment. Further, I want to bring to the notice of the House how the Act of 1991 regarding places of worship has been violated. There were some sensible comments by Shri Mohan Bhagwat advising the fraternity that there was no need to go digging each and every mosque to find a temple there. It seems that everybody has forgotten his advice and there are new disputes pertaining to mosques and dargahs in Sambhal, Ajmer, Bhadaun, Dhar. The Places of Worship (Special Provisions) Act of 1991 has put a full stop on questioning any place of worship as it existed on 15th August, 1947. Of course, the *Ram Janmabhoomi* got made out as an exception in view of the ongoing dispute. However, of late, it has been seen that many lower courts are passing orders for the survey of mosques bypassing the Places of Worship Act. The recent Sambhal Shahi Masjid controversy is a cleverly engineered conspiracy to keep the Hindu-Muslim pots simmering. The

way the petition was filed and the speed with which the survey was ordered, all raise questions about the sanctity of due process.

महोदय, मैं कहना चाहता हूं :

'मंदिर भी ले लो, मस्ज़िद भी ले लो,
इंसान के खून से मगर अब न खेलो।'

Talking about *Viksit Bharat*, which the Treasury Benches have always repeated, I want to know what *Viksit Bharat* relates to, India or *Bharat*! We have two *bharats*, two sections of people. Six to seven per cent are people in the organized sector who benefit from everything and about 93-94 per cent of people who are in the unorganised sector, mainly farmers and unorganized labourers. Their position is going from bad to worse. If you look at the number of billionaires that is increasing in India, I think it has reached from nine to about 120 today. So, what are we doing for the upliftment of the 94 per cent people? Zero! I don't think any effort is being made. Just doling out five kilograms of *anaj* is not enough. They want employment. They don't want free *anaj*. I can tell you, in my State of Bihar, because of that *anaj*, we are not finding workers having any desire to work. I don't know how we would become *Viksit Bharat*. Maybe the *Viksit Bharat* relates to six to eight per cent of India while the rest is growing poorer and poorer. The gap between the wealthy and the

poor is increasing day by day. (*Time-bell rings*) Another thing that I wish to bring to your notice is that the way the Government is behaving is only dividing the society. I do not know what will happen in the future. The minorities are feeling too left out. They are in absolute fear and they don't have the support of any authority to whom they could go. (*Time-bell rings*) One last point, Sir. I want to bring to the notice of the House that the lower Judiciary has to be advised to take up the cases fast so that the lower Judiciary can give judgements, be it civil or criminal cases. I find that what the lower level judiciary can do in one year, the cases that they could solve in one year, it takes them 10-20 years to bring them to an end. Let me give an example.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHIR A.D. SINGH: Sir, let me make one last point. Let me give an example. My family has filed a partition suit in 1991. Nothing has happened till now. Not that I am affected, but this is the way the lower judiciary is functioning. (Ends)

MR. DEPUTY CHAIRMAN: Thank you, Shri A.D. Singh. Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Hon. Deputy Chairman, Sir, thank you for giving me the opportunity to participate in the Discussion on the 75th

year of the glorious journey to the Constitution. We should not forget that it has taken more than two years of hard work and dedication for our leaders, scholars, philosophers and people from different walks of life to give us this precious Constitution.

(CONTD. BY HK/3C)

HK-RK/3C/3.00

SHRI G.K. VASAN (Contd.): Sir, our Constitution has given the power to people to elect their own representatives and be governed by popular Governments. As a result, today, we have a stable Government in the country elected for the third term under which the Constitution is safe and secure. Winston Churchill once said, "No Constitution will hold India together because of its divisions, differences, based on religion, caste, community and language." His thoughts and thinking has been completely proved wrong, and we are proud as countrymen. We stand united even after 75 years of adoption of Indian Constitution. India is growing stronger day-by-day. We are becoming a guiding star and source to other nations, even to leading nations of the world. This is possible only because of our leaders. The Constituent Assembly was constituted of leaders from all parties from various States. All the leaders had a national look. That is the reason the Drafting Committee had given

an excellent and extraordinary document to the country. Our leaders examined two important aspects before drafting the Constitution, stability and accountability. I would like to say that we should thank the Chairman of the Drafting Committee, Dr. Ambedkar, and his colleagues, for their excellent and great contributions. We should also thank the Members of the Drafting Committee for their dedicated work.

Finally, I would like to say that the Committee's objectives were food to the starving poor, clothes to the needy poor, to provide shelter to the homeless and to provide equal opportunity to all the people in the country. I am sure, keeping this in mind, the Government is functioning and it is our duty to uphold the spirit of the Constitution, which is the most sacred book of the nation and that is the ultimate homage we can pay to the framers of this wonderful Constitution.

(Ends)

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI): Hon. Deputy Chairman, Sir, I was born two years and two months after our Constitution was adopted.

(MR. CHAIRMAN *in the Chair.*)

As India grew under the canopy of a protective Constitution, so did my generation. The first to be born in Independent India, for us the

Constitution is sacred. I cannot think of any occasion in my professional life going back more than 50 years, which could even remotely rival the solemnity and the honour of being asked to speak in this august House to discuss the glorious 75 years of the Constitution. For this, I shall remain eternally grateful to the hon. Prime Minister and the leadership of my Party. This discussion must start with paying a tribute to the visionaries of the Constituent Assembly. They produced a Constitution that drew upon our history, our culture, our civilisational experience of 7,000 years, ensuring that it was not overpowered by a mindset born of 190 years of Colonial rule. The framers of the Constitution therefore, deserve our eternal gratitude. Democracy was not imported into India in 1947. India has had democratic traditions from way back to the 6th Century BC in places like Vaishali, which was the capital of the Republic of Vajji. One of the oldest democracies, the mother of democracies, our democracy, predates the Westphalian order by a very long period.

(Contd. By KSK/3D)

KSK/PRB/3.15/3D

SHRI HARDEEP SINGH PURI (contd.): In the run-up to and after Independence, there was no shortage of the prophets of doom, those who prophesied that India was bound to fail. The hon. Leader of the

Opposition today recalled statements attributed to the then Prime Minister Winston Churchill. I have similarly come across a statement by Claude Auchinleck, the former Commander-in-Chief of the British Indian Army. He wrote in 1948, and I quote, "A Punjabi is as different from a Madrasi as a Scot is from an Italian. The British tried to consolidate it, but achieved nothing permanent. No one can make a nation out of a continent of many nations." When I was going through this statement, I was reminded that this gentleman and Prime Minister Winston Churchill, perhaps, were the lineal progenitors of the spiritual guru of the young leader of the Congress Party who prophesied that Sam Pitroda...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, how can he say this? ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: I am referring to the spiritual...*(Interruptions)*... I have not taken anybody's name. ...*(Interruptions)*...

MR. CHAIRMAN: I will look into it. ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: I have referred to the spiritual leader, the enlightenment provider of a young Congress leader who said this when he compared our diverse communities to foreign races. ...*(Interruptions)*... Such prophecies were forthcoming even before we

witnessed the horrors of partition. Going through the Constituent Assembly debates, it becomes abundantly clear that the framers realised what was at stake. This is what Sardar Patel had to say about the endeavours of the Constituent Assembly. He said, and I quote, "There is no alternative to this Assembly except chaos and anarchy." Despite all odds, India has succeeded, India has thrived, except for a shameful period of 21 months between 1975 and 1977. No other developing country, with the exception of Costa Rica, has seen a longer run of unbroken democratic rule since World War-II. As a student of history and evolving political systems, one could say with a degree of confidence that the experiment of the United States was the defining moment of the 18th century for democracy and India will be remembered as the exemplar of the 20th and 21st century as the largest, most vibrant, youngest and most diverse democracy. We are diverse in terms of languages, cultures, customs and tradition, but united by this Constitution which helps us overcome the various centripetal and centrifugal forces that threaten to break the nation apart.

Hon. Chairman, Sir, when the nation was being targeted and was facing many challenges, during the integration of Princely States, some provisions were made which were meant to be temporary, transitional

and special provisions, thus underscoring their impermanence. Under such a provision was kept Article 370 in Part-XXI of the Constitution, and I quote, "It can be garnered from the historical context for the inclusion of Article 370 and the placement of Article 370 in Part-XXI of the Constitution that it is a temporary provision." In a speech lasting over one hour and 18 minutes, the hon. Leader of the Opposition provided advice, much of it gratuitous, and told us that we must go back to the debates in the Constituent Assembly, we must remind ourselves of what Babasaheb Ambedkar and other Members of the Constituent Assembly wrote and said. I would refer, in this context, to some advice that was given at that point of time by such stalwarts as Dr. Ambedkar and Sardar Patel. Despite vehement opposition, this special provision was included primarily because of Sheikh Abdullah's demand for autonomy, supported by his dear friend, Pandit Jawaharlal Nehru. In a letter to Sheikh Abdullah, Ambedkar*ji* had warned him of the long-term consequences and he wrote and I quote, "You are offering wrong advice to Pandit Nehru." Sir, this is Ambedkar*ji*'s writing, "You are offering wrong advice to Pandit Nehru. By giving special status to Kashmir, you are isolating Kashmir from the mainstream of India.

(Contd. By 3E — GSP)

GSP-AKG/3E/3.20

SHRI HARDEEP SINGH PURI (**contd.**): As a result, there will be no industrial growth or employment opportunities in Jammu and Kashmir. I will not be a party to your efforts".

[THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY) *in the Chair*]

This was the only provision in the Constitution whose drafting Babasaheb Ambedkar did not oversee. When the Constituent Assembly passed Article 370, then numbered 306A, Ambedkar stayed silent. Sir, even Sardar Patel was shocked at the leeway given to Sheikh Abdullah and his colleagues. In a letter to Gopalaswami Ayyangar, discussing Sheikh Abdullah's objections to the applicability of fundamental rights and directive principles of State policy in Kashmir, Patel wrote, and, I quote, "You realise the anomaly of the State becoming part of India, and, at the same time, not recognising any of these provisions. Whenever Sheikh Saheb wishes to back out, he confronts us with this duty to the people." Patel then goes on to add sarcastically, "Of course, he owes no duty to India or to the Indian Government. In these circumstances, any question of my approval does not arise." Madam, I have quoted both Babasaheb Ambedkar and Sardar Patel only because the Leader of the Opposition in his speech lasting one hour and eighteen minutes gave us gratuitous

advice that we should go back to the writing of these stalwarts in the Constituent Assembly.

I submit, Madam, that the Congress abdicated its responsibility to the Constitution with regards to Kashmir, and, I say this with all emphasis. They betrayed the framers who inserted this article with the clear expectation, and let me quote Ayyangar here: "Jammu and Kashmir will become ripe for the same sort of integration as has taken place in the case of other States." Madam, what should have been a transitional provision ended up assuming a permanent character for nearly 70 years because the Congress lacked the courage to act. Article 370 was an anomaly, an aberration, a fracture in the constitutional body politic of India. It militated against the very idea of India. A land that holds special significance in Bharat's history, going all the way back to *Rishi Kashyap*, became almost alien to India after its independence. Its residents, some of whom trace ancestry back to the Vedic ages, did not enjoy the same fundamental rights that the rest of their countrymen enjoyed. They had no rights, no education and no jobs. Madam, the SC/ST communities there did not enjoy benefits of reservation and those provisions and laws did not apply to them automatically. The hon. Prime Minister, whilst addressing the Lok Sabha, explained about how Article 35A of the Indian

Constitution -- which was part of the legal architecture of Article 370 -- empowered the Jammu and Kashmir State's legislature to define permanent residents of the State and provide special rights and privileges to them, which were not available to Indian citizens in general. Madam, it needs to be stressed that Article 35A was not included in the Constitution under Article 368. It was implemented quickly and quietly by a presidential proclamation in 1954 without being tabled in Parliament. Under the separate Constitution, permanent residents could purchase land and immovable property, vote and contest elections, seek Government employment, and avail themselves of other State benefits such as higher education and healthcare. Non-permanent residents of the State, even if Indian citizens, were not entitled to these privileges. The provisions facilitated by Article 35A and the State's permanent resident laws were criticised over the years for their discriminatory nature, including the hardships imposed on immigrant workers, refugees from West Pakistan, and the State's own female residents who could lose their permanent resident status by marrying out of the State. The industry of brokers, who claimed to be representatives of J&K, enabled a culture of stone pelting and corruption. Government schemes remained

unimplemented. We used to call Kashmir 'Paradise on Earth', but how many could even visit against the backdrop of constant terrorist activity?

(Contd. by SK/3F)

SK-PSV/3F/3.25

SHRI HARDEEP SINGH PURI (contd.): As a Foreign Services Officer who was a part of diplomatic missions to many countries, -- I was also stationed in Geneva and New York -- I would often see India's image get tarnished. Because of the Kashmir issue, countries with terrible human rights records deigned to lecture us. On 5th, August, 2019, the President of India, Shri Ram Nath Kovind, issued a new presidential order whereby all the provisions of the Indian Constitution were made to apply to the State without any special provision. This implied that the State's separate Constitution stood inoperative, including the privileges granted by Article 35A. Madam, it took the indomitable courage and resolve of the hon. Prime Minister, Shri Narendra Modi, to abrogate this Article of the Constitution, which though intended to be temporary, was made *de facto* permanent by appeasement politics. Only Prime Minister Modi could have dared to do so. Before he took the final decision of 5th August, 2019, many of the so-called representatives of the State had dared him saying that if anyone even touches Article 370, आग लग जाएगी। Leaders

had tweeted, and I quote, "Long after the Modi Government is a distant memory, either J&K won't exist as a part of India or Article 370 will still exist." This was regarded as inconceivable by them. Yet the hon. Prime Minister demonstrated how this longstanding aberration was finally removed. What the Prime Minister did was truly beyond imagination. The BJP had declared the abrogation of Article 370 in their manifesto. Lots of preparations and consultations had been done before the actual historic decision, including field visits by many people who provided feedback. That entire story will also emerge before too long. It was a very big bet, but we delivered as it has always been a part of our core philosophy as a party. Shri Syama Prasad Mukherjee had said, "You cannot have two sets of Constitution for one nation. एक राष्ट्र, एक निशान, एक विधान।" With abrogation of Article 370, *Bharat* has become whole again. एकीकरण ही नहीं, भारतवर्ष की सम्पूर्णता भी हुई। A historic wrong was corrected and the country was finally united in body, letter and spirit. The decision was also upheld by the hon. Supreme Court and is now irrevocable. Madam, this historic action is already bearing fruits. Every citizen of the two Union Territories now enjoys his and her fundamental rights and receives myriad welfare benefits, including upward social mobility from reservation. The same Lal Chowk in Srinagar, which was once the hub of stone pelting is

now a vibrant public space. Tourism in the region has reached an all-time high with more than 15 per cent annual growth rate observed in the tourism sector in the last three years. Free and fair elections have taken place with an elected Government now in place. The old stone pelting imagery of Lal Chowk also reminds us of dreadful refrain in the late 80s and early 90s, 'रालिब,गालिब या चालिब', which meant 'convert, die or leave'. Subjected to genocide-like conditions, Kashmiri *pundits* were forced to flee. Those who stayed were dragged out of their homes and ruthlessly murdered. There has been a lot of talk about the Constitution being a *suraksha kawach*. Were these Kashmiri pundits not a minority? Where was this constitutional shield then? Where was the *nyaya* when Kashmiri pundits were hounded out of their homeland of nearly 5,000 years? Madam, today, the Congress party portrays itself as the saviour of minorities. But do they expect us to forget that they ran camps for forced sterilization of Muslim men in Old Delhi during 1976? In furthering their policy of divide and rule, like our colonial masters, the Congress engineered communal riots where so many Muslim brothers and sisters lost their lives. Did these poor people have no constitutional rights? My advice to the so-called defenders of the Constitution would be to realize

that a sincere apology may serve you better than carrying unopened copies of the Constitution in your pocket.

(Contd. by YSR/3G)

YSR-VNK/3.30/3G

SHRI HARDEEP SINGH PURI (Contd.): Madam, from the Preamble of the Constitution to Part III on Fundamental Rights, ample provisions have been provided to protect the interests of minorities. Our Constitution does not discriminate between citizens on the basis of religion. That is the position of the BJP as well. It regards all Indians as citizens and not as certain identities that can be manipulated, divided or bought. Like the hon. Prime Minister mentioned in his speech in the Lok Sabha, the Congress overturned the Supreme Court decision in Shah Bano case because they felt it might appeal to the hardliner elements of the Muslim community. They pandered to the revanchist and anti-progressive elements of the Muslim community. In reality, they failed our Muslim sisters and brought a regressive law which would not have passed muster in any Islamic country of the world. This was completely against the letter and spirit of the Constitution. To the Congress, minority welfare has just been a slogan of appeasement. For the Modi Government, it is about inclusive development of every citizen. Facts speak for

themselves. It was the Modi Government which abolished the inhuman practice of triple talaq to offer a life of equality and dignity for millions of Muslim women. The Modi Government has provided employment and self-employment opportunities to crores of members of minority communities. The minorities have immensely benefited from various schemes of the Central Government. Anywhere between 22 per cent and 37 per cent beneficiaries of the Mudra Yojana, Jan-Dhan Yojana, Ayushman Bharat, Kisan Samman Nidhi, Ujwala Yojana and the Swachh Bharat Mission belong to minorities. In some regions, up to 60 per cent of the benefits have been received by the minority community directly. To those who suggested that the Constitution provides *Suraksha Kavach* to citizens, I would ask them what the Government did when 3,000 members of my community, innocent Sikhs, were killed in cold blood on the streets of Delhi. The then newly appointed Prime Minister made this callous statement -- जब भी कोई बड़ा पेड़ गिरता है, तो धरती थोड़ी हिलती है। What cold-hearted indifference with regard to constitutional values! The lives of thousands of Sikhs were equated to an afterthought. It fell upon the Modi Government to provide justice to the families of the gruesome tragedy, including providing financial relief of 5 lakh rupees to each family and bringing the perpetrators to book. Their cases had not been pursued

for many decades and were taken up after the Modi Government came to power. I am surprised how several members of the Sikh community in the Congress party continue to associate themselves with a party that desecrated Sri Harmandir Sahib. That also was responsible for the cold-blooded killing of 3,000 members of my community. On the other hand, in Afghanistan, it was the Modi Government that rescued thousands of Sikhs.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude. Your time is up.

SHRI HARDEEP SINGH PURI: Sir, my party is giving me its time. It is the Modi Government which started celebrating 26th December as Veer Bal Diwas to honour the brave sacrifices of the *Chote Sahibzade,* the two younger sons of Guru Gobind Singh *ji*, who chose to be bricked alive by Wazir Khan, the Mughal Faujdar of Sirhind. Since we were talking about the treatment of minorities, I have with me a press report on an open letter that hon. Nadda *ji*, the President of the BJP and an hon. Minister, wrote in 2022 on violence against minorities in Congress-ruled States. I shall list them from there; Gujarat in 1969, Moradabad in 1980, Bhiwandi in 1984, Meerut in 1987, various incidents against Hindus in the Kashmir valley through the 1980s, Bhagalpur in 1989 and Hubli in 1994. The list of

communal violence during Congress rule is long. This was an open letter which is on record and which I recommend to be read by all members of the Congress Party who try to lecture us on the treatment of minorities. The BJP has had a very different run and a very different approach and BJP-ruled States provide ample evidence of that.

(Contd. by VKK/3H)

VKK-DS/3H/3.35

SHRI HARDEEP SINGH PURI (CONTD.): I will now try to go a little forward.

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude.

SHRI HARDEEP SINGH PURI: I will conclude in a minute, Madam. I have with me here a press report which I think is of February, 1980, about 44 years ago. Since we are talking about Constitution and its federal structure, nine State Assemblies were dissolved overnight! ...*(Interruptions)*... Nine State Assemblies were dissolved overnight! Article 356 was used by that party 100 times and by one particular Prime Minister more than 50 times. ...*(Interruptions)*... Since we are now ready to listen to some introspection which we should, I have before me a book – PMO Diary: Prelude to the Emergency. I will just read out what the

author says in this book. The author was a very distinguished Civil Servant, Shri B.N. Tandon, who served in the Prime Minister's Office as a Joint Secretary and he said, "A cloud of fascism and dictatorship is hovering over the country. The Prime Minister will not flinch from anything to maintain herself in power. This could prove to be a big danger to our democracy. Individual liberties can be quashed." This is one of their own persons writing. I want to conclude finally.

The hon. Leader of the Opposition gave us gratuitous advice, including on the First Amendment and he said that we should go behind what is said. I did some research in the time after he spoke. He seems to say almost in this nature that what my senior colleague, the Finance Minister, said about the curtailment of the Right to Freedom of Speech is not correct. I would suggest him to read the First Constitution Amendment Bill in 1951 which had a clear intention to curtail the Right to Freedom of Speech. Whatever may be the reasons or what went behind it, as quoted by the hon. Leader of the Opposition, was to curtail the Right to Freedom of Speech of citizens very clearly. In Article 19, they wanted a clause to give effect to this curtailment and this is what they achieved. The excuse given today by the distinguished hon. Leader of the Opposition was that they were made to do it because of the Supreme

Court. You could have gone to the Supreme Court and said that democracy and freedom of speech is fundamental. ...*(Interruptions)*... You should be able to resist it. ...*(Interruptions)*... There are occasions when we are also asked by the Supreme Court. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: He is misleading the House. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude. ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: We stand our ground when it is important. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude. ...(Interruptions)... Your time is over. ...(Interruptions)...

SHRI HARDEEP SINGH PURI: There is a provision. ...(Interruptions)... I will make these papers available to you whenever you want. Thank you.

(Ends)

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Shri Mukul Balkrishna Wasnik; this is his maiden speech.

श्री मुकुल बालकृष्ण वासनिक (राजस्थान) : मैडम, आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

मैडम, मैंने पहले के कुछ वक्ताओं को सुना। सत्ता दल से दो वक्ताओं ने अपने विचार यहां पर रखे। उन्होंने अपने बयान में संविधान के प्रति आस्था जाहिर की, जिसकी वजह से मुझे बेहद खुशी हुई, लेकिन उन्होंने यहां पर जिस तरह से अपनी बातें रखीं, उससे मुझे कुछ परेशानी भी होती है। आज जो सत्ता दल में बैठे हैं, उनका भारत के संविधान के निर्माण में दूर-दूर तक कोई संबंध नहीं था। आज जो सत्ता दल में बैठे हैं, उनका भारत के स्वाधीनता संग्राम में दूर-दूर तक कोई संबंध नहीं था। लेकिन, आज जिस तरह से वे यहां पर अपनी बातें कह रहे हैं, ऐसा लगता है कि संविधान भी उन्होंने ही बनाया, भारत की आजादी भी उन्होंने ही हासिल की। मुझे खुशी हुई कि उन्होंने यहां पर डा. बाबा साहेब अम्बेडकर के लिए कुछ अच्छे बोल बोले हैं। मुझे इस बात की भी खुशी हुई कि सत्ता दल के साथियों ने यहां पर सरदार पटेल का नाम भी बड़े सम्मानजनक तरीके से लेने का काम किया है। लेकिन, देश के प्रथम प्रधान मंत्री जवाहरलाल नेहरू के संदर्भ में जब उन्होंने अपनी बात कही, चाहे वे निर्मला सीतारमण जी हों या हरदीप पुरी जी हों, उन्होंने जिस ढंग से अपनी बात कही, उससे मुझे इस बात की हैरत हुई कि नेहरू जी के बारे में इतनी घृणा और इतने द्वेष भरे विचार सत्ता दल में क्यों इस तरह से नजर आते हैं?

(3जे/एमजैड पर जारी)

MZ-BHS/3.40/3J

श्री मुकुल बालकृष्ण वासनिक (क्रमागत) : क्या जवाहरलाल नेहरू जी ने बहुत बड़ा अपराध किया था कि स्वाधीनता के संग्राम में उन्होंने 9 साल से अधिक का समय भारत की जेलों में काटा? क्या जवाहरलाल नेहरू जी का यह अपराध था कि 1929

को लाहौर में रावी के तट पर रात के अंधेरे में भारत का ध्वज लहराया और इस बात का एलान किया कि अब हम पूर्ण स्वराज के लिए तैयार हैं, अब हमारा संघर्ष पूर्ण स्वराज हासिल किए बगैर नहीं रुकेगा? क्या जवाहरलाल नेहरू जी का यह अपराध था कि यहीं बगल में सेंट्रल हॉल में उन्होंने 13 दिसम्बर, 1946 को संविधान सभा में ऑब्जेक्टिव्स का रिज़ॉल्यूशन रखा? क्या जवाहरलाल नेहरू जी का यह अपराध था कि उन्होंने आधुनिक भारत के निर्माण की नींव रखी? मैं समझता हूं कि यह सारा द्वेष, ये सारी नफ़रत जवाहरलाल नेहरू जी के प्रति इसलिए है, क्योंकि जब भारत का विभाजन हुआ, इस्लाम के नाम पर जब पाकिस्तान बना, तब हिन्दुस्तान में भी कई हिन्दू पाकिस्तान निर्माण करने के पक्षधर थे, जिसके खिलाफ जवाहरलाल नेहरू जी ने अपनी पूरी ताकत झोंक दी। ...(**व्यवधान**)... क्या कभी हिन्दुस्तान यह भूल सकता है? ...(**व्यवधान**)... क्या कभी हिन्दुस्तान यह भूल सकता है कि विभाजन के दिनों में 5 लाख से अधिक लोगों की मौत हुई, 60 लाख से अधिक लोग विस्थापित हुए, लेकिन वहां देश के प्रथम प्रधान मंत्री अपने तमाम साथी, सरदार वल्लभभाई पटेल, मौलाना आज़ाद, डा. राजेन्द्र प्रसाद आदि के साथ भारत में शांति बनाने का काम कर रहे थे। 500 से अथिक princely States थे, उनको भारत के साथ जोड़ना था। कश्मीर के क्या हालात थे? यहां हरदीप सिंह पुरी जी जिस तरह से बात कर रहे थे, ऐसा लगता है कि इतिहास से इनका कोई सरोकार नहीं रहा। कश्मीर की हालत चिंताजनक हो गई थी। ऐसे हालात में पंडित जवाहरलाल नेहरू जी और देश की पहली सरकार ने जो फैसले किए, मैं समझता हूं कि बड़े सम्मान से उन्हें यहां याद

करने की आवश्यकता है, लेकिन सत्ता दल से बहुत ज़्यादा उम्मीद करना — मैं नहीं समझता हूं कि मुनासिब होगा।

महोदय, संविधान सभा में 299 सदस्य थे, 70 रजवाड़ों के सदस्य, 208 कांग्रेस पार्टी के सदस्य थे और बचे हुए 21 सदस्य अन्य दूसरे दलों के थे, जिसमें सीपीआई थी और Scheduled Castes Federation भी था। Scheduled Castes Federation से बाबा साहेब डा. अम्बेडकर जी संविधान सभा में आए थे और संविधान सभा में आने के बाद, कांग्रेस पार्टी का संविधान सभा में पूर्ण बहुमत होने के बाद, स्वाधीनता के आंदोलन का नेतृत्व करने के बाद जिस तरह की स्थिति थी, उस समय संविधान सभा ने यह फैसला किया कि हम बहुमत और अल्पमत नहीं देखेंगे, हम यह देखेंगे कि किसमें क्या काबिलियत है और हिन्दुस्तान के निर्माण में हम उनका पूरा उपयोग करेंगे। जब 29 अगस्त, 1947 को मसौदा समिति की घोषणा हुई, तब वहां शेड्यूल कास्ट फेडरेशन के एकमात्र सदस्य बाबा साहेब डा. अम्बेडकर उस समिति के अध्यक्ष चुने जाते हैं। 25 नवम्बर, 1949 को संविधान सभा में हुए संविधान पर जो बहस चली थी, उसका जवाब देते हुए बाबा साहेब डा. अम्बेडकर कहते हैं कि संविधान सभा में आने के पीछे मेरा बड़ा मर्यादित उद्देश्य था। वह उद्देश्य था कि मैं अनुसूचित जातियों के व्यक्तियों के अधिकारों की रक्षा करूं। मुझे तब आश्चर्य हुआ, जब मसौदा समिति का सदस्य चुना गया और मुझे तब और भी आश्चर्य हुआ, जब मुझे मसौदा समिति का अध्यक्ष चुना गया।

(3K/DN पर जारी)

DN-RL/3K/3.45

श्री मुकुल बालकृष्ण वासनिक (क्रमागत) : ये बाबा साहेब अम्बेडकर के बोल हैं। बाबा साहेब अम्बेडकर की जो क्षमता थी, जो बुद्धिमत्ता थी, जो विद्वता थी, उन्हें पूरी दुनिया का ज्ञान प्राप्त था और एक समाज के किनारे पर खड़े हुए व्यक्ति, जिन्होंने अपनी काबिलियत से पूरी दुनिया में नाम कमाया था, उसका उपयोग हमारा संविधान बनाने में संविधान सभा ने पूरी तरह से किया। अंग्रेज क्या कहते थे? अंग्रेज़ यह कहते थे कि हिंदुस्तान राष्ट्र नहीं बन सकता, हिंदुस्तान एक भौगोलिक अभिव्यक्ति है, geographical expression है, यह कभी राष्ट्र नहीं बन सकता। यहां इतनी भाषाएं हैं, इतने रीति-रिवाज हैं, इतने धर्म हैं, लेकिन हमारा स्वाधीनता आंदोलन inclusive था, secular था, pro-poor था। यह आंदोलन तमाम लोगों को साथ में लेकर हिंदुस्तान के निर्माण के काम में लगा था। ...(**व्यवधान**)...

SHRI RAM CHANDER JANGRA: Madam, I have a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Mr. Jangra, this is his maiden speech. *...(Interruptions)...*

श्री रामचंद्र जांगड़ा : माननीय सदस्य, जो सूचना दे रहे हैं।...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती किरण चौधरी) : जांगड़ा जी, आप उन्हें बोलने दीजिए। यह उनकी मेडेन स्पीच है। आप उनके बाद बोल लीजिएगा। ...(व्यवधान)... आप उनके बाद बोलिएगा।...(**व्यवधान**)... वासनिक जी की पहली स्पीच है, तो आप उनके बाद बोल लीजिएगा। ...(**व्यवधान**)... जांगड़ा साहब, आप दो मिनट बैठिए।

श्री नीरज डांगीः आप रूल पढ़िए। आप मेडेन स्पीच में इंटरप्शन कर रहे हैं।...(**व्यवधान**)...

उपसभाध्यक्ष (**श्रीमती किरण चौधरी**) **:** जांगड़ा जी, आप दो मिनट बैठिए। Yes, please continue. ...*(Interruptions)*... Mr. Wasnik, please continue. ...*(Interruptions)*... Mr. Wasnik, I will allow him then. ...*(Interruptions)*... Yes, Mr. Wasnik.

श्री मुकुल बालकृष्ण वासनिक : उपसभाध्यक्ष महोदय, मैं समझता था कि मुझे आपका पूरा संरक्षण मिलेगा, लेकिन इसमें थोड़ा-सा व्यवधान जरूर हुआ है।

उपसभाध्यक्ष (**श्रीमती किरण चौधरी**) **:** आपको पूरा संरक्षण मिला है, तभी आप बोल रहे हैं। आप बोलिए।

श्री मुकुल बालकृष्ण वासनिक : बाबा साहेब अम्बेडकर का भारत के संविधान के निर्माण में संविधान सभा ने पूरा उपयोग किया है। उस समय के यूरोप में क्या था? वहां भाषा के नाम पर, धर्म के नाम पर आधुनिक राष्ट्रों का निर्माण हो रहा था, चाहे फ्रांस हो, जर्मनी हो या इटली हो। भारत का स्वाधीनता आंदोलन अपने आप में अनोखा था। ऐसा दुनिया में उस दरमियान नहीं हो रहा था। हमारे स्वाधीनता संग्राम के नेताओं ने यह तय किया कि भारत को अगर गुलामी से मुक्त करना है, तो यह किसी एक धर्म के लोगों के लिए नहीं रहेगा, यह तमाम लोगों के लिए रहेगा, यह समाज में उन लोगों के लिए भी रहेगा, जो समाज में आज अस्पृश्य जाने जाते हैं और छुआछूत के शिकार होते हैं, ऐसे लोगों के लिए भी हिंदुस्तान आज़ाद बनेगा।

महोदय, यहां निर्मला सीतारमण जी महिलाओं के लिए बहुत बातें करके चली गईं।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): One minute. ...*(Interruptions)*... This is his maiden speech. ...*(Interruptions)*... Please allow him to speak. ...*(Interruptions)*... Mr. Wasnik, carry on. ...*(Interruptions)*...

श्री मुकुल बालकृष्ण वासनिक : निर्मला सीतारमण जी ने यहां पर महिलाओं के बारे में बहुत-सी बातें कहीं कि उनको आरक्षण मिले, हमारा भी यही ख्याल रहा है। इस पर हमने भी काम किया। अगर आप करेंगे, तो हम पूरी तरह आपके साथ रहेंगे। इसमें कोई दो राय नहीं हो सकती हैं, लेकिन क्या हमने आज तक भारतीय जनता पार्टी का महिलाओं का नेतृत्व देखा है? राष्ट्रीय स्तर पर आज तक हमने नहीं देखा है कि भारतीय जनता पार्टी की महिला, भारतीय जनता पार्टी की अध्यक्ष बनी हो। राष्ट्रीय स्वयं सेवक संघ, जहां से इनकी पूरी वैचारिक धरोहर है, राष्ट्रीय स्वयं सेवक संघ, जिसके अभी अगले साल 100 साल पूरे होंगे...

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please speak on the Constitution. ...*(Interruptions)*... Please speak on the Constitution. ...*(Interruptions)*...

(Followed by DC/3L)

LP-DC/3.50/3L

श्री मुकुल बालकृष्ण वासनिक : क्या आपने राष्ट्रीय स्वंयसेवक संघ की सरसंचालक किसी महिला को देखा है? आज तक कोई नहीं बनी है। ...)**व्यवधान**(. ..

उपसभाध्यक्ष (**श्रीमती किरण चौधरी**) : आप कांस्टीट्यूशन पर बोलिए। Please speak on the subject. ...*(Interruptions)*... No, you are digressing. Please speak on the subject. ...*(Interruptions)*...

SHRI MUKUL BALKRISHNA WASNIK: Madam, I have the right to speak. ...*(Interruptions)*...If anybody is going to attack the Congress Party and if they are going to think that we are not going to rebut, then, that is absolutely wrong. ...*(Interruptions)*...

THE VICE-CHAIRMAN (**SHRIMATI KIRAN CHOUDHRY**): You have the right. But you have the right to speak only on the subject that is being discussed. ...*(Interruptions)*... You have the right to speak on the subject that is given. ...*(Interruptions)*...

श्री मुकुल बालकृष्ण वासनिक : मैं आपसे पूरे आदर और सम्मान के साथ कहूँगा कि जब कांग्रेस का नाम लिया गया था, अगर आप उन्हें तब रोक देते, तो मैं भी चुप रहता, मैंने अपनी वाणी पर इनका नाम नहीं आने दिया होता।

मैडम, राष्ट्रीय स्वयंसेवक संघ के अगले वर्ष सौ साल पूरे होंगे, लेकिन पुरुषों के अलावा वहाँ पर महिला सदस्य नहीं बन सकती है। राष्ट्रीय स्वयंसेवक संघ में स्वयंसेवक सिर्फ पुरुष ही हैं। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Mr. Wasnik, please. ...*(Interruptions)*... आप कांस्टीट्यूशन पर बोलिए।...(**व्यवधान**)...

श्री मुकुल बालकृष्ण वासनिक :उनकी राष्ट्रीय सेविका नाम से एक अलग संस्था है।

उपसभाध्यक्ष (श्रीमती किरण चौधरी) : इसका कांस्टीट्यूशन से कुछ लेना-देना नहीं है।

श्री मुकुल बालकृष्ण वासनिक : मैं नहीं समझता हूं कि महिलाओं के बारे में इन्होंने ऐसा कुछ किया है। कांग्रेस पार्टी ने एनी बेसेंट, सरोजिनी नायडू से लेकर तमाम अध्यक्ष स्वाधीनता से पहले देखीं और उसके बाद भी देखी। जवाहरलाल नेहरू ने जिस तरह से भारत की नींव रखी और जिस तरह से हमारी संविधान सभा ने, जिसमें बाबा साहेब भीमराव अम्बेडकर की एक अत्यंत ही महत्वपूर्ण भूमिका रही है, मैं बड़े गौरव से साथ, बड़े अभिमान और शान के साथ कह सकता हूं कि भारत, जो आज भी आज़ाद है, भारत, जिसकी आज भी एकता बनी हुई है, आज वह सब कुछ इस संविधान की वजह से मुमकिन हुआ है अन्यथा भारत में इतनी भाषाएं, इतने रीति-रिवाज़ और इतने धर्म हैं कि मैं नहीं समझता हूं कि हम इतनी मजबूती से आगे बढ़ पाते। हमें बड़ा गौरव है कि आज हमने सबसे बड़ा लोकतंत्र बनकर दुनिया में अपनी जगह पाई है। मैं उम्मीद करता हूं कि अगर हम भारतीय संविधान के रास्ते पर चलते रहेंगे, तो और अधिक मजबूत होंगे एवं दुनिया में अपना नाम और अधिक रोशन करने में कामयाब होंगे।

महोदया, राजीव जी के बारे में यहाँ बात कही गई कि इंदिरा जी की हत्या होने के बाद वहाँ पर किस तरह की स्थिति पैदा हुई। यहाँ इंदिरा गाँधी जी का शव

रखा था, कोई गिन भी लेता कि इंदिरा गाँधी जी को अपनी छाती पर कितनी गोलियाँ झेलनी पड़ी थीं? कोई यह भी कह देता कि उस समय के क्या हालात थे, जिनमें इंदिरा गाँधी जी को कठोर फैसले लेने पड़े थे। यहाँ माँ की लाश – जो मुल्क की प्रधान मंत्री थीं, उनकी पूरी छाती छलनी हुई पड़ी थी और राजीव गाँधी जी, जहाँ दंगे भड़के थे, वहाँ माहौल शांत करने के लिए दिल्ली की सड़कों पर निकले थे। …(**व्यवधान**)… इतना ही नहीं, निर्मला जी ने यहाँ पर कहा था .. (**समय की घंटी**) …

श्री नीरज शेखर : आप संविधान पर बोलिए। …(**व्यवधान**)…

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude. *…(Interruptions)…*

श्री मुकुल बालकृष्ण वासनिक : नीरज शेखर जी, ये आपके पिता थे। …(**व्यवधान**)… राम मनोहर लोहिया हॉस्पिटल में जब संजय गाँधी का शव पहुँचा, तब इंदिरा जी वहाँ पहुँचीं और चन्द्रशेखर जी के साथ बात करने लगीं कि हम पंजाब के हालात को कैसे सुधारेंगे? आप क्या बात कर रहे हैं? पहले इतिहास को जानने की कोशिश कीजिए। निर्मला जी ने यहाँ पर कहा है। …(**व्यवधान**)… मैडम, मैं आपका संरक्षण चाहूंगा।

THE VICE-CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Your time is over. Please conclude. *…(Interruptions)…*

श्री मुकुल बालकृष्ण वासनिक: निर्मला जी ने यहाँ पर फर्स्ट अमेंडमेंट इन दि कांस्टीट्यूशन को लेकर बात कही।

(RK/3M पर जारी)

RK-DPS/3.55/3M

श्री मुकुल बालकृष्ण वासनिक (क्रमागत) : जो पहला अमेंडमेंट लाया गया था, तब जवाहरलाल नेहरू जी प्रधान मंत्री थे, तो यह निश्चित ही उनकी जिम्मेदारी थी। जब कॉंस्टीट्यूशन अमेंडमेंट पेश कर रहे थे, तब वे Statements of Objects and Reasons में क्या कहते हैं – "The citizen's right to freedom of speech and expression guaranteed by article 19(1)(a) has been held by some courts to be so comprehensive as not to render a person culpable even if he advocates murder and other crimes of violence. In other countries with written constitutions, freedom of speech and of the press is not regarded as debarring the State from punishing or preventing abuse of this freedom." वे आगे इसके ऑब्जैक्ट्स पूरे विस्तार से रखते हैं।

THE VICE CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Please conclude. Your time is over. You have taken more than 15 minutes.

श्री मुकुल बालकृष्ण वासनिक : डा. अम्बेडकर भी इस अमेंडमेंट के समर्थन में पूरे दो घंटे अपनी बात रखते हैं और नेहरू जी ने जो भूमिका रखी, उसका पूरा समर्थन करते हैं। ...(**समय की घंटी**)... हम 1951 में आर्टिकल 15(4) लेकर आए। हम 2006 में 15(5) लेकर आए, जिसके जरिए दलित, आदिवासी और पिछड़ समाज के लोगों को प्राइवेट एंड पब्लिक एजुकेशनल इंस्टीट्यूशन में आरक्षण दिया है। आगे हमारा प्रयास रहेगा कि जो 50 परसेंट आरक्षण की मर्यादा सुप्रीम कोर्ट ने दलित,

आदिवासी और पिछड़ों पर रखी है, उसे अलग करके, हम इन वर्गों को और अधिक सुविधा उपलब्ध कराएं। (समाप्त)

THE VICE CHAIRMAN (SHRIMATI KIRAN CHOUDHRY): Thank you, Mr. Wasnik. Now, Ms. Dola Sen. Dola Sen*ji* will speak in Bengali. ...(Interruptions)... हाँ, हाँ। ...(**व्यवधान**)... प्लीज़ आप बोलिए। ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा : संविधान की प्रारूप समिति के विषय को लेकर माननीय सदस्य ने जिक्र किया है... ...(**व्यवधान**)...

एक माननीय सांसद : रूल कौन सा है? ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा : रूल 258 है। ...(**व्यवधान**)... मैडम, रूल 258 है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती किरण चौधरी) : आप बैठिए। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा : मेरी बात सुन लीजिए। ...(**व्यवधान**)... पंडित नेहरू अंतरराष्ट्रीय ख्याति प्राप्त विद्वान Sir Ivor Jennings को संविधान सभा का काम सौंपना चाहते थे, लेकिन गाँधी जी ने यह कहा कि यह देश के लिए श्रम का विषय है। ...(**व्यवधान**)... दुनिया सोचेगी कि यहाँ कोई भी संविधान का विश्लेषक नहीं है, तब जाकर गाँधी जी ने जोर देकर अम्बेडर जी का नाम दिलवाया था। ये नेहरू जी को गलत क्रेडिट दे रहे हैं। ...(**व्यवधान**)...

(USY/3N पर आगे)

Pp. 180 onwards will be issued as supplement.

USY&PK-AKG/3n-3O/4.00&4.05

DISCUSSION ON GLORIOUS JOURNEY OF 75 YEARS OF CONSTITUTION OF INDIA (Contd.)

MS. DOLA SEN (WEST BENGAL): Thank you Vice-Chairman, Madam. Thanks to our hon. Leader and my Party, All India Trinamool Congress, for giving me this chance to speak on Constitution of India. I will try to deliver my speech in my mother-tongue Bangla.

[THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK) *in the Chair*]

*"Madam Vice Chairperson, we have decided from All India Trinamool Congress that all our MPs will talk about the various points in the preamble of the Constitution. After Saket's Justice or Nyay, my point is "We the people of India" for AITC, the All India Trinamool Congress. We the people of India, we are jana-gana. Who are they? Who are we, the people of India? We, the People of India, mean those labourers, migrant workers, who had to walk thousands of miles following the sudden lockdown announced by the Union Government in the wake

---

*English translation of the original speech in Bengali.

of COVID pandemic. They walked, they died and they got washed away in the Ganges. They were burnt on the banks of Ganges so that no one knows about COVID.

We, the People of India, mean those fellow citizens who died homeless standing in bank queues after the suddenly announced demonetization but not a single rupee of black money was recovered. We, the People of India, are our more than 850 farmer friends, brothers and sisters, who were legally and peacefully protesting against the anti-farmer Farm Act at the Delhi border, and who lost their lives in brutal attacks by police backed by Union Government. The farmers still have not got the Minimum Support Price (MSP) even though the Prime minister had promised it. We, the People of India, are our 59 lakh MGNREG Job Card workers, who, toiled for their hard earned crores of rupees for two years, are still awaiting the release of the same from the Union Government whereas three years have already passed. We, the People of India, are our unfortunate mothers, brothers and sisters of Manipur who, for the last one and a half years, have been facing the burning issue homelessly. Even though the mothers and sisters survived in any way, the Prime Minister did not go to meet them even though they were desperate. We, the People of India, are the 10 crore ordinary people

of our Bengal, who were deprived by the Union Government by taking the money of the State and not returning their shares. We, the People of India, are the 25 percent youth of our population who are jobless, unemployed. Two crore jobs were promised in a year, and 20 crore jobs in ten years but the same did not not happen despite PM's promise. We, the People of India, are our lakhs of our labour employees, who have lost their jobs due to disinvestment, corporatization, and it comprised even those who had cleared up exams to join profitable PSUs and public enterprises, and the youth are still to get the benefit of Old Pension Scheme. We, the People of India, are those countrymen who have to bear the 10 % increase in the food prices to feed his family. We, the People of India, are the brothers and sisters from the indigenous water-forest land, who have to survive with their families despite having a very low income. Dalit friends, brothers and sisters from the minority community are still lagging behind the rest of us. They are deprived of all rights including education even after 75 years of Independence in this Viksit Bharat. We, the People of India, are our common people who own 50% of the wealth of our 1% population. Most of the rest of the people have to struggle a lot. In today's Vikisit Bharat with acche din, we, the People of India, are our outstanding fighter Mamata Banerjee. She had to

struggle a lot in her early days. A mass leader Mamata Banerjee and her grassroot workers, who always remain pro-people against the anti-people policies of this Union Government, and they keep fighting for — We, the People of India. They keep fighting inside Parliament and outside in the field. We, the People of India, believe, man is above all of us, and truth is not above him. So man dies fighting and, in the end, he does not have the last word in the final judgement." (Ends)

SHRI N.R. ELANGO (**Tamil Nadu**): Esteemed Members of the Rajya Sabha, I stand before you today to commemorate 75 years of our Constitution's adoption. That I, from a humble background, can address this august House, is itself a testament to the transformative power of our democracy, made possible by the Dravidian Movement and its leaders and countless other champions of social justice who envisioned India as a federal democratic republic.

I am reminded of a moment in history when Benjamin Franklin, emerging from the American Constitutional Convention, was asked whether they had bestowed upon their nation a monarchy or a republic. His response resonates deeply with our own journey today. He replied, "A republic, if you can keep it". These words echo with profound relevance for India today. Today, we must ask ourselves: Are we

preserving its basic structure for future generations? Are we upholding the federal democratic republic, as envisaged by the founding fathers?

Madam Chairperson, we have to have this debate beyond politics. It is not 'us' versus 'you'. It is 'we' versus 'future'. The pressing question before us today is whether we the people of 2024 will preserve and pass on to future generations the same Constitution, with its basic structure intact, that 'the People of India' bestowed upon us in 1950. As we mark this historic milestone, I must bring to this House's attention a few critical challenges. First is the integrity of our electoral system. The recent Chief Election Commissioner and Election Commissioners Appointment Act of 2023 has fundamentally altered the judgement of the Supreme Court replacing the Chief Justice of India with a Cabinet Minister. A pliable Election Commission serves as a gateway to power consolidation, striking at democracy's heart. The Commission's recent reluctance to act against Model Code violations and to investigate forced withdrawal of nominations raises serious concerns about its autonomy. The working of EVMs have to be put under greater scrutiny. The Union Government has to rethink and withdraw the Bill on One Nation, One Election, as it poses great threat to democracy. Second, the federal structure of our Constitution faces unprecedented strain, particularly, on

fiscal relations. Third, our approach on water sharing between States require immediate attention. The River Boards Act has to be implemented with rigour. I request the Union to ponder over giving effect to the River Boards Act, 1956. (*Time-bell rings*) Just a minute, Madam. The Directive Principles of State Policy is another area of our concern.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Your time is up.

SHRI N.R. ELANGO: One minute, Madam.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Now, hon. Member, Shri Subhas Chandra Bose Pilli. ...*(Interruptions)*...

SHRI N.R. ELANGO: Just one more minute, Madam. I will conclude.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Okay. Please conclude in half a minute.

SHRI N.R. ELANGO: Madam, though an atheist, Arignar Anna, said, * which means, 'you can see God in the smiles of the poor'. But, unfortunately, now, some people are searching for their God underneath the mask. I say that fraternity is the most important part of our Constitution and we have... (Ends)

***English translation of the Tamil portion.**

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Now, Shri Subhas Chandra Bose Pilli.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Respected Vice-Chairman, Madam, I had given a letter to hon. Chairman. Please arrange for translation.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): It has already been done.

(Followed by PB/3P)

PB-PSV/3P/4.10

SHRI SUBHAS CHANDRA BOSE PILLI (ANDHRA PRADESH): *"Hon. Vice-Chairperson Madam, I am very happy to participate in the Discussion on the "Glorious Journey of 75 years of the Constitution of India". This discussion is happening after a very long time. If we look at our experiences with a Constitution that is 75 years old, our Government needs to think about how many injustices and anarchy have happened in this country during these 75 years. If we look at people who are 75 years of age, we find that they are suffering from high blood pressure,

---

*English translation of the original speech in Telugu.

diabetes, kidney problems and various other diseases. All these diseases have come to India in the last 75 years. All kinds of diseases have come and the Government has done nothing to control them.

We should remember what Ambedkar said when he first introduced the Constitution in the Parliament. He predicted a lot in advance as to what would happen in India from the moment the Constitution would come into force. Dr. Ambedkar addressed the Constituent Assembly that day and said that from January 26, 1950, we the Indians, are entering a life of diversity. Equality in politics will be achieved, but economic inequality will remain the same. Some of them will be rich on one hand and on the other, there will be poor people who would constantly struggle with poverty. In other words, our society has been built on the foundations of economic inequality. If we continue to run roughshod over social equality and economic equality, this Constitution will fail, and the democracy we have achieved through the Constitution will be in danger. We should keep all these things in mind. The caste system has become a big issue for the country. There are different castes, religions, traditions, and cultures in our country. Dr. Ambedkar also warned, that as jealousy and hatred increase, differences increase. If we do not attain unity in the nation, we will not be able to overcome the hatred and indifferences. And

the freedom we have achieved will be incomplete. What are we doing today? What is being done by the Government about this? We should recollect all these. Even after 75 years, these racial discrimination or caste inequalities are continuing. What is the root cause of it? It is very necessary to identify the root cause and stop it. The earlier Governments which come to power, had never addressed these issues. Similarly, our democracy has come anew. In the year 1950, we declared our country as a republic country. We do not know what democracy means. For a long time, democracy was not there in India. In the absence of all these, we will remain entangled into many hurdles."

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Kindly conclude. ...*(Interruptions)*...

SHRI SUBHAS CHANDRA BOSE PILLI : "There are a few reasons why I am talking about it today. I will explain them to you. Article 16 (1) is about social justice. Article 14 provides for equal opportunities for all. As per Article 16 (4), efficiency should also be given top priority. This was Ambedkar's idea. But, what happened? Apart from Brahmins, Vaishyas, Kshatriyas and a few others, not everyone has been able to get proper, equal opportunities." (Ends)

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Shrimati Sulata Deo.

श्रीमती सुलता देव (ओडिशा): Hon. Madam, thank you so much. हमारे लीडर श्री नवीन पटनायक जी को भी धन्यवाद, जिन्होंने मुझे यहाँ पर बोलने के लिए भेजा है। मेरे पास बोलने के लिए ज्यादा टाइम नहीं है, मेरे पास 4 मिनट का ही समय है। मैं डायरेक्ट मुद्दे पर आती हूँ।

मैडम, मैं एक quote-unquote बोल रही हूँ। 1998 में एनडीए की सरकार थी। वह सरकार चल रही थी, लेकिन कुछ लोगों का, एक परिवार का 'हम नहीं, तो कोई नहीं' का जो खेल चल रहा है, वह अटल जी की सरकार को अस्थिर करने के लिए खेला गया। उसमें वोटिंग हुई। खरीद-फरोख्त तब भी हो सकती थी, बाजार में माल तब भी बिकता था, लेकिन संविधान की भावना के प्रति समर्पित अटल बिहारी वाजपेयी जी की सरकार ने एक वोट से हारना पसंद किया, इस्तीफा दे दिया, लेकिन असंवैधानिक तरीका नहीं अपनाया। मैं यहाँ अटल जी को नमन करती हूँ, इस संविधान को नमन करती हूँ, इस सभागृह को, इस हाउस को नमन करती हूँ, मगर मुझे इस पर ऐतराज़ है कि जब माननीय प्रधानमंत्री जी ने लोक सभा में यह बात बोली कि हम माल हैं, तो मैडम, माल कौन है? यहाँ माल कौन है?

(3क्यू/वीएनके पर जारी)

VNK-SKC/3Q/4.15

श्रीमती सुलता देव (क्रमागत) : हम लोग एमपी थे। हम लोग अटल जी का सम्मान इसलिए करते थे, क्योंकि वे हमें एमपी समझते थे, इसीलिए उन्होंने एक वोट से

हारना सही समझा, मगर उन्होंने खरीदारी नहीं की। आज हम लोगों को माल बोला जा रहा है। मुझे इस माल बोलने से ऐतराज है। हम एमपीज़ को माल बोला गया।...(**व्यवधान**)... यह सही नहीं है। मुझे एमपी की खरीद-बिक्री से भी ऐतराज है। मैडम, माननीय प्रधान मंत्री जी के द्वारा जो बात कही गई, उससे हमें बहुत ज्यादा दुख हुआ। उन्होंने यह भी बोला कि यह हमारा इतिहास है, हमारा संस्कार है, हमारी परंपरा है। आज ये सब कहाँ गए? वह संस्कार और परंपरा कहाँ गयी? इसलिए हमने बोला कि हमें ऐतराज है, क्योंकि आज हमारी पार्टी से जो इस्तीफा दे रहे हैं, आप उनको अपनी पार्टी में ले रहे हैं। आप ही के हिसाब से जो माल है, वही बिकता है, हम नहीं बिकेंगे। हममें से कोई एमपीज़ नहीं बिकेंगे। इसीलिए मैं बोल रही हूँ कि लोक सभा में जो यह बात बोली गई है, वह सही नहीं है।...(**व्यवधान**)...

SHRI SUJEET KUMAR: Madam, I have a point of order. ...*(Interruptions)*... I have a point of order. ...*(Interruptions)*...

श्रीमती सुलता देव : क्या यही हमारा संविधान है? क्या हमारा संविधान हमें यही सिखाता है? इतना ही नहीं है, बल्कि मैं एक और बात बोलना चाहती हूँ।

SHRI SUJEET KUMAR: Madam, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Under which rule? ...*(Interruptions)*...

श्रीमती सुलता देव : मैडम, मैं एक और बात बोलना चाहूँगी।...(**व्यवधान**)... आप ऐसा बोल सकते हैं।...(**व्यवधान**)... ओडिशा में लेजिस्लेटिव असेंबली के स्पीकर और डिप्टी स्पीकर भारतीय जनता पार्टी के पार्टी ऑफिस में पीएम के साथ फोटो खिंचवा रहे हैं। क्या यह संविधान है? आज संविधान की धज्जियाँ उड़ रही हैं।

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Hon. Member, please sit down. There is a point of order. ...*(Interruptions)*...

श्रीमती सुलता देव : मैडम, ओडिशा में नई गवर्नमेंट आने के बाद वीमेन कमिशन के चेयरमैन को निकाला गया, जब कि वह एक quasi judicial body है। गवर्नमेंट आती-जाती रहती है, लेकिन आपने किस हिसाब से उनको निकाला? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Let me request hon. Member, Shrimati Sulata Deo, to stop for a minute. There is a point of order. ...*(Interruptions)*...

श्रीमती सुलता देव : मैडम, क्या यह संविधान है? क्या आप लोग इस तरह से संविधान को सम्मान देते हैं? ...(**व्यवधान**)...

SHRI SUJEET KUMAR: Madam, my point of order is under Rule 238.

श्रीमती सुलता देव : मैडम, हाउस में हमें ऑनर नहीं किया जाता है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): I would request Shrimati Sulata Deo to stop for a minute. We are taking up a point of order. ...*(Interruptions)*...

श्रीमती सुलता देव : मैडम, हम जो बोल रहे हैं, वह सच बोल रहे हैं।...(**व्यवधान**)...

SHRI SUJEEET KUMAR: Madam, Rule 238 says, "A Member while speaking shall not make a personal charge against a Member." ...*(Interruptions)*... Madam, she has to either substantiate it or withdraw the statement. She has made personal remarks. If I start talking about her history, she will have no place to hide. ...*(Interruptions)*... What is she talking about? She is making personal remarks. ...*(Interruptions)*...

श्रीमती सुलता देव : मैडम, हमने कोई बात नहीं की, ...(**व्यवधान**)... हम आज भी बोलेंगे कि संविधान को सम्मान दिया जाए। अगर ऐसा होगा, तो यह किसी के लिए सही नहीं होगा।...(**व्यवधान**)... हमारे बोलने के समय आप डिस्टर्ब कर रहे हैं, क्योंकि आपको कहीं न कहीं लगा कि...(**व्यवधान**)... आप एक बात सुनिए, हमारे मुख्य मंत्री जी, जिसने आपको यहाँ भेजे थे, वे आपको यहाँ क्यों भेजे थे, यह आप उनसे जाकर पूछिए।...(**समय की घंटी**)... जब आप नीति और नैतिकता की बात बोल रहे हैं, तो आज आपकी वह नीति और नैतिकता कहाँ गयी? ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Hon. Member, kindly take your seat. The point of order would be brought to the notice of the hon. Chairman. ...*(Interruptions)*... Please conclude. ...*(Interruptions)*... Hon. Member, Shri Sanjay Kumar Jha.

श्रीमती सुलता देव : आप किसी पार्टी के सदस्य को तोड़ कर उसे फिर अपनी पार्टी में ले रहे हैं और आप नीति, नैतिकता और संविधान की बात बोलते हैं। कहाँ है संविधान? ...(**व्यवधान**)... संविधान बस एक किताब रह गया है, ...(**व्यवधान**)...

(समाप्त)

(3आर/डीएस पर आगे)

HK-DS/3R/4.20

श्री संजय कुमार झा (बिहार) **:** माननीय उपसभाध्यक्ष महोदया, आपने मुझे इतने महत्वपूर्ण विषय पर बोलने का मौका दिया है, इसके लिए आपका धन्यवाद। मैं जिस प्रदेश से आता हूँ, उस प्रदेश में सबसे पहले लोकतंत्र की नींव लिच्छवी, वैशाली में रखी गई। अश्विनी वैष्णव साहब, सुनिए। आप अपने कोटे से मेरा टाइम थोड़ा बढ़वा दीजिएगा, क्योंकि मुझे तीन मिनट्स ही मिले हैं। मैडम, मैं जिस प्रदेश से आता हूँ, जब कांस्टिटुएंट असेंबली कांस्टीट्यूट की गई, तब राजेन्द्र बाबू को उसकी अध्यक्षता करने के लिए चुना गया। उस समय वहाँ के बहुत सारे लोग, जैसे अनुग्रह नारायण सिंह जी, श्रीकृष्ण बाबू, दरभंगा के महाराज रहे कामेश्वर सिंह जी, ये सब उसके मेम्बर्स थे। यहां पर यह चर्चा हुई कि 1951 में नेहरू जी फ्रीडम ऑफ स्पीच के संबंध में अमेंडमेंट लेकर आए थे। उस समय हमारे कामेश्वर सिंह जी, जिनकी चर्चा वित्त मंत्री जी कर रही थीं, उन्होंने यहां पर जो कहा था, उसको मैं क्वोट करता हूँ। उन्होंने कहा था - "मैं यह स्पष्ट रूप से कहता हूँ कि प्रधान मंत्री जी कार्यकारी सत्ता के अत्याचार के बीज बो रहे हैं और संविधान की सर्वोच्चता के साथ खिलवाड़ कर रहे हैं, ताकि पार्टी के लाभ को प्राथमिकता दी जा सके। वह एक खराब मिसाल स्थापित कर रहे हैं और यह भारतीय लोकतंत्र के लिए खतरनाक रुझान है।" यह कामेश्वर सिंह जी ने कहा था, जो दरभंगा से कांस्टिटुएंट असेंबली के मेम्बर थे।

मैडम, जैसा मैंने कहा कि वैशाली में लोकतंत्र की नींव पड़ी। उसी तरह, जब इमरजेंसी आया, तो बिहार की उसी धरती से जय प्रकाश जी ने "संपूर्ण क्रांति" की

आवाज उठाई। हमारे नेता, नीतीश कुमार जी उस समय 19 महीने जेल में रहे। तब वहां बाबा नागार्जुन थे और वहां पर सबसे बड़ा स्लोगन था - "सिंहासन खाली करो कि जनता आती है।" उसी बिहार से इमरजेंसी के खिलाफ यह स्लोगन था।

माननीय उपसभाध्यक्ष महोदया, आपातकाल में जो परिस्थिति पैदा हुई, उसे सब लोगों ने देखा है। मैं एक-दो बात कहने के बाद अब सीधे प्वाइंट पर आता हूँ। उस समय सिर्फ जस्टिस खन्ना ने एक डिसेंट दिया था, जिसको मैं यहां क्वोट कर रहा हूँ। तब निरेन डे अटॉर्नी जनरल थे। उन्होंने उनसे पूछा कि क्या जो सबसे बड़ा अधिकार, जीने का अधिकार है, जो हमको मिलता है, जो जीवन के जीने का अधिकार है, जो सबसे बड़ा मौलिक अधिकार है, क्या वह भी इमरजेंसी में खत्म हो गया? तब अटॉर्नी जनरल ने कहा कि हाँ, सरकार को ऐसा करने से संविधान नहीं रोक सकता है। यानी, आपके जीवन के जीने का अधिकार भी उस इमरजेंसी में छीन लिया गया। जस्टिस खन्ना ने उस समय उसकी डिटेल में जो भी बातें कहीं, उनको मैं यहां क्वोट नहीं कर सकता, क्योंकि मेरे पास समय कम है, लेकिन मैं यहाँ उनकी एक बात बताना चाहता हूँ। ...(**व्यवधान**)...

SHRI SANDOSH KUMAR P: His time is over**. ...**(*Interruptions*)**...**

श्री संजय कुमार झा : आप चिंता मत कीजिए, हम समय ले लेंगे। ...(**व्यवधान**)... उसी के बाद आज चर्चा हुई और इतने दंगों की लिस्ट दी गई। 1989 में जब वहां कांग्रेस की सरकार थी, तब भागलपुर में एक सबसे बड़ा दंगा हुआ। वह दंगा दो महीने तक चलता रहा और उसमें 1,000 लोग मारे गए। उस समय सत्येंद्र बाबू, जो कांग्रेस के मुख्य मंत्री थे, मैं उनकी किताब में से यहां क्वोट कर रहा हूँ कि उसमें

उन्होंने क्या कहा था। सत्येंद्र नारायण सिन्हा उस समय मुख्य मंत्री थे। उन्होंने "मेरी यादें, मेरी भूलें" नामक एक किताब लिखी है, जिसमें सत्येंद्र बाबू कहते हैं कि मुख्य मंत्री के पद से हटाए जाने के बाद उन्होंने राजीव गांधी जी को दंगे में कुछ कांग्रेसी नेताओं की भूमिकाओं के बारे में सूचित किया, उनकी इंवॉल्वमेंट के बारे में सूचित किया, लेकिन उन्होंने उनकी बात नहीं सुनी। 1989 का दंगा और वहां पर 15 साल कांग्रेस सरकार में थी, लेकिन उन दंगा पीड़ितों को न्याय नहीं मिला। वर्ष 2005 में जब वहां नीतीश कुमार जी आए, तब उसके बाद ही कमीशन बनाकर दोषियों को पनिशमेंट दी गई। इसी तरह, वहां पर 1984 राइट्स के जो भी दंगा पीड़ित थे, उनमें से किसी को भी 15 सालों तक न्याय नहीं मिला।

(3एस/एमजैड पर जारी)

MZ-KSK/4.25/3S

श्री संजय कुमार झा (क्रमागत) : मैं एक और बात की चर्चा करना चाहता हूं। वर्ष 2005 में बिहार असेम्बली का चुनाव हुआ, उस समय राष्ट्रपति शासन लगा दिया गया। आप लोगों को ध्यान होगा कि जब वहां पर राष्ट्रपति शासन लगाया गया, उस समय के जो प्रेज़िडेंट थे, वे रशिया में थे। रात में 12 बजे कैबिनेट की मीटिंग बुलाई गई। सरकार बचाने के लिए, इन्होंने क्या-क्या किया – रात में 12 बजे कैबिनेट की मीटिंग बुलाई, फैक्स से एप्रूवल मंगाया गया और जब कोर्ट में मैटर गया, तब कोर्ट ने जो ऑब्ज़र्वेशन दिया, मैं उसको क्वोट कर रहा हूं। कोर्ट ने कहा, "During 21 years of the functioning of the Constitution, the President's Rule has been imposed 24 times. The imposition of the President's Rule in Kerala on

November 1, 1956 -- Dr. John Brittas; is he around? -- was continuation of President's Rule in Travancore, Cochin, imposed earlier on March 23, 1956. ...*(Interruptions)*... The State of Kerala has been under President's Rule five times and for the longest period, out of 17 States, not taking into account the PEPSU, which later merged into Punjab, and excluding Himachal Pradesh, which has become a State only recently." ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Hon. Member, kindly conclude. ...*(Interruptions)*...

SHRI SANJAY KUMAR JHA: "There have been eleven spells of President's Rule. The kind of political instability in some of the States that we have witnessed and the...*(Interruptions)*...and the politics of defection which has so much tarnished the political life of this country, were not, perhaps, envisaged in any measures at the time when the Constituent Assembly considered the draft Constitution. ...*(Interruptions)*... No Governor would, it can be safely asserted, want the State to be brought under the President's Rule except in circumstances, which leave him with no alternative. ...*(Time-bell rings)*... What is important to remember is that recourse to Article 356 should be the last resort for a Governor to seek." ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): The next speaker, Shri Praful Patel*...(Interruptions)...*

SHRI SANJAY KUMAR JHA: "A frequent*...(Interruptions)...*of the Governor in this connection is that he sometimes act at the behest of the Government." *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Thank you. The next speaker, Shri Praful Patel*...(Interruptions)...*

श्री संजय कुमार झा : मैं इसलिए चर्चा कर रहा हूं कि ...(**व्यवधान**)... एक कहावत है कि नया मुल्ला ज्यादा प्याज खाता है। ये संविधान को लेकर घूम रहे हैं। इसके अलावा मैं यह कहना चाहता हूं। मैं दो मिनट में अपनी बात समाप्त करूंगा। ये जातीय जनगणना की कॉपी लेकर घूमते रहते हैं। देश में अकेला राज्य बिहार है, जिसने कास्ट सेंसस किया। मैं इंडिया की मीटिंग में था, जब मुम्बई में नीतीश कुमार जी ने कहा कि जातीय जनगणना को एजेंडा में लाइए। जो टीएमसी की नेता हैं, उनको लगता है कि 2029 में यह इनकी वैतरणी पार कराएगी। उन्होंने विरोध किया, कांग्रेस के लोग चुप रहे, उन्होंने उस पर कुछ नहीं कहा। आज वे जातीय जनगणना का कागज़ लेकर घूम रहे हैं। मैं एक ही बात कहना चाहता हूं। ...(**समय की घंटी**)...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Hon. Member, kindly conclude. *...(Interruptions)...*

श्री संजय कुमार झा : लास्ट, एक मिनट का समय लूंगा। खरगे साहब बैठे हुए थे, बिहार के अंदर पंचायत में दलितों को, पिछड़ों को कोई रिज़र्वेशन नहीं था, जब

एनडीए की सरकार आई, जेडीयू-बीजेपी की सरकार आई, तब जाकर वहां आरक्षण दिया गया।

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): The next speaker, Shri Praful Patel*...(Interruptions)...*

श्री संजय कुमार झा : अंत में, मैं नरेन्द्र मोदी जी का धन्यवाद करता हूं कि 75 साल के बाद संविधान को हमारी मैथिली भाषा में छपवाया। ...(**व्यवधान**)...

(समाप्त)

श्री प्रफुल्ल पटेल (महाराष्ट्र) **:** उपसभाध्यक्ष महोदया, मैं पहले एक स्पष्टीकरण करना चाहता हूं।

(3T/DN पर आगे)

GSP-DN/4.30/3T

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Kindly continue. *...(Interruptions)...*

SHRI PRAFUL PATEL: Madam, why should this interruption be counted in my time? *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Hon. Member, Shri Praful Patel, kindly continue.

श्री प्रफुल्ल पटेल : उपसभाध्यक्ष महोदया, इनके व्यवधान करने से मेरा समय जाएगा। मैं शुरू में ही इनको स्पष्ट करना चाहता हूं कि जो मुझे समय मिला है, उससे अधिक समय भारतीय जनता पार्टी के allotted time में से उन्होंने मुझे

स्वीकृति दी है। इसलिए इनको कोई आपत्ति नहीं होनी चाहिए।...(व्यवधान)... ऑलरेडी पार्टी की तरफ से स्वीकृति है। दूसरी बात यह है कि अगर ये इस तरह से बोलेंगे, तो कांग्रेस का समय पूरा हो गया है, तो उनके दूसरे स्पीकर को भी मौका न दिया जाए। उनका समय पूरा हो चुका है। मेरा यही कहना है कि objection मत लीजिए। ...(**व्यवधान**)... That is all. ...*(Interruptions)*... This interruption should not be counted in my time. ...*(Interruptions)*... Madam, when I am not being allowed to speak, this cannot be counted in my time. ...*(Interruptions)*... मैडम, मैं अपना समय इसमें गिनती नहीं होने दूंगा। दूसरा, भारतीय जनता पार्टी ने मुझे अपना समय दिया है, इसलिए इनको कुछ आपत्ति नहीं होनी चाहिए। अब मैं शुरू करना चाहता हूं।...(**व्यवधान**)...

सुश्री सुष्मिता देव : आपके लिए नहीं, संजय झा जी के लिए point of order मांगा था।

श्री प्रफुल्ल पटेल : यह मुझे मालूम नहीं है। I cannot hear what you are saying. ...*(Interruptions)*...

DR. V. SIVADASAN: Madam, I have a point of order. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Madam, please hear the point of order first. ...*(Interruptions)*...

MS. SUSHMITA DEV: Madam, please allow the point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Hon. Member, Praful Patel ji, kindly continue. *...(Interruptions)...*

SHRI PRAFUL PATEL: Madam, please bring the House to order. Otherwise, how can I speak? *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Kindly continue. *...(Interruptions)...*

MS. SUSHMITA DEV: What is this, Madam? *...(Interruptions)...* Madam, please listen to us. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Kindly take your seats. *...(Interruptions)...* Hon. Members, kindly take your seats. *...(Interruptions)...* Now, I request Shri Praful Patel to please continue.

श्री प्रफुल्ल पटेल : उपसभाध्यक्ष महोदया, हमारे भारत के संविधान की 75वीं वर्षगांठ पर आज इस सदन में चर्चा हो रही है।...(**व्यवधान**)... हमारे देश के संविधान पर हमें गर्व होना चाहिए कि केवल हमारे देश का ही यह श्रेष्ठ संविधान नहीं है, लेकिन विश्व के जो बहुत सारे लोकतांत्रिक देश हैं, उनके संविधान की तुलना में हमारा संविधान श्रेष्ठ ही नहीं, बल्कि सर्वश्रेष्ठ भी है। मैं इसका एक छोटा-सा उदाहरण देना चाहता हूं। ...(**व्यवधान**)... अमरीका में, जहां वे democracy के रक्षक माने जाते हैं, वे विश्व में अपना प्रचार-प्रसार करते हैं कि अगर democracy देखनी है, तो अमरीका में देखिए। मैं आपको और सदन को इतना ही कहना चाहता हूं कि हमारा संविधान श्रेष्ठ से सर्वश्रेष्ठ क्यों है? ...(**व्यवधान**)... मैडम, अमरीका में काली

चमड़ी के लोग, जिनको 'ब्लैक्स' कहा जाता है, उनकी महिलाओं को वोटिंग का अधिकार, हमारे 1950 में संविधान में अधिकार मिलने के कई वर्षों के बाद …(**व्यवधान**)… Madam, I cannot speak like this. You have to bring the House to order. Why should I be wasting my time? *…(Interruptions)…* You have to bring the House to order. Otherwise, I cannot speak.

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): I request the hon. Member to kindly stop for some time. *…(Interruptions)…* Hon. Members, kindly take your seats. *…(Interruptions)…*

DR. V. SIVADASAN: Madam, please hear my point of order. *…(Interruptions)…*

THE VICE-CHAIRMAN (SHRIMATI PHANGNON KONYAK): Under which rule? *…(Interruptions)…*

DR. V. SIVADASAN: Madam, my point of order is under Rule 236 and Rule 238. *…(Interruptions)…* Rule 236 clearly says, "When a member rises to speak, his name shall be called by the Chairman. If more members than one rise at the same time, the member whose name is so called shall be entitled to speak."

(Contd. by SK/3U)

SK-LP/3U/4.35

DR. V. SIVADASAN (**Contd.**): That means, his time is over. You had given chance to a person, but again the person has spoken here. That is against the rule. I am raising the second point which is on Rule 238 – Rules to be observed. A part of Rule 238 is also reflected here. So, these two rules, Rule 236 and Rule 238, are applicable here. Madam, you have given extra time to the person, after he is entitled to speak. This is injustice. Secondly, you should give proper time to every Member, not only the ruling party Members. So, my humble request is, this is the discussion on Constitution. Values of the Constitution should be protected. We all are standing here for the discussion on the Constitution. The framers of our Constitution have raised a lot of ...*(Interruptions)*...

THE VICE-CHAIRMAN (**SHRIMATI S. PHANGNON KONYAK**): Thank you, very much. If anything is amiss, it will be brought to the notice of the Chairman. ...*(Interruptions)*...

DR. V. SIVADASAN: We should raise the spirit of the Constitution inside the House ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Thank you, very much. If anything is amiss, it will be brought to the notice of the Chairman. ...*(Interruptions)*... Now, Shri Praful Patel.

SHRI PRAFUL PATEL: Madam, first and foremost, I have not even started and three minutes have gone in all this. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): No point of order, since one party has given all its time. ...*(Interruptions)*... No point of order, since one party has given its entire time. ...*(Interruptions)*...

SHRI PRAFUL PATEL: Your clock must start again. ...*(Interruptions)*... I have not spoken at all and three minutes have gone, and you will ask me to stop. You will have to reset the clock.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): Yes, yes.

SHRI PRAFUL PATEL: Madam, Vice-Chairman, we are discussing the Glorious 75 years of our Constitution. But we are reducing this debate to a 'तू-तू, मैं-मैं', which I am sorry about. I apologize to you for saying so. But please, let us maintain decorum. I was trying to make a point that we are a great democracy. Thanks to the Constitution framed by the founding fathers of our Constitution led by Dr. Babasaheb Ambedkar and his team, it has endured democracy in India for the last more than 75

years. Even a country like the United States, which preaches us about democracy, got their right to vote for the black women and the people of black colour only around the mid 60s when Dr. Martin Luther King and many of his colleagues started a huge movement there which led to a change in their Constitution and voting rights were given to the people of black colour. I am just trying to say that many a country has been democratic and their Constitutions have been changed from time to time, but our Constitution, which was given to us by our founding fathers, led by Dr. Babasaheb Bhimrao Ambedkar, has really changed the entire landscape of our country.

(MR. CHAIRMAN *in the Chair*.)

महोदय, हज़ारों साल पुरानी हमारी जो सामाजिक और आर्थिक व्यवस्था थी, उस सारी व्यवस्था को बदलने के लिए हमें जो संविधान मिला है, उसकी वजह से आज भारत में हर व्यक्ति खुली हवा में अपने अधिकारों के साथ जी रहा है और इसी वजह से हम लोगों को सम्मान मिला है।

महोदय, हमारे विपक्ष के नेता ने भी हमारे देश की बहुत सारी बातें कहीं। उन्होंने मनुस्मृति दिखाई, बहुत सारी चीज़ें दिखाईं। हमारे देश में हज़ारों साल पुरानी व्यवस्थाएँ थीं, इससे कोई डिनाई नहीं करता, लेकिन हमें देश को आगे ले जाकर बदलना है। हज़ारों साल पुरानी जो बातें थीं, उनको दोहराने से हमारा देश नहीं बदलने वाला है, हमारा देश ऑलरेडी उससे आगे बढ़ चुका है। बार-बार वही

बातें कहना कि हमने यह किया, हमने वह किया, हमने देश को आज़ादी दिलाई आदि-आदि, इससे कोई लाभ नहीं होगा। महोदय, मैं कहना चाहता हूं कि देश को आज़ादी कुछ चंद नेताओं ने नहीं दिलाई, बल्कि इस देश के आम लोगों, सुखदेव, भगत सिंह और बिरसा मुंडा जैसे लोगों ने दिलाई।

(RK-YSR/3W पर जारी)

RK-YSR/3W/4.40

श्री प्रफुल्ल पटेल (क्रमागत) : आप कहते हैं कि केवल हम ने आजादी दिलाई है! हम भी आपके साथ थे। हम इस बात के लिए इनकार नहीं करते हैं। उस आजादी की लड़ाई में हमारे पिताजी भी थे। हमें कॉंग्रेस पार्टी की बात नहीं करनी है। कॉंग्रेस पार्टी तो आजादी के बाद बनी। आजादी के समय की कॉंग्रेस कोई पोलीटिकल पार्टी नहीं थी, बल्कि वह फ्रीडम मूवमेंट थी। बार-बार यह कहना कि हमने आजादी दिलाई, तो बाकी सब लोगों ने क्या भजन किया? इस देश के आम आदमी ने हमें आजादी दिलाई। अगर वे नहीं जुड़ते, तो आजादी मिलने वाली नहीं थी। अगर आज 75 वर्षों के बाद भी हम खुले भारत में जी रहे हैं, आजाद भारत में जी रहे हैं, इतनी डाइवर्सिटी के बावजूद, कहाँ पूर्वोत्तर है, कहाँ दक्षिण भारत है, कहाँ कश्मीर है, इस सारे मुल्क को एक रखने में केवल और केवल हमारे भारत के संविधान की शक्ति है। मैं आप लोगों से यह कहना चाहता हूँ कि जो हमारा 75 वर्षों का शानदार प्रवास रहा है, हम हल्की बात करके, उसे छोटा न करें, छोटा न दिखाएं। हमारे अगल-बगल के मुल्कों में देखिए, उन्होंने भी हमारे साथ आजादी पाई थी। इसके बाद उन्होंने भी संविधान बनाया, लेकिन क्या उनका संविधान टिक पाया, वहाँ लोकतांत्रिक

व्यवस्थाएं टिक पाईं? कहीं मिलिट्री रूल आया, कहीं कू हो गया हो, कहीं कोई और बातें बनीं। हमारे संविधान को डा. बाबा साहेब अम्बेडकर और उनकी टीम ने उस टाइम पर फ्रेम किया। यह कोई एक रात में नहीं बना है। इसे लेकर बहुत मंथन हुआ, अलग-अलग वक्ताओं ने बातें कहीं, इसलिए मैं उन्हें दोहराना नहीं चाहूँगा, लेकिन इस कॉंस्टीट्यूशन असेम्बली में और उसके साथ-साथ जो बहस हुई, उसमें बहुत लोगों का योगदान रहा है। इसमें प्रमुख योगदान डा. बाबा साहेब अम्बेडकर का रहा है, इसे कोई इनकार नहीं कर सकता है।

चूँकि आप लोगों ने राजनीतिक बात कही, इसलिए मैं भी कहूँगा। अगर लोकतंत्र के इस प्रवास में कोई सबसे बड़ा धब्बा लगा था, तो 1975 से 1977 में लगा था। इस देश में इमरजेंसी लगी थी। हम लोग उस टाइम में कॉलेज में पढ़ते थे। हमें याद है कि किस-किस तरह से लोगों को उनके मूल अधिकारों से वंचित रखा गया था। सर, लोग खेतों में भागते थे, पेड़ों पर जाकर छुपते थे, क्योंकि नसबंदी हो जाएगी। लोगों को पकड़-पकड़ कर जेलों में डाला जाता था। यह सब हम लोगों ने अपनी आँखों से देखा हुआ है। हम कोई नई बात कर रहे हैं, ऐसी बात नहीं है। आज हम इतनी बात कर रहे हैं, तो इन लोगों की तरफ से ऐसी कौन-सी बात आई, जो हमारी आजादी, हमारी लोकतांत्रिक व्यवस्था को सक्षम करने के लिए रही? मैं आपको यह भी बताना चाहूँगा कि अभी हमारे देश में यह बहुत चर्चा चल रही है, इनके ही नेता बोलते हैं कि जिसकी जितनी आबादी, उसकी उतनी हिस्सेदारी। ...(**व्यवधान**)... हाँ, भागीदारी या हिस्सेदारी, जो भी बोलते हैं। ...(**व्यवधान**)... जो भी आपने कहा, वह सही है। अब आप बताइए। अब कास्ट सेंसेस की बात करते हैं।

एससी-एसटी रिजर्वेशन हमारे ओरिजिनल कॉंस्टीट्यूशन का हिस्सा है। इसके बाद हमारे देश की सामाजिक व्यवस्था को देखकर मंडल आयोग का गठन हुआ था। जब मंडल आयोग बना और उसकी सिफारिशें आईं, उन्हें किसने स्वीकार किया? मंडल आयोग की सिफारिशें हमारी सरकार के पटल पर कब पड़ी थीं? उस वक्त कॉंग्रेस की सरकार थी, राजीव गाँधी जी की सरकार थी। जब विश्वनाथ प्रताप सिंह जी हमारे देश के प्रधान मंत्री बने, तब... ...(**व्यवधान**)... ठीक है, जो भी है, यह इतिहास की बात है। विश्वनाथ प्रताप सिंह जी के टाइम पर ही मंडल आयोग की सिफारिशों को स्वीकार करने का काम हुआ। मान्यवर, मैं आपको ही देख रहा हूँ, क्योंकि आप भी उस सरकार में थे, इसलिए मैं आपको सदन की ओर से और मेरी ओर से बधाई देता हूँ कि आपने मंडल आयोग की सिफारिशों को स्वीकार करने का काम किया।

(3एक्स/पीआरबी पर जारी)

PRB-VKK/3X/4.45

श्री प्रफुल्ल पटेल (**क्रमागत**) : आज इस देश में जो इतनी बड़ी बातें करते हैं, कास्ट सेंसस की बात करते हैं, संविधान की किताब को लेकर घूमते हैं, उनको यह मालूम होना चाहिए कि इन बाकी जनजातियों को अधिकार देने का काम किस वक्त हुआ और किसने किया था। उसमें इनका कोई योगदान नहीं है।

सर, इन्होंने धारा 370 का विरोध किया, वोट नहीं डाला और बाहर चले गए। साहब, आप तो खुद एक कांस्टिट्यूशनल एक्सपर्ट हैं, एक बड़े अधिवक्ता रहे हैं, मुझे आपको इसके बारे में जानकारी देने की जरूरत नहीं है। हमारे कान्स्टिट्यूशन में धारा 370 एक टेंपरेरी प्रोविजन था। अगर हम डा. बाबा साहेब अम्बेडकर के

कांस्टिट्यूशन को गीता, कुरान, बाइबल, गुरु ग्रंथ साहिब या जो भी हम मानते हैं, जिसको आप लेकर घूमते हैं, उसमें हमें यह भी देखना और पढ़ना चाहिए था कि बाबा साहेब अम्बेडकर ने जो संविधान ड्राफ्ट किया था, उसमें वह टेंपरेरी प्रोविजन था। टेंपरेरी प्रोविजन का मतलब - जब वह हिस्सा हमारे देश में जुड़ा, तो उस हिस्से को जोड़ते वक्त उनको कुछ वक्त देना चाहिए और वहां की विशेष परिस्थितियों को ध्यान में रखना चाहिए। इस वजह से it was inserted as a temporary clause and when it was removed by none other than this strong Government कि हमको धारा 370 को हटाना है, इतने वर्षों के बाद वहां की परिस्थिति बदली है, उसका मिसयूज़ हो रहा है, तब हमारे मित्रों ने इसमें साथ न देते हुए एक अलग भूमिका अदा की और दूसरी ओर आप संविधान और बाबा साहेब अम्बेडकर की बात करते हो! उनका सम्मान करने का काम, उनकी इच्छाओं को सम्मान करने का काम इस बाजू से हुआ है, उस बाजू से नहीं हुआ है। ...(**व्यवधान**)... दिग्विजय भाई, आप एससी, एसटी की बात करते हो। आप तो मध्य प्रदेश में बहुत घूमे हैं और आपने बहुत पदयात्राएं की हैं। मैं आपको कहना चाहता हूं कि एससी, एसटी का प्रावधान कश्मीर में नहीं था। वहां के संविधान में एससी, एसटी को कोई भी रियायत नहीं मिलती थी। आज हमारे भारत का संविधान कश्मीर से कन्याकुमारी तक लागू हुआ है और एससी, एसटी को न्याय देने का काम हुआ है। इस बात को भी हमें स्वीकार करना होगा।

सर, मैं एक और प्रोविजन की बात करूंगा, जो कि धारा 356 है। धारा 356 का बार-बार गलत इस्तेमाल करने का काम पिछली सरकारों ने किया है। अभी मेरे

नेता पवार साहब यहां नहीं बैठे हैं, मैं एक उदाहरण यहां देना चाहूंगा। मुझे याद है कि इमरजेंसी के बाद जब चुनाव हुए और 1978 में जब वे खुद मुख्य मंत्री बने, उसके बाद 1980 में देश में फिर लोक सभा के चुनाव के बाद इंदिरा जी का शासन आया। यह पवार साहब द्वारा कही गई बात है, मैं पुष्टि कर सकता हूं, लेकिन आज वे यहां बैठे नहीं हैं। दिग्विजय भाई, आप उनके मित्र हैं, इसलिए आप पूछ सकते हैं कि उनको सुबह फोन आया कि क्या आप हमारे साथ आ रहे हो? ...(**व्यवधान**)... ऑथेंटिकेट क्या है, मैं अभी ऑथेंटिकेट करके बताता हूं। ...(**व्यवधान**)... यह धारा 356 की बात हो रही है। जब शरद पवार जी ने कहा कि मैं आपके साथ आने को तैयार नहीं हूं, तो महाराष्ट्र में immediately धारा 356 लागू हुई। ...(**व्यवधान**)... किरण जी, आपके राज्य में भजन लाल जी पूरी पार्टी और सरकार लेकर इधर आए, तो वहां 356 की धारा लागू नहीं की गई। यह सच्चाई है और अगर इसको ऑथेंटिकेट करना होगा, तो यह आपको रिकॉर्ड में ही मिल जाएगा। इसलिए मैं आपको कहना चाहता हूं कि नरेन्द्र मोदी जी की इस सरकार के आने के बाद धारा 356 करीब-करीब इतिहास बन चुकी है और अब तक इसका इस्तेमाल नहीं किया गया है। आज जो संविधान की बात करते हैं, किताब लेकर घूमने की बात करते हैं, उनको यह बात समझनी चाहिए कि नरेन्द्र मोदी जी की इस सरकार ने धारा 356 का कभी दुरुपयोग नहीं किया है, लेकिन आप इन सब बातों को नहीं समझेंगे। देश आगे बढ़ रहा है, हम विकसित भारत की बात करते हैं, आज नए भारत की बात करते हैं ...(**व्यवधान**)... आप वही घिसी-पिटी टेप बजाते रहते हो, पुरानी बातें करते रहते हो। आज नए भारत के नए नौजवानों की उमंग और उत्साह क्या है,

उनकी अपेक्षा क्या है, आप उसकी पूर्ति की बात करिए और भारत को आगे बढ़ाने की बात कीजिए। (3Y/AKG पर जारी)

AKG-BHS/3Y/4.50

श्री प्रफुल्ल पटेल (**क्रमागत**) : इस संविधान की चर्चा को छोटी राजनीतिक लड़ाइयों में मत बांट दीजिए। यही काम उधर के पिछले कई वक्ताओं के भाषणों में हमने देखा है। सर, लोक सभा की भी डिबेट देखिए। लोक सभा की डिबेट में भी, मुझे भी लगा कि नया नेतृत्व आया है, तो नया नेतृत्व कुछ नई दिशा दिखाएगा, लेकिन वही पुरानी बातें आ गईं, वही पुरानी टेपें बजने लगीं, वही संविधान की किताबें दिखाई गईं, जिसके अंदर कोरे पन्ने हैं। ऐसे हम लोगों को ज्ञान की बातें दिखाई गईं। इसलिए मैं ज्यादा कुछ नहीं कहूंगा, जितना मुझे वक्त मिला, उस वक्त के आधार पर ही मैं बोल रहा हूं। मैं इनका समय लेकर ही परमिशन के साथ बोल रहा हूं।

MR. CHAIRMAN: Seven minutes extra have been given to you. *...(Interruptions)...*

श्री प्रफुल्ल पटेल : सर, मेरी आपसे गुजारिश है।

MR. CHAIRMAN: Praful*ji,* one minute. Seven minutes extra time was allocated to you by the ruling party. *...(Interruptions)...*

SHRI PRAFUL PATEL: Yes, Sir. *...(Interruptions)...* It has been given to me by them. *...(Interruptions)...*

श्री शक्तिसिंह गोहिल : सर, रूलिंग पार्टी इनको कैबिनेट मंत्री बनाए, समय से क्यों राजी कर रहे हैं? ...(**व्यवधान**)...

MR. CHAIRMAN: It is a good suggestion. *...(Interruptions)...* It is a very good suggestion. *...(Interruptions)...*

श्री प्रफुल्ल पटेल : सर, यहां महिला आरक्षण की बात हो रही थी।

श्री सभापति : वे भी तो बात ठीक कह रहे हैं, उनकी भी सुन लीजिए जरा। चलिए, continue.

श्री प्रफुल्ल पटेल : सर, महिला आरक्षण की बात यहां पर बड़े जोरों से हो रही थी। अब यह संविधान का हिस्सा है, इसलिए मैं कह रहा हूं। मैं संविधान के बाहर की बात, इधर-उधर की बात नहीं कर रहा हूं। मैं भी सरकार में मंत्री था, हमने भी बहुत साल देखा, बार-बार महिला आरक्षण की बात होती थी, कैबिनेट में पास होता था, पेश किया जाता था, लेकिन कभी पास करने की मंशा के साथ Women's Reservation Bill नहीं लाया गया। हमेशा कहीं न कहीं किसी पार्टी की आड़ लेकर इस महिला आरक्षण बिल के द्वारा केवल आंखों में धूल झोंकने का काम होता रहा। यह बात सच्चाई है, मैं यह बोल रहा हूं, इसलिए नहीं है। मोदी जी ने, एनडीए ने, 2014 के बीजेपी के मेनिफेस्टो में इसे डाला, 2019 के मेनिफेस्टो में डाला और आज उसको सिद्ध करने के बाद, उसको मंजूर करने के बाद अगली 2029 की लोक सभा और विधान सभाओं के चुनावों में महिलाओं को 33 प्रतिशत आरक्षण मिलने वाला है। इसलिए नीयत और नीति में कितना फर्क है! सर, हमने देखा है, अन्यथा मैं नहीं बोलता, लेकिन हमने देखा है। हमारे पुराने साथी इससे इनकार नहीं कर सकते, हम साथ में बैठते थे, मुझे उनके प्रति सम्मान है, मगर मैं इतना जरूर कहूंगा कि ये जो सारी चीजें हैं, एक हारा हुआ व्यक्ति कैसे बौखलाता है, वैसे इस तरह की बौखलाहट

हमारे सामने यहां रखने की कोशिश की जाती है, देश के लोगों को दिशा से भटकाने की बात की जाती है। लोक सभा के चुनाव में लोगों को दिशा से भटकाने में कुछ हद तक वे सफल रहे, लेकिन अभी हरियाणा और महाराष्ट्र में चुनाव हुए और आपने देखा कि हरियाणा और महाराष्ट्र में दूध का दूध और पानी का पानी हो गया। ...(**व्यवधान**)... बिल्कुल हो गया। जयराम जी, जयराम जी। ...(**व्यवधान**)...

मान्यवर, मेरा इतना ही निवेदन है कि हम लोगों ने यहां बहुत सारी चीजों पर बहस की है, मेरी सभी से गुजारिश है कि हम अपने 75 साल के glorious tradition के बारे में बात करें, हमारी आजादी की लड़ाई का glorious past है, इतिहास है, उसकी बात करें, sacrifices की बात करें। हमारे जो शर्मनाक चैप्टर्स हैं, बार-बार उनकी बात करने की जरूरत नहीं है। हजारों साल से हमारे देश की सामाजिक व्यवस्था है, आर्थिक व्यवस्था है, जो कुछ अलग तौर-तरीके से बनी हुई थी, लेकिन आज का जमाना, आज की बीजेपी, आज का एनडीए, आज का नेतृत्व इस देश को कहां ले जा रहा है! हमारे देश की आंतरिक से लेकर आर्थिक प्रगति, जिस बड़ी फौलादी के साथ हो रही है, हम विश्व की तीसरी बड़ी आर्थिक शक्ति में परिवर्तित होने जा रहे हैं। इसलिए आज हमको अपने देश का गौरव करने का वक्त आया है और एक गौरवशाली प्रधान मंत्री के नेतृत्व में देश और आगे बढ़ता जाएगा। बहुत-बहुत धन्यवाद। (समाप्त)

(3जेड/आरएल पर आगे)

RL-PSV/4.55/3Z

MR. CHAIRMAN: Shri S Niranjan Reddy; seven minutes.

SHRI S NIRANJAN REDDY (Andhra Pradesh): Hon. Chairman, Sir, as I rise to speak on 75 years of Glorious Working of Constitution of India, I understand I am too small to speak on such an important document and the working of over a large period of 75 years. I would like to take the positive feedback from the discussion that has happened. While I have seen sides, trade allegations against each other, what was discernible was everybody is committed to maintaining the constitutional ethos and abiding by the Constitution. I find, unanimously, the entire House believes that the Constitution needs to be followed. So, that is the largest take-away from this particular discussion. We have travelled far from the doomsday's predictions as was mentioned by the hon. Leader of Opposition and by Shri Hardeep Singh Puri. I completely second them that we have now defied not only these doomsday's predictions, but we have turned out to be one of the most vibrant democracies. I think, the time has now come and a necessity has arisen that we have to look forward. I would like to touch upon three points given the short time I have. First, I represent the Council of States. I think, going forward, Sir, I would believe that this House would have to actively look at the interests

of the State because that is the purpose for which the Second Chamber was created as the Rajya Sabha as the Council of States. One area of concern for the State that I represent, that I come from, is the impending delimitation that is proposed in terms of Articles 81 and 82. I would beseech the House that the States that have done well, as and when we reach that stage of considering delimitation of constituencies, I would expect that this House would support the cause of the States that have done well, that have aided in the growth of the country's economy that the delimitation exercise will take care of our concerns.

I would like the House to spare a thought for a moment for the huge work done by the hon. Supreme Court and the High Courts of the country. We have about 35 to 40 Supreme Court Judges for a population of 140 crores. This roughly translates to 3.5 crore to 4 crore people for each Supreme Court Judge. The amount of work they do is almost unbelievable. I think, the House may have to acknowledge the yeoman service rendered by the Judiciary in general and the Supreme Court in particular. I have one concern in respect of the High Courts. I find that over a period of time, with increasing tribunalisation, with 28 Acts having appeals directly to the Supreme Court, the High Court, as it started in 1950 when the Constitution was framed, does not appear to be as high

anymore. Several of important legislations bypass the High Courts. They go to the tribunals and go to the Supreme Court. I would request the House to consider bringing High Court back to its position of eminence.

One other area of concern that I have, and I want this House to consider moving forward in the next 25 years or the next 75 years, is the issue relating to electoral reforms. The Constitution makes basic provisions in relation to elections, and leaves it to the wisdom of the Parliament to make laws. So, we have made the Representation of the People Act of 1950 and the Representation of the People Act of 1951. But, Sir, both these enactments may need certain relook in terms of electoral reforms. It is because elections are becoming increasingly costly, someone like me, while I am a successful professional, I don't think I would be able to contest a Lok Sabha election or even a member of Legislative Assembly election from the State I represent or the neighboring States because elections have become too expensive. I think, all of us need to work towards bringing up some law. The Constitution left that responsibility to the Parliament. It is we, as a Parliament, need to rise up. We need to relook at that 1950 & 1951 Acts to make some important legislative reforms in election laws to ensure that

the best people represent the legislative Houses and the parliamentary House.

One other area of concern we need to look at actively is health and education. Earlier, while India has progressed so much, it has now become a poverty-enabler. What is happening is, parents, while striving to give good education, and also trying to provide good health for their families are spending so much of their money. So, as a result, a large percentage of population is getting pushed into poverty, while there has been a huge poverty alleviation.

(CONTD. BY DC/4A)

DC-VNK/4A/5.00

SHRI S NIRANJAN REDDY (CONTD.): The Government has done exceedingly well. I would compliment all the Governments that we have brought down poverty to a great level. But poverty still continues. One of the poverty enabling factors is health and education. Sir, we have made giant strides in both health and education, but most of it, unfortunately, has been in private sector. I think, moving forward, we may have to look at doing something for making it more accessible.

One new area of concern that has been increasing is growing income inequality and economic inequality. These are the times which are resulting in this situation. This is a global phenomenon. I think there is a large responsibility on the Parliament that we do something to ensure that this income inequality, economic inequality do not become the reason for the modern depressed and weaker sections of the future. Sir, we are coming over historical injustices that have resulted. The Constitution provides for remedial measures, but I think, while we are addressing that remedy, we have not succeeded fully. The very fact that we have not been able to do away with affirmative action, is an acknowledgement that we have not achieved that object. It is salutary, it needs to continue, but we need to be

mindful that we would not want a new class of depressed people, a new class of weaker sections to arise because of this income inequality. We are getting rid of the past injustices. We cannot allow future injustices to come. Sir, I am grateful for granting me this opportunity and I thank the House for enabling me to speak. Thank you very much.

(Ends)

MR. CHAIRMAN: Shri Ghanshyam Tiwari.

श्री घनश्याम तिवाड़ी (राजस्थान) **:** माननीय सभापति महोदय, मैं आपको बहुत-बहुत धन्यवाद देना चाहता हूँ कि आज के इस अवसर पर, जो एक ऐतिहासिक अवसर है, आपने मुझे बोलने का अवसर दिया। जिस प्रकार से हम संविधान सभा के माननीय सदस्यों को आदर देकर, उनका वंदन करके आज उसका पाठ कर रहे हैं, मैं समझता हूँ कि आपकी सदारत में इस सदन में जो बहस होगी, वह भी आने वाले समय में भारत को 2047 तक विकसित राष्ट्र बनाने के संकल्प के साथ पूरी होगी। इसी के साथ मैं इस बहस की शुरुआत करना चाहता हूँ।

माननीय सभापति महोदय, जब इसका विषय गौरवशाली यात्रा रखा गया, तब गौरवशाली यात्रा में हम उन सब क्षणों को लेंगे, जिन क्षणों ने हमारे राष्ट्र को यहाँ तक पहुंचाया। हम उन सभी लोगों के प्रति कृतज्ञ हैं, उन सभी लोगों के लिए वंदन करेंगे, अभिनंदन करेंगे, जिन्होंने संविधान सभा में इतनी बड़ी समस्याओं के साथ, इतना बड़ा संविधान बनाकर भारत को इस स्थान पर लाकर पहुँचाया। उसके लिए 284 सदस्य,

जिन्होंने उस दिन हस्ताक्षर किए थे, वे सभी वंदन और अभिनंदन के पात्र हैं, इसलिए मैं उनको नमन करता हूँ।

माननीय सभापति महोदय, संविधान का नियम साफ है 'सम' और 'विधान'। इसमें दो शब्द हैं - सम और विधान। हमें उस पर चर्चा करनी चाहिए थी, लेकिन मुझे आज तकलीफ हुई, जब हमारे प्रतिपक्ष के नेता माननीय खरगे जी ने खड़े होकर दो किताबें हाथ में लीं। उन्होंने मनुस्मृति और संविधान हाथ में लिया। माननीय सभापति महोदय, भारत में विधान लिखने की बहुत पुरानी परंपरा है और मनुस्मृति आज से 5,000 साल पहले लिखी गई थी और उसके बाद 52 स्मृतियां और लिखी गई हैं।...(**व्यवधान**)... 100 साल बाद हर स्मृति को बदल दिया जाता था। आज से 4,800 वर्ष पहले जो कानून बदल गया, आज वे उस कानून को लेकर खड़े हैं। आप उसको मान रहे हैं।...(**व्यवधान**)... मनुस्मृति कोई धार्मिक ग्रंथ नहीं है, मनुस्मृति कोई शास्त्र भी नहीं है। हमारे यहाँ 52 स्मृतियाँ लिखी गईं। अगर आज वे खड़े होकर यह पूछ लेते कि याज्ञवल्क्य स्मृति के बारे में आपका क्या विचार है, तो यह प्रासांगिक होता, क्योंकि आज के दिन मिताक्षरा और दायभाग याज्ञवल्क्य स्मृति के हिसाब से है। वे खड़े होकर यह पूछ लेते कि आप इस याज्ञवल्क्य स्मृति पर ही काम चलाएँगे या शरीयत के आधार पर चलाएँगे या संविधान के आधार पर चलाएँगे, तब इस बात का जवाब दिया जा सकता था।

(4बी/डीएस पर जारी)

S-DPS/5.05/4B

श्री घनश्याम तिवाड़ी (**क्रमागत**) : मैं समझता हूँ कि सबसे पहले उनको यह समझ लेना चाहिए।

माननीय सभापति महोदय, मनुस्मृति 4,800 वर्ष पहले लिखी गई और उसका घनश्याम तिवाड़ी या भारतीय जनता पार्टी से क्या लेना-देना है, जबकि वह हमारा धार्मिक ग्रंथ भी नहीं है, वह कोई शास्त्र भी नहीं है, लेकिन बार-बार मनुस्मृति-मनुस्मृति किया जाता है। मैं दूसरी बात यह कहना चाहूंगा कि मनुस्मृति का तो आपने जिक्र कर दिया, लेकिन नारद, पाराशर और वशिष्ठ जैसी 52 स्मृतियां लिखी गईं और अंत में याज्ञवल्क्य स्मृति लिखी गई। उनकी चर्चा अब करने की क्या आवश्यकता है? अब एक दूसरी चर्चा अंगूठा काटने की हो रही है। किसने अंगूठा काट लिया? हमारे पास ही गुरुग्राम है। महाभारत काल में द्रोणाचार्य हुए, जिनका शिष्य एकलव्य था। उस घटना के कारण एकलव्य महान हो गया और आज भारत सरकार ने एकलव्य के नाम से सैकड़ों स्कूल्स खोल दिए। आप एकलव्य का भी अपमान कर रहे हैं, द्रोणाचार्य का भी अपमान कर रहे हैं। आप मनुस्मृति का एक वाक्य तो याद कर लो! हाँ, हमने मनुस्मृति का एक वाक्य याद रखा है कि "यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवता" और इसलिए हम यहां पर पहला कानून नारी शक्ति वंदन का लाये। हमने मनुस्मृति का केवल इतना-सा हिस्सा ही माना और दूसरा हिस्सा नहीं माना।

सभापति महोदय, मैं अब यह कहना चाहूँगा कि संविधान में लिखा गया है - We the people of India, यानी हम भारत के लोग। जिस समय 'लोक' आ गया, उसी

समय हम स्वतंत्र हो गए, हम नागरिक हो गए। संविधान निर्माताओं को सबसे पहले इस बात के लिए धन्यवाद है कि उन्होंने हमको नागरिक बना दिया। हम पहले प्रजा थे। सभापति महोदय, आप तो सब जानते हैं, प्रजा सब्जेक्ट होता है। राजा होता है, प्रजा होती है। हम लोक हैं, हम गण हैं और हम नागरिक हैं, यह अधिकार हमको 'We the people of India, हम भारत के लोग' ने दिया। संविधान निर्माताओं ने यह सबसे बड़ा काम किया कि उन्होंने हमको नागरिक बना दिया। नागरिक बनने के बाद हमको जितने अधिकार दिए गए, जितने कर्तव्य दिए गए, वे सारे आपके सामने हैं। कांग्रेस के सभी माननीय सदस्य इस बात को सुनें कि जब यह संविधान स्वीकार किया गया, तब आखिरी दिन उस पर सभी के दस्तखत हो रहे थे। तब टी.टी. कृष्णमाचारी जी, जो कि कांग्रेस के ही थे, उन्होंने वहां भाषण दिया। उस समय ड्राफ्टिंग कमेटी के सात मेंबर्स थे, जिनमें से एक विदेश चले गए थे, एक का देहांत हो गया था, दो बीमार थे और एक ही उपस्थित थे। तब अधिकांश काम डा. भीमराव अम्बेडकर ने किया, टी.टी. कृष्णमाचारी जी ने वहां यह स्टेटमेंट दी। अगर हम आज इसको एक परंपरा गिनते हैं कि भारत में लिखित संविधान की परंपरा थी, तो फिर मनुस्मृति आपको अच्छी नहीं लगती, वह तो चली गई, फिर याज्ञवल्क्य स्मृति और अन्य स्मृतियां आईं, तो आज हम इस संविधान को 'अम्बेडकर स्मृति' के नाम से पुकार सकते हैं। यह हमारी स्मृति है, यह 'अम्बेडकर स्मृति' है।

सभापति महोदय, उन्होंने कहा कि इस संविधान ने क्या किया? इस संविधान ने अब्दुल कलाम जी को यहां का राष्ट्रपति बनाया, इस संविधान ने अनुसूचित जाति के

श्री रामनाथ कोविंद जी को राष्ट्रपति बनाया, इस संविधान ने द्रौपदी मुर्मू जी को भारत का राष्ट्रपति बनाया, इस संविधान ने जगदीप धनखड़ जी को भारत का उपराष्ट्रपति बनाया और इस संविधान ने एक चाय बेचने वाले नरेन्द्र मोदी जी को भारत का प्रधान मंत्री बनाया, लेकिन ये सब बनाने के लिए कांग्रेस पार्टी काम नहीं कर सकती, बल्कि इसके लिए अटल बिहारी वाजपेयी और नरेन्द्र मोदी जैसा नेता चाहिए, जो यह काम कर सके, यह इस संविधान ने किया।

सभापति महोदय, संविधान बनाते समय संविधान निर्माताओं के मन में एक टीस रह गई और वह टीस यह थी कि India, that is, Bharat. उस वक्त इस नाम पर बहुत बड़ी बहस हुई। उस बहस में कांग्रेस के प्रमुख नेता, के.एम. मुंशी जी, एच.वी. कामथ जी, राव साहब, राजर्षि टंडन जी और डा. एस. राधाकृष्णन जैसे बहुत से लोगों ने भाग लिया। उन सब लोगों की एक राय थी कि भारत नाम होना चाहिए।

(4सी/एमजैड पर जारी)

MZ-USY/5.10/4C

श्री घनश्याम तिवाड़ी (क्रमागत) : India that is Bharat. उनको भारत नाम रखने के पीछे जो तर्क दिए। मैं अपने तर्क नहीं कह रहा हूं, मैं उन्हीं के तर्क बोल रहा हूं। उन्होंने कहा कि भारत का नाम लेने का मतलब क्या होता है। भारत का नाम लेंगे तो हमको यह पता लगेगा कि यह गणराज्य नया नहीं बना रहे हैं। यहां लिच्छवी गणराज्य रहा है, यहां शाक्य वंश का गणराज्य रहा है, यहां मल्लों के गणराज्य रहे हैं। डा. राधाकृष्णन जी ने संविधान सभा में कहा कि जब उत्तर के कुछ व्यापारी दक्षिण में गए, तब उनको पूछा

गया कि आपके राजा का नाम क्या है, तब उन्होंने कहा 'आधे गणादी नाम, आधे राजादी नाम' आधे राज्य के आदी ने और आधे गणों के आदी ने – भारत का नाम अगर आता, तो आज जो भारत गणराज्य है, वह संविधान के कारण तो है ही, लेकिन हमारी जो मूलभूत परंपराएं है, उनका प्रतिनिधित्व करता है। वह नाम अगर आता तो के. एम. मुंशी जी ने कहा है कि उस समय हमको ध्यान आता है कि यह भारत कोई 1947 के बाद नहीं बन रहा है, यह भारत प्राचीन राष्ट्र है। राम का नाम आता, भारत का नाम आता, तो यह आता कि राम ने जब लंका जीती और लक्ष्मण ने कहा कि यह सोने की लंका है। राम जी, आप सोने की लंका छोड़कर अयोध्या क्यों चल रहे हो? तो राम जी ने कहा -

'अपि स्वर्णमयी लंका न मे लक्ष्मण रोचते।
जननी जन्मभूमिश्च स्वर्गादपि गरीयसी'।।

हे लक्ष्मण – उसमें राम की भावना है। अगर भारत नाम देते, तो महान बुद्ध की बात उसमें आती। महर्षि अरविंद ने लिखा है कि इस पृथ्वी पर जितने लोगों ने जन्म लिया है, मनुष्य के रूप में सबसे ताकतवर यदि कोई व्यक्ति है, तो वह भगवान बुद्ध के रूप में प्रकट हुआ है, उनका नाम होता।

सभापति महोदय, अगर भारत आता, तो विवेकानंद जी के उपनिषदों का वह वाक्य लोगों को ध्यान आता –

'उत्तिष्ठत जाग्रत प्राप्य वरान्निबोधत'

उठो, जागो और 2047 तक भारत को विकसित राष्ट्र बनाने तक रुको मत, यह आता। फिर भी, मैं माननीय नरेन्द्र मोदी को धन्यवाद देता हूं कि यह जो भारत की थोड़ी बहुत कमी रह गई थी, उन्होंने उस कमी की पूर्ति कर दी। वह कैसे की? यह जो भारत का नया संसद भवन बना है, इसमें जो गैलरीज़ बनी हैं, जो चित्र बने हैं, इसमें युगे युगीन भारत - युग युग में भारत कैसा था, वह इस संसद भवन में बना है। वह कमी माननीय नरेन्द्र मोदी जी ने पूरी कर दी। यह सब भारत का काम है।

सभापति महोदय, यहां पर दो-तीन बड़ी चर्चा हुई। मैं आपसे निवेदन करना चाहूंगा कि मैं आपके गांव का ही हूं। मैं भुक्तभोगी हूं, मैं झुंझुनूं गया था। झुंझुनूं में आपातकाल में जो मेरे साथ घटना हुई, वह सारी दुनिया को पता है। 25 जून, 1975 को दिल्ली के रामलीला मैदान में लोकनायक जयप्रकाश नारायण की बहुत बड़ी सभा थी। उस सभा में मैं भी था, उसमें आपके पिताजी कर्पूरी ठाकुर जी भी थे। सारे लोग दिल्ली की सभा में थे, अटल बिहारी वाजपेई जी थे, सब थे। लोकनायक जयप्रकाश नारायण जी ने आह्वान किया कि चूंकि इंदिरा गांधी जी के खिलाफ इलाहाबाद हाई कोर्ट का फैसला आ गया और सुप्रीम कोर्ट ने उनको स्टे नहीं दिया, इसलिए वह सरकार अनधिकृत सरकार है, अनधिकृत सरकार के आदेशों को नहीं मानेंगे। यह जयप्रकाश जी की सभा मैंने देखी और मैंने देखा कि जब यह काम शुरू हुआ, तो सबसे पहले गुजरात से शुरू हुआ, भ्रष्टाचार के खिलाफ हुआ। इतना बड़ा आंदोलन हुआ कि इंदिरा जी के प्रधान मंत्री रहते हुए अपने मुख्य मंत्री को भ्रष्टाचार के कारण से राष्ट्रपति शासन लगाकर हटाना पड़ा। यह नवनिर्माण आंदोलन था, वैसा आंदोलन बिहार में चला और

जयप्रकाश जी के साथ हज़ारों छात्र पटना में प्रवेश करना चाहते थे, लेकिन चारों तरफ बल्लियों से बांध दिया गया था। जयप्रकाश बाबू जब पटना में घुसने लगे, तो उनके लाठियां लगीं, नाना जी देशमुख उनके ऊपर हो गए और उनको बचाया। उस समय राष्ट्र कवि रामधारी सिंह दिनकर जी चेन्नई में थे। चेन्नई से उन्होंने कहा था,

'समर शेष है, नहीं पाप का भागी केवल व्याध,
जो तटस्थ हैं, समय लिखेगा उनके भी अपराध।'

(4D/DN पर जारी)

DN-PK/3D/5.15

श्री घनश्याम तिवाड़ी (**क्रमागत**) : उसके कारण देशभर के युवा JP Movement में सम्पूर्ण क्रांति में लग गए। जब इलाहाबाद हाई कोर्ट का फैसला आया, तो फैसले के बाद अपील हुई, तो Justice Iyer, जो अपने वामपंथी विचारों के लिए प्रसिद्ध थे, उनसे stay मिलने की उम्मीद थी और आमतौर पर stay मिलता भी है, लेकिन उन्होंने साफ-साफ देखा कि प्रधान मंत्री कार्यालय में काम करने वाला आदमी वहां पर एजेंट था, तो उन्होंने stay देने से मना कर दिया। उसके बाद 25 तारीख को रात 12 बजे फ़ख़रुद्दीन अली अहमद जी ने इमरजेंसी लगाई। मैं 26 तारीख को सुबह-सुबह - उस समय रेडियो और टेलीफोन नहीं थे, 27-28 साल की उम्र थी, कोर्ट में जाकर बैठा, तो एसपी ऑफिस से लोग आए और बोले कि आपको बुला रहे हैं। मैंने पूछा मुझसे क्या गलती हो गई। वे मुझे पकड़ कर ले गए। यह बात अच्छी हुई कि मुझे DIR में गिरफ्तार किया था, MISA में नहीं किया। मैं उस समय की स्थिति बता रहा हूं। एक घटना सारी दुनिया को

याद है। इमरजेंसी लग गई और उस समय हरिदेव जोशी जी राजस्थान के मुख्य मंत्री थे। एक दिन सुबह उन्होंने देखा कि चारों तरफ पुलिस है, तो वे अपने घर के पीछे से दीवार फांदकर भाग गए। उन्होंने देखा कि उन्हें गिरफ्तार करने आ रहे हैं। यानी कांग्रेस का मुख्य मंत्री यह देखने लगा कि उन्हें गिरफ्तार करने आ गए। उस समय यह स्थिति बन गई थी। एक घटना मेरे साथ भी घटी। जब मैं सेंट्रल जेल जयपुर से सीकर आ रहा था, तो एक साधू महाराज बैठे थे। हमने स्टेशन पर देखा और सोचा कि इस डिब्बे में चलते हैं और उनको प्रणाम कर लेते हैं। हम प्लेटफॉर्म की साइड से घुसे और दूसरी साइड प्लेटफॉर्म भी नहीं था। मुझे यह डर लग रहा था कि यदि इनसे बात कर ली, तो मैं पकड़ा जाऊंगा, तो साधु महाराज भी कूदकर चले गए। उनको भी भय था। हम कोर्ट में जाते, नारा लगाते कि न्यायपालिका अमर रहे और सारे वकील भागकर चले जाते और हम अकेले ही रह जाते। मेरा सौभाग्य था कि मैंने बहस की, मुझे DIR में पकड़ा था और भारतवर्ष में पहला केस था, जिसमें मुझे discharge कर दिया गया। उसके बाद मैं underground हुआ, फिर आपके झुंझुनूं गया। जब मैं झुंझुनूं गया, तो वहां कोर्ट में श्री सुरेश एच. माथुर, डिस्ट्रिक्ट जज थे। उस कोर्ट में मैं बात कर रहा था, तो कोर्ट में मुझे डीएसपी और कोर्ट वाले उनके सामने से पकड़ कर घसीटते हुए ले गए और मुझे बहुत पीटा और उसके बाद मुझे मरा हुआ समझकर रेल में डालकर चले गए। मैं अकेला नहीं था। इस सदन में राजेन्द्र गहलोत जी भी बैठे हुए हैं। उन्हें डेढ़ घंटे तक बिजली के करंट लगाए गए थे। वे कह रहे थे कि इन बातों की चर्चा मत कीजिए। उसके बाद MISA के warrant आ गए और झुंझुनूं के अंदर पिटाई हुई। मैं उसके प्रमाण

लेकर आया हूं। मैं पढ़ना नहीं चाहता। राजस्थान विधान सभा में केवल एक घटना अंकित है, जिसमें गुमान मल लोढ़ा, जो हाईकोर्ट से चीफ जस्टिस रिटायर हुए थे, तो उन्होंने बोला कि एक घनश्याम तिवाड़ी नाम का वकील वहां गया था, उसके साथ इस प्रकार की घटना हुई। उन्होंने अपनी किताब में भी लिखा है। यह बात बोलने के बाद ही उनको भी मीसा में गिरफ्तार करके बंद कर दिया। उस समय कोर्ट्स की हालत ऐसी कर दी थी कि कोर्ट के सामने कोई बहस नहीं कर सकता था, वकीलों की हालत ऐसी हो गई थी कि वकील साथ खड़े होने के लिए तैयार नहीं थे, साधुओं की हालत ऐसी हो गई थी कि वे प्रणाम लेने के लिए तैयार नहीं थे। भारत में इमरजेंसी के दौरान काल कोठरी बनाई गई। संविधान की इस गौरवमयी विकास यात्रा में अगर कोई काला टीका है, तो वह 1975 का आपातकाल है।

महोदय, उसके बाद संशोधन किया गया। उसमें यह कर दिया कि भारत का राष्ट्रपति, भारत का उपराष्ट्रपति, भारत का लोक सभा अध्यक्ष और प्रधान मंत्री, इन सबके खिलाफ कोई भी कोर्ट या किसी भी न्यायालय में घपला हुआ हो, बेईमानी हुई हो, उसको वह सुन नहीं सकती।

(4E/LP पर जारी)

LP-PB/5.20/4e

श्री घनश्याम तिवाड़ी (**क्रमागत**) : और वह भी रेट्रोस्पेक्टिव इफेक्ट से किया। यह संविधान संशोधन का पहला कानून था। क्योंकि इंदिरा जी का जो चुनाव हुआ था, उस अवैध चुनाव को वैध करना था, इसलिए उसे रेट्रोस्पेक्टिव इफेक्ट से लागू किया गया।

महोदय, मैं इसके दो और उदाहरण देना चाहता हूं। एक केस, जिसकी आज सभी लोगों ने चर्चा की है, वह केशवानंद भारती का केस है। शायद आप उससे सहमत नहीं है, लेकिन वह ऐसा केस था, जो एक की जजमेंट से हुआ था। उस केस के होने के बाद, उसमें जो तीन जज थे, वे प्रभावित हुए थे। महोदय, ये अभी बात कर रहे थे कि आपने संवैधानिक संस्थाओं का क्षरण कर दिया, संवैधानिक संस्थाओं का महत्व कम कर दिया, लेकिन मैं बताना चाहता हूं कि इस केस में तीन जज थे – शेलत, ग्रोवर और हेगड़े। ये तीनों वरिष्ठता में ऊपर थे। चूंकि इन्होंने मूल ढाँचे के पक्ष में लिखा था और ए.एन.रे, जिन्होंने मूल ढाँचे के खिलाफ लिखा था, उन्हें इन तीनों से सुपरसीड कराकर भारत का चीफ जस्टिस बना दिया गया, जबकि वे तीन जज न्यायपालिका के साथ थे।

महोदय, इसके अलावा एक और घटना हुई थी। यह एडीएम जबलपुर का केस है। इसे पाँच जजों ने सुना था। इसको सुनने वाले पाँच जज थे। उन्होंने यह केस सुना था कि अगर किसी आदमी को पकड़कर ले जाएं, तो क्या वह अपने प्राणों की रक्षा के लिए कोर्ट में जा सकता है या नहीं जा सकता है, उसे हेबियस कार्पस का अधिकार प्राप्त है या नहीं है? वह पाँच जजेज की बेंच थी। उस केस को सभी ने सुना तथा चार और एक से जजमेंट हुआ था। चार जजेज ने एक फैसला दिया था। उस समय एच.आर. खन्ना ने यह प्रश्न पूछा था कि अगर पुलिस अफसर किसी को पकड़कर ले जाए, उसकी दुश्मनी हो और वह उसे गोली मार दे, तो क्या होगा? सरकार के एडवोकेट जनरल ने जवाब दिया कि इसका जवाब तो बाद में मिलेगा। यह हो गया कि गोली मार दो, गोली मारने

की छूट हो गई। उसके बाद एच.आर. खन्ना को चीफ जस्टिस बनना था, लेकिन चूँकि उन्होंने कहा था कि व्यक्ति के पास हेबियस कार्पस का राइट है, इसलिए उन्हें सुपरसीट किया गया और सुपरसीट करके एम.एच.बेग को भारत का प्रमुख न्यायाधीश बना दिया गया। मैं यह कहना चाहता हूं कि उस समय न्यायालय को भी इस प्रकार से दबा दिया गया था। ....(**समय की घंटी**)... माननीय सभापति महोदय, मैं माननीय प्रधान मंत्री जी को धन्यवाद दूंगा। ये कह रहे थे – यह संशोधन, वह संशोधन। महोदय, आप सभी शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स और ओबीसी के रिज़र्वेशन के बारे में जानते हैं। अटल बिहारी वाजपेयी जी ने शैड्यूल्ड कास्ट वर्ग के लिए प्रमोशन में आरक्षण देने के लिए संविधान संशोधन किया था और माननीय नरेन्द्र मोदी जी ने भी संविधान संशोधन किया है। उन्होंने यह संशोधन किया है कि जो ईडब्ल्यूएस वर्ग है, इसमें ब्राह्मण, बनिए, राजपूत, कायस्थ आदि जितने भी वंचित वर्ग के लोग हैं, जिनके लिए आरक्षण नहीं था, जिन्हें हार्ट बर्निंग हो रही थी, उन सभी लोगों को इस आधार पर सोश्यली, इकोनॉमिकली और पोलिटकली जस्टिस देने के लिए आरक्षण दिया गया है।

महोदय, मैं बताना चाहता हूं कि पोलिटिकल जस्टिस तो उसी दिन हो गया था, जिस दिन लोक सभा, विधान सभा में आरक्षण कर दिया गया था, सामाजिक जस्टिस भी उसी दिन हो गया था, जिस दिन ओबीसी के लिए आरक्षण कर दिया गया था और इकोनॉमिक जस्टिस भी उस दिन हो गया, जिस दिन ईडब्ल्यूएस वर्ग के लिए संशोधन करके उन्हें रिज़र्वेशन दिया गया था। महोदय, उन्होंने यह काम किया है।

सभापति महोदय, मैं यही बात कहना चाहूंगा कि भारत के संविधान के इतिहास में इससे बड़ी घटना और कुछ नहीं हो सकती है, हमें इससे प्रेरणा लेनी चाहिए। महोदय, और भी काम हैं, लेकिन अगर हम एक-एक काम गिनेंगे, तो हमें पता चलेगा कि हमारे संविधान निर्माताओं की जो भावना थी, उस भावना को माननीय नरेन्द्र मोदी जी ने पहचाना है।

सभापति महोदय, मैं अंत में एक और बात कहकर अपनी बात समाप्त करता हूं। आज जो यह बहस दिख रही है, आज जो यह आज़ादी दिख रही है, यह आज़ादी स्वतंत्रता सेनानियों के कारण मिली है। आपातकाल में संघर्ष करने वाले, लोकतंत्र सेनानियों के कारण आज यह संविधान ज़िंदा है और इस संविधान की यात्रा चल रही है, इसलिए उन सभी लोकतंत्र सेनानियों का किसी न किसी रूप में सम्मान होना चाहिए – मैं आपसे इस बात का निवेदन करना चाहता हूं।

सभापति महोदय, कहने के लिए तो बहुत बातें थीं, मैंने तैयारी भी पूरी की थी, लेकिन आपका इशारा हो रहा है, इसलिए मैं आपको और सभी माननीय सदस्यों को धन्यवाद देते हुए अपनी बात समाप्त करता हूं, आपका बहुत-बहुत धन्यवाद।

(समाप्त)

(RK/4 F पर आगे)

SKC-RK/4F/5.25

श्री सभापति : वह एक बात कही गई है। घनश्याम जी,

"न जी भर के देखा ना कोई बात की
बड़ी आरज़ू थी मुलाक़ात की।"

Now, Shri Milind Murli Deora; 15 minutes.

श्री मिलिंद मुरली देवरा (महाराष्ट्र) : सर, आज हम भारत के संविधान के 75वें वर्ष की गौरवशाली यात्रा पर चर्चा कर रहे हैं। पिछले सप्ताह और आज के दिन हमें लोक सभा और राज्य सभा में अन्य सांसदों के भाषण सुनने का अवसर मिला। Sir, I know, the wish of the Chair, under your leadership, that when everyone comes together, India can achieve great things. I think that is the fundamental message when we remember and honour the founding fathers of this Constitution. सर, हमारे पर्सनल पोलिटिकल डिफरेंसेज़ हो सकते हैं, लेकिन भारत के संविधान और लोकतंत्र से ऊपर कुछ नहीं है। सर, मैं बहुत ही स्पेसिफिक पाँच प्वाइंट हाइलाइट करना चाहता हूँ, which, I believe, have strengthened the Constitution in the recent past, without going deep into history. सर, सबसे पहले, जब हमारी कॉंस्टीट्यूएंट असेम्बली ने 1950 में हमारे कॉंस्टीट्यूशन को अपनाया, 25 years later, in 1975, when the Constitution's adoption was being celebrated — Sir, I am willing to disclose my age -- I was not born. Twenty-five years ago, when we were celebrating 50 years of the Constitution, I was

not a Member of this House. Today, at the age of 48, I am very privileged to be able to participate and join my fellow Indians in commemorating 75 years of the adoption of our Constitution. For that, I wish to congratulate the Government for finally celebrating and recognizing *Samvidhan Diwas*, 65 years after the Constitution was adopted, starting from 2015.

Sir, I firmly believe, younger people are watching us today and this annual commemoration, this debate today and tomorrow and the debate last week will go a long way in inspiring and educating future generations about the values enshrined in our Constitution and about the vast and timeless contributions of Dr. Ambedkar towards strengthening India. That is the first point that I wish to congratulate this Government for, for strengthening this Constitution in the recent past. Secondly, मेरे से पहले कई लोगों नें धारा 370 को लेकर अपने भाषणों में इस प्वाइंट को हाइलाइट किया। Sir, I have no doubt in my mind that the abrogation of Article 370 in 2019, which led to Jammu and Kashmir's full integration into India's constitutional framework, ensured a uniform application of laws across the country and also upheld India's sovereignty.

(CONTD. BY HK/4G)

HK-PRB/4G/5.30

श्री मिलिंद मुरली देवरा (क्रमागत) : सर, मैं अपने खुद के अनुभव से कह सकता हूं, क्योंकि धारा 370 हटने के बाद मैं स्वयं तीन बार कश्मीर जा चुका हूं। And I have seen the biggest benefits of the abrogation of Article 370 with the Kashmiri youth. Why were they deprived is a separate issue, a political issue. Thirdly, the GST Council today, which operates on a consensus model, takes all States along. The NITI Aayog, which has replaced the Planning Commission, has empowered the States in decision-making and upheld federal principles of our Constitution. The fourth way that I believe the Constitution has been strengthened, 2023 में लोक सभा और स्टेट असेम्बलीज़ में महिलाओं की 33 परसेंट सीट्स आरक्षित करने वाला जो महिला आरक्षण बिल है, मैं मानता हूं कि वह हमारे देश के लेजिस्लेटिव प्रोसेस को अधिक मजबूत बनाने में एक बहुत ही महत्वपूर्ण कदम है। हम भी चाहते हैं कि इसे जल्द से जल्द इम्प्लिमेंट किया जाए।

सर, आज की डिबेट माननीया वित्त मंत्री जी ने इनिशियेट की। मैं उनकी बातों से पूरी तरह से सहमत हूं। In my opinion, the fifth way that the Indian Constitution has been strengthened in the recent past. After all, what does the Constitution talk about? Equality, justice and inclusion through the use of technology. I think, it is fair to say that there is a constitutional revolution

underway in India through the use of platforms like Aadhaar, Unified Payments Interface and Digital India. नवम्बर, 2024 में, लास्ट मंथ, the UPI platform generated almost 15 billion transactions. This is unheard of anywhere in the world and is a very, very good example of India's financial inclusion initiatives. Today, 75 per cent of India's villages have access to, at least, one digital banking service. सर, डा. अम्बेडकर और हमारे संविधान के निर्माताओं ने - they may not have foreseen smart-phones and digital IDs, but I have no doubt that, today, they would welcome and embrace the use of technologies to empower India's weakest sections. इस संदर्भ में मैं एक बार फिर सरकार को उनके विज़न, डेडिकेशन और लगातार फोकस के लिए देश के सभी नागरिकों की ओर से बहुत-बहुत बधाई देना चाहूंगा। ...(**व्यवधान**)... क्या आप यूपीआई यूज नहीं करते हैं? ...(**व्यवधान**)... Sir, there are some inconvenient truths, because my friend interrupted me, that I must raise and, on these inconvenient truths that many Members in this House starting from here to there, I know, will agree with me. ...(*Interruptions*)... Listen to me. ...(*Interruptions*)...सर, आज अगर कोई भी राजनीतिक दल अपने अंदर डेमोक्रेसी नहीं ला सकता है, तो वह भारत में संविधान और लोकतंत्र को कैसे मजबूत करेगा? ...(**व्यवधान**)...Now you will agree.

(MR. DEPUTY CHAIRMAN *in the Chair.)*

Some parties, today, very vociferously voiced their opinions on market monopolies. ...(*Interruptions*)...

श्री उपसभापति : श्री गोखले, आप बैठकर न बोलें।

SHRI MILIND MURLI DEORA: But, they still have not been able to counter monopolies within their own parties. Let us be honest. World over, when we look at democracies, when we look at political parties, ultimately the health of a country's democracy is dependent on the democratic health of its parties. I have not named any party, but I urge parties -- those who know who I am talking about and have a guilty conscience — to please introspect and try to democratise. Another inconvenient truth and a fake narrative ...(*Interruption*s)...

सुश्री सुष्मिता देव : विषय पर बोलिए ...(**व्यवधान**)...

श्री उपसभापति : प्लीज, आपस में बात न करें। ...(व्यवधान)...

SHRI MILIND MURLI DEORA: Sir, another fake narrative and inconvenient truth, जो मैं रेज़ करना चाहूंगा। कुछ ही दिन पहले इंडी एलायंस के साथी, जो जम्मू-कश्मीर के मुख्य मंत्री हैं, तत्कालीन मुख्य मंत्री हैं...

(4H/AKG पर जारी)

KSK/AKG/5.35/4H

SHRI MILIND MURLI DEORA (contd.): I don't think anyone has raised that issue today. That is the issue of Electronic Voting Machines (EVMs). कुछ लोग जब चुनाव जीतते हैं, तो EVMs का स्वागत करते हैं, लेकिन जब चुनाव हारते हैं, तो कहते हैं कि EVM में कुछ गड़बड़ है। ...(**व्यवधान**)... Sir, I have fought*...(Interruptions)...*

श्री उपसभापति : प्लीज़, आपस में बात न करें। मिलिंद जी, आप बोलें।

SHRI MILIND MURLI DEORA: Sir, I have fought five elections till date. My first election was in the year 2004. Just for the information of the House, I would like to say that the EVMs were not introduced in one shot. They were introduced in pilot phases. Sir, 2004 was the first Lok Sabha election where every parliamentary constituency in the country had EVMs as a means of electing their candidates. I believed in them then, and I believe in them now. And, I am willing to say today that if there is an iota of credible evidence that EVMs can be hacked, I will be the first one to fight for a better system. But, आज कुछ लोग कह रहे हैं कि EVMs को हटाइए और EVMs के बजाय paper ballot लाइए। मैं उनसे कहना चाहता हूँ कि paper ballot भी कोई perfect solution नहीं है। ...(**व्यवधान**)... आप बिल्कुल सही कह रहे हैं। Paper ballots came with the risk of booth capturing and manual tampering. Today, in an era,

when we are talking about environmental preservation, how many trees do we have to cut for paper ballots? And, most importantly, the issue of human errors is there. Sir, Election Commission of India ने 2017 में, I think, राष्ट्रीय स्तर पर एक पहला EVM hackathon कार्यक्रम आयोजित किया था। सर, आज मैं आपके माध्यम से Election Commission of India से निवेदन करूँगा कि वह हर साल national नहीं, बल्कि global level EVM challenge hackathon को arrange करे और ऐसा challenge arrange करे, जिसमें वह हर राजनीतिक दल को invite करे, दुनिया भर के सबसे अच्छे hackers को invite करे। Let them try to hack the machines that they claim are hackable, but if they are unable to hack the machines, then with grace, let us all accept one inconvenient truth that blaming EVMs was only an excuse because there was no inner party democracy and inner party transparency in their party.

सर, आज भारत का संविधान विश्व के लिए एक प्रकाश स्तंभ, एक light house, एक beacon है। At a time, when you look at democracies around the world, from the oldest democracy, the United States, to the newer democracies in the global south, in the western world, when democracies worldwide are grappling with voter mistrust, with political instability, anti-establishment protests, our Constitution's ability to balance tradition and modernity stands out. सर, हमने दिखाया है कि अपने सांस्कृतिक मूल्यों पर कायम

रहते हुए, बदलते समय के साथ परिवर्तन कैसे किया जा सकता है। And, we must remember and we must take pride in the fact that from South Africa's post-aparthied Constitution in 1996, all the way to Nepal's Constitution in 2015, several countries have drawn inspiration from India's Constitution over the past 75 years, especially in the areas of federalism, affirmative action and Fundamental Rights.

सर, आज जरूरत है कि हम सब हमारी जो petty राजनीति है, उससे ऊपर उठ कर यह सुनिश्चित करें कि हमारा संविधान और लोकतंत्र अगली पीढ़ियों के लिए और भी मजबूत बने। मैंने जो एक प्वाइंट छेड़ा कि हमें खुद की पार्टियों में लोकतंत्र लाना चाहिए, आज मैं गर्व से कह सकता हूँ कि मेरी पार्टी के नेता, एकनाथ शिंदे जी ने और एक बार शिव सेना में democracy restore की। उन्होंने शिव सेना में एक प्रकार से राजशाही का शासन बंद किया और democracy को restore किया। And, I would like to share a text message that I received from an American friend of mine.

(Contd. By 4J – GSP)

GSP-PSV/5.40/4J

SHRI MILIND MURLI DEORA (**Contd.**): He is a democrat. *...(Interruptions)...* You may have received those messages. *...(Interruptions)...* I know who receives those messages. *...(Interruptions)...* Please don't make me open my mouth. *...(Interruptions)...*

SHRI JAIRAM RAMESH: I can also open my mouth. ...*(Interruptions)*...

SHRI MILIND MURLI DEORA: Please open it. Sir, I would like to share a text message from a Democrat American who, by the way, has friends across the sides. I am just quoting what he said. He said, "Milind, the fact that a young man, selling tea at a railway station, could dream of becoming the Prime Minister of the world's biggest democracy, and, actually overcomes all odds to achieve his dream, speaks volumes about your country, India's voters and the Constitution, and the vibrancy of its democracy. It is a story that inspires me and several of my friends."

सर, आज एक जरूरतमंद परिवार से आये हुए मोदी जी के साथ-साथ भारत को अपनी पहली आदिवासी महिला राष्ट्रपति मिली हैं, यह हम सभी को भारतीय होने पर गर्व महसूस कराता है। I hope all the hon. Members, especially, some of my friends on this side, will take my suggestions in the right spirit, will try to reform and will try to learn from their mistakes. Thank you very much. Jai Hind! (Ends)

MR. DEPUTY CHAIRMAN: Now, Dr. Abhishek Manu Singhvi. You have 15 minutes' time.

डा. अभिषेक मनु सिंघवी (तेलंगाना): माननीय उपसभापति जी, माननीय सांसदगण, मैं संविधान की 75वीं वर्षगांठ के उपलक्ष्य में इस वार्ता में एक अत्यंत सरल लेकिन एक

अत्यंत विचित्र और कठिन प्रश्न के साथ अपनी बात शुरू करना चाहता हूँ। वह प्रश्न यह है कि 1930 से 1960 के बीच में जो लगभग 30-40 देश साम्राज्यवाद से, उपनिवेशवाद से स्वतंत्र हुए, यूके से, बेल्जियम से, फ्रांस से, नीदरलैंड इत्यादि से स्वतंत्र हुए, वहां की colonialism से निकले, उनमें सिर्फ एक अकेला कोरा भारत ऐसा देश है, जो उन 30-40 देशों में से आज एक गौरवशाली गणतंत्र है, लोकतंत्र है और आज यह 75 वर्ष बाद भी बरकरार है। यह एक बहुत ही विचित्र चीज है। इसका कारण क्या है? इसके कई कारण हैं। सबसे बड़ा कारण होता है - गुड लक, लेकिन अगर और गहराई से देखा जाए, तो मैं समझता हूँ कि इसमें एक अद्भुत जुगलबंदी थी। मैं यह नहीं कह रहा हूँ कि इसका एक ही कारण है। एक कारण निश्चित रूप से उस अद्भुत जुगलबंदी का है, जो गांधी और नेहरू के बीच में थी और जो हमारी GNP की trinity थी - गांधी, नेहरू और पटेल की, तो उस निंदनीय नेहरू ने कुछ तो ठीक किया होगा, कुछ तो ऐसे संस्थागत और गैर-संस्थागत स्तम्भ हमारे संविधान के बनाए होंगे। आज अगर उन 30-40 देशों में आप एशिया में देखें, अफ्रीका में देखें या साउथ अमेरिका में देखें, तो उन सभी देशों में आपको संविधान के, संविधानवाद के और constitutionalism के सिर्फ खंडहर दिखेंगे। यहाँ अगर एक ने हमको स्वतंत्रता दिलवाई और दूसरे ने उसको महफूज़ रखा, सुरक्षित रखा, तो इन दोनों ने मिलकर कुछ तो ठीक किया होगा।

सर, अब हम यह देखते हैं कि ये कौन से संवैधानिक स्तम्भ हैं, जिन्होंने 75 वर्षों से इस देश को गौरवशाली बनाकर रखा है, जो कि विश्व का सबसे बड़ा गणतंत्र है।

उसके साथ-साथ हम यह भी देखते हैं कि उन स्तम्भों की वर्तमान परिभाषा क्या है, उन स्तम्भों का वर्तमान स्वास्थ्य कैसा है, उनका स्वरूप क्या है और उनका आकार क्या है।

Friends, the first of those pillars, the non-institutional pillars, is secularism, one of the most misunderstood, most abused words, no doubt. It is a self-protective mechanism or idea. We do no largesse, no mercy to practice secularism. We must do it in supreme selfish national and self-interest. India is planet Earth's most diverse spot, and, when the Americans talk about salad bowl or others talk of the melting pot, nothing captures India's diversity. We have 22 Scheduled Languages, 700 mother tongues and 2,000 dialects.

(Contd. by SK/4K)

SK-VNK/4K/5.45

DR. ABHISHEK MANU SINGHVI (contd.): We have the world's four religions born here, the second or the third largest of other religions in the world and so on and so forth. What is secularism? I love Prof. Bhargava's Lincolnian definition of secularism. He said, why did Lincoln say 'for the people'? It is understood, democracy is for the people. Why did he say 'by the people'? It is understandable. It is those who are elected by the people. Then he

said, why did he say, 'of the people'? And then Bhargava answers his own question by saying, it is to convey a sense of co-ownership of democracy to the last man, in the last row. It is a co-belonging of democracy to everyone, the majority and the minority, the under-privileged and the over-privileged. And that is the essence of secularism. Before I come to its current health, there is another word in our Preamble which cross-fertilizes and reinforces it in a big way. जिसको हम ज्यादातर भूल जाते हैं 'fraternity', a word far superior to the negative word of tolerance. It is a positive word which constitutionally mandates us to celebrate each other. 'Identity', it cross-fertilizes and reinforces secularism and it brings in all the other related concepts of pluralism, inclusiveness and diversity. अब हम इसकी वर्तमान हालत पर दो-चार मिनट बिताते हैं। इसकी वर्तमान हालत न्यू इंडिया में, न्यू बीजेपी के शासन में क्या है? सबसे पहले है भय का वातावरण, अविश्वास का वातावरण, विभाजन का वातावरण। इसके लिए कोई थर्मामीटर नहीं चाहिए। आप भी जानते हैं, हम भी जानते हैं। पुराने सेंट्रल हॉल से लेकर अल्पसंख्यकों तक यह भय का वातावरण है। वह सेंट्रल हॉल आजकल कैंटीन हो गया है, उसका substitute यहाँ पर है। अब वह सेंट्रल हॉल तो नहीं रहा। लेकिन अपने कंधे के पीछे झांक कर बोलना - इसे कहते हैं गणतंत्र का भय। मैं कहना चाहता हूँ कि ऐसा वातावरण 75 साल में कभी नहीं आया, सिवाय उस 18 महीने में, आपातकाल में, जिसके ऊपर मैं अभी आने वाला हूँ। ऐसा

कभी नहीं हुआ। मैं इसके दो उदाहरण देना चाहता हूँ, उसके बाद मैं आगे बढ़ूँगा। एक उदाहरण तो अभी पिछले हफ्ते का है। दोनों में मैं पेश भी हुआ था। Places of Worship Act में क्या हुआ और उच्चतम न्यायालय ने तीन-चार दिन पहले अपने ऑर्डर में क्या कहा - मैं उसकी बात नहीं कर रहा हूँ, क्योंकि वह आप सब जानते हैं। उन्होंने यह कहा कि जब तक हम इसको निर्णीत करते हैं, तब तक एक प्रतिबंध रखें, एक शांति बहाल रखें, एक स्टेबिलिटी रखें, श्रद्धा रखें। महत्वपूर्ण यह है कि उस हियरिंग में केंद्र सरकार का क्या स्टैंड था। केंद्र सरकार को तो टेक्निकल रूप से न्यूट्रल होना चाहिए था। उन्होंने कहा कि यह आंतरिक आदेश नहीं दीजिए। कब तक नहीं दीजिए? जब तक आप इसका निर्णय करेंगे, तब तक भी नहीं दीजिए। निर्णय क्या था? बड़ा समझदार निर्णय था कि कोई नया सूट दर्ज नहीं होगा और जो पुराने सूट हैं, उनमें कोई भी प्रभावशाली इफेक्टिव ऑर्डर, आंतरिक या अंतिम नहीं पास किया जाएगा। इस सरकार ने इसका विरोध किया और आप बात करते हैं secularism और fraternity की, जब तक सिर्फ निर्णय आता है तब तक।

इसका दूसरा उदाहरण यह है। क्या केंद्र सरकार ने कभी भी किसी रूप में, माननीय प्रधान मंत्री जी तो बहुत बड़े हैं, गृह मंत्री भी बहुत बड़े हैं, किसी केन्द्रीय मंत्री की यह हिम्मत हुई कि यहाँ इतने सालों से जो यह बुलडोजर राजनीति चली, जिससे संबंधित एक मामले में मैं पेश हुआ था और उच्चतम न्यायालय ने कुछ हफ्ते पहले रोक लगाई, कभी भी किसी ने उसके विरुद्ध बोला? यह आपके सबसे बड़े प्रदेश से शुरू हुआ था। क्या किसी को एक शब्द बोलने के हिम्मत थी? बल्कि your CMs glorified

bulldozer *raaz*. There was an inter-C.M., inter-State competition as to who is the more Rambo CM to practice bulldozer and an award virtually was to be given for bulldozer CMs and bulldozer politics. But this is fraternity, this is secularism. Look at the statistics. Who are the victims of that bulldozer *raaz*? Around 95-98 per cent of them belong to one community. No notice was given. I make a protest, I make a poster, my house is struck down. But not one of you had guts to speak up against it. Why? Because you cannot be allowed to do that. So friends, this is the hiatus between Constitution, between constitutionalism, between secularism, between fraternity and between reality. You really wore the democratic cloak but you wielded the autocracy's blade.

(Contd. by YSR/4L)

YSR-DS/5.50/4L

DR. ABHISHEK MANU SINGHVI (Contd.): The Constitution crumbled in the shadows you made. Because, friends, when rulers play puppeteers with democratic frame, the Constitution is but a pawn in that game. Let us turn to some other underlying pillars. One is federalism. It is a very strange country where our framers made it largely a unitary country. Somebody called it a quasi-federal because of largely unitary focus. But the great

achievement of India is what we call inadvertent federalism or accidental federalism. Today, after 75 years, we are much more federal in operational reality than our framers conceived of in constitutional design. This is not the place to go into it because you had fiscal federalism. We devolve today 45 per cent out of the funds to the States. We started with 30 per cent. We have Panchayati Raj. We have municipal decentralisation. We have linguistic federalism. It is the three-language formula. We have economic liberalisation. That is a different story. But we have operational real federalism of a far, far higher degree than our framers envisaged or created or designed. And federalism is very important for regional parties. It is a safety valve which channels the three Ds -- discomfort, dissatisfaction and dissent at the local level. Otherwise, like a pressure cooker, if it did not release it there, it would explode at the Centre. Hon. Prime Minister has repeatedly used it. I don't like the word *jumla* for the Prime Minister. But let us say the phrase is, cooperative federalism, competitive federalism. Allow me to make you smell the coffee and smell reality for two minutes. Take two examples of federalism -- the theoretical and the real in New India and the new BJP. A State in the South, we know the name. A State in the East, we know the name. A State in the North, we know the name. I happen to be

coincidentally counsel for all these three States. Ten Bills are passed by the State in the South. The hon. Governor takes one and a half years to decide, not to decide. Because if he sends it back, as we all know, the State can pass it again. So he decides not to decide. I go to court. The court passes an order. So he then decides one, and nine he refers back. The Assembly sends it back after two days. Again, you have Kumbhakaran's six-month sleep. Then again you go to court. This time, the hon. Governor, well advised as he is, sends it and refers it to the President. What suffers? Governance for that State. The same thing happened in the Eastern State. The same thing happened in the Northern state. You all sitting there are Members of those States. Now, what is the point? The point is that Babasaheb Ambedkar said there cannot be two swords in one scabbard. एक म्यान में दो तलवारें नहीं हो सकतीं। The elected Government is entitled to make its mistakes. It is democratically elected CM who is democratically entitled to make mistakes. If he makes a mistake, the Governor is not a Super CM to correct him. In fact, in the next paragraph of that दो म्यान वाली paragraph, Babasaheb Ambedkar says that we are thinking of only nominating Governors; nobody might be ready to accept the job because he

doesn't have any powers. But today we have Super CMs. And somebody else, not me, called them * of the Central Government.

Sir, another example of federalism, competitive federalism, cooperative federalism is the CBI. This unwanted, uninvited guest enters all our houses. Both Mr. Sibal and I are doing many cases on that. He enters a State without any consent. No general consent, no special consent, but on very puerile and very strange grounds in any number of cases. Is this federalism? This is federalism in tatters. This is democracy dancing on the edge of ruin when power poisons the pillars of our Constitution. Remember, federalism was held 30 years ago to be part of the basic structure. It was 30 years ago.

Other pillars include the media and the bureaucracy. Sir, you have given me two minutes. More than two minutes. I have got four minutes. I need it. I will be very fast.

MR. DEPUTY CHAIRMAN: Hon. Chairman has given you 15 minutes.

DR. ABHISHEK MANU SINGHVI: Sir, bureaucracy is supposed to be the steel frame. It is another pillar of our Constitution. Is it a mud frame or a

---

***Expunged as ordered by the Chair.**

Estraw frame today? Put your hand on your heart and ask. The test which is paramount is servility and loyalty. HMV is the qualifying condition.

(Contd. by VK/4M)

VKK-MZ/4M/5.55

DR. ABHISHEK MANU SINGHVI (**CONTD.**): It is not the old record of music we love. HMV means His Master's Voice. ...(*Interruptions*)... Any independence is met with retribution, fear, career promotions, transfer, etc. From a watchdog, you made it into a lapdog and this is decimation of yet another pillar of the Constitution. Then comes media and here I blame the media more than the Government. The media typifies the Margdarshak Mandal's *eminence grise*, Advaniji, who said, "When we asked you to bend, you crawled." 'गोदी मीडिया' तो शब्द भी वर्ष 2014 के बाद ही बना है। As we see this remarkable cocktail of overambitious anchors and media owners, there are pre-selected, pre-curated and pre-committed participants with motivated, slanted, distorted themes, etc. We see this toxic triangle every evening. I call it verbal terrorism and visual extremism. But, this is because *godi* has been converted largely into a *godi* media. It doesn't help anyone. This is an institution which was called the fourth pillar. It was called the fourth pillar. Press freedom is nowhere mentioned in our Constitution. But it

is given the status of a fourth pillar. ...(*Interruptions*)... मेरा बोलने का समय कम है, इसलिए मैं आपको जवाब नहीं दे रहा हूं। Then comes vendetta politics. India is fortunate; unlike the two ladies who can't sit in the Central Hall in Bangladesh, and unlike Zia and Nawaz Sharif who can't sit in the Central Hall in Pakistan, we were fortunate that we did not have vendetta politics. It started, in a way, in a South Indian State. (*Time-bell rings.*) It then travelled to an East Indian State. It then went to the battle of the *Sardars* in a North Indian State. But, largely, the Central Government was free from it. Today, as one of your biggest alliance partners, you have the agencies, the three agencies we know well. And today, not only the laundry factory analogy, but a very good cartoon came, when the Pope said, "Son, if you confess, all sins are forgiven." So, the Indian man standing there on the side said, "No, Sir. All sins are forgiven if you join the ruling party." Sir, there are many more examples. My time is limited. I will end by saying कि बार-बार आपने आपातकाल की बात की। आप बिल्कुल सही कह रहे हैं, आपातकाल में गलतियां हुई हैं। आप मानकर चलिए। मैं मानता हूं, मैं स्पष्ट कहता हूं। कांग्रेस से पहले भी कहा है। पहली बात तो एक तर्क और कुतर्क की बात है कि यह क्या बात है कि आपकी 90 परसेंट स्पीचेज़ पहले अमेंडमेंट से, 1950 से शुरू होती हैं। आज के भारत में जो विकृतियां आई हैं, हम उनकी बात कर रहे हैं। Sir, half a minute! उन विकृतियों का

उत्तर क्या है, कि गलती आपने की या नेहरू जी ने की, तो हम भी करेंगे। यह लॉजिकल नहीं है, लेकिन दूसरी बात यह कि यह आपातकाल एक सीमा से बाध्य था, यह 18 महीने का था। जनादेश सबसे बड़ा होता है। इंदिरा गांधी जी के आपातकाल के बाद इंदिरा गांधी जी को जनादेश ने वापस चुनावित किया। यह आपातकाल एक संवैधानिक विकृति थी। जो संविधान अनुमोदित करती है, संविधान allow करती है। संविधान के अनुसार हुआ, गलतियां हुईं, अंत हुआ। आज इस अघोषित आपातकाल की क्या सीमा है? क्या संवैधानिक प्रतिबंध है? क्या संवैधानिक कंट्रोल है - Zero!

MR. DEPUTY CHAIRMAN: Singhviji, please conclude.

DR. ABHISHEK MANU SINGHVI: Sir, can I take half a minute more? You have already taken almost two minutes.

DR. ABHISHEK MANU SINGHVI: Sir, just 30 seconds! I am ending with what I started, not with words, but with a warning. With great respect to you and to the House, I say that the Constitution, that sacred scripture of our sovereignty, is under siege. The pillars of democracy tremble as tyranny tiptoes into our temples of power. The sanctity of secularism is being shredded, federalism is fractured and freedom is fettered. (*Time-bell rings.*) We are witnessing an era where institutions are being incapacitated, dissent demonized and truth throttled. The custodians of democracy have become its conspirators. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Please conclude.

DR. ABHISHEK MANU SINGHVI: The protectors of liberty are now its predators. Sir, we all have to act like citizens, and we all have to speak out and speak the truth. I am very grateful for the time given to me. Thank you.

(Ends)

MR. DEPUTY CHAIRMAN: Hon. Members, before I invite Vaikoji, I would like to inform you, since there are many Members who are yet to take part in the ongoing discussion, if the House agrees, we may extend the sitting of the House till 8 p.m. Okay!

(Contd. by BHS/4N)

BHS-DN/4N/6.00

MR. DEPUTY CHAIRMAN (Contd.): Now, Mr. Vaiko, three minutes please. *...(Interruptions)...* Three minutes is the time which has been given to you.

SHRI VAIKO: Some people take half-an-hour, some people take forty minutes and you are giving me three minutes. I don't want to speak.

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* This is the time which has been mentioned here. *...(Interruptions)...*

SHRI VAIKO: I don't want to speak.

MR. DEPUTY CHAIRMAN: This depends upon you. *...(Interruptions)...*

SHRI VAIKO: You may call somebody else.

MR. DEPUTY CHAIRMAN: Shri Prakash Chik Baraik, three minutes.

SHRI PRAKASH CHIK BARAIK (West Bengal): Thank you respected Deputy Chairman, Sir, for giving me this opportunity. मैं आज भारत के संविधान के ऊपर हो रही चर्चा में अपनी पार्टी ऑल इंडिया तृणमूल कांग्रेस की ओर से बोलने के लिए खड़ा हुआ हूं। सर, मैं यहां जो खड़ा हूं, यह भारत के संविधान की वजह से खड़ा हूं और मेरे राज्य की मुख्य मंत्री सुश्री ममता बनर्जी के आशीर्वाद से खड़ा हूं। मान्यवर, मैं जिस जगह से आता हूं, वह जगह एक चाय बागान है एवं मैं चाय बागान के वर्कर का बेटा हूं। बंगाल में मुझे first time किसी ने opportunity दी, तो माननीय मुख्य मंत्री ममता दीदी ने दी। सर, संविधान को लेकर जो debates,

discussion हो रहा है, मैं कई points को लेकर अपना वक्तव्य देना चाहता हूं। सरकार कानून बनाती है, नीति बनाती है, implement करती है, amendment करती है, इनका effect भारत में रहने वाली 140 करोड़ आबादी के ऊपर पड़ता है। Government ने health insurance के ऊपर GST लगाया। GST लगाने के बाद middle class के ऊपर कितना प्रभाव पड़ा, यह Government को समझना चाहिए। सर, पिछले तीन वर्ष में industrial sector के लिए केवल 5.65 लाख करोड़ रुपये ऋण माफ किया गया। अगर देखा जाए, तो यह कृषि क्षेत्र की तुलना में लगभग छह गुना से अधिक है। भारत कृषि प्रधान देश है एवं गरीब कृषकों के लिए सोचना सरकार का काम है। बेरोजगारी का क्या स्तर है, यह सब जानते हैं। Graduate एवं post-graduate जो बच्चे हैं, वे education लेकर घर में बैठे हैं, लेकिन अभी तक सरकार ने नौकरी देने का काम नहीं किया। देश में महिलाओं को सबसे ज्यादा स्वामित्व देने वाली स्टेट पश्चिम बंगाल है, MSME देने वाली state है। पश्चिम बंगाल में चार में से एक MSME महिला स्वामित्व, इसका मतलब यह है कि बंगाल सरकार व्यवसाय में विश्वास रखती है। मान्यवर, महंगाई की क्या स्थिति है, इसके बारे में सब जानते हैं। October, 2024 में food inflation 14 महीने के उच्चतम स्तर 11 प्रतिशत था, जबकि January, 2024 से November, 2024 में food inflation 8.11 प्रतिशत रहा। November में सब्जियों की inflation दर 29 प्रतिशत रही एवं October में 40 प्रतिशत से अधिक जा चुकी है। सर, 2011 के बाद से अभी तक जनगणना नहीं हुई है। आप सबको मालूम है कि federal structure से country चलती है, देश चलता है, लेकिन हर जगह पश्चिम बंगाल की उपेक्षा की जाती है,

पश्चिम बंगाल के fund को रोका जाता है...(समय की घंटी)... अगर सचेतन रूप में देखा जाए...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Conclude, Prakash*ji*. ...*(Interruptions)*...

श्री प्रकाश चिक बाराईक : जो fertilizer की demand 4.5 लाख टन थी, लेकिन केन्द्र सरकार ने 2.23 लाख टन आवंटन किया। इसके चलते आलू की फसल में बंगाल को बहुत प्रभाव पड़ा। जो पिछले वर्ष का 12.6 मिलियन टन था, वह देश की सबसे अधिक उत्पादन को लेकर ऑलरेडी हमने केन्द्र सरकार को चिट्ठी भी दी है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Prakash*ji*, conclude now. ...*(Interruptions)*...

श्री प्रकाश चिक बाराईक : मान्यवर, GDP rate सबको मालूम है। ...(समय की घंटी)... देश में GDP का सबसे निचला स्तर 5.2 परसेंट है। घरेलू liability 2013-14 में 3.19 थी, वह 2022-23 में बढ़कर 5.78 हो गई। ...(**समय की घंटी**)... ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Prakash*ji*, please conclude now. ...*(Interruptions)*...

श्री प्रकाश चिक बाराईक : GDP का रेट क्या है, यह सबको मालूम है। प्रधान मंत्री जी मन की बात तो करते हैं, लेकिन प्रधान मंत्री जी गरीबों की बात क्यों नहीं सुनते हैं।...(**समय की घंटी**)... धन्यवाद।

(समाप्त)

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Subhasish Khuntia, four minutes.

SHRI SUBHASISH KHUNTIA (Odisha): Hon. Deputy Chairman, Sir, I rise today with immense pride and gratitude to celebrate the 75th Year of our Constitution, a living document that has served as the backbone of our democracy. I pay my heartfelt tribute to the architects of the Indian Constitution. Sir, in reality, Odisha reflects a grave injustice to its people, and the spirit of the Constitution is being undermined.

(Contd. by RL/4O)

RL-LP/6.05/4O

SHRI SUBHASISH KHUNTIA (Contd.): Odisha is home to 40 per cent Scheduled Caste and Scheduled Tribe population and 54 per cent Other Backward Classes population. Despite these numbers, the OBC community has been systematically denied its rightful reservation in education. Article 16(4) of the Constitution provides for reservation to backward classes, and the Central Educational Institutions Act of 2006 clearly mandates reservation for OBC students. Yet, the Government has failed to implement this in Odisha. Moreover, the SC-ST population, which forms a significant 40 per cent in our State, is only receiving 20 per cent reservation in technical education admissions, far below what is

continuously mandated. This is blatant denial of justice, as enshrined in the Preamble, the soul of the Constitution. Can we call this justice for the people of Odisha?

The Odisha Legislative Assembly has already passed a Bill to conduct Caste Census and to implement 27 per cent reservation for OBCs by increasing the overall reservation cap. Yet, this Bill remains unimplemented. One of the primary excuses cited is the 50 per cent reservation cap set by the Supreme Court in the Indira Sawhney Judgment. But, Odisha presents a special case. Our SC-ST population is 16 per cent higher than the national average. This makes Odisha an exception—one that deserves to surpass this cap. I urge the Government to approach the Supreme Court and seek review of this cap in the context of Odisha's unique demography.

Sir, the Constitution also mandates targeted welfare policies for its citizens. But, how can such policies be created when we lack accurate data on caste demographics? I strongly urge the Government to conduct a comprehensive caste census in the upcoming National Census. This will help us design targeted policies that ensure true social justice.

Sir, Part XXI of the Constitution, from Articles 371 to 371J, provides special provisions to different States, recognizing their unique needs and challenges. Odisha too has a peculiar geography. It has abundant natural resources, but suffering with backwardness. Our leader, Shri Naveen Patnaik, has repeatedly demanded for Special Status for Odisha. This is not merely a demand, but a legitimate necessity. Let us not forget, Odisha produces nearly 50 per cent of the nation's minerals. Yet, our people are not receiving their fair share. क्या यही है सबका साथ-सबका विकास?

Hon. Prime Minister often spoke about the vision of Purvodaya, a holistic development of Eastern India. But I ask: How can Purvodaya be achieved when Odisha—a land of immense potential—continues to be neglected? *'पूरब से करते हैं वादे, पर पश्चिम तक सिमट रहे इरादे।'* क्या यही पूर्वोदय है? Now that we have a double-engine Government, I call upon the Centre to finally grant Odisha the Special Status. This will empower us to unlock our true potential and ensure inclusive growth for all. The State is also one of India's most disaster prone regions. Cyclone, floods and droughts cause immense losses and hampered progress. *(Time-bell rings.)*

In conclusion, as we celebrate the 75th Anniversary of our Constitution, let us not merely commemorate it, but renew our commitment to its ideals of Justice, Equality, and Welfare for All. Let us ensure that no citizen of Odisha is denied their constitutional rights. Let us uphold the spirit of the Constitution and work towards an Odisha—and an India—where social justice is not just a promise but a living reality. *Jay Jagannath*! *Bande Utkal Janani*. (Ends)

(Followed by DC/4P)

DC-RK/4P/6.10

MR. DEPUTY CHAIRMAN: Now Shri Birendra Prasad Baishya; three minutes.

SHRI BIRENDRA PRASAD BAISHYA (**Assam**): Thank you Deputy Chairman, Sir. It is a privilege for me to take part today, in the discussion on the glorious journey of 75 years of adoption of Indian Constitution. Our Constitution is a strong foundation of our democratic republic. My party is a democratic party. We believe in democracy and I strongly rise here to speak on the subject on behalf of my party, Assam Gana Parishad and my party President.

Our Constitution is a collective and individual effort. Today, on behalf of my party and on behalf of myself, I pay tribute to the officials,

Members of the Constituent Assembly, Dr. Rajendra Prasad, Chairman of the Constituent Assembly and Convener, Dr. B. R. Ambedkar for drafting a beautiful Constitution given to us. Sir, our Constitution is clear. Our Preamble is clear. Our Preamble is for justice, liberty and equality. Sir, from the depths of my heart, I have to say that this was not applicable at all to Assam under the leadership of Congress. India had one rule against foreign nationals. The Foreigners Act, 1946 is applicable for foreigners who stay in our country. But Congress adopted IMDT to protect Bangladeshis who are coming to Assam. To protect them, giving them voting rights, they amended the Constitution, but the hon. Supreme Court gave justice in favour of us and we, ultimately, got relief from the Supreme Court. The Supreme Court rescued us and IMDT was scrapped by the Supreme Court. This is injustice done to us. I will give you another example. In the year 1983, all the political parties, people of Assam were against the imposition of election in Assam in 1983. But the Congress Government forcefully conducted the elections. Thousands of people were killed during that election. Due to Congress, thousands of people were killed. They imposed the election. Out of two lakh votes, one person got 17 vote only and he was elected as…*(Time-Bell rings)*… Sir, please give me some more time because I am speaking..

MR. DEPUTY CHAIRMAN: One minute. माननीय बैश्य जी, आप बड़े सीनियर सदस्य हैं। प्लीज़, प्लीज़। I will just request you. यह समय कैसे तय होता है, इसे माननीय सदस्य जानते हैं। इसके लिए हाउस के रूल्स ऑफ प्रोसीजर है और रूल्स एंड कन्वेंशन है। यह समय मैं तय नहीं करता हूँ। I am supposed to follow it. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA: Sir, I agree. I respect you. This should be applicable to everybody. ...*(Interruptions)*...This should be applicable to everybody, not one single person...*(Interruptions)*... I am speaking...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Time is decided by the formula which has been devised by the House. Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, please give me some time. You have given extra time to everybody.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am coming to the point. Please give me two extra minutes.

MR. DEPUTY CHAIRMAN: I request you to conclude within one minute.

SHRI BIRENDRA PRASAD BAISHYA: Thank you, Sir. Sir, I am speaking this from my heart. Illegal election was imposed in Assam by the Congress. I would like to say one thing. As per Indian Constitution, we

are one nation, we must have one Constitution. Before Article 370 was revoked by the Parliament, India was one nation, not one Constitution because separate rule was applicable in Jammu and Kashmir. It is because of Prime Minister Narendra Modi and his Government, that by abolishing Article 370, we got justice and now India is one nation, India is one Constitution. I must compliment…*(Interruptions)*… Madam, I am speaking from my heart. What I am speaking from my heart…*(Interruptions)*… Can you explain to me…*(Interruptions)*…

MR. DEPUTY CHAIRMAN: Please conclude. …*(Interruptions)*…You have only nine seconds.

SHRI BIRENDRA PRASAD BAISHYA: So this is the reason, I am standing here to support the glorious journey of 75 years of the Constitution. …*(Time-Bell rings)*…

MR. DEPUTY CHAIRMAN: Thank you. You have already spoken for two more minutes. I am calling…*(Interruptions)*…

SHRI BIRENDRA PRASAD BAISHYA: I again pay respect to Ambedkar*ji*, Rajendra Prasad*ji* and all the Members of the Constituent Assembly for drafting the Constitution very nicely. I salute my Constitution, although the Congress have defied the Constitution. (Ends)

MR. DEPUTY CHAIRMAN: Now Shri Brijlal.

(Followed by DPS/4Q)

DPS-PRB/4Q/6.15

श्री बृज लाल (उत्तर प्रदेश) : उपसभापति महोदय, संविधान अंगीकृत करने का यह 75वां साल है। ऐसे ऐतिहासिक अवसर पर आपने मुझे बोलने का अवसर दिया है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। मैं सबसे पहले संविधान सभा के सभी 379 सदस्यों को प्रणाम करता हूं, नमन करता हूं। मैं कांस्टिट्यूशन ड्राफ्टिंग कमेटी के सभी सदस्यों और संविधान के मुख्य शिल्पी भारत रत्न बाबा साहेब डा. भीमराव अम्बेडकर जी को कोटि-कोटि नमन करता हूं।

उपसभापति महोदय, अभी मैं बड़े ध्यान से सुन सुन रहा था, हमारे विपक्षी लोग खासकर कांग्रेस पार्टी ने अपने संबोधन में बार-बार कहा कि उन्होंने बाबा साहब को बहुत सम्मान दिया है। उन्होंने यह भी कहा उन्होंने उनको कांस्टिट्यूशन ड्राफ्टिंग कमेटी का चेयरमैन बनाया। उपसभापति महोदय, पंडित नेहरू तो अंग्रेज विद्वान और एक जर्मन विद्वान को चाहते थे। ये दो ऐसे थे, जो पैसा लेकर कांस्टिट्यूशन लिखते थे। उस समय महात्मा गांधी जी ने कहा कि जब हमारे पास डा. भीमराव अम्बेडकर जैसा इतना बड़ा विद्वान है, तो क्यों न उनको संविधान सभा का अध्यक्ष बनाया जाए और तब उनके हस्तक्षेप से बाबा साहेब कांस्टिट्यूशन ड्राफ्टिंग कमेटी के चेयरमैन बने। महोदय, ड्राफ्टिंग कमेटी में सात सदस्य थे। उनमें से एक की डेथ हो गई, दो लोग बीमार हो गए, एक विदेश चले गए और कुल मिलाकर बाबा साहेब ने सिंगल हैंडेडली भारत का संविधान लिखा है। मैं अभी सुन

रहा था कि टी.टी. कृष्णमाचारी साहब ने जब उस पर दस्तखत करना शुरू किए, तब उन्होंने बाबा साहेब के इस रोल को सराहा कि मुख्य रोल बाबा साहेब डा. भीमराव अम्बेडकर का है।

महोदय, अभी कांग्रेस पार्टी की तरफ बहुत कुछ बोला गया। बाबा साहेब ने 10 अक्टूबर, 1951 को अपने इस्तीफे पर जो भाषण दिया था, मैं उसके कुछ अंश क्वोट कर रहा हूं, जो उनकी व्यथा को व्यक्त करेगा। वह क्वोट है: "It is now 4 years, 1 month and 26 days since I was called by the Prime Minister to accept the office of Law Minister in his Cabinet. The offer came as a great surprise to me. I was in the opposite camp and had already been condemned as unworthy of association when the interim Government was formed in August 1946. I was left to speculate as to what could have happened to bring about this change in the attitude of the Prime Minister. I had my doubts. I did not know how I could carry on with those who have never been my friends. I had doubts as to whether I could, as a Law Minister, maintain the standard of legal knowledge and acumen which had been maintained by those who had preceded me as Law Ministers of the Government of India."

उपसभापति महोदय, यह बाबा साहेब ने जो कहा, उनकी जो व्यथा थी, वह जोगेंद्र नाथ मंडल के प्रति थी। जब 1946 में कांस्टिट्यूएंट असेंबली के चुनाव हुए, तो बाबा साहेब बॉम्बे से चुनाव लड़े। कांग्रेस पार्टी ने सुनिश्चित किया कि बाबा साहेब

को हराया जाए और बाबा साहेब को हरा दिया गया। जोगेंद्र नाथ मंडल जी उनको पूर्वी बंगाल ले गए, जो आज बांग्लादेश है। वहां से खुलना जेसौर सीट से बाबा साहेब को जिताया गया। बाबा साहेब कांस्टिट्यूएंट असेंबली में पहुंच गए। महोदय, जब देश का बंटवारा हुआ - खुलना जेसौर सीट, जो असम के बॉर्डर पर है, वह हिंदू बाहुल्य क्षेत्र था - उस समय कांग्रेस मांग कर सकती थी कि इसको भारत को दिया जाए, लेकिन एक * के तहत वह नहीं दिया गया और उनकी कांस्टिट्यूएंसी पाकिस्तान को दे दी गई और बाबा साहेब मेम्बर ऑफ पाकिस्तान कांस्टिट्यूएंट असेंबली बना दिए गए। महोदय, यह * हुई थी। उसके बाद कुछ परिस्थितियां ऐसी हुई और दबाव पड़ा, तब महाराष्ट्र से एम. आर. जयकर की सीट खाली कराई गई और फिर बाबा साहेब चुनकर संविधान सभा में आए। वे गांधी जी के हस्तक्षेप से कांस्टिट्यूशन ड्राफ्टिंग कमेटी के चेयरमैन बने। यहां हमारे कांग्रेसी भाई कह रहे थे कि यह तो हमने किया और बाबा साहेब को सम्मान दिया, लेकिन इन्होंने बाबा साहेब का अपमान करने का कोई मौका नहीं छोड़ा।

(4R/AKG पर जारी)

AKG-USY/4R/6.20

श्री बृज लाल (क्रमागत) : उसके बाद मैं जोगेंद्र नाथ मंडल जी के बारे में बताना चाहता हूं। जब देश का बंटवारा तय हुआ, तो जोगेंद्र नाथ मंडल जी ने, जो आज के परिप्रेक्ष्य में भीम-मीम की राजनीति है, उन्होंने कहा कि बाबा साहेब, हमारे दलित Islamic country में अच्छे रहेंगे, क्योंकि जो आज कुछ intellectuals कहते हैं, मुसलमानों की भी आर्थिक-सामाजिक-शैक्षिक हालत वही है, जो हमारे दलितों की

---

*Expunged as ordered by the Chair.

है। वे बाबा साहेब की बात नहीं माने। वे पाकिस्तान गए, जिन्ना ने उनको Law Minister and Labour Minister बनाया। बाबा साहेब के रूप में यहां एक दलित भारत का Law Minister बना और दूसरा दलित पाकिस्तान का Law Minister बना। उसके बाद क्या हुआ! पाकिस्तानी अपने एजेंडे पर आ गए। जोगेंद्र नाथ मंडल जी की वजह से जो दलित थे, वे पाकिस्तान में, खास कर पूर्वी पाकिस्तान में रुक गए। लेकिन जब बंटवारा हो गया, तो जो सबसे ज्यादा कत्लेआम हुआ, उत्पीड़न हुआ, वह दलितों का हुआ, वहां के नमो शूद्र और मतुआ का हुआ। जब यह कत्लेआम होता रहा और Law Minister के तौर पर मंडल जी उसको नहीं रोक पाए, तो वे 3 वर्ष 2 महीने में भाग आए। एक देश का Law Minister भाग आया। वे कोलकाता में आकर रहे और गुमनामी में 5 अक्टूबर, 1968 को उनका देहांत हुआ। जब वे 8 अक्टूबर, 1950 को भागे, तो दलितों में भगदड़ मची। उनको असम में, बंगाल में बसाया गया। वे उत्तर प्रदेश में भी हैं। मैं 1986 से 1988 के बीच एक जिले, पीलीभीत का एसपी रहा हूं, जहां इस समय ढाई लाख दलित बंगाली हैं। उनकी कांग्रेस ने कोई सुध नहीं ली, उनको कोई अधिकार प्राप्त नहीं था। लेकिन 2019 में जब CAA बना, तब जाकर उन दलितों को भारत की नागरिकता मिली। जितनी भी नागरिकता धार्मिक आधार पर प्रताड़ित पाकिस्तान, अफगानिस्तान, बांग्लादेश, इन सब देशों के लोगों को मिली है, उनमें 70 से 75 परसेंट नागरिकता उन दलितों को मिली है। उपसभापति महोदय, CAA का जो सबसे ज्यादा फायदा हुआ है, वह दलितों को हुआ है।

फिर इन्होंने कहा कि बाबा साहेब को हमने बनाया, जिससे वे दलितों के लिए कुछ कर सकें, दलितों की हिमायत कर सकें, कुछ बना सकें, लेकिन बाबा साहेब

का जो resignation letter है, उसमें एक और बात आती है, मैं उसको पूरा पढ़ना नहीं चाहता। उसमें उन्होंने कहा कि हमको कानून मंत्रालय दिया गया, मेरे पास कोई प्रशासनिक पद नहीं था। बाबा साहेब चाहते थे कि उनको कोई प्रशासनिक पद दिया जाए, जिस प्रशासनिक पद को पाकर वे कुछ कर सकें, लेकिन उनको कोई प्रशासनिक पद नहीं दिया गया। उन्होंने कहा कि कई मंत्रियों को दो-दो, तीन-तीन मंत्रालय दिए गए। कोई मंत्री अमेरिका चला गया, तो उसके एवज में दूसरे को दे दिया गया, लेकिन वे इंतजार करते रहे, उनको पद नहीं दिया गया। पंडित नेहरू ने कहा कि हम आपको प्लानिंग देंगे। बहुत दिनों बाद तक तो प्लानिंग बनी नहीं और जब प्लानिंग बनी भी, तो उसमें बाबा साहेब का कहीं नाम नहीं था। उनको इस तरह से व्यथित किया गया, defunct किया गया, जिससे वे बहुत कुछ कर न पाएँ। महोदय, अब बात आती है कि वे दलितों के लिए कुछ करना चाहते थे, backwards के लिए करना चाहते थे, लेकिन किस तरह से पग-पग पर उनका विरोध हुआ, पग-पग पर ऐसी परिस्थिति create की गई कि वे कुछ कर न पाएँ। बाबा साहेब ने जो इस्तीफा दिया था, मैं उसको पढ़ रहा हूं। "The Prime Minister's whole time and attention is devoted for the protection of the Muslims" -- उपसभापति महोदय, यह बड़ा कड़वा शब्द है। -- "The Prime Minister's whole time and attention is devoted for the protection of the Muslims. I yield to none, not even to the Prime Minister, in my desire to give the Muslims of India the utmost protection wherever and whenever they stand in need of it. But what I want to know is, are the Muslims the only people who need

protection? Are the Scheduled Castes, the Scheduled Tribes and the Indian Christians not in need of protection? What concern has he shown for these communities? So far as I know, none and yet these are the communities which need far more care and attention than the Muslims".

(Contd. By 4s – PSV)

PSV-PK/4S/6.25

श्री बृज लाल (**क्रमागत**): महोदय, बाबा साहेब का यह कहना था कि पंडित नेहरू जी का केवल यह अटेंशन था - मुस्लिम्स और मुस्लिम्स। यह बाबा साहेब की व्यथा है। यह मैं नहीं बोल रहा हूँ। उन्होंने अपने भाषण में कहा था। महोदय, उनके इस्तीफे का जो पत्र है, वह गायब हो गया है। यह कैसे हो सकता है कि एक कैबिनेट मिनिस्टर राष्ट्रपति को इस्तीफा दे और वह गायब हो जाए? मैं सरकार से मांग करता हूँ कि इस पर एक जांच बैठनी चाहिए कि उनके इस्तीफे का वह पत्र, जिसमें बाबा साहेब ने क्या-क्या लिखा था, कहां है, क्योंकि उससे इनका एक्सपोज़र होता। उन्होंने भाषण में तो यह कह दिया, लेकिन शायद लिखित में और बहुत कुछ रहता है, इसलिए इसकी जांच होनी चाहिए।

श्री जयराम रमेश : महोदय, वह रिकॉर्ड में है। वह रिकॉर्ड में है। **...(व्यवधान)...**

श्री उपसभापति: प्लीज़।

श्री बृज लाल : अभी तो फिलहाल **...(व्यवधान)...**

श्री जयराम रमेश : वह रिकॉर्ड में है। ये गलत बोल रहे हैं। **...(व्यवधान)...**

श्री बृज लाल : अगर मैं गलत बोल रहा हूँ, तो उसके लिए मैं अपनी **...(व्यवधान)...**

श्री जयराम रमेश : वह रिकॉर्ड में है। **...(व्यवधान)...**

श्री बृज लाल : आज तक राइट टू इनफॉरमेशन एक्ट के तहत जो मांगा गया, वह नहीं दिया गया।**...(व्यवधान)...** महोदय, इसकी जांच करनी चाहिए। **...(व्यवधान)...** जी, महोदय। **...(व्यवधान)...**

श्री जयराम रमेश : क्यों * बोल रहे हैं? **...(व्यवधान)...**

श्री बृज लाल : मैं * नहीं बोल रहा हूँ। **...(व्यवधान)...** * आप लोग बोलते रहे हैं।

श्री उपसभापति: प्लीज़। आप लोग आपस में बात नहीं करें। **...(व्यवधान)...** * असंसदीय शब्द है। प्लीज़। **...(व्यवधान)...**

श्री बृज लाल : महोदय, अब मैं उसी बात पर आता हूँ। हमारे हरदीप पुरी जी बाबा साहेब का एक क्वोट कर चुके हैं। वही तुष्टीकरण की राजनीति, जो कांग्रेस करती रही है।

(**श्री सभापति** *पीठासीन हुए*)

आर्टिकल 370- महोदय, आर्टिकल 370 से दलितों को क्या फायदा हुआ? बाबा साहेब आर्टिकल 370 नहीं चाहते थे। बाबा साहेब शेख अब्दुल्ला की बात मानने को तैयार नहीं थे। उनका एक क्वोट है। एक क्वोट हमारे हरदीप पुरी जी कर चुके हैं, मैं दूसरा क्वोट कर रहा हूँ। "You wish India should protect your borders; she should built roads in your areas; she should supply you food, grains and Kashmir should get equal status as India. But the Government of India should have only limited powers and Indian people should have no

---

*Expunged as ordered by the Chair.

rights in Kashmir. To give consent to the proposal would be a treacherous thing against the interests of India and as a Law Minister of India, I will never do it." यह वह था, जो बाबा साहेब ने 370 के बारे में कहा था, लेकिन इन्होंने 370 कैसे बनाया? बाबा साहेब की absence में यह काम श्री एन. गोपालस्वामी अयंगर को दिया गया। ...(**व्यवधान**)... अयंगर साहब कभी कश्मीर में प्रधान मंत्री रह चुके थे। उन्होंने उसे ड्राफ्ट किया और जो बाबा साहेब नहीं चाहते थे, वह हुआ। इस तरह से आर्टिकल 370 और 35ए आया। इनके बारे में कहा गया था कि यह टेंपरेरी है, लेकिन वह लगातार चलता रहा। उसका सबसे ज्यादा खामियाजा दलितों ने भुगता है।

सभापति महोदय, 1957 की बात है। बख्शी गुलाम मोहम्मद कश्मीर के प्राइम मिनिस्टर थे। वहाँ के जो चीफ मिनिस्टर होते थे, वो वहाँ के प्राइम मिनिस्टर कहलाते थे। जब बख्शी गुलाम मोहम्मद ने प्रताप सिंह कैरो साहब से बात की, जो कि पंजाब के मुख्य मंत्री थे, तब उन्होंने कहा कि कैरो साहब, हमारे यहां सफाई कर्मी नहीं हैं, जो हमें चाहिए, क्योंकि हमारा कश्मीर स्वर्ग से नर्क बनता जा रहा है। सभापति महोदय, उस समय प्रताप सिंह कैरो साहब ने कहा कि आप उनके साथ अच्छा व्यवहार नहीं करेंगे, लेकिन जब उन्होंने आश्वासन दिया, तो आश्वासन मिलने के बाद गुरदासपुर और अमृतसर से 262 परिवार वहाँ पर गए। उनको वहाँ का परमानेंट रेजिडेंट सर्टिफिकेट देना चाहिए था, लेकिन उनको परमानेंट रेजिडेंट सर्टिफिकेट नहीं दिया गया और वहाँ जो 35ए लागू हुआ, उसके तहत यह प्रावधान था कि उनकी संतति, उनके बच्चे, चाहे वे पीएचडी कर लें, लेकिन उनको केवल

स्वीपर की, सफाईकर्मी की नौकरी ही मिलती थी। वे कश्मीर के बाहर तो आईएएस/आईपीएस हो सकते थे, लेकिन कश्मीर के कानून के अनुसार वे वहाँ केवल सफाईकर्मी हो सकते थे। इसलिए सबसे ज्यादा अत्याचार तो इन्होंने भुगता। महोदय, उसके बाद जब यह धारा 370 वहाँ से हटी है, तब जाकर उनको न्याय मिला है। आज भारत का कानून वहां लागू हुआ है। नहीं तो वहां पर 'अलग संविधान, अलग निशान और अलग प्रधान' का सिस्टम था। उसी पर पंडित श्यामा प्रसाद मुखर्जी ने कहा था कि एक देश में 'दो निशान, दो प्रधान और दो विधान' नहीं चलेंगे। उसके लिए मैं नरेंद्र मोदी जी और अमित शाह जी को साधुवाद देता हूँ कि यह जो कलंक थी, धारा 370, इसको उन्होंने 2019 में हटा दिया।

(4टी/वीएनके पर जारी)

VNK-PB/4T/6.30

श्री बृज लाल (क्रमागत) : इससे बाबा साहेब की आत्मा भी प्रसन्न हुई होगी, क्योंकि वे जो नहीं चाहते थे, वह हुआ था और अब उसको हटाया गया।

उन्होंने आरक्षण के बारे में कहा। पंडित नेहरू ने 1961 में लिखा था कि उन्हें आरक्षण पसंद नहीं है। यह सबको मालूम है, हालाँकि उसको अभी लीपा-पोती करने की कोशिश की गई। चलिए, हम उसको छोड़ते हैं। महोदय, एक अलीगढ़ मुस्लिम यूनिवर्सिटी है, जो 1920 में बनी थी और बीएचयू 1916 में बनी है। दोनों का एक्ट एक है केवल हिंदू और मुस्लिम शब्द अलग है। उस यूनिवर्सिटी ने आज तक दलितों, बैकवर्ड्स और अब सामान्य जाति को जो 10 परसेंट रिजर्वेशन दिया जाता है, वह नहीं दिया। मोहम्मद बाशा वर्सेज यूनियन ऑफ इंडिया में 1967 का जजमेंट

है, सुप्रीम कोर्ट के सात जजेज़ बेंच ने कहा कि आपको रिजर्वेशन देना पड़ेगा, लेकिन कांग्रेस की * में वहां पर आरक्षण नहीं दिया गया, जो संविधान प्रदत्त अधिकार था। यह चलता रहा। उसके बाद मिसेज गांधी पावर में आती हैं और उन्होंने मुस्लिम को कहा कि हम आपको माइनॉरिटी इंस्टिट्यूट का अधिकार देंगे। उन्होंने 1981 में अलीगढ़ मुस्लिम यूनिवर्सिटी एक्ट बदल दिया। आज बीएचयू रिजर्वेशन देता है। माइनॉरिटी यूनिवर्सिटी न होते हुए भी अलीगढ़ मुस्लिम यूनिवर्सिटी दलितों और बैकवर्ड्स को आरक्षण नहीं देता है। एक तरफ मोदी जी कानून बनाकर धारा 370 हटाते हैं, सीएए लाते हैं। उसमें दलित सबसे ज्यादा लाभान्वित होते हैं। जितनी नागरिकता मिली है, उनमें 70 से 75 प्रतिशत दलित हैं और कांग्रेस कानून बनाकर दलितों का हक छीनती है, उनका रिजर्वेशन छीनती है।

महोदय, इसके बाद मोदी जी ने बाबा साहेब को सम्मान देने के लिए 'पंच तीर्थ' बनाया। 'पंच तीर्थ' जाने का मुझे भी मौका मिला। मैं संविधान दिवस पर 26 तारीख को मुंबई गया था, चैत्य भूमि गया था, दीक्षा भूमि गया था। कांग्रेस ने कभी कुछ नहीं किया। बाबा साहेब के देहांत के बाद इन्होंने उनको भारत रत्न देने की बात नहीं सोची। इंदिरा जी ने खुद को भारत रत्न दे दिया, नेहरू जी ने खुद ले लिया। उसके बाद जब बीजेपी के समर्थन में गवर्नमेंट आई, तब जाकर 1990 में 31 मार्च को बाबा साहेब को भारत रत्न दिया गया। महोदय, उस समय आप भी थे। मैं इसके लिए आपको भी प्रणाम करता हूँ। भारत रत्न तो दूर, सेंट्रल हॉल में जहां हम लोग बैठते हैं, अब तो वह संविधान सदन है, वहां बाबा साहेब की फोटो तक नहीं थी। सेन्ट्रल हॉल में बाबा साहेब की फोटो लगना इनको नागवार लगता था।

---

*Expunged as ordered by the Chair.

जब सेन्ट्रल हॉल में बाबा साहेब की फोटो लगने की बात आई, तब हमारे कांग्रेसी भाई कहते थे कि दीवार पर जगह नहीं है, तो वीपी सिंह साहब ने कहा था कि दिल में जगह रखो, बाकी जगह तो अपने आप बन जाएगी। तब जाकर बीजेपी के सपोर्ट से सेंट्रल हॉल में बाबा साहेब का चित्र लगाया गया।

महोदय, संविधान बनाने में बाबा साहेब का मुख्य रोल रहा। उसके बाद जब मोदी जी गुजरात के मुख्य मंत्री थे, तो उन्होंने बाबा साहेब को सम्मान देने के लिए संविधान दिवस मनाने की शुरुआत की। यहां पर संविधान दिवस नहीं मनाया जाता था। जब मोदी जी 2014 में प्रधान मंत्री बने, तो इन्होंने 26 नवंबर 2015 से संविधान दिवस मनाने की शुरुआत की और तब से यह संविधान दिवस मनाया जा रहा है। यह बाबा साहेब को सबसे बड़ा सम्मान है। ...(**समय के घंटी**)... बाबा साहेब की जो निशानियां थीं, जो बाबा साहब के विचार थे, ये उनको मिटाना चाहते हैं।

सभापति महोदय, मैं नेचर का बड़ा प्रेमी हूँ। अगर आप किसी डाल को काट दें, तो उसमें स्ट्रेस पैदा होता है। जब स्ट्रेस पैदा होता है, तो उसकी खाल के नीचे जो बड्स रहती हैं, वे तेजी से उगती हैं। उसमें बहुत तेजी से डालियाँ निकलती हैं।

श्री सभापति : थैंक यू, बृज लाल जी।

श्री बृज लाल : ये चाहे जितना कर लें, लेकिन बाबा साहेब के जो अनुयायी हैं, उनकी संख्या लगातार बढ़ती जा रही है और बाबा साहेब का विचार पूरे दुनिया में अमर रहेगा। इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूँ।...(**समय के**

घंटी)... मैं फिर संविधान निर्माता बाबा साहेब को कोटि-कोटि नमन करता हूँ, जय हिंद, जय भारत!

(समाप्त)

(4यू/डीएस पर आगे)

SKC-DS/4U/6.35

MR. CHAIRMAN: Shri Kapil Sibal; ten minutes.

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, I consider it a great privilege to participate in this debate as we celebrate 75 magnificent years of our Constitution. And, while I respect the views of all the Members, distinguished Members on both sides, I think the time has come for us to start asking ourselves a question, which is fundamental to the future of India. And the question is the following: Has the Constitution failed us, or have we failed the Constitution? This Constitution is a wonderful document. And while we all sit here, we are like stars in the political firmament. But if you look at the sky today, it is polluted. You can't even see the stars. And I am worried about the pollution that has entered into our political framework. And it is because of our failing. I do not want to blame 'A' or 'B' for that, but we have failed collectively, because we have not been able to really generate the kind of confidence in the people of

this country to salute those of our forefathers who dreamt for India and for whom we are here today, to realize their dreams.

I will take just a few minutes and indicate what the points are because I have only 10 minutes. What did the Constitution framers say on the 26th of November, 1950 when we, the people of India, gave to ourselves this Constitution? They said that in this country we must secure for all our citizens Justice, social, economic and political. You ask yourself the question. Have we been able to deliver social justice in this country? Have we been able to deliver economic justice in this country? Have we been able to deliver political justice in this country? Look at the disparities between the rich and poor in this country. One percent of the people of this country actually have more than 20 percent of the national income, of the entire national income. One percent of the people of this country own 40 to 50 percent of the wealth of this country. That is where we are. Have we failed the Constitution? We have. You may say whatever you want to say about your Governments and they will say whatever they want to say when they were in power. The question is not that. Collectively, have we discharged the responsibilities that the forefathers, in fact, desired that we should do? And, I would give all of you just one sentence from Babasaheb Ambedkar, whom we talk about

all the time. On November 4, this is what he said, and I quote: "It is perfectly possible to pervert the Constitution without changing its form by merely changing the form of the administration and to make it inconsistent opposed to the spirit of the Constitution." You can talk all about this Constitution. The question is: How have you worked it? What have you delivered on the ground? You talk about political justice. What kind of political justice is there in this country when elected Governments are thrown out through processes of money power and defection? What is the political justice that you are giving? Is there any example in the history of the world where elected Governments have been thrown out in this fashion?

[THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair*]

And, there are judgments after judgments of courts saying that it should not have been done. Whether it was this side or that side, they used Article 356 for the purposes of changing Governments. Has that ever happened anywhere in the world? Has anybody spoken when poor Dalits are lynched in daylight, when their videos are shown in the social media? Do the powers that be say anything? They are silent. When civil war is going on in one part of the country, has anybody spoken for them, for the

women there? And then, we talk about social, economic, and political justice. We talk about liberty, liberty of faith, liberty of worship, liberty of thought and liberty of belief. Where is that liberty? I can say, in fact, there is no liberty in Parliament. I will tell you why. It is because you are bound by your whip. What is this whip? This whip controls our conscience. If I belong to a political party, can I ever speak against it? I cannot.

(CONTD. BY HK/4W)

HK-MZ/4W/6.40

SHRI KAPIL SIBAL (Contd.): One, I will be ostracised. Two, I will not become a Minister. So, I keep on praising, whether this side or that side, because that is the way our constitutional democracy functions. There is nowhere in the world where there is a whip in Parliament, other than in case of two exceptions, when the Government is going to fall when there is a No Confidence Motion and when the Budget is going to be passed. It is only on those two exceptions that there is a whip in political democracy. But, have you heard of any democracy which says that you are bound by the Whip of the Party, which means you have no conscience? I have the right to speak in Parliament, but 'No'. I have the right to say what I think about a particular Bill, but we are not entitled to speak. Is this how we are working our Constitution? What liberty are we

talking about when young students are in jail for four-and-a-half years and there is no choice of bail; when young girls are incarcerated for three years, four years, for protesting? Is that the liberty that our forefathers gave us -- Liberty of thought and of worship? What are we talking about? If there is an interfaith marriage, you bring laws to say, 'No; there will be an enquiry.' I mean, what kind of laws are we bringing in? You can have any law in this country, but it can be misused. And what about your investigating agencies? Remember, no democracy can survive without institutions. And what institutions do we have? We have only a few institutions. You have the institution of Parliament and I told you how it functions. You have the institution of a Governor, the link between the State and the Centre. You know what the Governors do in this country. They have become more political adversaries to the Government in power. That is what the Governors are doing in this country. You have the institution of the Election Commission. We know what the Election Commission does in this country. I wish there was a White Paper on the functioning of the Election Commission. I hope that when somebody else comes to power, we have to have a White Paper on how they have functioned. You adjourned the poll dates which were announced for polling; you adjourned it for a week and then you announced freebies.

You talk about EVM. I am not saying anything for or against EVM. The fact of the matter is, forget the EVM, what the Election Commission does when they know that after six o'clock, the voting has increased by 8 per cent or by 9 per cent? The Election Commission has never explained it to the people of this country. Previously, Election Commissioners used to give a Press briefing at five o'clock saying how many votes have been polled; what is the percentage of votes polled; why votes are yet to be counted because they are coming from remote areas or there is a flood somewhere; postal ballots have not been counted, etc. Those reasons were given. The Election Commission is not open with people in this country anymore. So, what are you doing to institutions in our country? I am not blaming you or them. I am saying, think about it. It is the survival of our future. Unless the institutions survive, you won't survive; we won't survive and this democracy won't survive. And yet, we celebrate it after 75 years because we have survived. No matter what has happened, we have survived. But you have to think of what is going to happen in the future if this continues. We are going to be in real trouble. Then, the Constitution talks about equality of status and opportunity. A gentleman here talked about digital revolution that has come. I was the Minister of HRD. Just ask a poor child in a village in Bengal or a village in Uttar

Pradesh, where is the digital equality there? They don't have connections. What are we talking about? ...(*Interruptions*)... Please allow me. The fibre optic network has not been laid yet. 2,50,000 Gram Panchayats have to be connected with the fibre optic network. They have not been connected yet. Where do you get Wi-Fi? People can't get lessons on mobile phones. Therefore, there is huge digital inequality in this country. And who is, in fact, prospering? It is the banks. The economic transactions are taking place through banks or the UPI. True, it is absolutely right. But the fact of the matter is, on the ground, 70 to 80 per cent of the people don't have the connectivity. I launched a product called 'Aakash'. The reason was that if we could get connectivity to people in the classroom, then a Maths teacher can teach 100,000 people at the same time.

(Contd. By KSK/4X)

KSK/DN/6.45/4X

SHRI KAPIL SIBAL (**contd.**): Now, think of the future. India is not about one man. India is about us. India is about the people of this country, and when somebody starts addressing himself as the third person, then I know that democracy is in real danger. ...*(Time bell rings)*... The last thing I want to say, and, I think, my time is almost over, is that the

Constitution talks also about fraternity. What does fraternity mean? Fraternity ultimately, in Hindi language, means भाईचारा। इसका मतलब यह है कि हममें आपस में कोई मतभेद नहीं होना चाहिए। चाहे हम किसी भी धर्म के हों, किसी भी जमात के हों, किसी भी कास्ट के हों, क्रीड के हों। अगर एक फैमिली भाईचारे के बिना नहीं चल सकती, तो देश कैसे चल सकता है? आप जो मर्जी करवा लीजिए। चाहे हरियाणा में करवा लीजिए या कहीं और करवा लीजिए, उससे कुछ नहीं होने वाला है। जब तक आपके देश में peace नहीं होगा, तब तक विवाद रहेंगे और विवाद रहेंगे, तो देश कभी भी आगे नहीं बढ़ सकता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद, आप समाप्त कीजिए।

SHRI KAPIL SIBAL: Please give me just two minutes. I just want to say that we are now facing a real challenge in the global community, and the challenge is the following: Previously, the imperial powers would capture us and exploit us. Today, who is capturing us and exploiting us? The global players of the world are doing this. They are capturing us because the kind of information they have about each of us, they will exploit that information to the full. They will use algorithms to actually control us. They will control us.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद, आप समाप्त कीजिए।

SHRI KAPIL SIBAL: One minute, Sir. And please think about artificial intelligence. This is the big danger to the future. It is a great opportunity,

but it is also a danger to the future. Now, your Government, forget about what you say here कि धारा 370 में क्या हो गया। हमने मुसलमानों के लिए कर दिया, दलितों के लिए कर दिया। आपने बहुत कुछ किया, लेकिन फ्यूचर जेनरेशन पर तो ध्यान दीजिए कि आगे क्या होने वाला है।...(व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आपका भाषण समाप्त हुआ। कृपया, आप बैठ जाएं। कृपया, समाप्त करें।

श्री कपिल सिब्बल : आपकी जो उपलब्धियां हैं, उनसे कुछ नहीं होने वाला है। That is a matter of the past. Please think of the future. Thank you very much, Sir.

(Ends)

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Shri Vaiko. You have seven minutes.

SHRI VAIKO (Tamil Nadu): Sir, first of all, I would say that Article 356 of the Constitution, which is being misused by the Union Government for threatening the State Governments, should be deleted. The Government is weaponising this Article to topple the elected Governments in the States. Originally, when the Constitution was adopted, the subjects, Education and Agriculture, were in the State List. Unfortunately, during the Emergency, they were transferred to the Concurrent List. I have moved a Private Member's Bill for bringing these back to the State List.

The greatest Justice, hon. Krishna Iyer, said on April 8, 1989, "If there is any constitutional institution hurrying to commit harakiri under the Indian sun, it is the office of Rajpal." There are several pathological factors which feed the suicide appetite. The euphemism of the Constitution, when operated by illiterates in the axioms of the Westminster culture, lends itself to horrendous distortions which never happen if the wheels of the governance are steered by the educated and intrepid Governors who are aware of the relevant arts, acquire constitutional humility, and have a vision of the processes of democracy, which empower them with wisdom to guide and courage to resist pressures from illicit quarters, particularly from the Union Executive. No Governor or President ever acts on his own. He has no sure machinery to seek information or secure advice, except the Department of Government. Indeed, by virtue of his high office, he cannot walk into the streets and make enquiries. He cannot demand from any source he fancies, materials necessary for deciding questions which may arise before him in his non-Governor capacity, and indeed, he may become the subject of serious criticism and constitutional misdemeanour if he gets enmeshed in political controversy or litigative embarrassment through dubious consultations of his own. The guarantee of making the

Governor a Chancellor is that in the usual constitutional manner, he will seek and rely upon advice given to him by the Education or other relevant Ministry.

(Contd. By 4Y — GSP)

GSP-LP/6.50/4Y

SHRI VAIKO (contd.): Whenever such questions arise in Government, the Governor's power is only to act according to the advice of his Ministers and not investigate on his own and decide differently or indifferently. But that is happening in Tamil Nadu now by the Governor. Independence of judgement is the first constitutional casualty of Governorship and in large measure, of the Presidency, except to direct reconsideration, seek effective information from the Ministry. The measure of the tyranny and treachery of the euphemistic text is gained from an instance. Article 52 declares that Supreme Command of the Defence Forces shall vest in the President. Can it be that the President, as the Supreme Commander, order the Armies? That will be naked dictatorship, demolishing democracy. Similarly, literal construction leads to tyranny of meaning, and a Governor, or for that matter, President, may well become under the device of construction, a dangerous Caesar.

Discarded and disgruntled politicians from the party in power in the Union, who cannot be accommodated elsewhere, get appointed. Such persons, while in office, tend to function as agents of the Union Government, rather than as impartial constitutional functionaries. The number of Governors who have displayed the qualities of ability, integrity, impartiality and statesmanship, has been on the declining side. These are the words of Babasaheb Ambedkar.

Speaking in the Constituent Assembly on the choice of Governors, Jawaharlal Nehru observed, "I think, it would be infinitely better if he was not intimately connected with the local politics of the province, and, would it not be better to have a more detached figure, obviously a figure that must be acceptable to the Government of the Province, and he must not be known to be a part of the party machine of that province. But, on the whole, it probably would be desirable to have people from outside, eminent people, sometimes people who have not taken too great a part in politics. Politicians would probably like a more active domain for their activities but there may be eminent educationists, or persons eminent in other walks of life, who would naturally, while cooperating fully with the Government and carrying out the policy of the Government..." He further said, "It is obviously desirable that eminent leaders of minorities, eminent

leaders of groups should have a chance, I think, will have a far better chance in the process of nomination than in the election." This is from the Constituent Assembly Debates (Revised Edition) Vol. III, pages 455 and 456.

In order to ensure proper selection of Governors, we cannot do better than reiterate the criteria laid down in this regard by Jawaharlal Nehru. As senior politicians are among those who are eligible for selection, it is desirable that a politician from the Ruling party in the Union is not appointed as Governor of a State, which is being run by some other party or a combination of other parties. Any error in this respect can be pointed out by the Chief Minister during consultation at the pre-appointment stage. Regrettably, all these noble suggestions have found their way into the waste paper basket at the PM's Secretariat.

The Rajamannar Committee suggested that the Governor should be appointed always in consultation with the State Cabinet. It further said that the Governor should be rendered ineligible for second term of office as Governor or for any other office of Government. He should not be liable for removal except proved misbehaviour or incapacity after enquiry with the Supreme Court.

With regard to the Centre-State relations, we have followed the British parliamentary system. Cardinal principles of British parliamentary system were followed by our forefathers and in their wisdom, when they evolved the constitution, they followed the principle of First Past the Post, whether he or she is the winner. That is the principle. I do not say that is the only perfect system. (Time-bell) I will take only two minutes. But, this is the system we have adopted. There are other systems. In France, till they get more than fifty per cent, there will be another election. Even in the United States of America, although a political party, whether Republican or Democrat, gets more votes in the States, it cannot get the chair of the President because of the electoral college system. I emphasize that let *namaz* be conducted in every mosque, right from the Himalayas down to Kanyakumari; prayers be conducted in every church throughout the length and breadth of the country; *pujas* be performed in all the temples; prayers to be held in all the Gurudwaras, Buddhvihars and Jain temples; and, the message of rationalism may also be spread by the torchbearers of rationalism without any hindrance and without abetting anybody. This is the nucleus of secularism.

(Contd. by SK/4Z)

K-RK/4Z/6.55

SHRI VAIKO (contd.): Our Preamble reads, "We, the People of India, having solemnly resolved to constitute India into a Sovereign Socialist Secular Democratic Republic and to secure to all its citizens:". The zealots of Hindutva forces are bent upon demanding to remove two words, 'socialism and secularism', from the Preamble in an undemocratic manner. I remember the words of Arignar Anna in Rajya Sabha made in 1963.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : समाप्त कीजिए। ...(**समय की घंटी**)...

SHRI VAIKO: He said, "I can never forget that I have got a hoary language called 'Tamil'." (*Time-bell rings*) "I will be never satisfied and I cannot be contained till that language in which my forefathers spoke, in which my poets have given sermons and scriptures..."

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : वाइको जी, प्लीज़ समाप्त करें। ...(**समय की घंटी**)...

SHRI VAIKO: I am just concluding. "... in which we have got classics and literature of inexhaustible knowledge, will find a due place as one of the official languages of the Union of India." The Government should set

up a committee to study the feasibility of treating all the 22 languages included in the 8th Schedule of the Constitution as Official Languages. The Assembly has not only refrained from putting a seal of finality and infallibility upon this Constitution by denying to the people the right to amend the Constitution as in Canada or by making the amendment of the Constitution subject to fulfillment of extraordinary terms and conditions as in America or Australia. (*Time-bell rings*)

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : श्री रामजी लाल सुमन। माननीय सदस्य, समय समाप्त हो गया है। ...(**व्यवधान**)... एक मिनट में समाप्त करिए। रामजी लाल जी, कृपया बैठिए। ...(**व्यवधान**)...

SHRI VAIKO: It is not a federal Constitution. It is neither federal nor unitary. Some call it quasi-federal. I quote Carl J. Friedrich. "Generally speaking, it can be said that decentralization is indicated where functional considerations are of primary importance whereas communal preoccupation demands a federal system." (Ends)

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : धन्यवाद। श्री रामजी लाल सुमन, आपके पास तीन मिनट हैं।

श्री रामजी लाल सुमन (उत्तर प्रदेश) **:** उपसभाध्यक्ष जी, भारत के संविधान के 75वें वर्ष में संविधान के प्रति हमारी कितनी प्रतिबद्धता है, हम इस सदन में इसे याद कर रहे हैं।

उपसभाध्यक्ष जी, जो संविधान को बनाने वाले थे, सबसे पहले मैं उन सभी लोगों को और विशेष रूप से डा. अम्बेडकर की स्मृति को प्रणाम करता हूँ। भारत के संविधान में 5,000 साल से ज्यादा पुरानी परंपराओं तथा कानून को खत्म करके, गुलामी और अस्पृश्यता को अपराध घोषित किया गया और देश के लोगों को सम्मान और बराबरी का दर्जा मिला। उपसभाध्यक्ष जी, जब इस देश का संविधान बनने को था, तब पंडित जवाहरलाल नेहरू जी कुछ नामों को लेकर महात्मा गाँधी जी के पास गए। उस समय महात्मा गाँधी जी का मौन व्रत था। उन्होंने कई लोगों के नाम सुझाए, लेकिन महात्मा गाँधी जी ने एक टिक किया और यह स्वीकार किया कि संविधान की मसौदा समिति के लिए कोई सबसे बेहतरीन व्यक्ति हो सकता है, तो उसका नाम डा. अम्बेडकर के अलावा कोई दूसरा नहीं है। उपसभाध्यक्ष जी, मैं आपके मार्फत यह बताना चाहूँगा कि डा. अम्बेडकर ने लिखा था कि संविधान कितना भी अच्छा हो, यह निश्चित रूप से बुरा ही होगा, यदि उसे लागू करने वाले लोग बुरे हों।

उपसभाध्यक्ष जी, 1857 से लेकर हिंदुस्तान की आजादी तक कुछ लोगों का देश के राष्ट्रीय आंदोलन में कोई योगदान नहीं रहा। वे संविधान की मूल भावना को भी नहीं जानते हैं। मैं आपके मार्फत यह निवेदन करना चाहूँगा कि ये लोग सरदार पटेल को बहुत याद करते हैं, लेकिन जब महात्मा गाँधी पर गोली चली थी, तब राष्ट्रीय स्वयंसेवक संघ पर प्रतिबंध लगाने का काम सरदार पटेल ने किया था।

(5ए/पीआरबी पर जारी)

YSR-PRB/7.00/5A

श्री रामजी लाल सुमन (**क्रमागत**) : उपसभाध्यक्ष महोदय, मैं आपसे एक निवेदन करना चाहूंगा कि इनका आदर्श तो हिटलर है। गोलवलकर की जो किताब है...(व्यवधान)... क्या बात है, आप मेरी बात सुनिए। ...(**व्यवधान**)... हां, आपका आदर्श हिटलर है, यह मैं आपसे कह रहा हूं ...(**व्यवधान**)... उपसभाध्यक्ष महोदय, यह गोलवलकर की जो किताब है - *We or Our Nationhood Defined*, इसमें लिखा है कि हिंदुस्तान के सभी गैर हिंदुओं को हिंदू संस्कृति और भाषा अपनानी होगी।

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : माननीय सदस्य, कृपया संविधान पर बोलें।

श्री रामजी लाल सुमन : सर, उसके पृष्ठ 40 पर लिखा है ...(**समय की घंटी**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : आपका भाषण समाप्त हुआ। तीन मिनट का समय पूरा हो गया है। श्री समीरुल इस्लाम।

श्री रामजी लाल सुमन : सर, मुझे एक मिनट तो बोलने दीजिए। *

(समाप्त)

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : आपका समय समाप्त हो गया और मैंने दूसरा नाम पुकार लिया है। आप बैठ जाइए। आपकी बात अंकित नहीं हो रही है।

---

*Not recorded.

SHRI SAMIRUL ISLAM (West Bengal): *"Sir, India is the largest democracy in the world. Thank you for giving me the opportunity to speak on the 75th anniversary of the Constitution. At the beginning of the Constitution, written on November 26, 1949, the words are 'We the People of India.' There is a word in our constitution - democracy and this democracy is in question today. According to the Economic Intelligence Unit, India's democracy score has fallen sharply in the last few years. The decline in democratic institutions and the crackdown on civil liberties are the reasons for this downfall. India's global ranking has fallen from 27 in 2014 to 46 in 2021. The number of suspensions of opposition MPs has increased 13 times in the last five years. Despite allegations of sexual harassment, communal incitement, and security breaches, no BJP MP has been suspended in the last ten years.

Baba Saheb Bhimrao Ambedkar wrote this Constitution with the main goal of realizing the demand for equal rights for all people; free from exploitation, discrimination and inequality.

————————————————————

*English translation of the original speech in Bangla.

But, sometimes I feel whether we will be able to hold and maintain this Constitution, which is our pride and honour. Our Parliament building is the sacred temple of the people, the mosque, the church, or the Gurudwara. I would like to read Article 67 (b) which says, "A Vice-President may be removed from his office by a resolution of the Council of States passed by a majority of all the then members of the Council and agreed to by the House of the people." ...(*Interruptions*)... If an attempt is made to suppress the opposition voice in this way within the Parliament and outside, the rights under the Constitution throughout the country will seem like a mirage to the common people.

Atrocities against religious minorities, tribals, Scheduled Castes, and indigenous people are increasing. The Adivasis are complaining for a long time that their religious code, Sarna Code is not being recognized.

Recently, a High Court judge said that the country would run according to the will of the majority. Is this the law! It seems that a judge who is the protector of the Constitution, is talking like a separatist. Look at the planned violence in Sambhal, Uttar Pradesh, in the name of the Jama Masjid survey, and four minority youths were killed. This is the state of affairs in the country! The Chief Minister of Uttar Pradesh has raised a

new slogan, instead of development - "Batenge to Katenge." ***...(Interruptions)...***

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : कृपया आप बैठ जाएं। **...(व्यवधान)...** कृपया बार-बार खड़े न हों, आपकी बात अंकित नहीं होगी।**...(व्यवधान)...**

SHRI SAMIRUL ISLAM: In this way, the divisive politics is being played against the people. We must remember that the divisive politics never brings about improvement in any country.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप समाप्त करें।

SHRI SAMIRUL ISLAM: Slogan is **"**बँटेंगे, तो कटेंगे"। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप समाप्त करें। आपका भाषण समाप्त हुआ। ...(**व्यवधान**)...

(Ends)

(Followed by VKK/5B)

VKK-AKG/5B/7.05

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : श्री बिकास रंजन भट्टाचार्य। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... आप कृपया शांत रहें। ...(**व्यवधान**)... माननीय सदस्य, कृपया सुनिए। ...(**व्यवधान**)... बिकास रंजन भट्टाचार्य जी, आप बोलिए।

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, my time may be started now.

Sir, we are discussing the glorious journey of the Indian Constitution. The Constitution was adopted by the people of India. I just take this opportunity to quote from the deliberations made by Mr. Jaipal Singh, who is from the *Adivasi* community. Kindly see what he felt. He was also representing there. He says that there are millions and hordes of people who have not heard about it. He says that the history of Indus Valley Civilisation, a child of which I am, shows quite clearly that it is the newcomers -- most of you here are intruders as far as I am concerned -- who have driven away my people from the Indus Valley to the jungle fastnesses. We are the most democratic people on earth. What my people require is not the safeguards of democracy, but we need the sustenance from the Constitution.

Sir, the Constitution is not for the people who are sitting in this luxurious building; the Constitution is for the people who are on the streets, staying there without any shelter in this winter season. What have we seen? We have seen that, in the progress of the Constitution, there are many milestones. Up to 1970, we saw that the Indian Constitution gave us the economic protection of nationalization of properties in favour of the country. Private properties were nationalized which ultimately benefited the Indian economy towards the direction of

economic democracy -- the foundation of the Constitution. Then, in 1975, we found a black spot. There was an Emergency declaration which was absolutely not in favour of the Constitution. Ultimately, that person came forward and apologized to the people saying that she had committed a mistake. That chapter is over. When we arrived in 2014, we found that initially there were deviations. Now, there is a deliberate attempt to destroy the basic features of the Constitution. When people see, as I referred to Mr. Jaipal Singh and *adivasis*, they say that they don't have any religion; they believe in worshipping nature and environment. They say that and when they find that the hon. Prime Minister of the country goes to lay foundation-stone of a *mandir* of a particular religious community, that really hits the heart of the Constitution. ...(Interruptions)... Then starts the destruction of the constitutional principles. ...(Interruptions)... We, the Indian people, are people as a whole. ...(Interruptions)... We are known. ...(Interruptions)... Sir, this sort of interruptions is going on. ...(Interruptions)... Please don't interrupt me.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप लोग कृपया शांत रहें।

SHRI BIKASH RANJAN BHATTACHARYYA: The hon. Prime Minister of the country cannot. ...(Interruptions)... I have more time. I was

interrupted. ...(Interruptions)... The hon. Prime Minister of a democratic country having taken oath on the Constitution cannot go to any temple to lay the foundation stone. ...(Interruptions)... He cannot spend the public money. ...(Interruptions)... He cannot have the right...(Interruptions)...

(Ends)

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका भाषण समाप्त हुआ। ...(**व्यवधान**)... श्री गोला बाबूराव। ...(**व्यवधान**)... आपका भाषण समाप्त हुआ, आप कृपया बैठ जाएँ। ...(**व्यवधान**)... No, no. ...(Interruptions)... आप Advocate General रहे हैं, आप बिराजें। ...(**व्यवधान**)... आप बैठिए।...(**व्यवधान**)... आपका समय समाप्त हो गया। ...(**व्यवधान**)... श्री गोला बाबूराव - उपस्थित नहीं। श्री रणदीप सिंह सुरजेवाला।

(5सी/पीएसवी पर आगे)

PSV-BHS/5C/7.10

श्री रणदीप सिंह सुरजेवाला (राजस्थान): वाइस चेयरमैन साहब, आपका शुक्रिया। सर, अगर हम संविधान के 75 वर्षों की बात करें, तो उसके लिए सबसे पहले यह जानना जरूरी है कि संविधान है क्या? क्या संविधान एक किताब का नाम है, क्या संविधान पूजा जाने वाला एक ग्रंथ है या क्या संविधान हाथी पर रखकर..

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अगर हम संविधान का संधि-विच्छेद करें, तो यह सम+विधान होता है, यानी - सबके लिए एक-सा विधान। यह है – संविधान।

श्री रणदीप सिंह सुरजेवाला : जी, सर। आपने बिल्कुल सही फरमाया।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : अब आप आगे बोलिए।

श्री रणदीप सिंह सुरजेवाला : परन्तु क्या संविधान हाथी पर रखकर झांकी निकालने वाला एक शास्त्र है? ...(**व्यवधान**)... सच्चाई यह है कि ...(**व्यवधान**)... तो वाइस चेयरमैन सर, संविधान है क्या? जैसा बाबा साहेब अंबेडकर ने संविधान के बारे में कहा था - संविधान तो समानता है, जैसा आपने भी कहा, यानी सबके लिए बराबरी का अधिकार है; संविधान तो आज़ादी है, यानी बोलने, सोचने, देखने, पहनने, खाने-पीने, धर्म मानने, विरोध करने, असहमत होने और विचार व्यक्त करने की आजादी; संविधान तो न्याय है, यानी छोटे-बड़े, ऊंचे-नीचे, अमीर और गरीब के भेदभाव से ऊपर उठकर सबके लिए बराबरी का दर्जा; संविधान तो भाईचारा है, जैसे मेरे एक और साथी ने कहा। यानी धर्म और जाति की नफरतों और विभाजनों से ऊपर उठकर प्रेम, सद्भाव, सदाचार और समान विधान का नाम संविधान है।

महोदय, संविधान के 74 सालों पर चर्चा के लिए संविधान के मायने जानना जरूरी है, क्योंकि सत्ता के हीरों का मुकुट पहना बादशाह आज संविधान के मायने भूल बैठा है। ...(**व्यवधान**)... सत्ता के सिंहासन और बड़ी-बड़ी कुर्सियों पर बैठे लोगों को आज की तारीख में यह जानने की जरूरत है कि संविधान के मायने क्या हैं। मैं अपने शब्दों में उन्हें चरितार्थ करने की कोशिश करूंगा।

वे राज के तंत्र, यानी सत्ता हथियाने और सरकार बनाने को संविधान मान बैठे हैं, परन्तु देश के लिए गरीबों की मुसीबतों और जनता की जरूरतों के आगे सत्ता की जवाबदेही के प्रजातंत्र को संविधान कहते हैं। ...(**व्यवधान**)... परन्तु देश के लिए गरीबी हटाना, न्याय करवाना और सबको बराबरी का दर्जा दिलवाना, संविधान है।...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : आप कृपया इनकी बात सुनें। ...(**व्यवधान**)... कृपया इनकी बात सुनें। ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला : वे टीवी पर सुर्खियाँ बनाने वाली, ज़ोर-ज़ोर से बोलती आवाजों को संविधान मान बैठे हैं, परन्तु देश के लिए टीवी के प्रायोजित शोर की बजाय वीणा की टंकार-सी बजने वाली आम आदमी की आत्मा की आवाज संविधान है। वे ईडी, सीबीआई और इनकम टैक्स के डंडा-तंत्र से विरोधियों को झुकाने और सरकारों को गिराने को संविधान मान बैठे हैं, ...(**व्यवधान**)... परन्तु वाइस चेयरमैन सर, देश के लिए नैतिकता, बहुमत और ईमानदारी की कसौटी पर सत्ता और शासन का खरा उतरना ही संविधान है। ...(**व्यवधान**)... परन्तु देश के लिए जूती गाँठने वाले गरीब, बोझा ढोने वाले कुली, मोटर रिपेयर करने वाले मिस्त्री, ट्रक चलाने वाले ड्राइवर, अनाज पैदा करने वाले किसान की आवाज को बुलंद करना ही संविधान है।

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : कृपया आप लोग शान्त रहें। ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला : सर, वे साधु का छद्म वेष धारण कर अहंकारी ताकत के नशे में मर्यादाओं की लक्ष्मण रेखा को कुचल देने को संविधान मान बैठे हैं, परन्तु देश के लिए तो पक्षीराज जटायु की तरह न्याय व कर्तव्य के बोध के लिए कुर्बानी देना ही संविधान है।

(5डी/वीएनके पर जारी)

VNK-RL/7.15/5D

श्री रणदीप सिंह सुरजेवाला (क्रमागत) : आजकल संविधान के नाम पर बड़े-बड़े लोगों द्वारा भारतीय राष्ट्रीय कांग्रेस को गाली देना और लांछन लगाना फैशनेबल हो गया है। काश! ये सब लोग कांग्रेस को पानी पी-पीकर कोसने की बजाय बाबा साहेब डा. अम्बेडकर द्वारा 25 नवंबर, 1949 के भाषण को पढ़ लेते, जो उन्होंने संविधान के एडॉप्शन से ठीक एक दिन पहले दिया था। प्रधान मंत्री जी ने भी उसकी चर्चा की थी। And I quote, अम्बेडकर जी ने कहा, "विधानसभा के अंदर कांग्रेस पार्टी की मौजूदगी से अराजकता की यह संभावना शून्य हो गई, जिसने इसकी कार्यवाही में व्यवस्था और अनुशासन की भावना लाई। कांग्रेस पार्टी के अनुशासन की वजह से ही मसौदा समिति संविधान को विधानसभा में पेश करने में सक्षम हुई। जिसमें प्रत्येक अनुच्छेद और प्रत्येक संशोधन के भाग्य के बारे में निश्चित जानकारी थी। बाबा साहेब अम्बेडकर आगे कहते हैं, इसीलिए विधानसभा में संविधान के मसौदे को सुचारू रूप से चलने का सारा श्रेय कांग्रेस पार्टी को जाता है।" यह थे बाबा साहेब अम्बेडकर। सर, मैं बहुत लंबी तकरीर नहीं करूंगा। बाबा साहेब अम्बेडकर ने 25 नवंबर, 1949 के संविधान सभा के संबोधन में तीन चिंताओं की चर्चा की। मुझे लगता

है कि वे चिंताएं आज के शोर मचाते शासकों और सरकारों पर लागू होती हैं। अंबेडकर जी की पहली चिंता - धर्म से ऊपर देश रखेंगे या धर्म को देश से ऊपर। And I quote, अम्बेडकर जी ने कहा, "यह चिंता इस तथ्य के एहसास से और भी बढ़ जाती है कि जाति और धर्म के रूप में हमारे पुराने शत्रुओं के अलावा हमारे पास कई राजनीतिक दल होंगे, जिनके राजनीतिक धर्म अलग-अलग और विरोधी होंगे। क्या भारतीय देश को अपने धर्म से ऊपर रखेंगे या धर्म को देश से ऊपर रखेंगे, लेकिन इतना तो तय है कि अगर दल धर्म को देश से ऊपर रखेंगे, तो हमारी स्वतंत्रता दूसरी बार खतरे में पड़ जाएगी और शायद हमेशा के लिए खो जाएगी।"**...(व्यवधान)...**

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : सुरजेवाला जी**...(व्यवधान)...** एक मिनट प्लीज।**...(व्यवधान)...**

श्री रणदीप सिंह सुरजेवाला : सर, मेरा समय pause कर दीजिए।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपका समय है। पुराने भवन यानी संविधान सदन में चेयरमैन और स्पीकर, दोनों के आसन के पीछे लिखा हुआ है - 'धर्मचक्र प्रवर्तनाय'। यह तो आपके समय में लिखा गया है।

श्री रणदीप सिंह सुरजेवाला : सर, मैं तो बाबा साहेब की स्पीच लेकर आया हूँ। आप कहें तो मैं इसको फ्लोर पर रख देता हूँ, authenticate कर देता हूँ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : नहीं, नहीं, आप अपनी स्पीच चालू रखें।

श्री रणदीप सिंह सुरजेवाला : सर, आज देश में क्या हो रहा है? क्या आज संविधान और देश को दरकिनार कर केवल सत्ता के लिए सांप्रदायिक झगड़ों और नफरत की

आग में नहीं झोंका जा रहा है? सत्ता के शहतीरों पर बैठे मुखिया जब श्मशान बनाम कब्रिस्तान की बात करे, जब मटन, मंगलसूत्र और * की बात करे, उसे अपना चेहरा बनाए, जब लोगों को कपड़ों और टोपी से पहचाने, जब बच्चों की संख्या की गिनती से देश की नीतियां चलवाए, जब दीपावली, रमजान और क्रिसमस का टकराव करवाए, तो फिर बताइए कि क्या बाबा साहेब की चेतावनी से सीख लेने की जरूरत नहीं है? अम्बेडकर जी की दूसरी चिंता थी - राजनीति में भक्ति या नायक पूजा निश्चित रूप से पतन और तानाशाही का मार्ग है।...(**व्यवधान**)... मुझे मालूम है कि वे शोर से सत्य को पराजित करने की कोशिश करेंगे, पर वे इसमें कामयाब नहीं होने वाले हैं। 25 नवंबर, 1950 को अम्बेडकर जी ने फिर कहा, and I quote, "यह सावधानी भारत के मामले में किसी भी अन्य देश की तुलना में कहीं अधिक आवश्यक है, क्योंकि भारत में भक्ति या जिसे भक्ति का मार्ग या नायक पूजा कहा जा सकता है, उसकी राजनीति में एक ऐसी भूमिका होती है, जो दुनिया के किसी भी अन्य देश की राजनीति में निभाई जाने वाली भूमिका से बेजोड़ है। धर्म में भक्ति आत्मा की मुक्ति का मार्ग हो सकती है, लेकिन राजनीति में भक्ति या नायक पूजा निश्चित रूप से पतन और अंततः तानाशाही का मार्ग है।"...(**व्यवधान**)...

---

*Expunged as ordered by the Chair.

मैं इसके कुछ उदाहरण देना चाहूँगा।

(5ई/डीएस पर जारी)

DS-DC/5E/7.20

श्री रणदीप सिंह सुरजेवाला (**क्रमागत**) : एक व्यक्ति ने कहा, किसान को लागत पर 50 प्रतिशत मुनाफा मिलेगा, 2022 तक किसानों की आय दोगुनी हो जाएगी। नतीजा क्या हुआ? ...(**समय की घंटी**)... उल्टा, सरकार बनते ही उचित मुआवजा कानून को खत्म करने की कोशिश की, फिर किसान विरोधी काले कानून लाए, 700 किसानों की शहादत हुई और आज भी किसान दिल्ली आने के लिए सिसक रहा है। ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) **:** अब आप दो मिनट में समाप्त कीजिए।

श्री रणदीप सिंह सुरजेवाला : सर, दो मिनट। एक व्यक्ति ने कहा कि नोटबंदी लाऊंगा, कालाधन, नकली नोट और उग्रवाद 50 दिन में खत्म करवाऊंगा। काला धन तो खत्म हुआ नहीं, नकली नोट तो खत्म हुए नहीं, उग्रवाद-नक्सलवाद तो खत्म हुआ नहीं, अर्थव्यवस्था खत्म हो गई। एक व्यक्ति ने कोरोना में बगैर सोचे-समझे लॉकडाउन लगाया और कहा कि ताली बजाओ, मोबाइल की लाइट जलाओ, कोरोना जादू से खत्म! कोरोना तो खत्म हुआ नहीं, गंगा मैया लाशों से अट गईं। लाखों लोग हजारों किलोमीटर पैदल चलकर गए और लाखों रोजगार खत्म हो गए।

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) **:** अब आप खत्म कीजिए।

श्री रणदीप सिंह सुरजेवाला : सर, अब मैं खत्म कर रहा हूँ। एक व्यक्ति ने कहा कि रात को 12 बजे संसद में घंटी बजाओ, जीएसटी लाओ और अर्थव्यवस्था आगे लेकर जाओ। जीएसटी आम व्यवसायी के लिए गब्बर सिंह टैक्स बन गया और सरकारी वसूली का ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) **:** मेरा नाम घनश्याम तिवाड़ी, यानी जीएसटी है। ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला : सर, अब मैं एक मिनट में तीसरी चिंता की चर्चा करूंगा। अम्बेडकर जी की तीसरी चिंता थी - आर्थिक और सामाजिक असमानता राजनीतिक लोकतंत्र के लिए खतरा है। सर, एक मिनट। 25 नवंबर को अम्बेडकर जी ने जो कहा उसको मैं यहां क्वोट करता हूँ। उन्होंने कहा, "हमें इस तथ्य को स्वीकार करके शुरुआत करनी चाहिए कि भारतीय समाज में दो चीजों का पूर्ण अभाव है। इनमें से एक समानता है। सामाजिक धरातल पर भारत में एक ऐसा समाज है, जो क्रमिक असमानता के सिद्धांत पर आधारित है। आर्थिक धरातल पर हमारे पास ऐसा समाज है, जिसमें कुछ लोगों के पास अपार संपत्ति है, जबकि कई लोग गरीबी में रहते हैं। हम कब तक इसे नकारते रहेंगे? यह राजनीतिक लोकतंत्र को खतरे में डाल देगा।"...(**समय की घंटी**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) **:** अब आप खत्म कीजिए। ...(**व्यवधान**)...

श्री रणदीप सिंह सुरजेवाला : सर, अब मैं अपनी बात समाप्त कर रहा हूँ। मैं आपके संज्ञान में लाता हूँ कि 140 करोड़ के देश में आज एक प्रतिशत लोगों के पास देश की

40 प्रतिशत संपत्ति है। हम एक बार फिर अंग्रेजों की आर्थिक असमानता में पहुंच गए हैं। किसान तो 27 रुपया प्रतिदिन कमाता है, ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) **:** अब आपका समय समाप्त हुआ।

श्री रणदीप सिंह सुरजेवाला : यदि संविधान को सशक्त बनाना है, तो बाबा साहेब की इन तीनों चिंताओं पर जरूर गौर करना पड़ेगा, तभी संविधान सशक्त हो पाएगा, क्योंकि लोग भी यही कह रहे हैं। ...(**व्यवधान**)...

(समाप्त)

श्री मुजीबुल्ला खान (ओडिशा) **:** उपसभाध्यक्ष महोदय, मैं अपनी बात बाबा साहेब अम्बेडकर के एक क्वोट से शुरू करना चाहता हूँ। बाबा साहेब अम्बेडकर ने कहा था कि किसी भी संविधान का अच्छा या बुरा होना इस बात पर निर्भर करता है कि उसे लागू करने वाले लोग कैसे हैं। अगर वे अच्छे नहीं हैं, तो अच्छा संविधान भी बुरा साबित होगा।

उपसभाध्यक्ष महोदय, हमारे देश में रोटी, कपड़ा और मकान, यह अधिकार सबको दिया गया है और ये तीनों चीजें सबको मिलनी चाहिए। पीडीएस के तहत हमारे यहां लोगों के पास हर महीने जो चावल पहुंचता है, जो राशन पहुंचता है, अगर उसमें कुछ दिक्कत आए तो क्या समस्या आती है, वह मैं आपको बताना चाहता हूँ। मैं ओडिशा से हूँ। वहां के आदिवासी बहुल जिले फूलबानी में तीन महीने से राशन नहीं पहुंचा है। जब वहां के लोगों ने आम की गुठली को कूटकर अनाज बनाकर खाया, तो उससे रिएक्शन हुआ और तीन लोगों की जानें चली गईं। इसका

जिम्मेदार कौन होगा? इसकी जिम्मेदार सरकार होगी या बाबा साहेब अम्बेडकर का संविधान होगा?

उपसभाध्यक्ष महोदय ,ओडिशा में 24 सालों तक नवीन पटनायक जी की सरकार रही और एक दिन भी ठीक टाइम पर चावल नहीं पहुंचने का कहीं से भी allegation नहीं आया, लेकिन पहली बार ऐसा हुआ है। हमारे संविधान में delay in justice के लिए क्या सुविधा है? बाबा साहेब ने तो हमको सारे अधिकार दिए हैं, फिर जस्टिस में डिले क्यों हो रहा है?

(5एफ/एमजैड पर जारी)

MZ-DPS/7.25/5F

श्री मुजीबुल्ला खान (क्रमागत) : लोगों को न्याय मिलने में इतना विलम्ब क्यों हो रहा है? उपसभाध्यक्ष महोदय, अभी एक घटना घटी है, जिसमें एक युवा इंजीनियर ने आत्महत्या कर ली, क्योंकि अदालत में दौड़-दौड़ कर उसकी हालत बुरी हो गई, लेकिन उसको न्याय नहीं मिला। जिन्होंने उसकी वीडियो देखी होगी, वे ही जान सकते हैं कि उसकी क्या हालत हुई थी। उसका नाम अतुल सुभाष था।

उपसभाध्यक्ष महोदय, संविधान के आर्टिकल 14, 15 और 21 में जाति, धर्म, लिंग और भाषा में भेदभाव न करने का अधिकार बाबा साहेब डा. भीमराव अम्बेडकर जी ने दिया है। महोदय, ऐसा क्यों हो रहा है कि वातावरण ठीक नहीं है। हाथरस जैसी घटना घट रही है, मणिपुर में समस्या है, देश के कई भागों में समस्या है, लोगों के दिल में डर बैठ गया है। संविधान हमको अधिकार देता है, सब धर्म के लोगों को,

सभी वर्ग के लोगों को अधिकार देता है, तो हम आज कुछ भी बोलने से डरते क्यों हैं, इसमें क्या समस्या है? मैं आपके माध्यम से सरकार को बताना चाहता हूं, सरकार से अनुरोध करना चाहता हूं कि बाबा साहेब डा. अम्बेडकर के संविधान के मुताबिक सबको समान अधिकार दिया जाए, सबको समान हक दिया जाए। जिसने भी भारत में जन्म लिया है, जो भी भारतवासी है, सब धर्म और सब वर्ग के लोगों को समान हक देना चाहिए।

उपसभाध्यक्ष महोदय, आंध्र प्रदेश में पोलावरम प्रोजेक्ट चल रहा है। छत्तीसगढ़ सरकार, ओडिशा सरकार – सुप्रीम कोर्ट तक केस चला गया है। मैं अनुरोध करना चाहता हूं कि हमारी संघीय व्यवस्था में हमारी केंद्र सरकार को इंटरफेयर करना चाहिए। इन दोनों सरकारों को बुलाकर discussion करना चाहिए और समाधान का रास्ता निकालना चाहिए। इसलिए कि एक मलकानगिरी जिला है, जो आदिवासी बाहुल्य है, वहां 90 परसेंट आदिवासी रहते हैं। अगर पोलावरम प्रोजेक्ट की हाइट ज्यादा बढ़ गई तो, उस जिले का एक तहसील और एक ब्लॉक पूरा डूब जाएगा। मैं आपके माध्यम से केंद्र सरकार से अनुरोध करूंगा कि वहां आदिवासियों को न्याय दिया जाए। पोलावरम प्रोजेक्ट की हाइट कम करने के बारे में सोचा जाए और तीनों राज्य सरकारों से बातचीत करके कुछ हल निकाला जाए।

मैं बस एक बात और कहूंगा कि कितनी भी परेशानी क्यों न हो ज़िन्दगी में, हमें हमेशा अपने अंदर आशा की किरण जलाए रखनी चाहिए।

(समाप्त)

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Now, Dr. M. Thambidurai; you have seven minutes to speak.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Vice-Chairman, Sir, as I rise to speak on behalf of AIADMK and my leader, Edappadi K. Palaniswami, on the 75th years of our Indian Constitution, my heart overflows with gratitude to Dr. Ambedkar. Dr. Ambedkar has given us the Constitution, which is a historical document, rewriting the lives of Indian people. What was forced on us by birth was erased by law and a new life was offered by the Constitution to the millions of the people who were born in this country. For example, a humble farmer's son like me, from a remote village, Chinthagampalli of Krishnagiri District in Tamil Nadu, became Law Minister of this country, a glorious portfolio held by Dr. Ambedkar himself. It was offered to me by my leader, Amma Jayalalitha. During the Vajpayee*ji* period, I was Law Minister. Indeed, social justice is the sole objective of the Dravidian Party. So, AIADMK Party leader, Puratchi Thalaivi MGR, made 69 per cent reservation for the OBC and SC people. And, Puratchi Thalaivi Amma, had included it in the Ninth Schedule to this Constitution,. Sir, our leader, Edappadi K. Palaniswami, recently requested, demanding the DMK Government, to take up caste-based census in Tamil Nadu. Whether the DMK will conduct the caste-based

Census, we don't know. But we are demanding that. Sir, when the Women's Reservation Bill was introduced in 1990, I was Law Minister in the Vajpayee Government. I introduced the Bill for women's reservation. It was a historical event. I can never forget that. But it is a dream now. The Modi Government has fulfilled the aspiration which Vajpayee*ji* imagined. And, I introduced the Bill. It was a great privilege to me, my AIADMK party, my leader, Madam Jayalalitha, who dreamt it during Vajpayee period. It is Modi*ji* who fulfilled it now.

(Contd. by USY/5G)

USY-DN/5G/7.30

DR. M. THAMBIDURAI (Contd.): Because of that, there have been two women Chief Ministers in Tamil Nadu. And, I am proud to say that both of them belong to the AIADMK party. My leader, Edappadi Palaniswami, the General Secretary of AIADMK, celebrated the centenary of the first woman Chief Minister of Tamil Nadu, Shrimati Janaki Ramachandran. But, the DMK Government has not honoured that celebration. This is really a matter of shame. ...*(Interruptions)*... No; no. I am telling that this was because of the women's reservation that there have been two women Chief Ministers in Tamil Nadu. And, there was a centennial celebration of the first woman Chief Minister of Tamil Nadu. But, the

DMK Government failed to celebrate that. They have just paid their lip service in the name of women's reservation. ...*(Interruptions)*...

Sir, our friend from the DMK spoke about the federal nature of the Constitution. They had been a part of the Central Government for about 18 years. In 1976, during the Emergency period, 'Education' was made a Concurrent Subject by the then Prime Minister, Shrimati Indira Gandhi. Earlier, it used to be a State Subject. What did the DMK Government do for eighteen years? Did they make any efforts to bring back 'education' under the State List? It is a matter of shame to just pay lip service. They are saying that they are going to stop the NEET Examination. Since the time the then Prime Minister, Shrimati Indira Gandhi, had brought 'Education' under the Concurrent List during the Emergency period, the people of Tamil Nadu are suffering. But, the DMK Government did not fulfill its promise by bringing back 'Education' under the State List.

Sir, now, I come to the issue of Katchatheevu. It is a very important issue. I want to raise this. In 1976, the DMK and Congress were in power. Katchatheevu was just given to Sri Lanka without the approval of the Parliament! ...*(Interruptions)*... In the recent elections, Modiji promised that he was going get back Katchatheevu once again. The DMK and the Congress pay only lip service to the people of Tamil Nadu.

Ever since Katchatheevu has been given to Sri Lank, the fishermen of Tamil Nadu are suffering a lot.

Now, I come to language issue. We are for all the languages of this country. ...*(Interruptions)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : कृपया बैठ जाइए। कृपया समाप्त करें। प्लीज़, समाप्त कीजिए।

DR. M. THAMBIDURAI: The languages in the Eighth Schedule including Malyalam, Telugu, Punjabi, Assamese, all of them should be declared as national languages of the country. ...*(Interruptions)*... Not only Tamil, Malayalam, Telugu, Punjabi, Assamese, all the languages that are there in the Eighth Schedule, must be declared as national languages of the country. Our hon. Prime Minister has always been praising all the cultures and other things of the country. ...*(Interruptions)*... We are celebrating 75th year of our Constitution's adoption. Ours is a co-operative federalism. But, DMK is not for that. They pay just lip service. The Congress spoiled the whole concept of cooperative federalism. But, at least, the present Government, Modi*ji*'s Government, has promised to honour cooperative federalism. Modi*ji* had himself served as a Chief Minister of Gujarat. He knows the aspirations of the States. ...*(Interruptions)*...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : कृपया समाप्त करें।

DR. M. THAMBIDURAI: Now, I come to the issue of mine auctions. While auctioning tungsten, they violated norms. ***...(Interruptions)...***

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : कृपया समाप्त करें।

DR. M. THAMBIDURAI: The Central Government wants that all the income should go to the State Government. But they are spreading wrong information. The Central Government has not taken away this power. It is still with the State Government. But, just to hide their corrupt practices, they are blaming the Central Government. That is why recently our leader, Edappadi Palaniswami, exposed the DMK corruption in the auctioning of mines. ***...(Interruptions)...*** It is a corrupt Government in the State. Thank you, Sir, for having given me this opportunity to speak here.

(Ends)

(Followed by PK/5H)

LP-PK/7.35/5H

डा .सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आज का भाषण प्रारंभ वहाँ से करना चाहूंगा, जहाँ से नेता प्रतिपक्ष ने शुरुआत की है। आज 16 दिसंबर है और आज का दिन भारत की ऐतिहासिक विजय का वह दिन है, जिसके लिए मैं स्मरण करना चाहूंगा उन सभी पात्रों को, जिन्होंने ऐतिहासिक विजय में बड़ी

महत्वपूर्ण भूमिका निभाई है। चाहे ढाका में paratroopers को lead करने वाले जनरल जे.जे.जैकब हों, Chief of the Eastern Command, General Jagjit Singh Arora हों, उस समय भारत के चीफ सैम मानेकशॉ हों और श्रीमती इंदिरा गाँधी हों। यह समय इस बात को भी याद दिलाता है कि जब कोई ऐसा वक्त आता है, तो प्रतिपक्ष साथ देता है। उस समय हमारे नेता और उस समय के नेता प्रतिपक्ष, माननीय अटल जी ने इंदिरा जी की तारीफ करके कहा था कि हम सरकार के साथ खड़े हुए हैं। इसलिए विपक्ष को याद रखना चाहिए कि किस ढंग से सरकार का समर्थन किया जाता है, परंतु मुझे एक बात याद आती है कि आज जहाँ कहीं भी इंदिरा जी की आत्मा होगी, वह बहुत अचंभित और स्तब्ध होती होगी कि क्या यह वही पार्टी है और क्या यह वही परिवार है, जिसके नेता का पाकिस्तान का पूर्व मंत्री फवाद चौधरी समर्थन करता है और यह वह है, जो कहता था कि मैंने पुलवामा में घुसकर मारा है? जिनका ख्वाज़ा आसिफ, उनके रक्षा मंत्री समर्थन करते हैं, जिनके बारे पूर्व प्रधान मंत्री इमरान खान floor of the House पर बोलते हैं, और जिनका नाम यू.एन. के डोज़ियर में लिखा जाता है? मुझे लगता है कि मैं इंदिरा जी को इन्हीं शब्दों में श्रद्धांजलि दे सकता हूं कि :

'बूढ़ा वंश इंदिरा जी का उपजा ऐसा लाल
इज़्ज़त सारी डुबो दई है, ऐसा किया कमाल'

महोदय, मैं आगे कहना चाहता हूं कि जब हम इस सदन में, संविधान के 75 वर्ष के उपलक्ष्य में एकत्रित हुए हैं, तो शायद वह 75 वर्ष के इतिहास का सबसे

ऐतिहासिक मौका था। सर, आपके लिए हैं। ...(**व्यवधान**)...सर, आपके लिए है, आप आगे सुनिए।

महोदय, मैं बताना चाहता हूं कि एक महत्वपूर्ण बात थी। वह महत्वपूर्ण बात यह थी कि एक तरफ Seventh Fleet भेजा गया था और चंद दिनों के अंदर अमरीका ने मान्यता भी दे दी थी। हमने 93,000 Prisoners of War छोड़े, मगर PoK में कुछ नहीं कर पाए। चलिए, वह एक अलग बात है, लेकिन हमारे 54 Prisoners of War पाकिस्तान में थे, वे नहीं मिल पाए – इसका मुझे आज तक आश्चर्य है। मुझे आश्चर्य है कि 93,000 देकर 54 नहीं ले पाए, सुलह की कौन-सी शक्ल सँवरती रही? मैं इनकी पॉलिसी के लिए कहना चाहूंगा।...(**व्यवधान**)...मैं आपके नेताओं के लिए बोल रहा हूं। मैं एक पंक्ति कह रहा हूं, आप सुनिए। बात तो सुनिए, आप क्यों परेशान हो रहे हैं? मैं कह रहा हूँ, 'चीन छीन देश का गुलाब ले गया' – यह पंडित नेहरू के लिए है, वे गुलाब का फूल लगाते थे। मैं कहना चाहता हूं:

'चीन छीन देश का गुलाब ले गया
ताशकंद में वतन का लाल सो गया।
और ये सुलह की शक्ल को सँवारते रहे
और जीतने के बाद बाजी हारते रहे।'

महोदय, मैं अब आज के विषय पर आता हूं, जो संविधान के संदर्भ में है। अभी अभिषेक मनु सिंघवी जी ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**): कृपया बैठ जाइए।

डा .सुधांशु त्रिवेदी : सब दिखाई पड़ रहा है। देखिए, मैंने तो इनके नेताओं की तारीफ की है, फिर भी इनसे तारीफ हज़म नहीं हो पा रही है।...(**व्यवधान**)...मैं इसीलिए कह रहा हूं, आप सुनिए। जब हम संविधान के विषय पर आते हैं, तो संविधान का सबसे पहला वाक्य है - 'We the people of India' अर्थात् 'हम भारत के लोग।' सभापति महोदय, अगर 'हम', 'हम लोग' और 'भारत ' - इन तीन शब्दों का अर्थ समझ लें, तो संविधान निर्माताओं का मूल भाव समझा जा सकता है, मगर अफसोस है कि सर्वाधिक भ्रम इसी विषय को लेकर किया जाता है। अभी अभिषेक मनु सिंघवी जी ने बोला और कई वक्ताओं ने भी बोला कि इस बात की आशंका थी कि हम democracy में survive करेंगे या नहीं करेंगे, लेकिन survive करने वाली बात नहीं है, मैं अपने आज के समय के विपक्षी दलों से कहता हूं कि पूरे Eastern Hemisphere को उठाकर देखिए, बड़े देशों में sustainable, absolute and vibrant democracy सिर्फ भारत है, जापान और ऑस्ट्रेलिया तो Constitutional monarchy हैं। यदि देखा जाए, तो पूरे पूर्वी गोलार्द्ध में absolute democracy, vibrant democracy and consistent democracy सिर्फ भारत है। हमें यह भी समझना चाहिए कि आज democracy के under विश्व की 34 प्रतिशत population है, जिसमें से 17 प्रतिशत अकेले हम हैं। We are the defenders of democracy in the entire world. कोई और नहीं है, जिसे दूसरे नेता जाकर समझते होंगे। परंतु मैं यह भी बताना चाहता हूं कि अगर हमने democracy में survive किया है, तो यह कोई अनायास नहीं है। Constituent Assembly की डिबेट में डा. राधाकृष्णन ने जो कहा था, मैं उसे क्वोट करता हूं। उन्होंने कहा था, 'गणतांत्रिक व्यवस्था इस देश के

लिए कोई नया प्रयोग नहीं है, यह इतिहास के आरंभ काल से भारत की व्यवस्था में थी।' मैं बाबा साहेब अम्बेडकर को क्वोट करना चाहूंगा। उन्होंने कहा था, 'लोकतंत्र की अवधारणा भारत के लिए कोई बाहर की अवधारणा नहीं है, It is not an alien object. यह कोई अपरिचित चीज़ नहीं है, यह प्राचीन काल से भारत की व्यवस्थाओं में निहित थी।' उन्होंने बौद्ध संघों का उल्लेख किया था। मैं अपने सम्माननीय मित्रों को बताना चाहता हूं कि भारत में लोकतंत्र की व्यवस्था कहाँ से थी। आप कर्नाटक में, 12वीं शताब्दी के भगवान बसवन्ना के अनुभव मंडपों को देखिए। चोल साम्राज्य में 8वीं और 9वीं शताब्दी में गाँव के elected प्रतिनिधि होते थे।

(RK/5 j पर जारी)

RK-PB/7.40/5J

डा. सुधांशु त्रिवेदी (क्रमागत) : उसके पीछे जाइए, तो वैशाली का गणराज्य है, जिसका उल्लेख हमारे जदयू के अध्यक्ष जी ने भी किया। उसके पीछे जाइए, तो वैदिक काल में सभा और समितियाँ बैठकर इसी लोकतांत्रिक व्यवस्था के तहत कार्य किया करती थीं। बाबा साहेब अम्बेडकर, जो ड्राफ्टिंग कमिटी के चेयरमैन थे, अगर उन्होंने इन सारी परंपराओं के चित्र उसमें रखे हैं, तो इसका अर्थ हुआ कि भारत की डेमोक्रेसी मूल रूप में वहाँ से आती है। मैं एक और बात क्वोट कर देता हूँ। भारत रत्न, पूर्व राष्ट्रपति, डा. प्रणब मुखर्जी जी ने भी जून, 2018 में आरएसएस हेडक्वार्टर पर अपने भाषण में कहा था कि "भारत ही लोकतंत्र का मूल है और वैशाली का गणराज्य विश्व का पहला गणराज्य था।"

महोदय, अब मैं बताना चाहता हूँ कि भारत कैसा है। हमारे विरोधी लोगों को विदेश की बात ज्यादा समझ में आती है, तो देश क्या कहता है, उससे ज्यादा यह समझिए कि विदेश क्या कहता है। मैं सिर्फ दो बड़े नाम लूँगा। चाइना - मैं कहता हूँ कि कोई भी जाकर चेक कर लीजिए कि ancient चाइनीज़ में भारत का नाम क्या है - Tianzhu. वहाँ पर 'Zhu' शब्द का प्रयोग केंद्र के लिए होता है, जैसे हमारे भारत में पुर है, जयपुर, नागपुर, कानपुर वगैरह। अगर आप आज जाकर 'Tianzhu' सर्च करेंगे, तो उन्होंने विकिपीडिया में कुछ घपला कर रखा है। सीधे-सीधे लिखकर नहीं आता है, पर चाइनीज़ भाषा की डिक्शनरी में जाइए, उसमें 'Tian' का अर्थ है - हेवेन और 'Zhu' का अर्थ है - केंद्र। Ancient चाइना में माना जाता था कि भारत क्या है - 'It is a centre of Heaven.' Ancient Japanese में भारत का नाम है — 'Tenjiku', that is, a centre of Heaven' और यह कहते हैं कि देश ही नहीं था! चीन भी कह रहा है और जापान भी कह रहा है कि यह देश तो वह है, जो स्वर्ग का केंद्र था। अब मैं मिडिल ईस्ट के बारे में बताना चाहता हूँ। अरब में आठवीं और दसवीं शताब्दी में अरब के जितने भी बड़े-बड़े राइटर्स हुए, Ibn-e-aseer हों, Ibn-e-kaseer हों, al-Tabrari हों या Ibn Khaldun हों, उन्होंने क्या लिखा है —*Ash'uru bi-naseem bārid ya'tī min Bilad al-Hind,* यानी "When I look towards India, the cool breeze of knowledge comes to us." पूर्व का भी बता दिया, पश्चिम का भी बता दिया, मगर हम क्या करें? इंडिया के लिए Arthur Schopenhauer ने लिखा कि यहाँ पर "Product of Highest Human Wisdom" के ऊपर एक फिलॉसफी आई है। यह है हमारा देश था, मगर अफसोस कि आज भी लोग यह कहते हैं -- जब

माननीय प्रधान मंत्री जी यह कहते हैं कि "Bharat is the mother of democracy", तो वे यह संविधान की मूल भावना के अनुरूप कहते हैं, मगर अभी भी कई लोगों को "defenders of democracy" कहीं ओर से नजर आते हैं। उपसभाध्यक्ष महोदय, हमारे इस देश के लिए क्या कहा जाता था -

"गायन्ति देवाः किल गीतिकानि धन्यास्तु ते भारतभूमिभागे।
स्वर्गापवर्गास्पदहेतुभूत भवन्ति भूयः पुरुषाः सुरत्वात्।"

अर्थात यह भारत भूमि धन्य है, इसकी स्तुति में देवता भी गीत गाते हैं, क्योंकि स्वर्ग में रहने के बाद भी यहाँ मनुष्य के रूप में जन्म लेने को लालायित रहते हैं, यह मोक्ष भूमि है। मैं, on a lighter note, कहना चाहूँगा कि जो लोग मानते नहीं हैं कि भारत डेमोक्रेसी है, वे लोग कहते हैं कि यह इंग्लैंड के Magna Carta 1215 से आया था और वे इंग्लैंड को मदर ऑफ डेमोक्रेसी मानते हैं, तो मैं कहना चाहूँगा कि इंग्लैंड के पूर्व प्रधान मंत्री की मदर-इन-लॉ हमारे इसी सदन की सदस्य हैं, आप मदर ऑफ़ डेमोक्रेसी नहीं मान रहे, तो मदर-इन-लॉ ऑफ डेमोक्रेसी ही मान लेना चाहिए।

महोदय, मैं यह बताना चाहता हूँ कि यह देश कैसे एक था। जो 'We the people' कहा गया है, मैं बताना चाहता हूँ कि जब माननीय प्रधान मंत्री जी को श्री राम जन्मभूमि का उद्घाटन करना था, उससे पहले वे दक्षिण के जिन मंदिरों में गए थे, उनमें से एक तमिलनाडु का रंगनाथस्वामी मंदिर, श्रीरंगम है। उस श्रीरंगम मंदिर की महत्ता क्या है? यह माना जाता है कि जो अयोध्या के कुल देवता हैं - भगवान विष्णु, वे रंगनाथस्वामी के रूप में वहाँ विद्यमान हैं, क्योंकि जब उन्हें युद्ध करना था, विभीषण का राज्याभिषेक करना था, तब उन्होंने अपने कुल देवता को वहाँ स्थापित

किया। समझिए, वे अयोध्या के नरेश हैं, पर कुल देवता तमिलनाडु में हैं - देश इस प्रकार से जुड़ता है। भगवान कृष्ण ने अपना शरीर छोड़ा द्वारका में और हृदय जगन्नाथ पुरी में है - देश इस तरीके से जुड़ता है। इसके बावजूद लोगों को समझ में नहीं आता है कि यह देश कभी जुड़ता था, तो मैं कहना चाहता हूँ कि आज भी जब कभी आप पूजा करते हैं और हाथ में जल लेते हैं, तब पंडित क्या बोलते हैं -

'गंगे च यमुने चैव गोदावरी सरस्वती।
नर्मदे सिन्धु कावेरी जलऽस्मिन्सन्निधिं कुरु।।'

देश की सारी नदियों का स्मरण हो जाता है। इस प्रकार से देश एक संकल्प के थ्रू आकर जुड़ता है, इसलिए इसकी डेफिनेशन भी दी गई है। हमारे कॉंस्टीट्यूशन में 'India, that is, Bharat' कहा गया है, तो इंडिया एक geographical connotation है, जो Indus river के इस तरफ है, फिर देश कैसे नहीं था? भारत के बारे में कहा गया है -

"उत्तरं यत् समुद्रस्य हिमाद्रेश्चैव दक्षिणम् ।
वर्षं तद् भारतं नाम भारती यत्र सन्ततिः ॥"

पूरे भारत की डेफिनेशन दी गई है, जो समुद्र के उत्तर में और हिमालय के दक्षिण में है, मगर हम क्या बताएं कि अभी भी लोगों के दिमाग में वह विचार है।

(5के/पीआरबी पर जारी)

PRB-SKC/5K/7.45

डा .सुधांशु त्रिवेदी (क्रमागत) : अब मैं अगले विषय पर आता हूं — स्वतंत्रता आंदोलन। कांग्रेस बहुत दावा करती है कि उसने स्वतंत्रता आंदोलन में बड़ा काम

किया है। इसमें निश्चित रूप से कांग्रेस के बड़े नेताओं का योगदान था, हम इसको नकारते नहीं है, परंतु उस योगदान के बाद उस योगदान में कितना मिष्ठान्न लेने का प्रयास हुआ, इस संबंध में मैं कांग्रेस के एक नेता को क्वोट करना चाहता हूं। आप सभी ने वह बड़ा प्रसिद्ध गीत सुना होगा – 'कदम कदम बढ़ाए जा, खुशी के गीत गाए जा'। यह आजाद हिंद फौज का गीत था, इसको लिखने वाले वंशीधर शुक्ल थे। वे कांग्रेस के नेता थे। 1942 में भारत छोड़ो आंदोलन की वजह से उनको नौकरी से निकाल दिया गया। वे लखनऊ में आकाशवाणी में कार्य करते थे। आजादी के बाद उन्होंने जो भ्रष्टाचार देखा, उस पर उन्हीं की पंक्ति को मैं क्वोट करता हूं। पहले कांग्रेस का सदस्यता शुल्क एक चवन्नी हुआ करता था और नारा होता था – *'एक चवन्नी चांदी की, जय बोलो महात्मा गांधी की'।* वंशीधर शुक्ल जी ने लिखा कि अब क्या होने लगा है, उन्होंने कहा:

"कहां ऊ बेड़िन की झंकार, कहां ई कुर्सी गद्देदार,
कहां चवन्नी मांगे गुजर, कहां अब रिश्वत बेशुमार,
हुइगा स्वतंत्र भारत हमार"

आगे उन्होंने लिखा :

"कॉलेज की सब खिड़की स्वतंत्र, टीचर, लड़का, लड़की स्वतंत्र,
हाकिम स्वतंत्र, हरहा स्वतंत्र, गलियार घूर चरहा स्वतंत्र,
परतंत्र हुए ईमानदार, हुइगा स्वतंत्र भारत हमार"।

मैं यह 1950 के आसपास की बात कर रहा हूं। अब मैं संविधान की तरफ आता हूं। पहले संविधान संशोधन के बारे में हमारे बहुत से लोग बोल चुके हैं, मैं उसकी डिटेल में नहीं जाना चाहता हूं। मैं सिर्फ यह बताना चाहता हूं कि अभिव्यक्ति की

स्वतंत्रता, फ्रीडम ऑफ स्पीच हमारी परंपरा में है और परंपरा जिस सीमा से है, मैं चुनौती से कहता हूं कि दुनिया में ऐसी कोई कंट्री, कोई सिविलाइजेशन नहीं हो सकता। हमारे यहां जहां एक तरफ ये माना गया है कि वेद ब्रह्म वाक्य हैं - वेद वाक्यम जनार्दनम, तो यहीं पर एक ऐसा भी संप्रदाय हुआ, जिसने कहा — 'त्रयो वेदस्य कर्तारः धूर्त, भांड, निशाचराः - वेद के पढ़ने वाले तीन - धूर्त, भांड और निशाचर, उस चार्वाक को भी स्थान दिया गया। क्या इससे ज्यादा उदार फ्रीडम ऑफ स्पीच किसी को चाहिए, जो यह कहते हैं कि फ्रीडम ऑफ स्पीच सिर्फ पंडित जवाहरलाल नेहरू के माध्यम से आई थी!

अब मैं बताना चाहता हूं, जो फर्स्ट अमेंडमेंट हुआ, अगर उस समय दो घटनाएं नहीं होती - 15 दिसंबर, 1950 को सरदार पटेल जी की मृत्यु हो गई थी और 6 अप्रैल, 1950 को श्यामाप्रसाद मुखर्जी जी ने कैबिनेट छोड़ दिया था। अगर इन दोनों में से सरकार में कोई होता, तो मुझे पूरा विश्वास है कि यह नहीं हो पाया होता। उस फ्रीडम ऑफ स्पीच की कैजुअलिटी क्या हुई, मैं यह बताना चाहता हूं। बाबा साहेब अम्बेडकर ने जब 6 अक्टूबर, 1951 को अपना इस्तीफा दिया - जयराम रमेश जी ने वह बात ठीक कही थी कि वह सरकार के आंकड़ो में भी उपलब्ध है।

...(**व्यवधान**)...

श्री जयराम रमेश : वह रिकॉर्ड में है।

डा .सुधांशु त्रिवेदी : जी, वह बिल्कुल है। सर, यह तो है, मगर अब मैं क्वोट करना चाहता हूं - बाबा साहेब अम्बेडकर जी के बारे में पद्म भूषण धनंजय कीर, जिनको इंदिरा जी की सरकार के द्वारा पद्म भूषण प्राप्त था, उन्होंने बाबा साहेब की सबसे

ऑथेंटिक ऑटोबायोग्राफी लिखी - उन्होंने लिखा, 10 अक्टूबर, 1951 को लोक सभा में बोलने के लिए जब खड़े हुए और कहा कि मुझे अपना बयान प्रस्तुत करने की अनुमति दी जाए, तो उपसभापति ने कहा कि श्रीमान अम्बेडकर, अगर आपने अपने भाषण की कॉपी हमें पहले दे दी होती, तो हम अनुमति दे सकते थे। आप चाहे तो 6 बजे के बाद अपना बयान दे सकते हैं। उपसभापति की बात सुनकर अम्बेडकर जी को अचरज हुआ और धक्का लगा। संसद सदस्य श्री कुंजरू और श्री कामत ने उपसभापति से पूछा क्या अम्बेडकर के भाषण की जांच की जाएगी? इस पर उपसभापति ने कहा कि मुझे देखना जरूरी है - इस पर ध्यान देने की जरूरत है – डा. अम्बेडकर के बयान में कुछ अप्रासंगिक या बदनामी करने वाली बात तो नहीं है। तब डा. अम्बेडकर ने गरज कर कहा कि मैं इस तरह की तानाशाही के आगे नहीं झुकूंगा और यह कहकर वे सदन के बाहर चले गए और प्रेस में उन्होंने अपना वक्तव्य जारी किया।

अब मैं दूसरा एक उदाहरण देना चाहता हूं। ये लोग बहुत बात करते हैं कि डा. अम्बेडकर के विषय में इनके क्या विचार थे? मैंने अम्बेडकर जी का विचार क्वोट किया। अब मैं जवाहरलाल नेहरू जी का विचार क्वोट कर रहा हूं। जवाहरलाल नेहरू जी ने 16 जनवरी, 1952 को चुनावों के उपरांत एडविना माउंटबेटन को पत्र लिखा। उसमें एक लाइन है, मैं क्वोट कर रहा हूं और सोर्स भी क्वोट करूंगा:-"On the other hand, in Bombay city and, to a large extent, in Bombay Province, our success has been greater than expected." यानी वे चुनाव में विजय पर खुशी जाहिर कर रहे हैं और आगे कह रहे हैं - "Ambedkar

has been dropped out", यानी प्रसन्नता है कि अम्बेडकर जी चुनाव हार गए हैं। मैं पूरा पत्र नहीं पढ़ रहा हूं, इसी पत्र में वे आगे लिखते हैं - "The socialists combined with Ambedkar's Party and thereby they lost their repute." यानी अम्बेडकर जी की पार्टी से जुड़कर उनकी प्रतिष्ठा कम हो गई। एक महत्वपूर्ण बात पर मैं सदन का ध्यान दिलाना चाहूंगा और वे आगे कहते हैं - "But Ambedkar has combined with Hindu communalists." यानी वे कह रहे हैं कि अम्बेडकर जी हिंदूवादियों के साथ आ गए थे। सर, सोर्स है -'Selected Works of Jawaharlal Nehru', Series 2, Volume 17, pages 35 to 37. मुझे लगता है कि शायद बहुत से बक्से जिनकी मांग की गई है, वे इसीलिए हटा लिए गए होंगे कि हर बक्सा अंदर से बोलता हो कि

"बैठा हूं दिल में इतने राज छुपाए, जरा सा होंठ हिले,
तो न जाने कितनों के दिल डगमगाए"

सर, अब मैं आगे फ्रीडम ऑफ स्पीच के बारे में बताना चाहूंगा। इमरजेंसी के विषय पर तो बहुत से लोगों ने अपनी बात कही है। अब मैं आगे के विषय के बारे में बताना चाहूंगा।

(5L/AKG पर जारी)

HK-AKG/5L/7.50

डा. सुधांशु त्रिवेदी (क्रमागत) : इस देश में freedom of speech को curtail करने के लिए Constitution Amendment लाया गया, जो कभी हो नहीं पाया। वह था - Post-Office (Amendment) Bill, 1986, जिसमें सरकार ने यह अधिकार लिया था

कि वह जिसकी चिट्ठी चाहे खोल कर पढ़ सकती है और उसमें आपत्तिजनक हो, तो उस पर कार्रवाई कर सकती है, जैसे आज कोई यह कहे कि सरकार आपका कोई भी व्हाट्सऐप, ईमेल, मैसेज पढ़ सकती है और पढ़ने के बाद कार्रवाई कर सकती है। वह तो भला हो ज्ञानी जैल सिंह जी का, जो उस समय राष्ट्रपति थे, जिन्होंने उस संवैधानिक व्यवस्था का उपयोग किया कि उन्होंने उसे वापस ही नहीं किया, इसलिए वह कभी वास्तविक अर्थों में आ नहीं पाया। दूसरा, मैं राजीव गांधी जी के समय का quote करना चाहता हूं। 29 अगस्त, 1988 को Anti-Defamation Bill आया, यानी कोई सरकार की आलोचना करेगा, तो उस पर कार्रवाई होगी, मगर उस समय प्रबल विरोध के चलते वह नहीं हो पाया। फिर मैं बताना चाहता हूं कि डा. मनमोहन सिंह जी ने IT Act, 2000 में सेक्शन 68ए को amend किया, जो सुप्रीम कोर्ट के द्वारा struck down कर दिया गया। इसके उपरांत मैं यह भी बताना चाहता हूं कि 'One Nation, One Election' की जो संवैधानिक व्यवस्था थी, यह कहां से टूटी थी, जब कांग्रेस में अंतरात्मा की आवाज जाग गई थी। 1967 तक सारे इलेक्शंस एक साथ होते थे। फिर एक ऐसा विचित्र उदाहरण हुआ कि अंतरात्मा की आवाज जागी और उस पार्टी की प्रधान मंत्री, इंदिरा जी ने अपनी ही पार्टी के candidate, नीलम संजीव रेड्डी जी को चुनाव हरवा दिया। मुझे लगता है कि ऐसा विचित्र संवैधानिक उदाहरण भारत के इतिहास में देखने को नहीं मिलेगा।

उपसभाध्यक्ष महोदय, मैं कहना चाहता हूं कि उसके बाद उनकी अंतरात्मा की आवाज इतनी जागी कि निजलिंगप्पा, कामराज, चौधरी चरण सिंह, चंद्रशेखर, मोरारजी देसाई ने पार्टी छोड़ दी। 1977 में देवराज अर्स और बाबू जगजीवन राम ने

पार्टी छोड़ दी। फिर 1990 में अर्जुन सिंह और एन.डी. तिवारी जी ने छोड़ दी, शरद पवार जी ने छोड़ दी। कांग्रेस इतनी हो गई कि मुझे याद है, बचपन में मैं अटल जी की एक स्पीच सुनने गया था, उन्होंने कहा था कि कांग्रेस की तो आज स्थिति यह है कि इतनी कांग्रेस है कि कांग्रेस(आर), कांग्रेस(एस), कांग्रेस(ओ), कांग्रेस(यू), कांग्रेस(मैं), कांग्रेस(तू), कांग्रेस(आई) कांग्रेस(गई)।

सर, मैं एक विषय लेना चाहूंगा। वह विषय यह है, जिसका संविधान में सर्वाधिक दुरुपयोग किया गया। वह विषय है - 'Secular'. जब संविधान सभा में 15 नवंबर, 1948 को यह डिबेट हुई, तो यह प्रस्ताव के.टी. शाह जी ने रखा कि 'secular' शब्द include किया जाना चाहिए। मगर यह बात आई कि अगर 'secular' word होगा, तो 'minority' नहीं हो सकता और अगर 'minority' होगा, तो 'secular' नहीं हो सकता, क्योंकि 'religious minority' Theocratic State में होती है, Secular State में नहीं होती है। मगर इसके बावजूद उस विषय को आगे रखा गया और डा. अम्बेडकर ने क्या कहा, मैं सिर्फ quote करता हूं। उन्होंने कहा, "Mr. Vice-President, Sir, I regret that I cannot accept the Amendment proposed by Prof. K.T. Shah and my objections are stated briefly." उन्होंने आगे जाकर इस प्रकार से recommendation की। यानी बहुत साफ बात थी कि उन्होंने इस शब्द को reject किया, मगर democracy के सबसे काले दौर में जब सारा विपक्ष जेल में था, मानवाधिकार समाप्त हो चुके थे, तब संविधान की उद्देशिका, जिसे डा. बाबा साहेब अम्बेडकर ने 'संविधान की आत्मा' कहा था, उसमें change किया गया। सिर्फ इतना ही नहीं रहा, जब से वह word आया, उसके बाद

क्या हुआ! उसके बाद तो इस देश में क्या हुआ कि Personal Law Board आ गया। उसके बाद क्या हुआ कि एक ऐसा समय आया, जब सुप्रीम कोर्ट और शरिया में यह लगा कि मतभेद है, तो इस देश की संसद ने सर्वोच्च न्यायालय के निर्णय को रौंद कर शाहबानो केस में शरिया को सुप्रीम कोर्ट से ऊपर कर दिया। मैं विनम्रता से कहना चाहता हूं कि दुनिया के किसी सेकुलर देश में ऐसा कोई एक उदाहरण बता दें, तो मैं अपना बयान वापस लेने को तैयार हूं। उसके उपरांत इतना ही नहीं हुआ, फिर Places of Worship Act आया। वह कहता है कि 15 अगस्त, 1947 के बाद कोई change नहीं होगा। ठीक है, मगर महोदय, फिर Wakf Board Act आया, जो यह कहता है कि कोई समय सीमा नहीं रहेगी। सूरत नगर निगम पर दावा इस बात पर है कि मुगलों के जमाने में वह सराय थी। तिरुचनूर मंदिर पर दावा इस बात पर है कि अर्काट के नवाब ने दे दिया था। यानी 200 साल, 300 साल पहले की सरकारों के वे फरमान, जो कि सरकारें किस हिसाब से मानती थीं। फिर Communal Violence Bill आया।

अब मैं सिर्फ संक्षेप में 10 बिंदु बोलना चाहता हूं, जो लोग आज कहते हैं कि इस संविधान में उन्होंने क्या किया। मदरसा बोर्ड आया, मुस्लिम पर्सनल लॉ बोर्ड आया, इन सबको संवैधानिक संरक्षण प्राप्त है। चार पत्नी रखना, ट्रिपल तलाक, हलाला, मेहरम, बालिका से विवाह करना, तलाकशुदा महिला को कोई मुआवजा न देना, हज सब्सिडी, वक्फ बोर्ड। अब मैं विनम्रता से कहना चाहता हूं कि इन लोगों ने इस कॉन्स्टिट्यूशन को secularism का शिकार करते हुए partially Shariya constitution बनाने का प्रयास किया, ...(**व्यवधान**)... अन्यथा कोई गैर मुस्लिम देश

दिखा दें, जिसमें इस प्रकार की बात हुई हो! कोई सेक्यूलर देश, 200 देश हैं, वहां पर बड़े विद्वान लोग बैठे हुए हैं, ...(**व्यवधान**)... मैं बताना चाहता हूं, कोई उदाहरण बताइएगा, जिस स्टेट में सुप्रीम कोर्ट से ऊपर शरिया हो! ...(**व्यवधान**)... अब मैं बताना चाहता हूं, ...(**व्यवधान**)... बड़े विद्वान लोग उधर बैठे हुए हैं, ...(**व्यवधान**)... मुझे कोई जरूरत नहीं है, ...(**व्यवधान**)... 200 में सिर्फ चार सेक्यूलर देश बताइएगा, मैं अपना बयान वापस ले लूंगा ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : कृपया बैठिए। ...(**व्यवधान**)... कृपया बैठिए। ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : जहां शरिया सर्वोच्च न्यायालय से ऊपर हो। ...(**व्यवधान**)... मैं यह भी बताना चाहता हूं कि इतना ही नहीं था। ...(**व्यवधान**)... संविधान का अपमान आप लोगों ने किया। ...(**व्यवधान**)... मैं कहना चाहता हूं कि जो लोग मनुस्मृति की बात करते हैं, उन्होंने भारत के संविधान को 'मौलवी स्क्रिप्ट' बनाने का प्रयास किया। ...(**व्यवधान**)...

(5एम/पीएसवी पर जारी)

KSK/PSV/7.55/5M

डा. सुधांशु त्रिवेदी (**क्रमागत**): यह अपने आप में शर्मनाक बात है। **...(व्यवधान)...** शर्म उस समय आनी चाहिए थी, जब इस तरह के परिवर्तन कर रहे थे। **...(व्यवधान)...** मैं एक और बात कहना चाहता हूँ। **...(व्यवधान)...**

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : आप बैठ जाइए, प्लीज़। **...(व्यवधान)...** सबको अपनी बात कहने का अधिकार है। **...(व्यवधान)...**

डा. सुधांशु त्रिवेदी : उपसभाध्यक्ष महोदय, एक मिनट। **...(व्यवधान)...** मैं टेक्निकल बात कह रहा हूँ। मेरी बात गलत लगेगी, तो मैं अपने बयान वापस ले लूंगा। **...(व्यवधान)...** सर, आप सुनिए।

वक्फ बोर्ड एक्ट में मुगलों के जमाने के फरमान को कांस्टीट्यूशनल मान्यता प्राप्त है। यह वह संविधान था, वे सरकारें थी, जिनमें जिम्मी का कांसेप्ट था, जिसमें जजिया का कांसेप्ट था, जहां बादशाह सैकड़ों लोगों को मारकर 'गाजी' की उपाधि लेते थे।**...(व्यवधान)...**

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : कृपया बैठ जाइए। **...(व्यवधान)...** कृपया बैठ जाएँ। **...(व्यवधान)...**

डा. सुधांशु त्रिवेदी : Even, अकबर ने भी 'गाजी' की उपाधि ली है। **...(व्यवधान)...**

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, कृपया बैठ जाइए। **...(व्यवधान)...**

डा. सुधांशु त्रिवेदी : यदि इस प्रकार की चीजों को**...(व्यवधान)...**

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : कृपया उनको अपनी बात कहने दें। **...(व्यवधान)...**

डा. सुधांशु त्रिवेदी : सर, मैं पूछना चाहता हूं कि जिम्मी और जजिया के फरमानों को कांस्टीट्यूशनल मान्यता देना क्या शरिया को संविधान में लागू करना नहीं है? **...(व्यवधान)...**

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। **...(व्यवधान)...**

डा. सुधांशु त्रिवेदी : सर, इसीलिए मैं कहना चाहता हूँ कि आज मामला ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : सुधांशु त्रिवेदी जी के अलावा किसी अन्य की बात रिकॉर्ड पर नहीं जाएगी। ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : उपसभाध्यक्ष महोदय, आज मामला मनुस्मृति बनाम संविधान का नहीं है। संविधान के बाबा साहेब की पहचान और संविधान के ऊपर शरिया के निशान की है। इसीलिए मैं बिल्कुल ईमानदारी से कहना चाहता हूं कि इन लोगों को बहुत समस्या लगती है। ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : सुधांशु त्रिवेदी जी के अलावा किसी अन्य की बात रिकॉर्ड पर नहीं जाएगी। आप कृपया शान्त रहें। ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : मगर मैं यह बात भी स्पष्ट करना चाहता हूँ। ...(**व्यवधान**)... हम कोई मुस्लिम समाज के खिलाफ नहीं हैं। ...(**व्यवधान**)... शांति से बोलने दीजिए। ...(**व्यवधान**)... अगर आप मुझे एक देश दिखा दीजिएगा, जहां आज शरिया सर्वोच्च न्यालय से ऊपर हो, तब बात करिएगा। मैंने उदाहरण क्वोट किया है।

महोदय, अब मैं बताना चाहता हूँ कि हम मुस्लिम समाज के खिलाफ नहीं हैं। ...(**व्यवधान**)... आज ही उस्ताद जाकिर हुसैन का देहांत हुआ है। अटल जी की सरकार ने उन्हें पद्म भूषण दिया। ...(**व्यवधान**)... मोदी जी की सरकार ने 2023 में पद्म विभूषण दिया। ...(**व्यवधान**)... मैं पूछना चाहता हूँ कि आप यह बताइए कि आपको अब्दुल रहीम खानखाना, रसखान, मलिक मोहम्मद जायसी,

अशफ़ाक़ुल्लाह ख़ाँ, वीर अब्दुल हमीद, डा. ए.पी.जे. अब्दुल कलाम क्यों नहीं नजर आते? आज हमारे एक गवर्नर आरिफ़ मोहम्मद ख़ान साहब हैं। मैं चैलेंज करके कहता हूँ कि पॉलिटिकल क्लास में अगर उनसे बड़ा कोई आलिम फाजिल मुस्लिम हो, जो बात करके दिखा दे, मगर ये उसे नहीं मानते। हमने डॉक्टर कलाम को राष्ट्रपति बनाया, आलम ए इस्लाम में बैत अल हिकमत के बाद से पिछले 700-800 सालों में उनसे बड़ा कोई साइंसदां नहीं पैदा हुआ, परन्तु ये उनको नहीं मानते। ये किसको मानते हैं - ज़ाकिर नायक, इशरत जहां, याकूब मेनन, बुरहान वानी को। इसकी वजह से सारी प्रॉब्लम है। ...(**व्यवधान**)... यहां सोच कट्टरपंथी जहनियत की है।

उपसभाध्यक्ष महोदय, मैं एक और fact quote करना चाहता हूँ। इन लोगों को बहुत बुरा लगता है। मैं Freedom House Report की एक बात कहना चाहता हूँ। वैसे Freedom House में इनके बहुत से मित्र लोग भी हैं। उसका Annual Survey of Political Rights and Civil Liberties 1999-2000 है। वह कहता है कि दुनिया में धार्मिक मान्यता का लोकतंत्र से क्या रिश्ता है? वह पेज नंबर 10 और 11 पर लिखता है कि "There is a strong co-relation between electoral democracy and Hinduism." वह कहता है कि जहाँ हिंदू धर्म है, वहाँ पर ज्यादा डेमोक्रेसी है। उसमें फिजी, गुयाना, मॉरीशस, भारत, नेपाल आदि बहुत से देशों को क्वोट किया है। उसने फिर जो आगे कहा है, वह इनको बुरा लगेगा। फिर उसने बुद्धिस्ट ...(**व्यवधान**)... WhatsApp नहीं, मैंने रिपोर्ट के साथ क्वोट किया है। आप हवा में बात मत कीजिए। ...(**व्यवधान**)... अब मैं आपको यह बताना चाहता हूँ

कि उन्होंने आगे एक और बात कही है। Brookings ने अपनी रिपोर्ट में 2019 में मोदी जी के समय क्या लिखा है - "India is a silver lining, even a gold lining, of democracy." The Report was released in February 2019. WhatsApp की बात करने वाले, आप सुनिए। It was released in February 2019, titled 'Democracy and Disorder and the Struggle for Influence on New Geopolitics', page number 31.

महोदय, अब मैं एक-दो विषयों का उत्तर देना चाहता हूँ, जो हमारे माननीय विपक्ष के नेता जी ने कहे। उन्होंने कहा कि झंडे का विरोध करने की बात - हम तो ईमानदारी से कहना चाहते हैं कि हम कभी झंडे के विरोध में नहीं थे। ...(**व्यवधान**)... अब सर, पूरी बात सुनिए। ...(**व्यवधान**)... मैं क्वोट कर रहा हूँ। ...(**व्यवधान**)... अब सर, मैं क्वोट कर रहा हूँ। ...(**व्यवधान**)... आप सुनिए, सर। ...(**व्यवधान**)... मैं महात्मा गांधी को क्वोट कर रहा हूँ। ...(**व्यवधान**)... सुनिए, सुनिए, सर। ...(**व्यवधान**)... मैं महात्मा गांधी को क्वोट कर रहा हूँ। महात्मा गांधी ने 6 अगस्त, 1947 को कहा कि "अगर भारत के झंडे पर चरखा अंकित नहीं होगा, तो उस झंडे का अभिवादन करने से मैं इंकार कर दूंगा। आप तो जानते ही हैं कि भारत के राष्ट्रीय झंडे की सबसे पहली परिकल्पना मैंने की थी। बिना चरखे के निशान के भारतीय झंडे की कल्पना नहीं है। वैसे पंडित नेहरू और अन्य लोगों ने मुझे बताया है कि नये ध्वज में बना चक्र चिन्ह चरखे का प्रतीक है, कुछ लोग इसे सुदर्शन चक्र बताते हैं, मगर मैं समझता हूँ कि यह क्या है।" सर, इसका स्रोत संपूर्ण गांधी वांग्मय, खंड 89, पृष्ठ 11 है। अब आप बताइए। आप कहेंगे

कि महात्मा गांधी उनका विरोध कर रहे थे। ...(**व्यवधान**)... इसलिए महोदय, मैं कहना चाहता हूँ कि ...(**व्यवधान**)...

उपसभाध्यक्ष (**श्री घनश्याम तिवाड़ी**) : माननीय सदस्य, आप दो-तीन मिनट में अपनी बात समाप्त कर दें। ...(**व्यवधान**)... दो-तीन मिनट में आप अपनी बात समाप्त कर दें। ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : जी, मैं समाप्त कर रहा हूँ।...(**व्यवधान**)...

सर, मैं एक बात और कहना चाहता हूँ। अंगूठा कटवाने की बात बहुत कही गयी है। वैसे पिछले 60-70 सालों में इतने अंगूठे कटे हैं कि उन एकलव्यों से पूछ लिया जाए, तो समझ में आ जाएगा।

(5एन/वीएनके पर जारी)

VNK-GSP/8.00/5N

डा .सुधांशु त्रिवेदी (**क्रमागत**) : मगर, जो लोग बहुत ज्ञान बघारते हैं, मैं उनसे पूछना चाहता हूँ कि क्या किसी ने महाभारत में पढ़ा है या केवल Macaulay का ही thought पढ़ते आ रहे हैं? मैं किसी का अपमान नहीं करना चाहता। 100 में 99 लोगों को यह नहीं पता कि वह किस चैप्टर में है। वह महाभारत के वनपर्व में है, जब एकलव्य का पूरा वृत्तान्त आता है। जब द्रोणाचार्य उससे पूछते हैं कि तुम अपना परिचय दो, तो वह कहता है कि मैं मगध नरेश जरासंध के प्रधान सेनापति हिरण्यधनु का पुत्र एकलव्य हूँ। He was the chief of armed forces.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्यगण, जो बोलने के लिए बचे हुए माननीय सदस्य हैं, उनको कल अवसर मिल सकेगा। सुधांशु जी, आप एक-दो मिनट में समाप्त कर दीजिए।

डा .सुधांशु त्रिवेदी : जी, मैं समाप्त करता हूँ। इसलिए मैं कहना चाहता हूँ कि जब आप हकीकत में देखेंगे, तो समझ में आएगा। मैं आज प्रधान मंत्री जी को धन्यवाद देना चाहूँगा। महोदय, जरासंध की सेना वह थी, जो उस समय भारत की सबसे शक्तिशाली सेना थी, जिसके लिए कृष्ण जी भी एक बार मैदान छोड़ा था, तो उनका रणछोड़ नाम पड़ा था। उसका चीफ एक ट्राइबल था, आप यह पूरी बात भी तो बताइए! आज 5,000 साल के बाद जब महामहिम राष्ट्रपति ट्राइबल समाज से हैं, तो पहली बार तीनों सेनाओं का सर्वोच्च अध्यक्ष एक बार पुनः ट्राइबल हुआ है। मुझे लगता है कि भारत की परंपरा को सही ढंग से समझने का यह एक अवसर मिला है।

महोदय, मैं एक-दो लाइन में अपनी बात समाप्त करता हूँ। मैं कहना चाहता हूँ कि अगर महाभारत ही पढ़नी है तो महर्षि वेदव्यास की दृष्टि से पढ़ो, विदुर की दृष्टि से पढ़ो। यदि उसे भाइयों को लड़ाने वाले शकुनि की दृष्टि से पढ़ोगे तो यही नजर आएगा। मगर क्या बताएँ महोदय, भाइयों को लड़ाने वाले शकुनि, भाइयों को लड़ाने वाली मंथरा की मनोवृत्ति इस देश में इतनी व्याप्त हो गई है कि आज इस देश को -- सर, मैं एक प्वाइंट और कहना चाहता हूँ।

सर, committed judiciary की तो बहुत बात की गई, पर इस देश में एक ऐसा उदाहरण भी हुआ है, जब एक जज, कांग्रेस का नेता रहने के बाद जज हो गया। सर, 1962 से 1968 तक Justice Baharul Islam राज्य सभा में कांग्रेस के

सदस्य रहे। फिर, 1968 से 1972 तक दोबारा सदस्य रहे। 1972 में उन्होंने रिजाइन किया और गुवाहाटी हाई कोर्ट के जज बन गए। फिर, वे गुवाहाटी हाई कोर्ट में चीफ जस्टिस बने। उसके बाद, उन्होंने रिजाइन किया और उनको बरपेटा से कांग्रेस का टिकट मिला। जब वह टिकट इलेक्शन countermand में अमान्य हो गया, तो वे 1984 में फिर राज्य सभा के सदस्य बन गए। भाई, आप बहुत कहेंगे तो यह कहेंगे कि वे इस्तीफे के बाद राज्य सभा में आए। कांग्रेस के नेता, सांसद रहने के बाद उन्हें सुप्रीम कोर्ट का जज 8 महीने के गैप के बाद बनाया गया। मुझे लगता है कि संविधान का इससे बड़ा अपमान नहीं हो सकता था, जो हमें देखने को मिला।

उपसभाध्यक्ष महोदय, मैं अंत में एक पंक्ति में सिर्फ यह कहना चाहूँगा कि भारत के लोगों के बारे में एक विचार कीजिए। कुंभ का मेला शुरू होने जा रहा है, जो दुनिया का सबसे बड़ा आयोजन है। यह किस साइंटिफिक आधार पर होता है? यह जुपिटर के 12 साल के सर्कल पूरा होने पर होता है। उन्हें तो 200-300 साल पहले जुपिटर के सर्कल के बारे में नहीं पता था, जबकि हम हजारों साल से इसको आयोजित करते आ रहे हैं। मगर हम क्या बताएं महोदय, जिनकी सोच ही देश के लिए अलग है, उनके लिए हम लोग कभी एक गीत गाते थे, जब हमारी सरकार नहीं थी। मैं उनके लिए कहना चाहता हूँ :

"उगा सूर्य कैसा कहो मुक्ति का ये,
उजाला करोड़ों घरों में न पहुंचा।
न संयम, व्यवस्था, न एकात्मता है,
भरी है अभी तक मनों में गुलामी,
वही राग अंग्रेजियत का पुराना,

सुनाते बड़े लोग नामी गिरामी।
प्रजातंत्र की धार उतनी गगन से,
मगर नीर जल सागरों तक न पहुंचा।"

मैं अंत में एक पंक्ति कहकर अपनी बात समाप्त करता हूँ। सर, ये जितना भी विभाजन क्रिएट करने का प्रयास करें, पर हम उस सिद्धांत को मानते हैं :

"जाति, वर्ग और प्रांत भेद के भ्रम को दूर भगाता है,
सबके मन का भाव एक है, सबकी भारत माता है।
अनेकता में एक मंत्र को जन-जन फिर अपनाता है,
देखो प्यारा देश हमारा आगे बढ़ता जाता है।"

(समाप्त)

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House is adjourned to meet at 11.00 a.m. on Tuesday, the 17th December, 2024.

- - -

The House then adjourned at four minutes past eight of the clock till eleven of the clock on Tuesday, the 17th December, 2024.